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Tuesday,
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10 Sravana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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NEW DELHI

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RAJYA SABHA

Tuesday, the 1st August, 2023/10 Sravana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take the opportunity to wish birthday greetings to the hon. Member of Parliament, Shri Ayodhya Rami Reddy Alla. He has been a Member of Rajya Sabha since June, 2020. A post-graduate in Civil Engineering, Shri Reddy is a successful entrepreneur and is known for his Ramky Group of Companies. He has widely travelled and is a recipient of 'Engineer of the Year Award' from the State of Andhra Pradesh and Institution of Engineers (India) in 2005. He is married to Shrimati Dakshayani Alla and has two sons, Sharan and Ishaan. On my own and your behalf, I wish him a long, healthy and happy life and extend greetings to his family and friends.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

Notifications of the Ministry of Corporate Affairs

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table:-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002:—

- (1) G.S.R. 518 (E), dated the 18th July, 2023, publishing the Competition Commission of India (Director General) Recruitment Amendment Rules, 2023.

[Placed in Library. See No. L.T. 9879/17/23]

- (2) S.O. 3238 (E), dated the 19th July, 2023, exempting the Regional Rural Banks from the application of Sections 5 and 6 of the said Act.

[Placed in Library. See No. L.T. 9880/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980, along with a Delay Statement:—

- (1) No. 1 of September, 2022, dated the 7th September, 2022, notifying the procedure of holding the elections for constitution of the new Council and Regional Councils of the Institute of Company Secretaries of India.
- (2) G.S.R. 866 (E), dated the 8th December, 2022, publishing the Company Secretaries (Election to the Council) (Amendment) Rules, 2022.
- (3) S.O. 1118 (E), dated the 9th March, 2023, establishing an Election Tribunal to adjudicate the disputes in matter of election to the Council of the Institute of Company Secretaries of India.
- (4) G.S.R. 198 (E), dated the 17th March, 2023, amending the Principal Notification No. G.S.R. 170 (E), dated the 1st March, 2019, by substituting certain entries, as mentioned therein, in that Notification.

[Placed in Library. For (1) to (4) See No. L.T. 10003/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 199 (E), dated the 17th March, 2023, amending the Principal Notification No. G.S.R. 787 (E), dated the 15th October, 2015, under Section 40 of the Cost and Works Accountants Act, 1959, by substituting certain entries, as mentioned therein, in that Notification, along with a Delay Statement.

[Placed in Library. See No. L.T. 10004/17/23]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:—

- (1) No. 1-CA(5)/73A/2022, dated the 23rd December, 2022, publishing a corrigendum to the Notification No. 1-CA(5)/73/2022, dated the 29th September, 2022, under Section 30B of the Chartered Accountants Act, 1949, along with a Delay Statement.
- (2) S.O. 1261 (E), dated the 17th March, 2023, amending the Principal Notification No. G.S.R. 1591 (E), dated the 12th April, 2019, by substituting certain entries, as mentioned therein, in that Notification, along with a Delay Statement.

- (3) S.O. 1264 (E), dated the 17th March, 2023, amending the Principal Notification No. G.S.R. 1199 (E), dated the 17th March, 2022, by substituting certain entries, as mentioned therein, in that Notification, along with a Delay Statement.

[Placed in Library. For (1) to (3) See No. L.T. 10005/17/23]

- (4) No. 1-CA(7)/201/2023, dated the 22nd June, 2023, publishing the Chartered Accountants (Amendment) Regulations, 2023, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. L.T. 9754/17/23]

Notifications of the Ministry of Power

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं विद्युत अधिनियम, 2003 की धारा 179 के अधीन विद्युत मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) No. JERC-JKL/Reg/2023/06, dated the 15th March, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Electricity Supply Code) Regulations, 2023.
- (2) No. JERC-JKL/REG/2023/07, dated the 15th March, 2023, publishing the Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Procedure, Terms & Conditions for Grant of Transmission and Distribution Licence and other Related Matters) Regulations, 2023.
- (3) No. JERC-JKL/REG/2023/05, dated the 23rd March, 2023, publishing the Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Consumer Grievances Redressal Forum, Electricity Ombudsman and Consumer Advocacy) Regulations, 2023.
- (4) No. JERC-JKL/Reg/2023/10, dated the 12th June, 2023, publishing the Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Standard of Performance for the Distribution Licensee) Regulations, 2023.
- (5) No. JERC-JKL/REG/2023/11, dated the 12th June, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and UT of Ladakh (Grid Interactive Renewable Energy system and its related matters) Regulations, 2023.

[Placed in Library. For (1) to (5) See No. L.T. 9862/17/23]

I. Notifications of the Ministry of Finance**II. Annual Reports (2022-23) of SEBI, Mumbai and IFSCA****III. Statement (2022-23) on Market Borrowings by Central Government**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with explanatory memorandum:—

- (1) G.S.R. 254(E), dated the 1st April, 2023, exempting materials imported into India against a valid Advanced Authorisation issued in terms of paragraph 4.03 of Foreign Trade Policy from certain duties/taxes leviable thereon, subject to certain conditions, as mentioned therein, and providing for re-export of the same, if found defective or unfit for use.
- (2) G.S.R. 255(E), dated the 1st April, 2023, exempting materials required for the manufacture of the final goods when imported into India, and anti-dumping duty leviable therein, subject to certain conditions and exemptions, as mentioned therein.
- (3) G.S.R. 256(E), dated the 1st April, 2023, exempting materials imported into India, from certain duties leviable thereon against a valid Advance Authorisation, issued in terms of paragraph 4.07 of the Foreign Trade Policy from certain duties/taxes leviable thereon, subject to certain conditions, as mentioned therein.
- (4) G.S.R. 257(E), dated the 1st April, 2023, exempting materials imported into India against an Advanced Authorisation issued in terms of paragraph 4.03 read with paragraph 4.18 of the Foreign Trade Policy from certain duties/taxes leviable thereon, subject to certain conditions, as mentioned therein.
- (5) G.S.R. 258(E), dated the 1st April, 2023, exempting materials imported into India against a valid Duty Free Import Authorization issued in terms of paragraphs 4.24 and 4.26 of the Foreign Trade Policy and from the whole of the duty of customs leviable thereon subject to certain conditions, as mentioned therein and providing for re-export of the same if found defective or unfit for use.
- (6) G.S.R. 259(E), dated the 1st April, 2023, exempting certain goods

specified therein from certain duties/taxes leviable thereon subject to certain conditions, as mentioned therein and providing for re-export of the same if found defective or unfit for use.

- (7) G.S.R. 260(E), dated the 1st April, 2023, exempting fabrics imported into India against a valid Special Advance Authorisation issued in terms of paragraph 4.04 A of the Foreign Trade Policy, subject to certain conditions, as mentioned therein and providing for re-export of the same if found defective or unfit for use.
- (8) G.S.R. 261(E), dated the 1st April, 2023, notifying the manner of issue of duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products in accordance with paragraph 4.01(d) of the Foreign Trade Policy subject to certain conditions/restrictions, as mentioned therein.
- (9) G.S.R. 262(E), dated the 1st April, 2023, notifying the manner of issue of duty credit for goods exported under the Scheme for Rebate of State and Central Taxes and Levies, subject to certain conditions/restrictions, as mentioned therein.
- (10) G.S.R. 251(E), dated the 31st March, 2023, amending the Principal Notification No. G.S.R. 241(E), dated the 31st March, 2021, by substituting certain entries, as mentioned therein, in that Notification.
- (11) G.S.R. 252(E), dated the 31st March, 2023, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (12) G.S.R. 277(E), dated the 10th April, 2023, amending the Principal Notification No. G.S.R. 796(E), dated the 31st October, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (13) G.S.R. 309(E), dated the 20th April, 2023, amending the Principal Notification No. G.S.R. 796(E), dated the 31st October, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (14) G.S.R. 319(E), dated the 27th April, 2023, amending the Principal Notification Nos. G.S.R. 85(E), dated the 1st February, 2022 and G.S.R. 86(E), dated the 1st February, 2022, by inserting certain entries, as mentioned therein, in those Notifications.
- (15) G.S.R. 331(E), dated the 1st May, 2023, amending the Principal Notification Nos. G.S.R. 122(E), dated the 1st March, 2022, G.S.R. 123(E), dated the 1st March, 2022, and G.S.R. 87(E), dated the 1st February, 2022, by omitting/substituting certain entries, as mentioned

therein, in those Notifications.

- (16) G.S.R. 332(E), dated the 29th April, 2023, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017, by substituting certain entries, as mentioned therein, in that Notification.
- (17) G.S.R. 368(E), dated the 16th May, 2023, publishing corrigendum to the Notification No. G.S.R. 332(E), dated the 29th April, 2023.
- (18) G.S.R. 333(E), dated the 29th April, 2023, amending certain Principal Notifications, by substituting/inserting/omitting certain entries, as mentioned therein, in those Notifications.
- (19) G.S.R. 356(E), dated the 10th May, 2023, exempting certain goods, when imported into India, from the whole of the customs duty leviable thereon and from the whole of the Agriculture Infrastructure and Development Cess leviable thereon, subject to conditions specified therein.
- (20) G.S.R. 383(E), dated the 23rd May, 2023, amending the Principal Notification No. G.S.R. 904(E), dated the 26th December, 2022, by substituting/inserting/omitting certain entries, as mentioned therein, in that Notifications.
- (21) G.S.R. 439(E), dated the 14th June, 2023, amending the Principal Notification No. G.S.R. 773(E), dated the 13th October, 2021, by substituting certain entries, as mentioned therein, in that Notification.

[Placed in Library. For (1) to (21) See No. L.T. 9657/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum:—

- (1) G.S.R. 245(E), dated the 31st March, 2023, amending the Principal Notification No. G.S.R. 1600(E), dated the 29th December, 2017, by inserting certain entries, as mentioned therein, in that Notification.
- (2) G.S.R. 246(E), dated the 31st March, 2023, notifying that the registered person, whose registration has been cancelled under clause (b) or clause (c) of sub-section (2) of Section 29 of the said Act, shall follow the special procedure, as mentioned therein, for revocation of cancellation of such registration.
- (3) G.S.R. 247(E), dated the 31st March, 2023, publishing the Central Goods and Services Tax (Amendment) Rules, 2023.
- (4) G.S.R. 248(E), dated the 31st March, 2023, amending the Principal

Notification No. G.S.R. 903(E) dated the 26th December, 2022 by substituting certain entries, as mentioned therein, in that Notification.

- (5) G.S.R. 249(E), dated the 31st March, 2023, notifying that the registered person, who failed to furnish a valid return under sub-section (1) of Section 62 of the said Act shall follow the special procedure, as mentioned therein, for furnishing the said return.
- (6) G.S.R. 250(E), dated the 31st March, 2023, waiving the amount of late fee, as mentioned therein, in respect of the return to be furnished under Section 44 of the said Act, for the financial year 2022-23 onwards.
- (7) S.O. 1563(E), dated the 31st March, 2023, waiving the amount of late fee for the registered persons, who fail to furnish the final return in FORM GSTR-10 by the due date but furnish the said return, as specified therein.
- (8) S.O. 1564(E), dated the 31st March, 2023, extending the time limit specified under sub-section (10) of Section 73 for issuance of order under sub-section (9) of Section 73 of the said Act, for recovery of tax not paid or short paid or of input tax credit wrongly availed or utilised, relating to the period, as mentioned therein.
- (9) G.S.R. 355(E), dated the 10th May, 2023, amending the Principal Notification No. G.S.R. 196(E), dated the 21st March, 2020, by substituting certain entries, as mentioned therein, in that Notification.
- (10) G.S.R. 384(E), dated the 24th May, 2023, amending the Principal Notification No. G.S.R. 699(E), dated the 10th November, 2020, by inserting certain entries, as mentioned therein, in that Notification.
- (11) G.S.R. 385(E), dated the 24th May, 2023, extending the due date for furnishing the return in FORM GSTR-3B for the month of April, 2023, for the registered persons whose principal place of business is in the State of Manipur.
- (12) G.S.R. 386(E), dated the 24th May, 2023, amending the Principal Notification No. G.S.R. 452(E), dated the 28th June, 2019, by substituting certain entries, as mentioned therein, in that Notification.
- (13) G.S.R. 448(E), dated the 19th June, 2023, amending the Principal Notification No. G.S.R. 699(E), dated the 10th November, 2020, by substituting certain entries, as mentioned therein, in that Notification.
- (14) G.S.R. 449(E), dated the 19th June, 2023, amending the Principal Notification No. G.S.R. 385(E), dated the 24th May, 2023, by substituting certain entries, as mentioned therein, in that Notification.
- (15) G.S.R. 450(E), dated the 19th June, 2023, amending the Principal

Notification No. G.S.R. 452(E), dated the 28th June, 2019, by substituting certain entries, as mentioned therein, in that Notification.

- (16) G.S.R. 460(E), dated the 27th June, 2023, extending the due date for furnishing the return in FORM GSTR-3B for the month of May, 2023, for the registered persons whose principal place of business is in the districts of Kutch, Jamnagar, Morbi, Patan and Banaskantha in the State of Gujarat.
- (17) GSR 348(E), dated the 9th May, 2023, amending the Principal Notification No. G.S.R. 690(E), dated the 28th June, 2017, by inserting certain entries, as mentioned therein, in that Notification.

[Placed in Library. For (1) to (17) See No. L.T. 9658/17/23]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum:—

- (1) G.S.R. 276(E), dated the 6th April, 2023, amending the Principal Notification No. G.S.R. 359(E), dated the 10th April, 2018 by inserting certain entries, as mentioned therein, in that Notification.
- (2) G.S.R. 279(E), dated the 10th April, 2023, imposing an anti-dumping duty on imports of Ursodeoxycholic Acid, originating in or exported from China PR and Korea RP.
- (3) G.S.R. 308(E), dated the 19th April, 2023, imposing an anti-dumping duty on imports of Vinyl Tiles, other than in roll or sheet form, originating in or exported from China PR, Taiwan and Vietnam.
- (4) G.S.R. 416(E), dated the 9th June, 2023, amending the Principal Notification No. G.S.R. 890(E), dated the 20th December, 2022 by substituting certain entries, as mentioned therein, in that Notification.
- (5) G.S.R. 344(E), dated the 4th May, 2023, imposing a countervailing duty on imports of "Saturated Fatty Alcohol of Carbon chain length C10 to C18 and their blends", originating in or exported from Indonesia, Malaysia and Thailand.

[Placed in Library. For (1) to (5) See No. L.T. 9659/17/23]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum:—

- (1) G.S.R. 241(E), dated the 31st March, 2023, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017, by substituting certain entries, as mentioned therein, in that Notification.

- (2) G.S.R. 303(E), dated the 18th April, 2023, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (3) G.S.R. 304(E), dated the 18th April, 2023, amending the Principal Notification No. G.S.R. 492(E), dated the 30th June, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (4) G.S.R. 336(E), dated the 1st May, 2023, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (5) G.S.R. 366(E), dated the 15th May, 2023, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022, by substituting certain entries, as mentioned therein, in that Notification.

[Placed in Library. For (1) to (5) See No. L.T. 9660/17/23]

- (6) G.S.R. 505(E), dated the 14th July, 2023, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022, by substituting certain entries, as mentioned therein, in that Notification.

[Placed in Library. See No. L.T. 9765/17/23]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub section (2) of Section 1 of the Finance Act, 2023, along with Explanatory Memorandum:-

- (1) S.O. 1566 dated the 31st March, 2023, appointing the 1st day of April, 2023, as the date on which the provisions of Section 163 of the said Act shall come into force.
- (2) S.O. 1567 dated the 31st March, 2023, appointing the dates on which certain provisions of the said Act shall come into force.

[Placed in Library. For (1) and (2) See No. L.T. 9662/17/23]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. GSR 349(E), dated the 9th May, 2023, amending the Principal Notification No. G.S.R. 683(E), dated the 28th June, 2017, by inserting certain entries, as mentioned therein, in that Notification, under Section 24 of the Integrated Goods and Service Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 9663/17/23]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. GSR 350(E), dated the 9th May, 2023, amending the Principal Notification No. G.S.R. 702(E), dated the 28th June, 2017, by inserting certain entries, as mentioned therein, in that Notification, under Section 24 of the Union Territory Goods and Service Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 9664/17/23]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. GSR 253(E), dated the 31st March, 2023, amending the Principal Notification No. G.S.R. 720(E), dated the 28th June, 2017, by substituting/inserting certain entries, as mentioned therein, in that Notification, under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 9662/17/23]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:—

- (1) No. SEBI/LAD-NRO/GN/2023/129, dated the 15th May, 2023, publishing the Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2023.
- (2) No. SEBI/LAD-NRO/GN/2023/138, dated the 3rd July, 2023, publishing the Securities and Exchange Board of India (Ombudsman) (Repeal) Regulations, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 9763/17/23]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) under Section 25 of the Coinage Act, 2011:—

- (1) G.S.R. 212(E), dated the 23rd March, 2023, publishing the Coinage (Issue of commemorative coin on the occasion of 50 YEARS OF PROJECT TIGER) Rules, 2023.
- (2) G.S.R. 234(E), dated the 29th March, 2023, publishing the Coinage (Issue of commemorative coin on the occasion of DIAMOND JUBILEE YEAR OF CENTRAL BUREAU OF INVESTIGATION) Rules, 2023.
- (3) G.S.R. 310(E), dated the 20th April, 2023, publishing the Coinage (Issue of

commemorative coin on the occasion of 100th Episode of Mann Ki Baat) Rules, 2023.

- (4) G.S.R. 339(E), dated the 3rd May, 2023, publishing the Coinage (Issue of commemorative coin on the occasion of NATIONAL TECHNOLOGY DAY-25TH ANNIVERSARY OF OPERATION SHAKTI) Rules, 2023.
- (5) G.S.R. 389(E), dated the 25th May, 2023, publishing the Coinage (Issue of commemorative coin on the occasion of Inauguration of New Parliament Building) Rules, 2023.

[Placed in Library. For (1) to (5) See No. L.T. 9767/17/23]

II. (i) A copy (in English and Hindi) of the Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, Maharashtra, for the year 2022-23, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 9766/17/23]

(ii) A copy (in English and Hindi) of the Annual Report of International Financial Services Centres Authority (IFSCA) for the year 2022-23, under sub-section (3) of Section 19 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. See No. L.T. 9770/17/23]

III. A copy of the statement (in English and Hindi) on Market Borrowings by Central Government, during the year 2022-23.

[Placed in Library. See No. L.T. 9769/17/23]

Notification of the Ministry of Health and Family Welfare

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : महोदय, मैं सिगरेट और अन्य तंबाकू उत्पाद (विज्ञापन का प्रतिषेध और व्यापार तथा वाणिज्य, उत्पादन, प्रदाय और वितरण का विनियमन) अधिनियम, 2003 की धारा 31 की उप-धारा (3) के अधीन सिगरेट और अन्य तंबाकू उत्पाद (विज्ञापन का प्रतिषेध और व्यापार तथा वाणिज्य, उत्पादन, प्रदाय और वितरण का विनियमन) संशोधन नियम, 2023 को प्रकाशित करने वाली स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य और परिवार कल्याण विभाग) की अधिसूचना सं. सा.का.नि. 400 (अ), दिनांक 31 मई, 2023 की एक प्रति (अंग्रेज़ी तथा हिंदी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 9739/17/23]

I. Notifications of the Ministry of Chemicals and Fertilizers**II. Reports and Accounts of IDPL, Gurugram and HAL, Pune for various years and related papers****III. Report and Accounts (2021-22) of NIPER, Mohali, Punjab and related papers**

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications, of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (1) S.O. 2165 (E), dated the 11th May, 2023, publishing the Drugs (Prices Control) Amendment Order, 2023.
- (2) S.O. 2324 (E), dated the 25th May, 2023, publishing the Drugs (Prices Control) Second Amendment Order, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 9740/17/23]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Fifty-seventh Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited (IDPL), Gurugram, Haryana, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 9741/17/23]

- (ii) (a) Sixty-eighth Annual Report and Accounts of the Hindustan Antibiotics Limited (HAL), Pune, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

[Placed in Library. See No. L.T. 9742/17/23]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Mohali, Punjab, for the year 2021-22, together with the Auditor's Report on the Accounts, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998.
- (b) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T.9743/17/23]

Report and Accounts (2022-23) of SIDBI, Lucknow and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I lay on the Table, under sub-section (5) of Section 30 of the Small Industries Development Bank of India, Act, 1989, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Small Industries Development Bank of India (SIDBI), Lucknow (Part I and Part II), for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Report on the working of the above Bank, for the year 2022-23.

[Placed in Library. See No. L.T. 10006/17/23]

I. Notifications of the Ministry of Ports, Shipping and Waterways

II. Report and Accounts (2021-22) of IWAI, Noida, Uttar Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

- I. (i) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 178 (E), dated the 13th March, 2023, publishing the Marine Aids to Navigation (Accreditation of Training Organisations) Rules, 2022, under Section 51 of the Marine Aids to Navigation Act, 2021, along with a Delay Statement.

[Placed in Library. See No. L.T. 10007/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. IMU/HQ/ADM/Notification/2023/01, dated the 6th April, 2023, publishing certain Statute/Ordinances as mentioned therein, under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library. See No. L.T. 10008/17/23]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:—

- (a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 10009/17/23]

I. Notification of the Ministry of Ayush

II. Report and Accounts (2021-22) of NCH, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Dr. Munjapara Mahendrabhai, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Ayush Notification No. G.S.R. 479 (E), dated the 5th July, 2023, publishing the National Commission for Indian System of Medicine (Submission of List of the Medical Practitioners) (Amendment) Rules, 2023, under Section 56 of National Commission for Indian System of Medicine Act, 2020.

[Placed in Library. See No. L.T. 9877/17/23]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Commission for Homoeopathy (NCH), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10010/17/23]

Notifications of the Ministry of Finance

श्री पंकज चौधरी : महोदय, मैं केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उप-धारा 2 के अधीन वित्त मंत्रालय (राजस्व विभाग) की निम्नलिखित अधिसूचनाओं तथा व्याख्यात्मक ज्ञापनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) Notification No. 24/2023-Central Excise dated 31.07.2023 seeking to amend Notification No. 18/2022-Central Excise, dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (2) Notification No. 25/2023-Central Excise dated 31.07.2023 seeking to amend Notification No. 04/2022-Central Excise, dated 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.

[Placed in Library. For (1) and (2) See No. L.T. 10042-A/17/23]

MESSAGES FROM LOK SABHA

- (I) **The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2023.**
- (II) **The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2023.**
- (III) **The Cinematograph (Amendment) Bill, 2023.**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022, at its sitting held on the 25th July, 2023, were taken into consideration and agreed to by Lok Sabha at its sitting held on the 31st July, 2023:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Seventy-third", the word "Seventy-fourth" be *substituted*.

CLAUSE 1

2. That at page 1, lines 3 and 4, *for* the words, brackets and figures "(Fifth Amendment) Act, 2022", the words, brackets and figures "(Amendment) Act, 2023" be *substituted*.

(II)

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022, at its sitting held on the 26th July, 2023, were taken into consideration and agreed to by Lok Sabha at its sitting held on the 31st July, 2023:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Seventy-third", the word "Seventy-fourth", be *substituted*.

CLAUSE 1

2. That at page 1, lines 3 and 4, *for* the words, brackets and figures "(Third Amendment) Act, 2022", the words, brackets and figures "(Second Amendment) Act, 2023" be *substituted*.

(III)

"In accordance with the provisions of rule 120 of the rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 31st July, 2023, agreed without any amendment to the Cinematograph (Amendment) Bill, 2023, which was passed by Rajya Sabha at its sitting held on the 27th July, 2023."

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री दीपक प्रकाश (झारखंड) : महोदय, मैं विभाग संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Forty-first Report on action taken by the Government on the observations/recommendations contained in the Thirty-sixth Report (Seventeenth Lok Sabha) of the Committee on 'Skill Development in Steel Sector' pertaining to the Ministry of Steel;
- (ii) Forty-second Report on action taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (Seventeenth Lok Sabha) of the Committee on 'Import of Coal — Trends and Issue of Self Reliance' pertaining to the Ministry of Coal;
- (iii) Forty-third Report on action taken by the Government on the observations/recommendations contained in the Thirty-eighth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Coal;
- (iv) Forty-fourth Report on action taken by the Government on the observations/recommendations contained in the Thirty-ninth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24)' pertaining to the Ministry of Mines; and
- (v) Forty-fifth Report on action taken by the Government on the observations/recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) of the Committee on Demands for 'Grants (2023-24)' pertaining to the Ministry of Steel.

MR. CHAIRMAN: Now, Reports of the Department-Related Parliamentary Standing Committee on Communications and Information Technology - Dr. Anil Agrawal.

DR. JOHN BRITTAS: Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Anil Agrawal ...*(Interruptions)*... Nothing will go on record.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY**

डा. अनिल अग्रवाल (उत्तर प्रदेश): महोदय, मैं विभाग संबंधित संचार और सूचना प्रौद्योगिकी संबंधी संसदीय स्थायी समिति (2022-23) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Forty-seventh Report on "Review of functioning of Central Board of Film Certification (CBFC)" pertaining to the Ministry of Information and Broadcasting; and
- (ii) Forty-eighth Report on "Citizens' data security and privacy" pertaining to the Ministry of Electronics and Information Technology.

DR. JOHN BRITTAS: Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: What is your point of order?

DR. JOHN BRITTAS: Sir, Rule 270 and Rule 273...

MR. CHAIRMAN: What is your point of order? ...*(Interruptions)*... The rule is not your point of order! ...*(Interruptions)*... Spell out the point of order.

DR. JOHN BRITTAS: I am going to spell out. Rule 270(b) mentions about Standing Committee's duties. It states, "(b) to examine Bills, pertaining to the related Ministries/Departments, referred to the Committee by the Chairman or the Speaker, as the case may be, and report thereon;".

MR. CHAIRMAN: What is your point of order?

DR. JOHN BRITTAS: The Report, which has been presented, is on the Digital Data Protection Bill which has been approved by the Cabinet but not yet introduced in the House, nor referred to the Standing Committee. The Standing Committee has overstepped and it is beyond its jurisdiction, and it is breaching your authority and the authority of this House. That is the point of order.

MR. CHAIRMAN: The hon. Member was good enough to write to me a communication and interact with me. I interacted with him at some length. Can the Report of a Committee being put before this House be stopped? I am surprised that the hon. Member could take such a view. ...(*Interruptions*)... Take your seat. You have had your say. It is no point of order. It is right to place the report of a committee and the rest will follow in accordance with the rules, but to take a stand that this august House must not have such kind of input, your point of order is devoid of any merit. ...(*Interruptions*)... If you insist, after the ruling of the Chair...

DR. JOHN BRITTAS: I agree, Sir.

MR. CHAIRMAN: Then, please take your seat. Now, Report of the Department-Related Parliamentary Standing Committee on Petroleum and Natural Gas; Shri Mithlesh Kumar.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मिथलेश कुमार (उत्तर प्रदेश) : महोदय, मैं 'सी.बी.जी. (एस.ए.टी.ए.टी.) के कार्यान्वयन की समीक्षा' के संबंध में समिति (2022-23) के सत्रहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी बीसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

डा. अनिल जैन (उत्तर प्रदेश): महोदय, मैं इंडिया इन्फ्रास्ट्रक्चर फाइनेंस कंपनी लिमिटेड (आईआईएफसीएल) से संबंधित समाप्त परियोजनाओं में ऋण विस्तार के कारण परिहार्य हानि (नियंत्रक महालेखापरीक्षक के 2020 के प्रतिवेदन सं. 18 के लेखा परीक्षा पैरा सं. 5.2 पर आधारित) के संबंध में सत्रहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समिति की समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में सरकारी उपक्रमों संबंधी समिति (सत्रहवीं लोक सभा) के बीसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORTS OF THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्री कामाख्या प्रसाद तासा (असम) : महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2023-24) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Twenty-seventh Report (Seventeenth Lok Sabha) on 'Implementation of Reservation Policy in Government of NCT of Delhi including socio-economic development of Scheduled Castes/Scheduled Tribe' pertaining to the Ministry of Home Affairs; and
- (ii) Twenty-eighth Report (Seventeenth Lok Sabha) on action taken by the Government on the recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/Units to Schedule Castes and Scheduled Tribes' pertaining to the Ministry of Petroleum and Natural Gas.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI MUZIBULLA KHAN (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Energy:-

- (i) Action-taken by the Government on the recommendations/ observations contained in Chapter-I of the Thirty-first Report (Seventeenth Lok Sabha) of the Committee on action-taken by the Government on the recommendations/observations contained in the Twenty-fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2022-23)' of the Ministry of Power;
- (ii) Action-taken by the Government on the recommendations/ observations contained in Chapter-I of the Thirty-second Report (Seventeenth Lok Sabha) of the Committee on action-taken by the Government on the recommendations/observations contained in the Twenty-sixth Report

- (Seventeenth Lok Sabha) of the Committee on 'Review of Power Tariff Policy — Need for uniformity in tariff structure across the country'; and
- (iii) Action-taken by the Government on the recommendations/ observations contained in Chapter-I of the Thirty-third Report (Seventeenth Lok Sabha) of the Committee on action-taken by the Government on the recommendations/observations contained in the Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2022-23)' of the Ministry of New and Renewable Energy.
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STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI ABDUL WAHAB (Kerala): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing action taken by the Government on the observations/recommendations contained in the Seventeenth Report of the Committee (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Thirteenth Report on 'Covid-19 Pandemic: Global Response, India's Contribution and the Way Forward'.

MOTION FOR NOMINATION TO THE COMMITTEE ON PUBLIC ACCOUNTS

MR. CHAIRMAN: Now, Motion for Nomination to the Committee on Public Accounts; Shri V. Muraleedharan.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha *vice* Shri Sukhendu Sekhar Ray, retiring from the Rajya Sabha on 18th August, 2023, to associate with the Committee on Public Accounts for the remaining period of the term of the Committee and do proceed to elect, in such manner as directed by the Chairman, one Member from among the Members of this House to serve on the said Committee."

The question was put and the motion was adopted.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it is with deep concern and anguish that I am constrained to convey to this august House that by our actions, we have plunged this institution, that is, the Rajya Sabha, the Upper House, the House of Elders, into virtual irrelevance. It does not gel well with logic and rational approach that for the past over eight days, that is, from 20th July, 2023 to 31st July, 2023, the House is being disrupted with the same issue, in spite of my categorical ruling dated 20th July, 2023. A very dangerous precedent is emanating before the country as a whole as our oath and commitment are being seriously compromised by our actions. ...*(Interruptions)*... Short Duration Discussion on Manipur issue under Rule 176 had been admitted and initiated yesterday and it remained inconclusive due to continued disruption in this House.

Hon. Members, I had the occasion to interact yesterday with the floor leaders on the issue and indicated to them in categorical terms that two-and-a-half-hours' time has been allocated for the Short Duration Discussion on the Manipur issue. ...*(Interruptions)*... Further, I suggested to them that such time, as suitable to them, may be allocated so that views from all concerned be placed before the House. ...*(Interruptions)*... I am coming to that. ...*(Interruptions)*... Take your seat. I am coming to that also. ...*(Interruptions)*... However, in spite of that, the discussion could not take place. ...*(Interruptions)*... We have created a situation whereby we are throwing out the baby with the bath water. Insistence by the Opposition Members that hon. Prime Minister ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... गुप्ता जी, आप अपने आपसे मत बनाइये। ...*(व्यवधान)*... Insistence by hon. Members that the hon. Prime Minister responds is constitutionally ill-premised. The accountability of the Government, the Executive, to the Legislature is a collective responsibility. ...*(Interruptions)*... Do you want me to name you? ...*(Interruptions)*... You are not listening to the Chair. ...*(Interruptions)*... Why are you creating ruckus? ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Resume your seat, all of you. Please take your seat. ...*(Interruptions)*... I am responding to the issue. ...*(Interruptions)*... As a matter of fact, in 2014, when the issue was raised by the distinguished Member, Shri Sitaram Yechury, and he raised the same issue that the hon. Prime Minister be present to respond to an issue,... ...*(Interruptions)*... When such a distinguished Member raised the issue, it was determined by the Chair that the demand that the hon. Prime Minister responds is constitutionally infirm and ill-premised. ...*(Interruptions)*... I urge the hon. Members to seriously introspect and not surrender the space of

dialogue, discussion and deliberation, as the same will not be serving the essence of the oath the Members of this august House have taken. ...*(Interruptions)*... The 60 notices ...*(Interruptions)*... Yes, Mr. Sukhendu Sekhar Ray. Please word carefully your point of order. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, with all respects to the Chair, I humbly submit that * This is my first submission. ...*(Interruptions)*... Number two, why I am telling you this is because ...*(Interruptions)*...

MR. CHAIRMAN: Please listen to him carefully, as you should be listening to everyone. ...*(Interruptions)*... If Mr. Sekhar Ray feels that it was an accusation against a particular Member or a party, I can tell you that it is mistaken. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: *

MR. CHAIRMAN: Mr. Ray, just a minute. Please take your seat. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, let me continue. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, we are surrendering our space elsewhere. By not being functional, by not debating, by not engaging in deliberation, the issue is going beyond us. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, allow him to speak. ...*(Interruptions)*...

MR. CHAIRMAN: What is your point of order, Mr. Ray? ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, I am telling this because this House has witnessed ruckus day in and day out.

MR. CHAIRMAN: What is your point of order?

* Expunged as ordered by the Chair.

SHRI SUKHENDU SEKHAR RAY: When the Treasury Benches were in the Opposition, the then Leader of the Opposition said on record...

MR. CHAIRMAN: Mr. Ray, I am so sorry. Come out with your point of order. ...*(Interruptions)*... What is your point of order?

SHRI SUKHENDU SEKHAR RAY: He said that disruption is a part of our parliamentary democracy. ...*(Interruptions)*...

MR. CHAIRMAN: Sorry. You have forfeited the right to raise it. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: *...*(Interruptions)*...

MR. CHAIRMAN: I urge the hon. Members...*(Interruptions)*... Take your seat. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

I urge the hon. Members with utmost humility at my command and with utmost restraint, to introspect, reflect and not to surrender the space of dialogue, discussion and deliberation, as the same will not be serving the essence of oath that Members of this august House have taken. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*...

The 60 notices received today are not in conformity with the rules and my directions of December 8, 2022. ...*(Interruptions)*... They are not in consonance with the direction imparted by me on 20th July, 2023, as they are not in wholesome exercise of the privilege of the Members. ...*(Interruptions)*... These notices are declined. ...*(Interruptions)*...

Hon. Members, on 20th July 2023, I had announced that some Members have given notices for Short Duration Discussion under Rule 176 to discuss the issue of Manipur. ...*(Interruptions)*... I had accepted these notices after due diligence prescribed under rules, and the discussion on Manipur issue was scheduled on 31st July 2023 which, unfortunately, could not take place due to repeated disruptions. ...*(Interruptions)*... Now, I have received letters from Prof. Manoj Kumar Jha, Dr. John Brittas, Dr. V. Sivadasan and Shrimati Ranjeet Ranjan soliciting my permission to withdraw their notices given under Rule 176 for Short Duration Discussion on Manipur. These notices are wholly misconceived...*(Interruptions)*... Don't raise this. ...*(Interruptions)*... Don't raise anything. ...*(Interruptions)*... Don't raise it.

* Not recorded.

...(Interruptions)... Put it down. ...(Interruptions)... Hon. Members, take your seats. ...(Interruptions)... Mr. Hooda, 'take your seat' means 'take *your* seat'. ...(Interruptions)... Mr. Randeep Singh Surjewala, today you are so well-dressed. It has been noticed. Take your seat.

Hon. Members, we are becoming a 'subject of ridicule' by the public at large. ...(Interruptions)... You don't want discussion. ...(Interruptions)... You never sought discussion on Manipur. ...(Interruptions)... Time was allocated. ...(Interruptions)... The House is adjourned to meet at 12 noon.

The House then adjourned at twenty-five minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Q. No. 121. Shri Abir Ranjan Biswas. ...(Interruptions)... Hon. Minister. ...(Interruptions)...

Assessment of the AB-HWC

*121. SHRI ABIR RANJAN BISWAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any provision or incentive for promoting public-private partnership, corporate social responsibility and social entrepreneurship under the Ayushman Bharat Health and Wellness Centres (AB-HWC);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there is any assessment or study on the contribution or impact of the ABHWCs on the reduction of out-of-pocket expenditure and improvement of health indicators; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Under National Health Mission (NHM), Ministry of Health and Family Welfare, Government of India provides financial and technical support to States/UTs to strengthen their healthcare systems based on the proposals submitted by States/UTs in their Program Implementation Plans (PIPs). States/UTs are encouraged to contract in or outsource those services which improve efficiency and quality of care in public health facilities or close the existing critical gaps.

Support is also provisioned for healthcare services through Public Private Partnership (PPP) mode for establishing healthcare facilities. The area, which have difficulty in accessing health facilities including underserved areas, States/UTs sometimes adopt the Public Private Partnership (PPP) approach wherein management and operation of health facilities are run through partnership with not for profit organisations through a Memorandum of Understanding.

States/UTs may mobilize additional resources through Panchayati Raj Institution/ Urban Local Bodies/local NGOs/ Corporate Social Responsibility funds/ Members of Parliament Local Area Development Scheme (MPLADs) funds etc. to achieve desired outcomes of Ayushman Bharat-Health and Wellness Centres (AB-HWC).

The areas of overall supervision and monitoring of these PPP arrangements, including identification of services, private partner, terms of engagement, payment, etc. lie within the jurisdiction of the respective State Government.

(c) and (d) Following the launch of Ayushman Bharat-Health and Wellness Centres (AB-HWC) in April 2018, a formative assessment was undertaken by NITI Aayog in 18 states (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Jharkhand, Karnataka, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura and Uttar Pradesh) across the country to assess the progress and challenges of AB-HWC implementation.

The objectives of the assessment included review of the success of key initiatives i.e. Human Resources, Medicines and Diagnostics, Information Technology etc. and measuring early gains of strengthened primary health care services including patient satisfaction.

The key findings are as under:

- The launch of the AB-HWC scheme has facilitated the transition from selective to comprehensive primary healthcare, as outlined in the National Health Policy 2017.
- There has been an improvement in equitable access to healthcare.
- Primary-level facilities have improved their readiness to deliver care for non-communicable diseases (NCDs) and other services beyond NCDs (Eye, ENT, oral, elderly, palliative, and mental health services).
- There has been an improved availability of diagnostics and medicines at HWCs, especially for NCDs.
- The continuum of care (referral and tracking of patients) has improved between SC-HWC and PHC-HWC.
- Gradual uptake of teleconsultation using e-Sanjeevani platform was reportedly useful.
- The addition of CHOs has enhanced the capacity of HWCs to provide an expanded range of services.
- Clients have shown higher satisfaction with services provided by HWCs compared to non-HWCs, particularly in the areas of treatment, medicines, diagnostics, and cleanliness.
- Additionally, several achievements have been observed, including the development of conversion plans and roadmaps by all states, the timely flow of funds from the central government, the use of performance-based payments for Community Health Officers (CHOs), and the implementation of teleconsultation services using e-Sanjeevani software.
- Anecdotal evidence from interviews with workers and patients revealed that decreased need for travel for care and increased availability of medicines and diagnostics was probably leading to a reduction in OOPE.

The link of the report is given below:

<https://nhsrcindia.org/sites/default/files/2022-05/AB-HWC%20Report%20-%20FINAL%20-%20May%202013.pdf>

Further, A third party assessment of delivery of healthcare services by Sub Health Centres and Primary Health Centres before and after transformation into AB-HWCs was recently undertaken in the States of Uttar Pradesh and Bihar from December, 2022 to January, 2023.

The key findings are as under:

- The availability of a Community health officers (CHO) has enabled increased access to service delivery- beyond the existing RMNCH and infectious diseases, to include screening for hypertension and diabetes, as well as increasing footfalls, particularly at the HWC-Sub Health Centres.
- There has been an outstanding improvement in the existing services for Mother and Child health.
- The availability of medicines and diagnostics has improved significantly as has the use of telemedicine and other digital technologies to ensure a continuum of care.
- Greater coverage of NCD screening has been provided at AB-HWCs as compared to sub centres that were not upgraded as Health & Wellness Centres

As per the National Health Accounts Estimates report :

- The share of primary healthcare expenditure in Government Current Health Expenditure has increased by almost 5 percentage points between 2013-14 and 2019-20 (from 51.1% to 55.9%).
- Out of Pocket Expenditure (OOPE) as a share of Total Health Expenditure has declined by 17 percentage points during the same period (from 64.2% to 47.1%).

SHRI ABIR RANJAN BISWAS: Sir, I have two very important supplementary questions. But, I feel much more important is ...*(Interruptions)*...

MR. CHAIRMAN: No. ...*(Interruptions)*... Shri Naresh Bansal, supplementary, please. ...*(Interruptions)*...

श्री नरेश बंसल : मैं माननीय स्वास्थ्य मंत्री से यह जानना चाहता हूँ, कुछ सरकारों ने आयुष्मान भारत- हेल्थ एंड वेलनेस सेंटर्स को इम्प्लीमेंट न करके, मोहल्ला क्लीनिक्स में कन्वर्ट किया है, ...*(व्यवधान)*... तो केन्द्र सरकार के साथ उनका जो एमओयू हुआ है, क्या यह उसका वॉयलेशन नहीं है? ...*(व्यवधान)*... मैं माननीय मंत्री जी से यह भी जानना चाहता हूँ कि इसको सही करने के लिए क्या सरकार कोई कदम उठा रही है? ...*(व्यवधान)*...

डा. भारती प्रवीण पवार : आदरणीय चेयरमैन सर, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहती हूँ कि पीपीपी मोड पर जो हेल्थकेयर सर्विसेज चलाई जाती हैं, ...*(व्यवधान)*... उनका सुपरविजन और मॉनिटरिंग रिस्पेक्टिव स्टेट गवर्नमेंट करती है।...*(व्यवधान)*... पीपीपी मोड या पब्लिक प्राइवेट पार्टनरशिप में जो अरेंजमेंट रहता है, ...*(व्यवधान)*... including identification of services, private partners, terms of engagement, payment etc., ये

सभी कार्य स्टेट गवर्नमेंट के अंडर आते हैं।...**(व्यवधान)**... सभी प्रकार के हेल्थकेयर सिस्टम को स्ट्रेंथन करने के लिए हम हेल्थ एंड वेलनेस सेंटर्स चलाते हैं, ...**(व्यवधान)**... जो किसी प्रॉफिट के लिए नहीं चलाए जाते।...**(व्यवधान)**... कुछ एनजीओज़ को भी इस कार्य में लगाए जाने का प्रावधान है और CSR activities के अंतर्गत भी ये चलाए जाते हैं।...**(व्यवधान)**...

आदरणीय सांसद महोदय को मैं यह बताना चाहती हूँ कि इसके लिए हमारे एडिशनल रिसोर्सेज़, ...**(व्यवधान)**... जैसे पंचायती राज इंस्टीट्यूशन भी मदद कर सकते हैं और other local bodies भी मदद कर सकती हैं।...**(व्यवधान)**... NGOs के अतिरिक्त Corporate Social Responsibility के अंतर्गत हमारे जो सांसद महोदय हैं, ...**(व्यवधान)**... वे भी MPLADS Fund से पीपीपी मोड में आयुष्मान भारत - हेल्थ एंड वेलनेस सेंटर्स को मदद कर सकते हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Now, Question No. 122. Dr. Kanimozhi NVN Somu. ...**(Interruptions)**... Dr. Amar Patnaik.

Mandatory purchase of renewable energy

*122. DR. KANIMOZHI NVN SOMU: Will the Minister of POWER be pleased to state:

- (a) whether Government is asking States to mandatorily purchase renewable energy for reducing the Plant Load Factor for existing thermal power projects;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Union Government has asked the Government of Tamil Nadu to purchase solar power despite having surplus hydro power generation and if so, the reasons therefor;
- (d) the details of the States which have been given Renewable Purchase Obligation (RPO) targets and their achievements till date, State-wise; and
- (e) the details of penalties imposed for non-compliance of RPOs, State-wise?

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (c) Government of India has been promoting use of various forms of renewable energy to attain the goal of 50 percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030.

In furtherance of this objective, the obligations for purchase of Renewable Energy by the States have been prescribed. As per para 6.4(1) of the Tariff policy 2016, the Ministry of Power (MoP) in consultation with Ministry of New and Renewable Energy (MNRE) has to prescribe the long-term growth trajectory of Renewable Purchase Obligations (RPOs). Pursuant to above, the Government has been prescribing RPO from time to time. In the latest order dated 22nd July 2022, the RPO trajectory has been prescribed for the States from 2022-23 until 2029-30. As per the order, the States shall meet a certain percentage of their energy consumption from energy produced from Wind, Hydro, or Other Renewable Power sources. The RPO trajectory as per the afore-stated order is at **Annexure-I**.

The Plant Load Factor (PLF) of a thermal power plant is dependent on several factors including age of the units, past performance, planned outages, availability of fuel, power demand etc. The PLF of the thermal power plants in the country during the year 2022-23 has increased. The PLF of thermal power plants in the country during 2022-23 was 64.15% as compared to 58.91% in 2021-22 indicating a significant increase of 5.24%.

(d) The RPO trajectory issued by the Government is applicable for all the States in the country including the State of Tamil Nadu. As per the order, any shortfall in Other RPO (which comprises of Solar energy sources among others) in a particular year can be met from excess of Hydro Purchase Obligation for that year. The present status of RPO compliance of States is enclosed at **Annexure-II**.

(e) The shortfall in RPO can also be met by the obligated entities through purchase of Renewable Energy Certificates. The details of penalty imposed by the State Commission(s) due to non-compliance of RPO are enclosed at **Annexure-III**.

Annexure-I

1. RPO Trajectory beyond 2021-22 as per MoP Order dated 22nd July 2022:

Year	Wind RPO	HPO	Other RPO	Total RPO
2022-23	0.81%	0.35%	23.44%	24.61%
2023-24	1.60%	0.66%	24.81%	27.08%
2024-25	2.46%	1.08%	26.37%	29.91%
2025-26	3.36%	1.48%	28.17%	33.01%
2026-27	4.29%	1.80%	29.86%	35.95%

2027-28	5.23%	2.15%	31.43%	38.81%
2028-29	6.16%	2.51%	32.69%	41.36%
2029-30	6.94%	2.82%	33.57%	43.33%

(a) **Wind RPO** shall be met only by energy produced from Wind Power Projects (WPPs), commissioned after 31st March 2022.

(b) **HPO** shall be met only by energy produced from LHPs (including PSPs), commissioned after 8th March 2019.

(c) **Other RPO** may be met by energy produced from any RE power project not mentioned in (a) and (b) above.

2. Any shortfall remaining in achievement of 'Other RPO' category in a particular year can be met with either the excess energy consumed from WPPs, commissioned after 31st March 2022 beyond 'Wind RPO' for that year or with excess energy consumed from eligible LHPs (including PSPs), commissioned after 8th March 2019 beyond 'HPO' for that year or partly from both. Further, any shortfall in achievement of 'Wind RPO' in a particular year can be met with excess energy consumed from Hydro Power Plants, which is in excess of 'HPO' for that year and vice versa.

Annexure-II

Table: Status of RPO compliance in FY 2022-23*

Sl. No.	State	RPO Target as per MoP Order for FY 2022-23				RPO Compliance			
		WPO	HPO	Other RPO	Total RPO	WPO	HPO	Other RPO	Total RPO
1	Chandigarh	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	76.2%	76.2%
2	Delhi	0.81%	0.35%	23.44%	24.61%	0.0%	0.6%	23.8%	24.4%
3	Haryana	0.81%	0.35%	23.44%	24.61%	0.0%	0.9%	20.8%	21.7%
4	Himachal Pradesh	0.81%	0.35%	23.44%	24.61%	0.0%	2.7%	76.0%	78.7%
5	Jammu Kashmir & Ladakh UT	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	56.9%	56.9%
6	Punjab	0.81%	0.35%	23.44%	24.61%	0.2%	0.0%	27.3%	27.6%
7	Rajasthan	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	18.3%	18.3%
8	Uttar Pradesh	0.81%	0.35%	23.44%	24.61%	0.0%	0.4%	14.8%	15.2%
9	Uttarakhand	0.81%	0.35%	23.44%	24.61%	0.0%	3.0%	57.4%	60.4%
10	Chhattisgarh	0.81%	0.35%	23.44%	24.61%	0.1%	1.2%	11.9%	13.3%
11	Daman & Diu and Dadra & Nagar Naveli	0.81%	0.35%	23.44%	24.61%	0.2%	0.4%	2.4%	2.9%
12	Goa	0.81%	0.35%	23.44%	24.61%	0.8%	0.4%	16.1%	17.3%
13	Gujarat	0.81%	0.35%	23.44%	24.61%	3.5%	0.2%	16.5%	20.3%
14	Madhya Pradesh	0.81%	0.35%	23.44%	24.61%	0.1%	0.0%	22.3%	22.4%
15	Maharashtra	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	17.1%	17.1%
16	Andhra Pradesh	0.81%	0.35%	23.44%	24.61%	3.3%	0.0%	25.1%	28.5%
17	Karnataka	0.81%	0.35%	23.44%	24.61%	6.4%	0.0%	40.3%	46.7%

Sl. No.	State	RPO Target as per MoP Order for FY 2022-23				RPO Compliance			
		WPO	HPO	Other RPO	Total RPO	WPO	HPO	Other RPO	Total RPO
18	Kerala	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	36.3%	36.3%
19	Lakshadweep	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	0.2%	0.2%
20	Puducherry	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	6.6%	6.6%
21	Tamil Nadu	0.81%	0.35%	23.44%	24.61%	5.8%	0.0%	19.7%	25.5%
22	Telangana	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	20.2%	20.2%
23	Andaman & Nicobar	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	10.9%	10.9%
24	Bihar	0.81%	0.35%	23.44%	24.61%	0.1%	0.1%	15.9%	16.0%
25	DVC	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	10.6%	10.6%
26	Jharkhand	0.81%	0.35%	23.44%	24.61%	0.0%	0.0%	30.0%	30.0%
27	Odisha	0.81%	0.35%	23.44%	24.61%	0.1%	0.1%	25.3%	25.4%
28	Sikkim	0.81%	0.35%	23.44%	24.61%	0.0%	3.7%	84.7%	88.4%
29	West Bengal	0.81%	0.35%	23.44%	24.61%	0.1%	0.0%	15.9%	15.9%
30	Arunachal Pradesh	0.81%	0.35%	23.44%	24.61%	0.0%	3.5%	15.3%	18.8%
31	Assam	0.81%	0.35%	23.44%	24.61%	0.0%	2.7%	20.4%	23.2%
32	Manipur	0.81%	0.35%	23.44%	24.61%	0.0%	0.2%	33.8%	34.0%
33	Meghalaya	0.81%	0.35%	23.44%	24.61%	0.0%	3.2%	56.7%	59.9%
34	Mizoram	0.81%	0.35%	23.44%	24.61%	0.3%	0.4%	42.1%	42.7%
35	Nagaland	0.81%	0.35%	23.44%	24.61%	0.0%	5.2%	31.3%	36.5%
36	Tripura	0.81%	0.35%	23.44%	24.61%	0.0%	0.1%	13.5%	13.6%

* Provisional

Annexure-III

Sl. No.	State ERC	Penalty imposed on RPO non-compliance																											
1.	Delhi ERC	<p>The penalty imposed on Delhi Distribution Licensees for Non-compliance to RPO Targets from FY 2017-18 to FY 2019-20 are as follows:</p> <table><tr><th rowspan="2">DISCOMs</th><th colspan="3">RPO Penalty (Rs. Cr.)</th></tr><tr><th>FY 2017-18</th><th>FY 2018-19</th><th>FY 2019-20</th></tr><tr><td>BRPL</td><td>9.47</td><td>8.89</td><td>14.62</td></tr><tr><td>BYPL</td><td>6.24</td><td>7.22</td><td>8.97</td></tr><tr><td>TPDDL</td><td>0.00</td><td>3.16</td><td>2.75</td></tr><tr><td>NDMC</td><td>0.28</td><td>0.34</td><td>0.63</td></tr><tr><td>Total RPO Penalty</td><td>15.99</td><td>19.61</td><td>26.97</td></tr></table>	DISCOMs	RPO Penalty (Rs. Cr.)			FY 2017-18	FY 2018-19	FY 2019-20	BRPL	9.47	8.89	14.62	BYPL	6.24	7.22	8.97	TPDDL	0.00	3.16	2.75	NDMC	0.28	0.34	0.63	Total RPO Penalty	15.99	19.61	26.97
DISCOMs	RPO Penalty (Rs. Cr.)																												
	FY 2017-18	FY 2018-19	FY 2019-20																										
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TPDDL	0.00	3.16	2.75																										
NDMC	0.28	0.34	0.63																										
Total RPO Penalty	15.99	19.61	26.97																										

DR. AMAR PATNAIK: Sir, my supplementary question is this. Has the Ministry of Power received any proposal from Odisha Government to amend its Order dated 22.07.2022 *vide* a Circular to treat all renewable energy under one basket and specify only total RPO, not technology-wise RPO? ...*(Interruptions)*... It is because due to separate targets being stipulated for wind and hydro which cannot be offset from 'Other RPO' procurement, the State of Odisha is forced to procure additional renewable capacity under these categories, only to meet the individual wind and hydro purchase obligation targets. ...*(Interruptions)*...

SHRI RAJ KUMAR SINGH: Hon. Chairman, Sir, we have actually made 85 per cent of the obligation fungible. ...*(Interruptions)*... It means that 85 per cent of the obligation can be met from any renewable. It is only 15 per cent which has been reserved for hydro and wind. ...*(Interruptions)*... It is because these are two technologies which are necessary for balancing and which are slightly more expensive than solar. ...*(Interruptions)*... So, if we don't keep a specific mandate for wind and hydro, then, wind and hydro will not come up at all, we will only have solar.

...(Interruptions)... So, during mid day, we will have so much of solar that we will be able to give energy free. ...(Interruptions)... During the evening hours, when wind is prevalent, we will not have the wind energy. ...(Interruptions)... That is why, we have kept only 15 per cent mandate, 85 per cent is fungible. ...(Interruptions)...

MR. CHAIRMAN: Now, Question No. 123. ...(Interruptions)...

Shortage of HIV drugs

*123. SHRI AKHILESH PRASAD SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that there is a nation-wide shortage of the valuable HIV drug Dolutegravir;
- (b) if so, the details thereof and reasons therefor;
- (c) the details regarding the supply and demand of the drug during the last three years, State-wise;
- (d) whether Government has taken any steps to address the shortage of the life-saving drug; and
- (e) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S.P. SINGH BAGHEL): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) No, there is no reported nation-wide shortage of Dolutegravir. Dolutegravir (DTG) was introduced under the National AIDS Control Programme (NACP) in a phased manner in 2020.

Dolutegravir is the key Antiretroviral (ARV) medicine prescribed for most People Living with HIV (PLHIV) under the programme.

State-wise details of supply and demand of Dolutegravir (as TLD and single tablet DTG) during the last three years is enclosed in Annexure-1.

Various proactive steps have been undertaken to ensure uninterrupted supply of Antiretroviral (ARV) medicines including Dolutegravir. These measures include strengthening supply chain unit at National level meticulous monitoring of stock at

State and facility level as well as ensuring coordination for any emergency relocation. States also authorized to do need-based emergency local procurement of ARV medicine utilising funds allocated under the head “ARV drugs for exceptional cases” and the National AIDS Control Programme Grant-in-aid given to State AIDS Control Societies.

Annexure-1

S.No	Name of State	Supply & Demand of TLD in three years (2020-2023)		Supply & Demand of Dolutegravir in three years (2020-2023)	
		Tablet Fixed dose combination TLD (Tenofovir 300 mg +Lamivudine 300mg +Dolutegravir 50mg)		Tablet Dolutegravir (DTG-50mg)	
		Demand	Supply	Demand	Supply
1	Andaman & Nicobar	37,440	46,935	0	255
2	Andhra Pradesh	10,26,18,720	13,88,18,250	36,68,400	38,64,125
3	Arunachal Pradesh	64,080	24,11,265	0	2,580
4	Assam	38,00,160	58,57,305	89,640	1,21,980
5	Bihar	3,68,60,040	4,64,33,550	4,71,600	11,99,095
6	Chandigarh	28,44,900	63,68,835	2,24,640	3,36,315
7	Chhattisgarh	72,61,560	1,15,25,490	1,25,640	4,14,950
8	Delhi	1,59,99,120	2,09,63,460	7,46,640	9,23,865
9	Dadar Nagar Haveli	73,080	1,44,900	2,880	36,010
10	Goa	12,75,300	27,92,145	1,11,960	1,49,400
11	Gujarat	3,67,76,520	4,47,87,930	20,73,600	24,77,770
12	Haryana	1,11,53,700	1,35,98,550	2,64,960	3,81,210
13	Himachal Pradesh	22,43,340	39,38,730	50,760	1,64,865

14	Jammu Kashmir	10,19,880	20,09,415	36,000	1,40,885
15	Jharkhand	58,26,240	75,92,085	69,840	2,19,125
16	Karnataka	6,79,83,120	9,12,43,095	46,53,000	90,40,540
17	Kerala	73,22,580	1,16,60,685	3,50,280	5,38,655
18	Madhya Pradesh	1,50,31,980	2,58,90,540	3,68,280	10,50,295
19	Maharashtra	10,18,35,540	13,36,21,170	49,83,120	98,05,665
20	Manipur	60,44,040	97,29,765	1,75,320	2,42,760
21	Meghalaya	24,34,860	30,81,495	58,320	59,610
22	Mizoram	79,53,120	1,07,37,855	82,800	2,04,035
23	Mumbai	2,12,73,300	2,26,31,820	14,04,000	16,34,310

24	Nagaland	45,74,520	73,68,450	73,440	1,44,735
25	Odisha	77,16,060	1,43,01,480	1,38,240	5,09,920
26	Pondicherry	6,95,520	12,75,825	30,240	18,450
27	Punjab	2,82,75,120	2,86,43,625	2,70,000	6,64,410
28	Rajasthan	2,60,78,580	2,96,00,985	8,90,640	11,14,880
29	Sikkim	62,640	5,78,865	0	3,945
30	Tamil Nadu	6,20,21,520	7,18,98,885	18,60,120	26,10,430
31	Telangana	3,22,73,640	4,71,30,855	7,94,880	15,26,145
32	Tripura	8,58,240	20,65,950	15,480	31,035
33	Uttar Pradesh	6,33,55,680	5,95,18,365	13,06,800	15,24,045
34	Uttarakhand	77,78,160	50,70,705	1,59,120	2,90,600
35	West Bengal	2,29,87,800	3,13,44,195	5,36,400	9,70,705
Total		71,44,10,100	91,46,83,455	2,60,87,040	4,24,17,600

*Demand/Requirement of ARV medicine is calculated based on consumption pattern, changes in programme guidelines and expected increase in patient load. Supply is done as per calculated requirement/demand along with three months' buffer stock.

MR. CHAIRMAN: Shri Akhilesh Prasad Singh. ...*(Interruptions)*... Shri V. Vijayasai Reddy. ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Mr. Chairman, Sir, does the Ministry acknowledge the fact that the procurement mechanism for HIV drugs, that is, the tender for pooled procurement of life-saving antiretroviral medicines faced bureaucratic delays in 2014, 2017 and 2022 thus leading to shortage of drugs? ...*(Interruptions)*... If so, what checks and mechanisms will the Ministry implement to ensure that this does not happen in future? ...*(Interruptions)*...

प्रो. एस.पी. सिंह बघेल : महोदय, वर्ष 1992 से स्वास्थ्य एवं परिवार कल्याण मंत्रालय के तत्वावधान में भारत में National AIDS और STD Control Programme लागू किया जा रहा है। ...*(व्यवधान)*... इसका उद्देश्य prevention, detection और treatment के व्यापक पैकेज के माध्यम से राष्ट्रीय HIV/AIDS and STD प्रतिक्रिया को बढ़ावा देना है। ...*(व्यवधान)*... वर्तमान में NACP का 2021 से 2026 तक का पाँचवाँ फेज़ माननीय प्रधान मंत्री जी के नेतृत्व में चल रहा है। ...*(व्यवधान)*... यह एक सेंट्रल सेक्टर स्कीम है। ...*(व्यवधान)*...

India Estimation Report, 2022 के अनुसार भारत में लगभग 24.67 लाख लोग HIV/AIDS से पीड़ित हैं। ...*(व्यवधान)*... People living with HIV के बारे में मैं बता दूँगा। ...*(व्यवधान)*... इसकी एक राज्यवार सूची हमने आपको दी है। ...*(व्यवधान)*... सर, HIV का कोई इलाज नहीं है। ...*(व्यवधान)*... PLHIV के लिए जीवन भर Antiretroviral therapy (ART) की आवश्यकता होती है, जैसा माननीय सदस्य ने पूछा है। ...*(व्यवधान)*... यह 2004 से NACP के तहत शुरू की गयी है। ...*(व्यवधान)*... इस कार्यक्रम के तहत उपचार और देखभाल का लाभ उठाने वाले सभी People Living with HIV के लिए जीवन-भर मुफ्त उच्च गुणवत्ता वाली ARV दवाओं की निरंतर उपलब्धता सुनिश्चित की जा रही है। ...*(व्यवधान)*...

चेयरमैन सर, देश भर में 725 ART केंद्रों और 1,261 link ART केंद्रों के माध्यम से HIV से पीड़ित लगभग 16 लाख लोगों को ARV दवाई प्रदान की जा रही है। ...*(व्यवधान)*... उपचार के प्रभाव की निगरानी के लिए People Living with HIV को ART पर Free Viral Load testing की भी पेशकश की जा रही है। ...*(व्यवधान)*...

National AIDS control में, NACO Central Medical Services Society के माध्यम से PLHIV के लिए 13 विभिन्न प्रकार की ARV दवाएँ खरीदता है। ...*(व्यवधान)*... ARV दवाओं को ART केंद्रों में आगे वितरण के लिए 26 स्टेट्स में जो AIDS control societies हैं, States AIDS control societies हैं, उनको आपूर्ति की जाती है, जहाँ पर People Living with HIV को इन दवाओं का नुस्खा और वितरण भी किया जाता है। ...*(व्यवधान)*... हम लोग राष्ट्रीय स्तर पर supply chain team द्वारा नियमित आधार पर ARV दवा के स्टॉक की सावधानीपूर्वक निगरानी भी करते हैं। ...*(व्यवधान)*... इसकी किसी प्रकार की कमी न होने पाए, इसके लिए जब भी आवश्यकता होती है, ART केंद्रों का relocation कर दिया जाता है। ...*(व्यवधान)*... States AIDS control societies को आवश्यकतानुसार आपातकाल में ARV का local

procurement करने का भी अधिकार दिया गया है। ...**(व्यवधान)**... इसके लिए "ARV drugs for exceptional cases" नामक Head के अधीन हम लोग स्टेट्स को धन भी आवंटित करते हैं। ...**(व्यवधान)**... यहाँ तक कि कोविड महामारी के दौरान जब लॉकडाउन रहा था, तब भी माननीय प्रधान मंत्री जी के नेतृत्व में हमारे स्वास्थ्य मंत्री डा. मनसुख मांडविया जी ने एड्स पेशेंट्स की तरफ संवेदनशीलता का परिचय देते हुए अपने प्रयासों से कोई भी दवाई एक भी दिन के लिए बाधित नहीं होने दी थी। ...**(व्यवधान)**... यह सुनिश्चित किया गया था कि किसी समय स्थानीय स्तर पर भी इसकी अनुपलब्धता नहीं हो।...**(व्यवधान)**...

महोदय, People Living with HIV की देखभाल और उपचार के लिए राष्ट्रीय दिशा-निर्देशों के अनुसार People Living with HIV के लिए ARV दवाएँ विभिन्न संयोजनों में निर्धारित की जाती हैं। ...**(व्यवधान)**... Dolutegravir एक anti-viral दवा है, जिसे 2020 में national programme (after due approvals of competent authority) में introduce किया गया था।...**(व्यवधान)**... It is effective against both types of HIVs; HIV1 and HIV2. यह न्यूनतम side effect वाली एक सुरक्षित दवा है।...**(व्यवधान)**... यह रोगियों को ओरल रूप से दी जाती है।...**(व्यवधान)**... कार्यक्रम के तहत एचआईवी-पोजिटिव एडल्ड्स, किशोरों और बच्चों के इलाज के लिए Dolutegravir सबसे पसंदीदा antiretroviral दवा है।...**(व्यवधान)**... आपका सवाल बहुत सारे antiretroviral दवाओं के ऊपर था। ...**(व्यवधान)**... लगभग 95 परसेंट मरीज विभिन्न Dolutegravir-based दवाओं पर हैं।...**(व्यवधान)**...

महोदय, मैं यह भी कहना चाहूँगा कि Dolutegravir की राष्ट्रव्यापी कमी की कोई सूचना नहीं है।...**(व्यवधान)**... Current status of the ARV medicine Dolutegravir (as fixed-dose combination of TLD and single tablet Dolutegravir) - यह बहुत प्रसिद्ध है।...**(व्यवधान)**... यह तीन दवाइयों का combination है।...**(व्यवधान)**... The nation-wide current stock status of all ARV medicines.. ...**(व्यवधान)**... आप चाहें, तो मैं आपके राज्य का भी आंकड़ा बता सकता हूँ।...**(व्यवधान)**... 28 अप्रैल, 2023 को रखे गए इंडेंट के लिए खरीद प्रक्रिया जारी है और इसकी आपूर्ति दिसम्बर, 2023 से शुरू होने की उम्मीद है।...**(व्यवधान)**... This indent includes Dolutegravir & TLD (besides 11 other ARV medicines) और यह मात्रा दो वर्षों की आवश्यकता के लिए पर्याप्त होगी।...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Minister, thank you.

प्रो .एस.पी .सिंह बघेल : महोदय, इसमें भाजपा शासित राज्य या गैर-भाजपा शासित राज्य की बात नहीं है, बल्कि इसमें 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' है।...**(व्यवधान)**... महोदय, हम 2030 तक यह कोशिश करेंगे ...**(व्यवधान)**... इसके मरीजों की संख्या में कमी आए।...**(व्यवधान)**...

MR. CHAIRMAN: Thank you hon. Minister; ...*(Interruptions)*...

प्रो.एस.पी.सिंह बघेल : महोदय, कार्यक्रम के तहत TLD की निर्बाध आपूर्ति सुनिश्चित करने के लिए 21 सितम्बर, 2022 से 50 परसेंट अतिरिक्त खरीद का भी प्रस्ताव है। ...**(व्यवधान)**... अगर आप अपने राज्य के बारे में जानना चाहते हैं, मैं वह भी बता देता हूँ।...**(व्यवधान)**... महोदय, मैं तेलंगाना के बारे में बता देता हूँ।...**(व्यवधान)**... तेलंगाना में 1,58,974 मरीज estimated हैं, लेकिन cumulative number of PLHIC on ATR, 97,469 हैं, जिनको हम लोग दवा दे रहे हैं। ...**(व्यवधान)**... जहाँ तक तेलंगाना के बारे में दवाई का मामला है, उस संबंध में मैं यह बताना चाहता हूँ कि वहाँ पर 24,86,007 Tenofovir+Lamivudine+ Dolutegravir (TLD) का average monthly consumption है और 1,01,08,904 का stock (including pipeline) available है।...**(व्यवधान)**... वहाँ पर Dolutegravir (DTG)-50 mg का average monthly consumption 1,24,634 है और 38,41,644 का stock (including pipeline) available है।...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Minister, thank you. ...**(Interruptions)**... Dr. Anil Jain. ...**(Interruptions)**...

प्रो.एस.पी.सिंह बघेल : महोदय, मैं जो आँकड़े देख रहा हूँ, उनमें टॉप 10 में दक्षिण भारत के पाँच राज्य हैं। ...**(व्यवधान)**... मैं दक्षिण भारत की राज्य सरकारों से कहना चाहूँगा कि भारत सरकार पूरी तरह से दवाइयाँ दे रही है।...**(व्यवधान)**... हम दवाइयाँ भी दे रहे हैं, अवेयरनेस भी कर रहे हैं।...**(व्यवधान)**...

MR. CHAIRMAN: Dr. Anil Jain. ...**(Interruptions)**... hon. Minister.

प्रो.एस.पी.सिंह बघेल : महोदय, चूँकि इस मामले में टॉप 10 में दक्षिण भारत के पाँच राज्य हैं, इसलिए वहाँ पर थोड़ा प्रचार-प्रसार की आवश्यकता है।...**(व्यवधान)**... ऐसे कई राज्य हैं, तमिलनाडु है, कर्णाटक है, तेलंगाना है और आंध्र प्रदेश है - ये टॉप 10 में हैं, जबकि उत्तर प्रदेश आबादी में नंबर वन पर है, वहाँ की आबादी लगभग 24 करोड़ है, लेकिन एड्स के मामले में हम लोग बहुत पीछे हैं।...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Minister. ...**(Interruptions)**... Dr. Anil Jain. ...**(Interruptions)**...

स्वास्थ्य और परिवार कल्याण मंत्री (डा.मनसुख मांडविया) : सर, इन्होंने विस्तार से जवाब दिया है। ...**(व्यवधान)**... यदि सदन चाहता है, तो हम और विस्तार से information दे सकते हैं।...**(व्यवधान)**...

MR. CHAIRMAN: Dr. Anil Jain. ...**(Interruptions)**...

डा. अनिल जैन: सर, एचआईवी संक्रमण के मामले में वैश्विक औसत में 31 परसेंट की गिरावट हुई है, जबकि भारत में 42 परसेंट की गिरावट हुई है।...(व्यवधान)... हमारा मंत्रालय ठीक काम कर रहा है।...(व्यवधान)... दुनिया में एचआईवी से होने वाली मौतें 42 परसेंट कम हुई हैं, तो भारत में 82 परसेंट कम हुई हैं।...(व्यवधान)... हमारा स्वास्थ्य मंत्रालय इस पर कंट्रोल के लिए...(व्यवधान)...

श्री सभापति : आपका प्रश्न क्या है?...(व्यवधान)...

डा. अनिल जैन : मेरा प्रश्न यह है कि जो 'राष्ट्रीय एड्स और एसटीडी नियंत्रण कार्यक्रम' है, उसे भारत सरकार आगे चलाना चाहती है और अगर चलाना चाहती है, तो उस पर कितना खर्च करना चाहती है? ...(व्यवधान)...

प्रो. एस.पी. सिंह बघेल : चेयरमैन सर, इन लोगों की वजह से मुझे 90 परसेंट सवाल तो सुनाई ही नहीं पड़ा। ...(व्यवधान)... जो समाज का अंतिम व्यक्ति है, जो एड्स से पीड़ित है, उसके साथ समाज में भी दोहरा मापदंड रखा जाता है। ...(व्यवधान)... हमारे विपक्ष के साथी संवेदनहीनता की पराकाष्ठा का परिचय दे रहे हैं। ...(व्यवधान)... हम एचआईवी पॉजिटिव लोगों की दवा के बारे में बता रहे हैं, उनके इलाज के फ्रेमवर्क के बारे में बता रहे हैं, उनके लिए अवेयरनेस के बारे में बता रहे हैं। ...(व्यवधान)... संजीवनी योजना के तहत हम लोग वर्चुअली इलाज भी कर सकते हैं। ...(व्यवधान)... अगर एचआईवी पॉजिटिव किसी व्यक्ति को अस्पताल में आने में दिक्कत है, तो उसके लिए संजीवनी योजना के बारे में बता रहे हैं। ...(व्यवधान)... इस विषय पर आपका शोर करना आपकी संवेदनहीनता की पराकाष्ठा का परिचय दे रहा है। ...(व्यवधान)... आप यह देख लीजिएगा कि यह मोदी सरकार का स्वास्थ्यक अंत्योदय है। ...(व्यवधान)... यह हेल्थ का अंत्योदय है। ...(व्यवधान)... हम अंतिम सीढ़ी पर खड़े हुए एचआईवी पॉजिटिव व्यक्ति की बहुत मदद कर रहे हैं। ...(व्यवधान)... एनएचएम के द्वारा यह योजना चल रही है। ...(व्यवधान)... माननीय प्रधान मंत्री जी ने राष्ट्र के लिए यह कहा है। ...(व्यवधान)... 2024 में हम टी.बी. मुक्त भारत करेंगे। ...(व्यवधान)... माननीय प्रधान मंत्री जी ने सिकल सेल एनीमिया उन्मूलन शैड्यूल किया है। ...(व्यवधान)... एड्स में कमी के लिए 2030 को टारगेट रखा है। ...(व्यवधान)... अगर आपने यह पूछा है कि क्या इस योजना को जारी रखा जाएगा, तो एनएचएम अभी 2025-26 तक है। ...(व्यवधान)... जब तक अंतिम व्यक्ति का इलाज नहीं कर देंगे और संक्रमण को रोक नहीं देंगे, तब तक यह सरकार अपने इस कार्यक्रम को जारी रखेगी। ...(व्यवधान)...

श्री सभापति : प्रश्न संख्या 124.

Surplus power generation in various States

*124. SHRI R. GIRIRAJAN: Will the Minister of POWER be pleased to state:

- (a) whether Government has any plans to incentivize the surplus power/energy producing States in the country;

- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the power generation capacity installed and power generated in various power surplus States of the country and their comparison with that of Tamil Nadu;
- (d) the funds allocated and disbursed to various power surplus States in the country during the last three years; and
- (e) the steps taken by Government to mitigate the problems faced by Thermal Power Plants in Tamil Nadu due to shortage of coal?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI KRISHAN PAL): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) Electricity generating capacity is set up to meet the demand for electricity. The electricity which is generated is sold; and yields a profit, and no additional incentive is necessary. Indian Electricity Grid (220 kV and above) comprising of about 4.74 lakh ckm of transmission lines and about 11.92 lakh MVA of transformation capacity is operating in the country with the objective of One Nation-One Grid-One Frequency. This has facilitated transfer of surplus power from surplus region(s)/states to deficit region(s)/states. Further, a robust regulatory framework has been formulated for sale and purchase of power between various utilities operating in the country.

Power Exchanges have been set up in the country with the objective of ensuring fair, neutral, efficient and robust electricity price discovery. Surplus State/Distribution Companies (DISCOMs) can sell power in these Power Exchanges to States/DISCOMs/consumers requiring power. Different types of products namely Real Time Market (RTM), Day Ahead Market (DAM), Term Ahead Market (TAM), Green Day Ahead Market (GDAM), Green Term Ahead Market (GTAM) have been launched in these power exchanges to facilitate sale/purchase of power. A robust payment security mechanism adopted by Power Exchanges has led to no default/delay in payment. The sale/purchase of power also takes place through bilateral exchanges between States/DISCOMs through bilateral agreements.

A Portal for Utilization of Surplus Power (PUSHP) has been launched by Ministry of Power on 10.03.2023, wherein the original beneficiary State/DISCOMs can declare surplus power from Central Generating Station/Independent Power Producers/State Generating Stations/Inter State Generating Stations and the same

can be allocated/transferred to the new buyer based on the requisition done by them. The liability of fixed cost along with energy charges is transferred to the new buyer thereby reducing the retail tariff cost of consumers of original beneficiary State and at the same time the demand of deficit state is being met.

Cross Border Trade of Electricity Guidelines have been notified by the Government, wherein Indian entity can sell their surplus power to an entity of neighbouring country, with whom India has agreement on cooperation of power, by following the established procedure.

(c) The generation of electricity and its supply is commensurate to the energy requirements of the States/UTs and any surplus that may be available with any State, is utilized by the deficit ones through various market-based mechanisms. There are no perpetual surplus generating States. While in some part of the Day/Month/Season, these States have surplus, in some part of the Day/Month/Season, they are not surplus.

The total power generation installed capacity in the country and in Tamil Nadu as on 30.06.2023 is **421,901.63 MW and 37,837.12 MW** respectively. The details of State/UT-wise installed capacity including that in Tamil Nadu as on 30.06.2023 are given at **Annexure-I**.

The total generation in the country during the year 2022-23 was 1624465 MU, while in Tamil Nadu, total generation for the year 2022-23 was 116688 MU. The details of State/UT-wise generation including that in Tamil Nadu are given at **Annexure-II**.

(d) As there is no specific scheme to incentivize surplus power/energy producing State, the question of disbursement of funds to the power surplus generating States does not arise.

(e) As on 24.07.2023, coal stock available with the power plants in Tamil Nadu is 14.6 lakhs tonnes, which is sufficient for about 13 days at a requirement of 85% PLF.

Government of India has taken the following steps to ensure coal supply to power plants in the country including Tamil Nadu for unhindered power generation:-

- i. To address the issues of coal supplies to power sector, an Inter-Ministerial Sub Group comprising of representatives from Ministries of Power, Ministry of Coal, Ministry of Railways, Central Electricity Authority (CEA), Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) meet regularly to take various operational decisions to enhance supply of coal to thermal power plants as well as for meeting any contingent situations relating

- to Power Sector including to alleviate critical coal stock position in power plants.
- ii. An inter-ministerial Secretary-level meeting is held regularly to monitor coal stocks.
 - iii. Government has issued revised coal stocking norms, which mandates the power plants to maintain sufficient stock at all times to meet any contingent situation.
 - iv. Power Utilities have been importing coal considering their requirement as well as cost-economics. Ministry of Power vide order dated 09.01.2023 directed Central/State Gencos and IPPs to take necessary actions to import coal for blending at the rate of 6% by weight through a transparent competitive procurement so as to have sufficient stock at their power plants for smooth operations till September, 2023.
 - v. As per Railways, during 2022-23, the net induction of coal carrying wagons was about 8800 (about 150 rakes). During 2023-24, the likely net induction of coal carrying rakes would be about 200 rakes, which could provide additional 50 rakes/day for coal loading. The expected increase in annual coal transportation capacity on account of wagon induction would be about 70 Million Tonnes (MT). Similarly, likely net induction of coal carrying rakes in 2024-25 is about 250 rakes, which could provide additional 60 rakes/day. The expected increase in annual coal transportation capacity on account of wagon induction would be about 85 MT.
 - vi. Railways have identified 40 number of projects for augmentation of coal evacuation. Out of 40 projects, 17 number of projects have already been completed and 23 projects are in progress. Out of 23 projects, it is expected that about 18 projects would be completed by 2026-27.
 - vii. According to Railways, likely increase in coal transportation capacity during 2023-24 and 2024-25 is about 185 MT.
 - viii. To ensure sufficient coal, Captive Coal Mine Production target for Financial Year 2023-24 is kept at 141 Million Tonnes in comparison to 102.69 MT for previous FY 2022-23.

Annexure-I

The State-wise Installed Generation Capacity (Fuel wise in MW) as on 30.06.2023

		Fossil Fuel					Non-Fossil Fuel						
Sl. No.	Region / State							Total RES (Including Hydro)				Grand Total	
		Coal	Lignite	Gas	Diesel	Total Fossil Fuel	Nuclear	Hydro	Solar, Wind & Other RES	Total RES (Incl. Hydro)	Total Non-Fossil Fuel		
						MW							
						MW							MW
		1	2	3	4	5=1+2+3+4	6	7	8	9=7+8	10=6+9	14=5+12	
1	Chandigarh	45	0	15	0	60	8	102	64	165	173	233	
2	Delhi	3649	0	2115	0	5765	103	723	312	1035	1138	6903	
3	Haryana	8817	0	582	0	9399	101	2325	1440	3765	3865	13264	
4	Himachal Pradesh	145	0	0	0	145	29	3249	1086	4335	4364	4509	
5	Jammu & Kashmir	577	0	304	0	881	68	2322	264	2585	2653	3535	
6	Punjab	8214	0	150	0	8364	197	3818	1891	5710	5907	14271	
7	Rajasthan	11569	1580	775	0	13923	557	1942	23182	25124	25681	39604	
8	Uttar Pradesh	20388	0	1030	0	21417	289	3424	4792	8216	8506	29923	
9	Uttarakhand	602	0	520	0	1122	31	2096	934	3030	3061	4183	
	Un-allocated	1431	0	291	0	1722	237	751	0	751	988	2711	
	Northern Region	55437	1580	5781	0	62798	1620	20752	33966	54717	56337	119135	
10	Chhattisgarh	12222	0	0	0	12222	92	233	1314	1547	1638	13860	
11	Gujarat	17298	1400	6587	0	25285	797	772	21237	22009	22806	48092	
12	Madhya Pradesh	15913	0	332	0	16245	382	3224	6125	9348	9731	25975	
13	Maharashtra	25254	0	3513	0	28767	879	3332	12973	16305	17184	45951	
14	Daman & Diu	165	0	43	0	208	10	0	41	41	51	259	
15	D.N. Haveli	422	0	66	0	489	13	0	5	5	18	507	
16	Goa	492	0	68	0	560	34	2	36	38	72	632	

	Un-allocated	2835	0	198	0	3033	333	0	0	0	333	3366
	Western Region	74602	1400	10806	0	86808	2540	7563	41730	49293	51833	138641
17	Andhra Pradesh	11231	189	4067	37	15524	127	1674	9378	11052	11179	26703
18	Telangana	9439	61	832	0	10332	149	2480	5135	7614	7763	18095
19	Karnataka	9948	486	0	25	10459	698	3632	17552	21184	21882	32341
20	Kerala	2059	325	534	160	3078	362	1864	1134	2998	3360	6438
21	Tamil Nadu	12754	1959	1027	212	15952	1448	2178	18259	20437	21885	37837
22	Pondicherry	141	118	33	0	292	86	0	43	43	129	421
23	Lakshadweep	0	0	0	27	27	0	0	3	3	3	30
24	NLC		66	0	0	66	0	0	0	0	0	66
	Un-allocated	1426	434	0	0	1860	450	0	0	0	450	2310
	Southern Region	46997	3640	6492	460	57589	3320	11827	51504	63331	66651	124241
25	Bihar	7397	0	0	0	7397	0	110	400	510	510	7907
26	DVC	3037	0	0	0	3037	0	186	0	186	186	3223
27	Jharkhand	2373	0	0	0	2373	0	191	128	319	319	2692
28	Odisha	5020	0	0	0	5020	0	2163	634	2797	2797	7817
29	West Bengal	8650	0	80	0	8730	0	1396	636	2032	2032	10762
30	Sikkim	14	0	0	0	14	0	633	60	693	693	707
31	Andaman - Nicobar	0	0	0	93	93	0	0	35	35	35	128
	Un-allocated	1737	0	0	0	1737	0	85	0	85	85	1822
	Eastern Region	28229	0	80	93	28401	0	4764	1892	6656	6656	35058
32	Arunachal Pradesh	37	0	47	0	84	0	545	145	689	689	773
33	Assam	403	0	742	0	1144	0	522	192	714	714	1858
34	Manipur	16	0	82	36	133	0	87	18	105	105	238
35	Meghalaya	0	0	110	0	110	0	417	50	468	468	578
36	Mizoram	31	0	60	0	92	0	98	76	174	174	265
37	Nagaland	32	0	74	0	106	0	66	36	102	102	208
38	Tripura	0	0	487	0	487	0	68	34	103	103	590

	Un-allocated	113	0	64	0	176	0	140	0	140	140	316
	North-Eastern	631	0	1665	36	2332	0	1944	551	2495	2495	4827
	All India	205895	6620	24824	589	237929	7480	46850	129643	176493	183973	421902

Annexure-II

The details of State/UT-wise generation (in Million Unit) including that in Tamil Nadu:

Name of State/UT	For 2022-23							MUs
	Thermal	Gas	Nuclear	Hydro	Wind	Solar	Other RES	Total
Chandigarh	0	0	0	0	0	13	0	13
Delhi	0	3784	0	0	0	236	294	4314
Haryana	32137	3	0	0	0	555	865	33560
Himachal Pradesh	0	0	0	38667	0	59	2854	41580
Jammu & Kashmir	0	0	0	16777	0	0	393	17170
Ladakh	0	0	0	403	0	0	0	403
Punjab	31506	0	0	4400	0	2779	1391	40076
Rajasthan	55968	1450	6587	967	6111	34474	404	105961
Uttar Pradesh	151155	908	3193	974	0	3674	3543	163447
Uttarakhand	0	0	0	15436	0	332	602	16370
Chhattisgarh	142599	0	0	237	0	635	1368	144839
Gujarat	53323	2159	3640	6133	19206	10335	221	95017
Madhya Pradesh	135838	0	0	7309	4487	3839	547	152020
Maharashtra	124477	2430	8985	5894	7243	4388	5576	158993
DNH & DD	0	0	0	0	0	27	3	30

Goa	0	0	0	0	0	15	5	20
Andhra Pradesh	60932	610	0	3748	7426	8141	845	81702
Telangana	50738	0	0	6010	279	6745	405	64177
Karnataka	35014	0	7443	13157	9968	14154	5454	85190
Kerala	0	0	0	7989	179	880	887	9935
Tamil Nadu	65221	1862	16013	5966	16914	9419	1293	116688
Lakshadweep	15	0	0	0	0	0	0	15
Puducherry	0	233	0	0	0	12	0	245
Andaman Nicobar	215	0	0	0	0	24	14	253
Bihar	55200	0	0	0	0	170	119	55489
Jharkhand	30473	0	0	305	0	20	0	30798
Odisha	64874	0	0	5463	0	706	486	71529
Sikkim	0	0	0	11697	0	0	12	11709
West Bengal	87612	0	0	3424	0	125	1834	92995
Arunachal Pradesh	0	0	0	4821	0	22	3	4846
Assam	5026	3367	0	482	0	216	63	9154
Manipur	0	0	0	478	0	8	1	487
Meghalaya	0	0	0	980	0	0	72	1052
Mizoram	0	0	0	204	0	3	59	266
Nagaland	0	0	0	177	0	0	112	289
Tripura	0	7079	0	0	0	7	0	7086
Sub Total	1182326	23885	45861	162099	71814	102014	29724	1617723
Bhutan Import				6742.4				6742
All India Total								1624465

MR. CHAIRMAN: Shri R. Girirajan. ...(*Interruptions*).. Dr. M. Thambidurai. ...(*Interruptions*)..

DR. M. THAMBIDURAI: Sir, I am from Tamil Nadu. ...(*Interruptions*).. I want to raise the Neyveli Thermal Power Plant issue. ...(*Interruptions*).. There is a lot of agitation going on in Tamil Nadu. ...(*Interruptions*).. The farmers are affected because of the Neyveli Project. ...(*Interruptions*).. Will the Government come forward to solve the issue of farmers and not acquire more land for this project? ...(*Interruptions*).. Sir, I want the hon. Minister to assure the farmers and immediately take back the Neyveli Project and not acquire more land for it.

MR. CHAIRMAN: Dr. Thambidurai, please ask your question. ...(*Interruptions*)..

DR. M. THAMBIDURAI: This is what I want to know from the hon. Minister. ...(*Interruptions*)..

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): Mr. Chairman, Sir, Neyveli Power Plant is actually being constructed by the Neyveli Lignite Corporation, which comes under another Ministry. ...(*Interruptions*).. But, I will convey the sentiments of the hon. Member to the concerned Ministry. ...(*Interruptions*)..

श्री राकेश सिन्हा : सभापति महोदय, मैं भारत सरकार को इस बात की बधाई देना चाहता हूँ कि पावर के क्षेत्र में इतना क्रांतिकारी काम हुआ है। ...(**व्यवधान**)... जो लोग लालटेन युग में रहते थे, उन्हें हम बिजली युग में ले आए हैं। ...(**व्यवधान**)... बरौनी थर्मल पावर स्टेशन, जिसमें बहुत ही महत्वपूर्ण काम हुआ है, जिसकी उत्पादन क्षमता भी बढ़ी है और जिसके कारण वहाँ के स्थानीय लोगों और पूरे देश को लाभ मिला है, ...(**व्यवधान**)... वहाँ के मजदूरों के साथ एक समझौता हुआ था। ...(**व्यवधान**)... मंत्री जी ने मजदूरों के कल्याण के लिए बहुत महत्वपूर्ण काम किया है, लेकिन उस समझौते को स्थानीय स्तर पर लागू नहीं किया जा रहा है। ...(**व्यवधान**)... मैं मंत्री जी से यह जानना चाहता हूँ कि वे इसके लिए क्या प्रयास करेंगे? ...(**व्यवधान**)...

SHRI RAJ KUMAR SINGH: Mr. Chairman, Sir, that issue was not a part of this question, but, nonetheless, I have taken note of what the hon. Member has said and I will look into it and get back to you. ...(*Interruptions*)..

MR. CHAIRMAN: Dr. Sasmit Patra. ...*(Interruptions)*.. Please change your mike. ...*(Interruptions)*.. You can change your mike. ...*(Interruptions)*..

DR. SASMIT PATRA: Sir, my question to the hon. Minister is that since this question is about renewable energy and surplus power, whether there have been any steps taken by the Ministry to engage with the States like Odisha, which are producing surplus power and try to incentivize States like Odisha to produce more. ...*(Interruptions)*.. I will just take a small detour to that. ...*(Interruptions)*... As we have more thermal capacity, we have more hydel capacity, these capacities can be better utilised for trying to improve more surplus power through States like Odisha. ...*(Interruptions)*... Have there been such discussions with the State Governments? ...*(Interruptions)*...

SHRI RAJ KUMAR SINGH: Mr. Chairman, Sir, we have built in a system for incentivising those States which install surplus renewable energy capacity, which means renewable energy capacity beyond their mandate under the renewed purchase obligation. ...*(Interruptions)*... So, any distribution company, in any State, which establishes renewable energy capacity beyond their mandate, firstly, can sell their surplus energy to the States which are having a shortfall against their RPO; and, secondly, against that, they also get renewable energy certificates per unit which has a value in exchange today of one rupee per unit. ...*(Interruptions)*... That is the built in incentive we have put into the system. ...*(Interruptions)*...

DR. C.M. RAMESH: Sir, regarding solar and wind energy for storage, are you planning any pump storage projects all over India? ...*(Interruptions)*... That is the model now that is coming up. Please tell us something about the pump storage projects. ...*(Interruptions)*...

SHRI RAJ KUMAR SINGH: Mr. Chairman, Sir, we already have about 4,000 MW of pump storage and I have proposals for approval of 30,000 MW more, much of which we have approved. So, by 2030, I think, we will have at least 30,000 or 40,000 MW of pump storage. ...*(Interruptions)*...

MR. CHAIRMAN: Q.No. 125.

Write-offs and gross NPAs

*125. SHRI JAWHAR SIRCAR: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Ministry has written-off ₹ 12,09,606 crores of all banks in the last eight years and nine months and out of the said amount how much amount is involved in frauds;
- (b) the steps taken to recover this amount and punishments meted to each of the top twenty fraudsters;
- (c) the percentage of promoters left with no or low realizable assets to monetize; and
- (d) the reasons for India's Gross NPA rate hovered between 4 per cent to 11.5 per cent in the last 10 years though the international standard range from only 0.5 per cent to 1.5 per cent?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD):

(a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) The Ministry does not write-off any loan given to borrowers by banks. As per Reserve Bank of India (RBI) guidelines and policy approved by banks' Boards, NPAs, including, *inter-alia*, those in respect of which full provisioning has been made on completion of four years, are removed from the balance-sheet of the bank concerned by way of write-off. Banks evaluate/consider the impact of write-offs as part of their regular exercise to clean up their balance-sheet, avail tax benefit and optimise capital, in accordance with RBI guidelines and policy approved by their Boards. Such write-off does not result in waiver of liabilities of borrowers to repay and therefore, write-off does not benefit the borrowers. The borrowers of written-off loans continue to be liable for repayment and banks continue to pursue recovery actions initiated in written-off accounts through various recovery mechanisms available to them, such as filing of a suit in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, 2016, through negotiated settlement/compromise, and through sale of non-performing assets.

RBI has apprised that it does not maintain data in respect of amount written-off in accounts which were declared as fraud. However, as per RBI data on the fraud based on the date of occurrence, amount involved in fraud in Scheduled Commercial Banks (SCBs) in respect of amount involved of Rs. 1 lakh and above has declined from Rs. 12,819.57 crore in the financial year (FY) 2020-21 to Rs. 6,979.72 crore in FY 2021-22 to Rs. 1,650.27 crore in FY 2022-23.

With regard to the actions taken against the cases of fraud, banks are required to lodge complaints, immediately on detection of fraud, with law enforcement agencies. Further, RBI's Master Circular on Frauds, dated 1.7.2016, provides that no additional facilities should be granted by any bank/ financial institutions to borrowers classified as fraud and that such borrowers are debarred from availing bank finance from Scheduled Commercial Banks, Development Financial Institutions, Government owned NBFCs, Investment Institutions, *etc.*, for a period of five years from the date of full payment of the defrauded amount.

The Directorate of Enforcement (ED) has apprised that as on 28.7.2023, it has taken up 848 bank fraud cases involving both public and private sector banks for investigation under the provisions of the Prevention of Money Laundering Act, 2002 (PMLA). Necessary action as per the provisions of PMLA has been taken, which resulted in attachment of proceeds of crime amounting to Rs. 62,179 crores approx. Further, 112 persons have been arrested in these cases and 195 prosecution complaints have been filed before the PMLA special court. Also, assets amounting to Rs. 15,113.02 crore have been confiscated and restituted to the PSBs in these cases.

The Asset Quality Review (AQR) initiated by RBI in 2015 revealed high incidence of NPAs. Following the AQR results, banks initiated transparent recognition, reclassifying standard restructured advances as NPAs and providing for expected losses on such advances. Thus, primarily as a result of transparent recognition of advances with stress as NPAs, gross NPA ratio of scheduled commercial banks rose from 4.28% in March 2015 to 11.18% in March 2018. As a result of Government's 4R's strategy of recognising NPAs transparently, resolving and recovering value from stressed accounts through clean and effective laws and processes, recapitalising public sector banks, and reforms in banks and financial ecosystem, gross NPA ratio of scheduled commercial banks has since declined to 3.87% as on March 2023.

SHRI JAWHAR SIRCAR: Sir, I would like to place before hon. Chairman a statement, which I would like to be endorsed by the hon. Finance Minister, because the reply that is given ...*(Interruptions)*...

MR. CHAIRMAN: Ask a supplementary question.

SHRI JAWHAR SIRCAR: Sir, this is the supplementary question. I have put it in writing...*(Interruptions)*... The other issue is that today... *... (Interruptions)*...

MR. CHAIRMAN: Q.No. 126.

Implementation of PM-ABHIM

†*126. SHRIMATI KANTA KARDAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the progress of the work done and the expenditure incurred under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) in the country, State/UT-wise including Uttar Pradesh; and
- (b) the norms and mechanism for establishment of Public Health Facilities Center in remote, rural, inaccessible and tribal areas under PM-ABHIM, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) is a Centrally Sponsored Scheme (CSS) with some Central Sector Components (CS) which has an outlay of Rs. 64,180 Crores for the scheme period (2021-22 to 2025-26).

The measures under the scheme focus on developing capacities of health systems and institutions across the continuum of care at all levels viz. primary, secondary and tertiary level and on preparing health systems in responding effectively to the current and future pandemics/disasters. The objective of the scheme is to fill critical gaps in health infrastructure, surveillance and health research — spanning both the urban and rural areas.

† Original notice of the question was received in Hindi.

Following support is provisioned for States/UTs under CSS component of the scheme:

1. Construction of 17,788 rural Health and Wellness Centres (HWCs). HWCs are to be established in plain areas having population of 5000 and in difficult areas - hilly, tribal, desert etc, having a population of 3000.
2. Support for 11,024 urban Health and Wellness Centres in all the States with the focus on slum like areas. One Urban-HWC is to be set up as per 15,000-20,000 population for catering predominantly to poor and vulnerable populations, residents of slum and slum-like areas.
3. Establishing 3382 Block Public Health Units (BPHUs) at block levels.
4. Setting up of Integrated Public Health Labs (IPHLs) in 730 districts.
5. Establishing Critical Care Hospital Blocks (CCBs) in 602 districts (with population more than 5 lakhs) and with referral linkages in other districts.

The CSS components of PM-ABHIM is implemented by following the existing framework, institutions and mechanisms of the National Health Mission. The proposals are received from State/UT Governments and Government of India provides approval for these proposals as per norms and available resources within overall resource envelope as per the detailed discussion during the meeting of National Programme Coordination Committee (NPCC) which are jointly attended by both the State and Central officials.

Administrative approvals have been accorded to States/UTs for an amount of Rs.21,130.89 Crore for construction/strengthening of 7,808 Sub-Health Centres- Health and wellness Centres, 2,168 U-HWCs, 1557 BPHUs, 561 IPHLs at District level and 443 CCB as on 25.07.2023.

The details of the approvals and funds released to State/UTs under the scheme is at Annexure-I and Annexure-II respectively.

Annexure-I

(Rs. in Crore)

States/UTs approvals under PM-ABHIM*

S. No.	State/UT	Units Approved					Total Amount Approved
		Building-less SC-HWC	U-HWC	BPHU	IPHL	CCB	
1	A & N Islands	0	0	0	0	0	0.00
2	Andhra Pradesh	0	184	0	13	14	540.75

3	Arunachal Pradesh	0	0	0	22	1	66.94
4	Assam	768	0	207	33	27	1300.67
5	Bihar	2546	0	59	12	12	1877.11
6	Chandigarh	0	19	0	1	0	22.25
7	Chhattisgarh	0	0	91	28	23	831.36
8	DNH & DD	0	4	0	3	1	35.00
9	Delhi	0	0	0	0	0	0.00
10	Goa	0	0	0	2	2	50.00
11	Gujarat	0	0	0	26	26	793.73
12	Haryana	0	0	0	22	22	627.67
13	Himachal Pradesh	0	8	20	3	2	74.94
14	Jammu & Kashmir	0	79	230	16	8	599.81
15	Jharkhand	893	0	29	7	7	714.84
16	Karnataka	0	114	0	9	9	281.26
17	Kerala	0	0	0	14	14	404.63
18	Ladakh	0	0	0	2	0	2.50
19	Lakshadweep	0	0	0	1	0	1.25
20	Madhya Pradesh	0	0	196	52	50	1543.41
21	Maharashtra	0	0	0	18	18	508.75
22	Manipur	64	0	0	14	2	113.27
23	Meghalaya	151	0	0	3	0	88.04
24	Mizoram	0	1	0	10	1	38.96
25	Nagaland	0	0	0	11	1	45.34
26	Odisha	604	0	153	24	22	1024.92
27	Puducherry	0	32	0	4	3	158.44
28	Punjab	0	0	0	18	16	478.79
29	Rajasthan	1112	47	33	10	10	794.58
30	Sikkim	0	0	0	3	1	28.97
31	Tamil Nadu	0	0	0	38	33	943.95
32	Telangana	0	496	0	33	31	1369.03
33	Tripura	0	0	0	7	1	35.73
34	Uttar Pradesh	1670	674	515	75	62	4352.23

35	Uttarakhand	0	0	24	4	2	71.93
36	West Bengal	0	510	0	23	22	1309.84
	Total	7808	2168	1557	561	443	21,130.89

*(As on 25.07.2023)

Annexure-II

(Rs. in Crore)

Central Release under PM-ABHIM from FY 2021-22 to 2023-24				
S. No.	State	2021-22	2022-23	2023-24
1	Andaman & Nicobar Islands	-	1.11	-
2	Andhra Pradesh	3.75	15.76	-
3	Arunachal Pradesh	0.56	0.10	-
4	Assam	57.90	2.26	-
5	Bihar	125.86	7.17	-
6	Chandigarh	-	4.79	-
7	Chattisgarh	11.25	1.34	-
8	DNH & DD	-	0.24	-
9	Delhi	-	-	-
10	Goa	-	0.06	-
11	Gujarat	-	29.54	39.54
12	Haryana	11.06	1.31	-
13	Himachal Pradesh	-	28.05	-
14	Jammu & Kashmir	16.11	1.00	-
15	Jharkhand	44.70	183.04	-
16	Karnataka	11.25	37.10	-
17	Kerala	3.75	24.89	-
18	Ladakh	-	0.00	-
19	Lakshadweep	-	0.63	-
20	Madhya Pradesh	22.85	98.70	-
21	Maharashtra	17.45	4.07	-
22	Manipur	4.56	10.92	-
23	Meghalaya	9.65	43.28	-
24	Mizoram	0.28	1.52	-
25	Nagaland	0.28	0.08	-
26	Odisha	32.15	211.46	41.44
27	Puducherry	0.42	0.19	0.89

28	Punjab	-	24.16	-
29	Rajasthan	45.37	83.59	76.01
30	Sikkim	-	0.75	-
31	Tamil Nadu	17.45	150.42	47.99
32	Telangana	11.25	53.88	39.57
33	Tripura	-	0.90	-
34	Uttar Pradesh	124.63	173.71	123.98
35	Uttarakhand	1.56	32.31	-
36	West Bengal	9.95	-	30.91
	Total	584.04	1,228.35	400.33

Note:

1. Central Release for the F.Y. 2023-24 is updated up to 24.07.2023 and is provisional.
2. The above releases relate to Central Govt. Grants & do not include State share contribution.

श्रीमती कान्ता कर्दम : महोदय, मैं माननीय मंत्री जी से यह पूछना चाहती हूँ कि सामुदायिक स्वास्थ्य केन्द्र तथा प्राथमिक स्वास्थ्य केन्द्र की, विशेषकर उत्तर प्रदेश सहित राज्य/संघराज्य क्षेत्रवार, वर्तमान उपलब्ध स्थिति क्या है? ...(व्यवधान)...

डा. भारती प्रवीण पवार : चेयरमैन सर, 'प्रधानमंत्री आयुष्मान भारत हेल्थ इन्फ्रास्ट्रक्चर मिशन' एक ऐसा मिशन है, जिसका उद्देश्य है कि कोविड की स्थिति के बाद अगर भविष्य में ऐसा कोई डिजास्टर पैनेडेमिक आता है, तो उससे निपटने के लिए सरकार की तैयारी होनी चाहिए। ...(व्यवधान)... लोगों को गाँव-गाँव तक हॉस्पिटल की अच्छी सुविधा मिले, इसलिए आदरणीय प्रधान मंत्री मोदी जी के नेतृत्व में ऐसे ही मिशन मोड पर यह योजना आई है, जिसका नाम 'प्रधानमंत्री आयुष्मान भारत हेल्थ इन्फ्रास्ट्रक्चर मिशन' है। ...(व्यवधान)...सर, मैं आपके माध्यम से यह कहना चाहूँगी कि यह एक सेंट्रली स्पॉन्सर्ड स्कीम है और इसमें कुछ सेंट्रल सेक्टर कम्पोनेंट्स भी जोड़े गए हैं। ...(व्यवधान)... इसका बजट 64,180 करोड़ है। ...(व्यवधान)... हेल्थ सुविधाओं में आज तक इतना बड़ा बजट पहले कभी नहीं दिया गया था। ...(व्यवधान)... यह एडिशनल बजट है। ...(व्यवधान)...एनएचएम के अलावा यह अलग बजट है। ...(व्यवधान)...15th Finance के साथ-साथ यह बजट हमारे हेल्थ सेक्टर को स्ट्रेंथन करने के लिए दिया गया है। ...(व्यवधान)... इसमें हमारे सब-सेंटर्स, हमारे पीएचसीज़, हमारे डिस्ट्रिक्ट हॉस्पिटल्स स्ट्रेंथन किए जाएँगे। ...(व्यवधान)...सर, मैं आदरणीय सांसद महोदया को यह बताना चाहती हूँ कि यह पाँच वर्ष की योजना है। ...(व्यवधान)... हम पाँच वर्ष में प्राइमरी लेवल पर फोकस कर रहे हैं, सेकंडरी और टर्शियरी केयर के लिए फोकस कर रहे हैं, ताकि हम करेंट और फ्यूचर पैनेडेमिक के साथ-साथ डिजास्टर को भी मैनेज कर पाएँ। ...(व्यवधान)... डायग्नोस्टिक और ट्रीटमेंट जैसी सुविधाओं के साथ-साथ इसमें सर्विलांस और हेल्थ रिसर्च जैसे नये सेक्टर्स को भी जोड़ा गया है। ...(व्यवधान)... इसके जो प्रोविजंस हैं, उनके अंतर्गत हम 17,788 रूरल हेल्थ एंड वेलनेस सेंटर्स

का कंस्ट्रक्शन कर रहे हैं। पहली बार इतने बड़े पैमाने पर रूरल हेल्थ एंड वैलनेस सेंटर्स बनने जा रहे हैं।

दूसरा यह कि जब हम अर्बन की बात करते हैं, तो अर्बन में भी 11 हजार करोड़ रुपये का सपोर्ट दिया गया है, जिसमें हम अर्बन हेल्थ एंड वैलनेस सेंटर्स बनाने वाले हैं।

इसके अलावा माननीय सदस्य ने पूछा है कि उत्तर प्रदेश के लिए भी क्या 'प्रधानमंत्री-आयुष्मान भारत हेल्थ इंफ्रास्ट्रक्चर मिशन' के माध्यम से कुछ सुविधा है। मैं उन्हें बताना चाहूंगी कि जरूर है। उत्तर प्रदेश के साथ सभी राज्यों को यह बजट दिया गया है। हमारी स्कीम के माध्यम से उत्तर प्रदेश के लिए 5 हजार करोड़ रुपये से ज्यादा की राशि का प्रोविजन किया गया है। उसमें हमारे रूरल बिल्डिंगलेस 1,670 सब-सेंटर्स बनेंगे और 674 अर्बन सेंटर्स बनेंगे। ब्लॉक लेवल पर 715 पब्लिक हेल्थ यूनिट्स (बीपीएचयू) बनेंगे। हमारी हर लैब को स्ट्रेंथन किया जाएगा, क्योंकि हमने देखा कि कोरोना काल में किस तरह से लैब्स के लिए हमें जूझना पड़ा। इसलिए हर एक जिले में लैब बनेगी। उत्तर प्रदेश में 75 आईपीएचएल (इंटीग्रेटेड पब्लिक हेल्थ लैब) बनने जा रही हैं और उसके साथ ही उत्तर प्रदेश में 62 क्रिटिकल केयर हॉस्पिटल ब्लॉक्स बनेंगे। ये 100 बेड्स और 50 बेड्स के भी हैं। 100 बेड्स के लिए 44 करोड़ रुपये की राशि आवंटित की गई है और 50 बेड्स के लिए 23 करोड़ रुपये की राशि आवंटित की गई है।

इसके अलावा मैं आपके माध्यम से बताना चाहूंगी कि इसको चलाने के लिए मैनपावर के लिए भी एक्स्ट्रा बजट दिया गया है, जो 100 बेड्स के लिए 7 करोड़ रुपये होगा और 50 बेड्स के लिए 4 करोड़ रुपये होगा। डिस्ट्रिक्ट हॉस्पिटल्स के साथ-साथ हमारे जो गवर्नमेंट मेडिकल कॉलेजेज हैं, उनको भी हम स्ट्रेंथन करने जा रहे हैं। मुझे लगता है कि इस स्कीम से गाँव-गाँव में बहुत अच्छी सुविधा मिलेगी। इसके साथ ही हम टेली-कंसल्टेशन को भी बढ़ावा दे रहे हैं।
...(व्यवधान)...

श्रीमता कान्ता कर्दम : महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहती हूँ कि अर्बन और रूरल एरियाज में कितने एचडब्ल्यूसी बनाए गए हैं? ...(व्यवधान)...

डा. भारती प्रवीण पवार : महोदय, मैंने पहले भी बताया है कि 17,788 रूरल हेल्थ एंड वैलनेस सेंटर्स बने हैं और 11 हजार करोड़ रुपये से ज्यादा की राशि में अर्बन हेल्थ एंड वैलनेस सेंटर्स बने हैं। ...(व्यवधान)... यह सबसे बड़ी उपलब्धि है कि हमारे हेल्थ एंड वैलनेस सेंटर्स बनने जा रहे हैं, जो गाँव-गाँव को स्ट्रेंथन करेंगे ...(व्यवधान)...

(At this stage some hon. Members left the Chamber)

SHRI BHUBANESWAR KALITA: Sir, the PM-ABHIM Scheme is appreciated globally. The question is of implementation of PM-ABHIM under which wellness centres, multi-specialty hospitals and medical colleges in every district are being built. My question to the hon. Minister is whether those district hospitals will be upgraded to multi-specialty hospitals along with nursing colleges and medical colleges. The second

part of my supplementary question is whether the Government is proposing to increase the number of wellness centres which are being built in every State and whether CSR funds will be used in these wellness centres.

स्वास्थ्य और परिवार कल्याण मंत्री (डा. मनसुख मांडविया) : महोदय, माननीय सदस्य ने बहुत अच्छा प्रश्न उठाया है। मोदी गवर्नमेंट कभी टोकन में नहीं सोचती, मोदी जी ने हमेशा टोटल में सोचा है और सभी घटनाओं से सीखते हुए आगे क्या करने की आवश्यकता है, उसके ऊपर ध्यान दिया है। हमने कोविड क्राइसिस के दरमियान देखा कि देश में हेल्थ इंफ्रास्ट्रक्चर को और ज्यादा स्ट्रेंथन करना बहुत आवश्यक है। उसके लिए 5 साल में 64 हजार करोड़ रुपये विशेष पैकेज के रूप में दिए, यानी एक डिस्ट्रिक्ट में ऐवरेज 100 करोड़ रुपये खर्च किए जाएंगे। 100 करोड़ रुपये खर्च करके ब्लॉक लेवल और डिस्ट्रिक्ट लेवल पर ऐसा क्रिटिकल केयर यूनिट बनाया जाएगा, जहां 100 बेड्स का अस्पताल हो, और जहां ऑक्सीजन की सुविधा हो। इसी क्रिटिकल केयर यूनिट में वेंटिलेटर की सुविधा हो और यह क्रिटिकल केयर यूनिट ब्लॉक के साथ जोड़ें, उसके लिए ब्लॉक में भी यूनिट हो। ब्लॉक में surveillance and diagnostic system भी हो, ताकि देश के किस पार्ट में किस टाइप की डिजीज चल रही है - surveillance के माध्यम से स्टेट लेवल पर, रीजनल लेवल पर और सेंट्रल लेवल पर उसका पता लग सके। 'आयुष्मान भारत हेल्थ इंफ्रास्ट्रक्चर मिशन' में इस सारी व्यवस्था को एक होलिस्टिक अप्रोच के साथ इंटीग्रेट करने की कोशिश की गई है।

माननीय महोदय, मुझे बताते हुए खुशी हो रही है कि मैं गुजरात में विधायक था और गुजरात सरकार में भी रहा हूं। उस वक्त ऐसी स्थिति होती थी कि हम सेंट्रल गवर्नमेंट से यह कहते थे कि राज्य सरकार को खर्च के लिए पैसे दीजिए, लेकिन सेंट्रल गवर्नमेंट के पास पैसा नहीं होता था, जिसके कारण हेल्थ उपेक्षित रहती थी, लेकिन मोदी गवर्नमेंट में स्थिति बदली है। अब मैं प्रति तीन महीने में राज्य सरकार के साथ मीटिंग करता हूं और यह कहता हूं कि हमारे पास एक्सेस बजट है, आप बजट का उपयोग कीजिए। हमें राज्य सरकार को यह कहना पड़ रहा है कि आप खर्च बढ़ाओ, not only for health sector but also for infrastructure development में भी ऐसा हो रहा है। इस दृष्टि से आने वाले दिनों में देश का health infrastructure मजबूत होगा, देश में health surveillance system मजबूत हो। Health manpower के लिए भी Health and Wellness Centres चलते हैं। वहां manpower की आवश्यकता होती है, उसके लिए हम आर्थिक सहयोग कर रहे हैं, डिस्ट्रिक्ट हॉस्पिटल के लिए भी हम आर्थिक सहयोग कर रहे हैं, उनको इक्विपमेंट खरीदने में भारत सरकार आर्थिक सहयोग कर रही है, ताकि स्टेट को कोई कमी न रहे और देश के लास्ट व्यक्ति तक health access हो और affordable हो, उसके लिए प्रयास किया जा रहा है।

SHRI G.K. VASAN: Sir, I am happy to say that the Health Ministry of our country stands as one of the topmost in the world. It has proved itself, at the time of COVID-19, by catering to the needs of crores and crores of people. The Government of India has given confidence to a country with 140 crore population and we have saved lakhs and lakhs of people from deathbed.

My pointed question to the hon. Minister is this. PHCs are very important in this particular infrastructure mission under the Prime Minister's name to cater to the needs of lakhs and lakhs of poor people. I wish that this particular mission reaches the last hamlet/village in our country and the poorest of the poor is helped. It is the need of the hour and it is the wish of our hon. Prime Minister. So, I would like to know what the Health Ministry is doing to reach the poorest of the poor in villages.

डा. मनसुख मांडविया : सभापति महोदय, माननीय सदस्य ने बहुत महत्वपूर्ण विषय रखा है कि health accessible होनी चाहिए। लास्ट पायदान पर खड़े व्यक्ति और परिवार के यहां हेल्थ फैसिलिटी कैसे पहुंचे, उसके लिए हमने बहुत robust व्यवस्था की है। आज देश में 1,57,000 से अधिक Health and Wellness Centres बनाए गए हैं। Health and Wellness Centres पर Community Health Officer - एक बीएससी नर्सिंग कक्षा की हमारी जो कम्युनिटी ऑफिसर्स हैं, उनको ट्रेनिंग दी गई है, ताकि वहां आने वाले सभी लोगों को हेल्थ ट्रीटमेंट मिले।

महोदय, मैं आपके माध्यम से सदन को और देश को बताना चाहता हूं कि हमने 1,57,000 Health and Wellness Centres को डिस्ट्रिक्ट हॉस्पिटल्स के साथ जोड़ दिया है। आज डिस्ट्रिक्ट मेडिकल कॉलेज या डिस्ट्रिक्ट हॉस्पिटल्स hub बन चुके हैं और हमारे 1,57,000 Health and Wellness Centres spoke बन चुके हैं। Health and Wellness Centres hub-and-spoke के माध्यम से टेली कंसल्टेशन के द्वारा हमारे गरीब मरीजों को सुविधाएं भी पहुंचा रहा है।

महोदय, मैं आपके माध्यम से बताना चाहूंगा कि झज्जर में कैंसर इंस्टीट्यूट बना है। मैं एक बार वहां जा रहा था और हरियाणा से पास हो रहा था, तो मैंने रास्ते में एक Health and Wellness Centres लिखा हुआ बोर्ड देखा। मैंने गाड़ी रोकी और गाड़ी रोककर मैं वहां चला गया। उसको यह पता नहीं था कि मंत्री जी यहां आए हैं और मैंने कोई कार्यक्रम भी नहीं दिया था। मैं हेल्थ एंड वेलनेस सेंटर में गया और मुझे खुशी हुई कि वहां पर एक कम्युनिटी हेल्थ ऑफिसर था और उसके बगल में गांव का गरीब मरीज बैठा था। गांव का गरीब पेशेंट टेली कंसल्टेशन के माध्यम से पीजीआई चंडीगढ़ के सुपर स्पेशलिस्ट डॉक्टर के साथ जुड़ गए थे और उनको पता नहीं था कि मैं पीछे खड़ा था। पहले वे दोनों डॉक्टर कम्युनिटी हेल्थ ऑफिसर से बात कर रहे थे और उसके बाद सुपर स्पेशलिस्ट डॉक्टर को लगा कि मुझे पेशेंट से भी बात करनी चाहिए, तो उन्होंने कहा कि आप पेशेंट से मेरी बात करवाइए, तब उन्होंने कंप्यूटर को थोड़ा साइड किया और पेशेंट भी उससे जुड़ गया।

पीजीआई, चंडीगढ़ का सुपर स्पेशलिस्ट डाक्टर गांव के गरीब पेशेंट से पूछा रहा था कि आपको कब पेन हुआ, क्या हुआ, कैसे हुआ। उसके बाद अंत में सुपर स्पेशलिस्ट डाक्टर ने कहा कि उसको इस टाइप की मेडिसिन लिख दो और वह एक सप्ताह के बाद फिर से जुड़ जाए। माननीय सभापति महोदय, यह कितना पड़ा परिवर्तन है। डेली तीन लाख से अधिक ऐसी टेली कंसल्टेशन हो रही हैं और प्रति व्यक्ति 900 रुपये की बचत हो रही है। आज तक 14 करोड़ टेली कंसल्टेशन हो चुकी हैं।

माननीय सभापति महोदय, यह प्रतिबद्धता प्रधान मंत्री जी की है। केवल भाषण देने से, नारे लगाकर यहां से वॉकआउट करने से देश का भला नहीं होगा। गरीब व्यक्ति का तब भला होता है, जब उसके लिए प्रतिबद्धता से काम किया जाता है, जो आज प्रधान मंत्री जी कर रहे हैं। अगर किसी व्यक्ति को गांव से हॉस्पिटल जाना होता है, उसकी जेब में पैसे नहीं होते हैं, वह मजदूरी करता है और मजदूरी करने वाले व्यक्ति की एक दिन की कमाई भी जाती है। जब उसे अस्पताल जाना होता है, उसकी जेब में पैसा नहीं होता, तो उसे किसी के घर में जाकर पैसा लेना पड़ता है और फिर वह अस्पताल जाता है। जब पेशेन्ट अस्पताल जाता है, तो उसके साथ एक और व्यक्ति को भी जाना पड़ता है और जब उसके परिवार का दूसरा व्यक्ति उसके साथ जाता है, तो उसकी भी उस दिन की कमाई चली जाती है। समाज की संवेदना को मोदी जी ने समझा है और उसको देखते हुए हेल्थ एंड वेलनेस सेन्टर की परियोजना चल रही है।

MR. CHAIRMAN: Hon. Members, I have received a number of supplementaries. That indicates our great involvement with health. 'पहला सुख निरोगी काया', I am personally aware that the hon. Minister has been to prestigious institutions incognito. I am happy to note that he went to Wellness Centres also in that style. Earlier to this also, be it power sector or otherwise, there has been a comprehensive response to the questions - very, very effective and forward-looking. I will not be able to accommodate most of the Members on account of the procedural limitations that we have. But the interest generated is a great tribute to public interest and to the man in the last row.

Shri Sujeet Kumar, please put your supplementary question.

श्री सुजीत कुमार : सर, यह बहुत खुशी की बात है कि हमारे हेल्थ एंड वेलनेस सेंटर्स पर टेली कन्सल्टेशन की सुविधा उपलब्ध है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि ये जो हेल्थ एंड वेलनेस सेंटर्स हैं, इनमें कौन-कौन सी स्क्रीनिंग और डायग्नोस्टिक टेस्ट्स उपलब्ध हैं और अभी तक देश में कितनी स्क्रीनिंग हो चुकी है?

डा. मनसुख मांडविया : माननीय सभापति महोदय, हेल्थ एंड वेलनेस सेंटर्स पर आज 12 टाइप की स्क्रीनिंग उपलब्ध है। अगर किसी गरीब परिवार का मेम्बर वहां जाता है, तो उसके लिए कैंसर की स्क्रीनिंग - चाहे ब्रैस्ट कैंसर हो, ओरल कैंसर हो, सर्वाइकल कैंसर हो - इनकी स्क्रीनिंग वहां पर हो जाती है। इसके अलावा हेल्थ एंड वेलनेस सेंटर्स पर सभी प्राइमरी टेस्ट्स होते हैं। वहां योग का भी सेशन लगता है। हम हर महीने रेगुलर एक कैम्प भी लगाते हैं। कैम्प के द्वारा चाहे वहां टी.बी. के मरीज आए या किसी दूसरी बीमारी के मरीज आए, उनकी भी वहां स्क्रीनिंग की जाती है। पांच से छह हजार की पॉपुलेशन पर एक प्राइमरी हेल्थ एंड वेलनेस सेंटर है, यानी जो दो-तीन गांव या छोटे-छोटे कस्बे होते हैं, उनके नजदीक दो-तीन किलोमीटर में हेल्थ एंड वेलनेस सेंटर के द्वारा उनको चिकित्सीय ट्रीटमेंट उपलब्ध हो जाता है। हम कई अवेयरनेस के कार्यक्रम भी

हेल्थ एंड वेलनेस सेंटर्स के द्वारा चला रहे हैं, ताकि लोगों को हेल्थ और एक्सेसिबल हो और सभी मरीजों को ट्रीटमेंट की ऑपर्ट्युनिटी मिले।

श्री सभापति : प्रश्न संख्या 127.

**127. [The questioner was absent.]*

Payment for electricity purchased by State Governments

†*127. SHRI DHIRAJ PRASAD SAHU: Will the Minister of POWER be pleased to state:

- (a) the number of days within which the State Governments are required to pay for the electricity purchased by them from the Union Government□
- (b) whether it is a fact that it takes almost two months for the State Governments to recover the cost of electricity from the consumers□
- (c) whether the Union Government is proposing to give more time to the State Governments to pay for the electricity so that they do not have to face the financial difficulties□ and
- (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Payment towards purchase of electricity by the DISCOMs/ State Governments from various Generation companies including Central Sector is guided by the terms and conditions of Power Purchase Agreements (PPAs) signed between the DISCOMs and the Generation companies. All PPAs have provisions related to payments of invoices raised by the Generating Companies which includes due date, rebate, late payment surcharge etc. Such terms and conditions in respect of Central Sector Generation Companies are in turn governed by extant CERC Regulations.

† Original notice of the question was received in Hindi.

(b) Electricity bills are raised by the DISCOMs/Power Distribution Utilities as per billing cycle determined by the respective State Electricity Regulatory Commissions (SERCs) for various categories of consumers which may be monthly/ bimonthly and consumers are expected to pay their bills as per due date. The due date varies from State to State as per their respective Supply Code depending upon consumer category, rural/urban location etc.

(c) and (d) As replied in (a) above, the timeline for making payments to the Generating Companies by State DISCOMs is guided by the provisions of respective PPAs signed between the DISCOMs and the Generating Companies.

MR. CHAIRMAN: Q. No. 127, Shri Dhiraj Prasad Sahu — hon. Member not present. Shri G.V.L. Narasimha Rao, please put your supplementary question.

SHRI G.V.L. NARASIMHA RAO: Sir, first of all, I want to compliment the hon. Prime Minister and the hon. Minister for reforms in the power sector, and for the big boost to the renewable energy sector. My question pertains to more than Rs. 6,000 crores of dues, in principle, to be paid by the Government of Telangana to the State of Andhra Pradesh. This matter had been brought to the notice of the hon. Minister. We had written to the Government of Telangana also. But, the Government of Telangana, to the best of my knowledge, has not paid up even the principal dues. This transfer of power happened through PPS between the States. I would like to know whether there is any national level mechanism to intervene in such matters because if State Governments do not pay up other State Governments, it would lead to loss of confidence and a crisis in the sector. Is there currently any mechanism like this, or, will such problems have to be resolved only through the courts, as the Government of Andhra Pradesh has done so far? If such a mechanism does not exist, is the Government willing to consider such a mechanism?

SHRI RAJ KUMAR SINGH: Mr. Chairman, Sir, when the Reorganization of States took place and Andhra Pradesh and Telangana were bifurcated, at that point of time, Telangana was short of electricity because much of the generation capacity went to Andhra Pradesh. Now the Reorganization Act had provisions that when such a situation arises, the Central Government can give directions to one State to supply electricity to the other State which was formerly a part of the joint State. So, we gave a direction that electricity may be supplied from Andhra Pradesh to Telangana, and, accordingly, electricity was supplied by Andhra Pradesh to Telangana. Now, for some part, some period, that payment was made, the payment for the electricity supplied

was made. Thereafter, the payments for electricity supplied stopped. Now, the State Government of Andhra Pradesh brought this to our notice. Sir, the Act also has provisions for taking corrective action. In case the payment is not made or whatever corrective action is necessary, the Act has provisions for that. So, the Ministry of Power gave direction to the Government of Telangana that they must pay. The Government of Telangana went to the Court. The Court gave a stay. Thereafter, that stay expired. So, again, we said, the Telangana Government must pay, but the Telangana Government has not paid. Thereafter, we consulted the Ministry of Law. There is a provision under the Act that the Central Government can enforce its directions. So, we have been in consultation with the Ministry of Law, and now we are consulting with the Ministry of Finance for giving a direction to the RBI so that the accounts of Government of Telangana can be deducted by that amount which is to be paid to Government of Andhra Pradesh. The Government is well seized of the matter, and, as you know, it is the responsibility of the Central Government. The Central Government will resolve this matter.

SHRI V. VIJAYASAI REDDY: Mr. Chairman, Sir, it is not only about Rs. 6,000 crore, the amount is due for quite a number of years. This power had been supplied when the bifurcation of the State happened, and, since then, the amount is due. As the Minister has rightly pointed out that the amount is due and several negotiations have taken place, but there is absolutely no response from the Government of Telangana, I would like to know from the hon. Minister concerned and also the hon. Finance Minister whether the amount due from Telangana Government can be adjusted from the Central share of pool of States' Taxes, and, if so, when it is going to happen.

SHRI RAJ KUMAR SINGH: Hon. Chairman, Sir, as I said, the total amount due has been adjudicated. The Ministry of Power, at the level of Secretary, Power, heard the officers, representatives of both the States and then came to a finding about the quantum of money to be paid by the State Government of Telangana to the State Government of Andhra Pradesh for the power supplied by the State of Andhra Pradesh to the State of Telangana on the directions of the Central Government. So, that amount has been adjudicated. It is clear. That includes late payment surcharge also. So, it is not exactly Rs. 6,000 crores. It is Rs. 6,000 and some odd crores; I don't know the figure. It is not a part of the Question in any case. It is not related to the Question. But, nonetheless, since I know it, I am answering. So, that amount has been determined. As to the methodology for implementing the Central

Government orders as prescribed under the law, we are in consultation with the Ministry of Law and the Ministry of Finance, and we will take a decision accordingly.

MR. CHAIRMAN: Q. No. 128. Shri Raghav Chadha; absent. The hon. Minister.

**128. [The questioner was absent.]*

Wilful defaulters

*128. SHRI RAGHAV CHADHA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has details of banks blacklisting and punishing wilful defaulters and if so, the details thereof;
- (b) the details on the gross amount of NPAs in the last three years;
- (c) whether Government has plans to bring specific policies and reforms to prevent instances of financial mismanagement in the banking sector and if so, the details thereof; and
- (d) whether Government has strategies in place to mitigate potential risks associated with acquiring and managing distressed assets and if so, the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD):

(a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) As per RBI's Master Circular on Wilful Defaulters, banks and financial institutions are required to submit the list of wilful defaulters of Rs.25 lakh and above to credit information companies (CICs), and CICs have also been advised to disseminate the information pertaining to suit filed accounts of wilful defaulters on their respective websites. Accordingly, lists of suit-filed wilful defaulters of Rs. 25 lakh and above are available in public domain on the websites of Credit Information Companies (CICs). Further, as per RBI's instructions, wilful defaulters are not sanctioned any additional facilities by banks or financial institutions, and their unit is debarred from institutional finance for floating new ventures for five years. Also, vide Securities and Exchange Board of India (Substantial Acquisition of Shares and

Takeovers) Regulations, 2016, wilful defaulters and companies with wilful defaulters as promoters/directors have been debarred from accessing capital markets to raise funds. In addition, the Insolvency and Bankruptcy Code, 2016 has debarred wilful defaulters from participating in the insolvency resolution process.

The gross non-performing assets (NPAs) of scheduled commercial banks (SCBs) have declined in the last three financial years from Rs. 8,35,051 crore (gross NPA ratio of 7.33%) as on 31.3.2021 to Rs. 7,42,397 crore (gross NPA ratio of 5.82%) as on 31.3.2022, and further to Rs. 5,71,515 crore (gross NPA ratio of 3.87%) as on 31.3.2023 (RBI provisional data).

Banks are Board governed companies and the general superintendence, direction and management of the affairs and business of banks vests in its Board. All decisions related to policy and reforms are taken by them as per their Board-approved policies. The Board constitutes various committees of directors to take informed decisions in the best interests of the bank. These committees monitor the activities falling within their respective terms of reference, including financial management of banks. To improve the supervisory oversight of senior management, some of these important committees, viz. Audit Committee of the Board (ACB), Risk management Committee of the Board (RMCB) and Nomination and Remuneration Committee (NRC) are chaired by independent directors, and are constituted either only with or majority of non-executive directors. Further, in addition to periodical statutory audits, banks also conduct internal audits and concurrent audits. Banks are also subjected to a continuous monitoring by RBI through the Risk Based Supervision model, wherein both off-site and on-site inspections are conducted. Senior Supervisory Managers (SSMs) of RBI carry out the on-site inspections of banks on an on-going basis. It also conducts need-based portfolio-based studies.

RBI has issued Master Direction dated 24.9.2021 on Transfer of Loan Exposures, which, *inter alia*, provides for a comprehensive framework for transfer of stressed assets, including board-approved policies of every lender on transfer and/or acquisition of stressed loans. Further, Asset reconstruction companies (ARCs), which acquire and manage stressed assets, are registered with and regulated by RBI. As per RBI's Master Circular on Assets Reconstruction Companies dated 10.2.2022, ARCs are required to put in place a Board-approved Financial Asset Acquisition Policy. ARCs are required to maintain a capital adequacy ratio of minimum fifteen percent, report to RBI information, *inter alia* regarding, assets acquired, securitised and reconstructed, security receipts issued and outstanding, assets pending for resolution, at quarterly interval, and are required to put in place an effective internal

control system providing for periodical checks and review of the asset acquisition procedures and asset reconstruction measures.

MR. CHAIRMAN: Q. No. 129. Shri Shaktisinh Gohil; not present. The hon. Minister.

**129. [The questioner was absent.]*

Vacancy in Income Tax Department

†*129. SHRI SHAKTISINH GOHIL: Will the Minister of FINANCE be pleased to state:

- (a) the number of vacancies in different cadres in the Income Tax Department as on June 1, 2023;
- (b) the total vacancies in different cadres in the Income Tax Department in Gujarat as on June 1, 2023; and
- (c) by when these vacancies would be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (c) A statement is laid on the Table of the House.

Statement

- (a) The number of vacancies in different cadres in the Income Tax Department as on June 1, 2023 is as under-

S.No.	Cadre	No. of Vacancies as on 01.06.2023
1.	Group 'A'	1164
2.	Group 'B' (Gazetted)	464
3.	Group 'B' (Non-Gazetted) & Group 'C'	25936

- (b) The total vacancies in different cadres in the Income Tax Department in Gujarat as on June 1, 2023 are as under-

† Original notice of the question was received in Hindi.

S.No.	Cadre	No. of Vacancies as on 01.06.2023
1.	Group 'A'	104
2.	Group 'B' (Gazetted)	10
3.	Group 'B' (Non-Gazetted) & Group 'C'	1874

- (c) Filling up of vacancies at various levels is an ongoing process. The number of vacancies filled in various cadres from 2014 onwards is as under:-

Group 'A'	Group 'B' & 'C'
8743 (Direct Recruitment + Promotion)	14368* (Direct Recruitment)

*This includes 6124 vacancies filled through Rozgar Mela, held under the Mission Mode Recruitment drive from October, 2022 to May, 2023. The details of Rozgar Mela is as under:

S.No.	Rozgar Mela held	Total appointments offered
1	October 2022	3389
2	November 2022	808
3	January 2023	1833
4	April 2023	78
5	May 2023	16
TOTAL		6124

For filling up of promotional vacancies in respect of Group 'B' and 'C', rosters are maintained at regional levels and not centrally.

MR CHAIRMAN: Q. No. 130. Dr. V. Sivadasan; not present. The hon. Minister.

*130. [The questioner was absent.]

Debt of Union Government

*130. Dr. V. SIVADASAN: Will the Minister of FINANCE be pleased to state:

- (a) The amount of debt in lakh crore Rupees taken or will be taken by the Union Government for the financial year 2023-24;
- (b) The percentage of the borrowings in the Union budget 2023-24;
- (c) Whether borrowing by entities like National Highway Authority of India is considered as the debt of the Government;
- (d) The sources for the borrowing in 2023-24 and the amount borrowed from each; and
- (e) The dates on which the installments of borrowed amount are received or to be received by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (e) A Statement is placed on the Table of the House.

Statement

(a) and (b) The information regarding plan to raise debt resources to finance Government's fiscal deficit in FY 2023-24 is available in the Budget 2023-24 documents (Budget at a Glance, page no. 4) which can be accessed from the website indiabudget.gov.in. However, it is again provided here that, the Central Government has planned to raise net debt resources of ₹ 17.99 lakh crore from various sources in FY 2023-24 mainly to finance its fiscal deficit. This amount is about 40% of the total net size of the Union Budget 2023-24 of ₹45.03 lakh crore.

(c) No Sir. Borrowing by entities such as National Highway Authority of India is on the strength of their own balance sheet.

(d) and (e) The sources for the net borrowings in FY 2023-24 and the amount estimated to be borrowed from each source is provided at **Annexure-I**. Government issues half-yearly borrowing calendar for dated securities which constitute a major component of the Government borrowing. Such calendar for H1 (April-September) of FY 2023-24 is available in public domain at the website dea.nic.in published on 29th March, 2023. However, it is again provided here at **Annexure-II**. The Government has mobilised gross and net amount of ₹ 5.77 lakh crore & ₹ 4.18 lakh crore respectively by issuing dated securities in the current financial year upto 31st July, 2023.

Annexure-I**Sources of borrowing in FY 2023-24 to finance fiscal deficit**

Sources of borrowing	Amount to be borrowed in FY 2023-24 (Rs. in lakh crore)
Market Loans (Dated Securities)	11.81
Market Loans (T-Bills)	0.50
External Loans	0.22
Securities issued against Small Savings	4.71
State Provident Fund	0.20
Other Receipts (Internal debt & Public Account)	0.54
Total	17.99*

**Fiscal deficit in FY 2023-24 is estimated at ₹ 17.87 lakh crore.*

Annexure-II

**Indicative Market Borrowing Calendar for Issuance of Government of
India Dated Securities for H1 (April-September) of FY 2023-24**

S. No.	Auction Week	Gross issuance amount in (Rs. In crore)	Security-wise allocation
1	April 03-April 07, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
2	April 10-April 14, 2023	39,000	i) 3 Year security - ₹ 8,000 crore ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security - ₹ 12,000 crore
3	April 17-April 21, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore

4	April 24-April 28, 2023	31,000	i) 7 Year security - ₹ 7,000 crore ii) 14 Year security - ₹ 12,000 crore iii) 40 Year security- ₹ 12,000 crore
5	May 01-May 05, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
6	May 08-May 12, 2023	39,000	i) 3 Year security - ₹ 8,000 crore ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security- ₹ 12,000 crore
7	May 15-May 19, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security- ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
8	May 22-May 26, 2023	31,000	i) 7 Year security - ₹ 7,000 crore ii) 14 Year security - ₹ 12,000 crore iii) 40 Year security- ₹ 12,000 crore
9	May 29-June 02, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
10	June 05-June 09, 2023	39,000	i) 3 Year security - ₹ 8,000 crore ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security- ₹ 12,000 crore
11	June 12-June 16, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
12	June 19-June 23, 2023	31,000	i) 7 Year security - ₹ 7,000 crore ii) 14 Year security - ₹ 12,000 crore iii) 40 Year security - ₹ 12,000 crore
13	June 26-June 30, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
14	July 03 — July 07, 2023	39,000	i) 3 Year security - ₹ 8,000 crore ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security - ₹ 12,000 crore

15	July 10 — July 14, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
16	July 17 — July 21, 2023	31,000	i) 7 Year security - ₹ 7,000 crore ii) 14 Year security - ₹ 12,000 crore iii) 40 Year security - ₹ 12,000 crore
17	July 24 — July 28, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
18	July 31 — August 04, 2023	39,000	i) 3 Year security - ₹ 8,000 crore ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security - ₹ 12,000 crore
19	August 07 — August 11, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
20	August 14 — August 18, 2023	31,000	i) 7 Year security - ₹ 7,000 crore ii) 14 Year security - ₹ 12,000 crore iii) 40 Year security - ₹ 12,000 crore
21	August 21 — August 25, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
22	August 28 — September 01, 2023	39,000	i) 3 Year security - ₹ 8,000 crore ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security - ₹ 12,000 crore
23	September 04 - September 08, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
24	September 11 - September 15, 2023	31,000	i) 7 Year security - ₹ 7,000 crore ii) 14 Year security - ₹ 12,000 crore iii) 40 Year security - ₹ 12,000 crore
25	September 18 - September 22, 2023	33,000	i) 5 Year security - ₹ 8,000 crore ii) 10 Year security - ₹ 14,000 crore iii) 30 Year security - ₹ 11,000 crore
			i) 3 Year security - ₹ 8,000 crore

26	September 25 - September 29, 2023	39,000	ii) 7 Year security - ₹ 7,000 crore iii) 14 Year security - ₹ 12,000 crore iv) 40 Year security - ₹ 12,000 crore
	Total	8,88,000	

MR. CHAIRMAN: Q. No. 131. Shri Mukul Balkrishna Wasnik; not present. The hon. Minister.

*131. *[The questioner was absent.]*

Achievements of SSS-NIBE

*131. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) The details about the objectives of the Sardar Swaran Singh National Institute of Bio Energy (SSS-NIBE) and the physical targets it achieved since 2020, year-wise including the number of scientific papers published, training of post graduate and post doctoral fellows and capacity building activities;
- (b) whether it is a fact that the SSS-NIBE could not function efficiently and to its optimal capacity due to acute shortage of manpower; and
- (c) if so, the details thereof and the steps taken to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI BHAGWANTH KHUBA): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The objectives of the Sardar Swaran Singh National Institute of Bio Energy (SSS-NIBE) are to carry out and facilitate research, design, development, testing, standardization and technology demonstration eventually leading to commercialization of R&D output with a focus on:

- i) Bioenergy, biofuels and synthetic fuels in solid, liquid and gaseous forms for transportation, portable and stationary applications

- ii) Development of new technologies for effective utilization of different type of wastes and production of value-added products
- iii) To undertake and facilitate human resource development and training including doctoral and postdoctoral research in the area of bio-energy

Details of physical targets and other achievements since FY 2020-21 are provided below:

- i) Year-wise summary of scientific papers published, training provided to postgraduate & post-doctoral fellows, patents filed and capacity-building activities conducted since 2020 are as under:

Year	Number of Publications, including books etc.	Number of Patents (filed)	Number of post graduate and post-doctoral fellows trained	Capacity building (training) sessions conducted
2020-21	15	0	1	1
2021-22	8	1	5	5
2022-23	37	3	13	3
Total	60	4	19	9

- ii) SSS-NIBE has developed the following technologies/prototypes at Lab scale:
 1. Technology for production of 2G ethanol from paddy straw with higher yield and productivity.
 2. Biorefinery from bagasse to produce ethanol, biogas, xylitol, and lignin-based products.
 3. Technology for the production of biogas from paddy straw, Napier grass, and MSW with high product yield and low HRT.
 4. Activated carbon from corn cobs for multiple applications
 5. Biomass-based dryer.
- iii) Other significant activities:
 1. SSS-NIBE actively participated in the formulation and finalization of the standard 'Design, Construction, Installation, and Operation of Biogas (Biomethane) Plant Code of Practice' in collaboration with the Bureau of Indian Standards (BIS), New Delhi.

2. SSS-NIBE acted as a knowledge partner in developing standards and guidelines for biomass briquette/pellets.
3. SSS-NIBE successfully organized the 3rd International Conference on RECENT ADVANCES IN BIO-ENERGY RESEARCH (ICRABR-2022) - March 09-11, 2022.

(b) and (c) The details of posts sanctioned and filled up in SSS-NIBE from FY2020-21 are as under:

Year	Total Sanctioned Posts (Scientific and non-scientific)	Total Filled Posts
2020-2021	26	8
2021-2022	26	8
2022-2023	26	17

Despite the institute facing manpower shortage earlier, significant progress has been made by SSS-NIBE in the fields of research & development, knowledge management, scientific publications, patents filed, training and capacity building activities as brought out in reply to (a) above. However, the following steps have been taken, *inter-alia*, by SSS-NIBE to attract and recruit skilled professionals:

- i) A full-time Director General was recruited during 2022.
- ii) Eight new scientists were recruited to carry out high-end research work and also to undertake teaching/training of M.Tech, doctoral, and post-doctoral students.
- iii) Collaboration with the National Institute of Technology, Jalandhar, was established to offer an M. Tech. program in Renewable Energy since 2020. This programme has seen two batches of successful graduates.
- iv) In addition to the sanctioned posts, Junior Research Fellows are also being taken who contribute to ongoing scientific research, further enhancing the research output and capabilities.

MR. CHAIRMAN: Q. No. 132. Shri Brijlal.

International Solar Alliance

†*132. SHRI BRIJLAL: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has jointly established the International Solar Alliance (ISA) with France and is preparing to set up a Global Biofuel Association (GBA) on the same lines;
- (b) if so, the details thereof, and the names of the countries involved in this; and
- (c) by when GBA is likely to come into existence and how it would reduce dependence on fossil fuels?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI BHAGWANTH KHUBA): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The International Solar Alliance was launched on 30th November, 2015 by Prime Minister of India and President of France at the 21st session of United Nations Climate Change Conference of the Parties (COP-21) in Paris, France. The Framework Agreement was formally opened for signature during the COP-22 at Marrakesh on 15th November, 2016. As on 27.07.2023, ISA has 116 signatory nations of which 94 countries have ratified the instrument while 22 countries have signatory status.

India spearheaded consultations for a multi stakeholder Global Biofuels Alliance (GBA) as Chair's Initiative during India's G-20 Presidency. The alliance aims to enhance global collaboration and cooperation for accelerated adoption of biofuels by identifying global best practices for the development and deployment of sustainable biofuels. The alliance will secure the supply and availability of biofuels and coordinate internationally recognized standards and codes. The alliance as a guiding principle will support each country's national-level policy/ strategy/ goals/ circumstances and member countries can choose to be associated with initiatives best suited for their decarbonization journey.

Currently, 15 countries and 12 International Organizations are willing to be the initiating members, and 4 additional countries have expressed interest to be the

† Original notice of the question was received in Hindi.

observer countries. In addition to India, these are Argentina, Bangladesh, Brazil, Canada, Italy, Iceland, Finland, Kenya, Guyana, Mauritius, Paraguay, Seychelles, Singapore, Sri Lanka, South Africa, the United States, UAE and Uganda. The said International organizations include the Biofuture Platform, International Civil Aviation Organization, International Energy Agency, International Energy Forum, International Renewable Energy Agency, World Bank, World Biogas Association, World Economic Forum, Asian Development Bank, World LPG Organization, UN Energy for All and UNIDO.

The Ministry of Petroleum and Natural Gas conducted a special Ministerial session titled - Global Biofuels Alliance (GBA): Consultations and Recommendations, headed by Minister of Petroleum and Natural Gas on 22nd of July, 2023, in Goa, in conjunction with the G20 Energy Ministerial Meeting.

The consultative process resulted in the Energy Ministers recommending the establishment of the multi-stakeholder Global alliance on Biofuels to the G20 leaders.

Sustainable Biofuels have multiple proven associated benefits such as promoting circular economy, providing a viable alternative to fossil fuels, waste to wealth creation, managing agricultural & municipal wastes, decarbonizing transport sector etc. The GBA aims to enhance global collaboration and cooperation for accelerated adoption of Biofuels buttressing India's existing biofuels programs and creating an entire ecosystem by working in tandem with programs such as PM-JIVAN Yojna - Policy for Advance Biofuels, Sustainable Alternative Towards Affordable Transportation (SATAT), Sustainable Aviation Fuel (SAF) and GOBARdhan scheme.

श्री बृजलाल : सभापति जी, मुझे क्वेश्चन मालूम नहीं था, इसलिए मैं पढ़कर नहीं आया हूँ। अगर अभी बता दिया जाए, तो मैं क्वेश्चन पूछ लूंगा।

MR. CHAIRMAN: You devoted all your life in Police keeping vigilance all around. Now, supplementary question, Shri Mithlesh Kumar. Put a pointed question.

श्री मिथलेश कुमार : सभापति महोदय, मैं आपके माध्यम से माननीय ऊर्जा मंत्री को बताना चाहता हूँ कि उत्तर प्रदेश के जनपद शाहजहाँपुर में एक रोजा थर्मल पावर प्लांट स्थापित है। इसके द्वारा क्षेत्र में लगातार प्रदूषण फैलाया गया है। मैं माननीय ऊर्जा मंत्री से जानना चाहता हूँ कि क्या आप उस प्रदूषण को रोकने का कोई काम करेंगे? वहाँ पर भारत सरकार की एक योजना है, जो माननीय प्रधान मंत्री जी के नेतृत्व में चलती है कि जहाँ पर थर्मल पावर प्लांट लगा है, वहाँ पर पाँच किलोमीटर के दायरे में चौबीस घंटे बिजली दी जाएगी। महोदय, शाहजहाँपुर अब नगर पालिका से नगर निगम बन गया है और वहाँ पर तमाम नये-नये उद्योग लग रहे हैं, बाहर से लोग आ रहे हैं, उन्हें बिजली की जरूरत होती है, लेकिन बिजली की कटौती दिन-रात होती है। क्या

आप रोजा थर्मल पावर प्लांट को यह सुविधा देंगे कि इस योजना के तहत शाहजहाँपुर को पाँच किलोमीटर के दायरे में लाकर चौबीस घंटे बिजली देने का काम करें?

THE MINISTER OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH):

Mr. Chairman, Sir, the question is regarding renewable energy and the supplementary question relates to power. The point is that any thermal power plant, any plant for that matter, can function only when it meets the environmental standards. So, there is no thermal power plant functioning without meeting the environmental standards. The power plant at Mauda also meets the environmental standards. In addition to that, we have decided, in consultation with the Ministry of Environment and Forests, to fit extra equipment to further reduce the emission of flue gases. That is called an FGD. We have implemented that FGD programme under which we have installed equipment to further reduce the emanation of flue gases. But the thermal plant at Mauda, like every other plant, meets the environmental standards. As far as the supply of electricity is concerned, we have reformed the power sector and we have put in so much capacity that we now have actually more capacity than the demand. I would like to inform the House that the shortage is gone. There is no shortage at all. If any disruption happens anywhere, that would be for local reasons. We have sufficient electricity. If any State wants more electricity, we can give them more electricity. If there is a problem with the local distribution system, that is the responsibility of the State Government. Even to strengthen the distribution system under the *Deen Dayal Upadhyay Gram Jyoti Yojana*, IPDS and *Saubhagya*, we approved schemes worth Rs. 2,10,000 crore for all the States. We gave them money and got the schemes implemented. We constructed almost 2,980 new sub-stations, upgraded almost 4,000 sub-stations, added eight-and-a-half lakh circuit kilometers of HT and LT lines and gave funds and got installed about seven-and-a-half lakh transformers. We separated agriculture feeders to the extent of almost 1,20,000 circuit kilometers. So, we have reformed the distribution system and now the availability of power is almost cent per cent. If there is a 0.1 per cent shortage somewhere, it is because of local faults and so, the State Government will need to look into that. If some local constraint still remains in the distribution system of any State, we have provided for funds under the RDSS. We have sanctioned funds to Uttar Pradesh too under the RDSS. So, they can set their distribution system right. But as far as availability of power is concerned, it is 100 per cent. If more power is required, we will give more power. In fact, we monitor the availability of power and the supplies. Apart from three States where we noticed some disruptions, in every other State, it is cent per cent. That means, whatever demand is there, it is

being met cent per cent. So, I have taken note of that. I will draw the attention of the State Government to that place, Mauda, and ask them as to why there is disruption. In case of any local fault, they can repair it with the money that we are giving under RDSS.

श्रीमती कान्ता कर्दम : सर, मैं आपके माध्यम से माननीय नवीन और नवीकरणीय ऊर्जा मंत्री जी से जानना चाहती हूँ कि क्या सरकार उत्तर प्रदेश में नई सौर ऊर्जा इकाई लगाने पर विचार कर रही है? यदि हाँ, तो अब तक उत्तर प्रदेश में कितनी सौर ऊर्जा इकाइयाँ लगाई गई हैं?

श्री भगवंत खूबा : सभापति महोदय, माननीय सदस्या का प्रश्न उत्तर प्रदेश तक सीमित है। उत्तर प्रदेश में 7 सोलर पार्क्स की टोटल कैपेसिटी 3,730 मेगावॉट है, जिनमें से अभी तक 266 मेगावॉट के प्रोजेक्ट्स कमीशन हो चुके हैं।

SHRI RAJ KUMAR SINGH: Sir, the system is that we lay down, under the Renewable Purchase Obligation which is mandatory, that a certain percentage of renewable energy has to be consumed by every State as a part of the total consumption of electricity. For 2023-24, that percentage happens to be about 24.5 per cent. If any State falls short, there is a penalty. Otherwise, they have to buy Renewable Energy Certificates. Uttar Pradesh is short. It means that they have not procured as much renewable energy as they should have procured. The system is that we conduct bids; we tie up capacities and the States have to procure from that capacity. That is not happening in many States. I think Uttar Pradesh is one of them which is falling short of the RPO. The penalties for not meeting the RPO have become more stringent. My advice to all the States is that they must comply with the RPO. We have made a pledge under our NDC before the Conference of Parties under UNFCCC that by 2030 we will have 50 per cent of our capacity coming from non-fossil fuel sources. As a country, we are ahead of the target. We had pledged that by 2030, we will have 40 per cent coming from non-fossil fuel sources. We achieved that 9 years in advance, in 2021. Today, my established capacity on a national basis is 43 per cent of my total capacity. My total capacity is 421 thousand megawatt. My peak demand incidentally is just 223 thousand megawatt. So, my total installed capacity is almost one-and-half times of the peak demand. The total installed capacity from non-fossil fuel is 43 per cent which is almost 190 thousand megawatt. It is already there. I have another 88 thousand megawatt under installation. That adds up to almost 270 thousand megawatt. As a country, we are well ahead of the target which we had set for ourselves. But particular States are lagging behind. So, those States will need to add more renewable energy capacity.

MR. CHAIRMAN: Hon. Minister, because of your outstanding performance, I faced a very tough challenge. Two dealers from my area deal in generating sets. They said, "We are getting out of market." Because of your performance and availability of electricity, the heat is being faced by those who used to make cool environment when power was off and generator was on.

Question No.133.

Tele consultation under e-Sanjeevani Scheme

*133. SHRI DHANANJAY BHIMRAO MAHADIK: Will the Minister of Health and Family Welfare be pleased to state:

- (a) whether Government's free telemedicine service has clocked over 10 crore teleconsultations till now and if so, the details thereof;
- (b) the number of beneficiaries among women and senior citizens who have availed teleconsultations under e-Sanjeevani scheme till date in Maharashtra;
- (c) the number of people availing this service in rural areas as compared to urban areas and the necessary steps taken by Government to promote such services in rural areas;
- (d) the number of Primary Health Centers that have been connected to telemedicine services in Maharashtra; and
- (e) the steps being taken by Government to provide tertiary healthcare facilities through telemedicine?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S.P. SINGH BAGHEL): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) Ministry of Health and Family Welfare (MoHFW) has developed a telemedicine application eSanjeevani, which provides doctor to doctor and patient to doctor consultations.

This application works on a hub and spoke model wherein doctors including specialists provide services to patients in Health and Wellness Centers (HWCs) in rural areas. Further people in remote and rural areas can also avail services through

OPD module of eSanjeevani. As on 26th July, 2023, a total of 14,17,81,384 teleconsultations have been completed.

In Maharashtra, a total of 57,32,954 teleconsultations have been completed, out of which 9,54,835 teleconsultations have been rendered to senior citizens and 31,67,798 to women.

With an aim to support effective implementation of the digital health initiatives including telemedicine services across the country, Union Health Ministry provides financial assistance to all States/UTs under National Health Mission for strengthening of health IT infrastructure and internet connectivity. Government has also taken initiatives such as short videos, brochures and pamphlets, including in local languages through social media platforms to disseminate information about telemedicine services and to create awareness among the masses in rural areas.

As on 26th July, 2023, a total of 8,764 spokes (including Health and Wellness Centres and Primary Health Centres) have been connected to telemedicine services in Maharashtra.

To provide tertiary health care services, specialist hubs have been established across the country to facilitate consultation with relevant specialists through telemedicine.

श्री धनंजय भीमराव महादिक : सभापति जी, देश के नागरिकों की आरोग्य चिकित्सा के लिए एक मापदंड तय किया गया है।

MR. CHAIRMAN: But hon. Member may keep in mind that the hon. Minister, a while ago, had very comprehensively focussed on this area.

SHRI DHANANJAY BHIMRAO MAHADIK: Yes, Sir. I have got a brief reply.

MR. CHAIRMAN: You got a brief reply, but the reply was extensively rendered a while ago when he was passing through Jhajjar and went to a Wellness Centre and he narrated an incident.

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, I have a different Question.

MR. CHAIRMAN: We must believe the hon. Minister for his first-hand information. So, do you still have questions to ask?

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, I compliment him for that. सर, WHO की तरफ से एक मापदंड रखा गया, जिसके अनुसार प्रति 1,000 नागरिकों के लिए एक डॉक्टर की आवश्यकता होती है।

MR. CHAIRMAN: Please come to the question.

श्री धनंजय भीमराव महादिक : सर, मैं क्वेश्चन पर ही आ रहा हूं। मैं माननीय मंत्री जी का और हमारे प्रधान मंत्री जी का अभिनन्दन करता हूं कि इस मापदंड को पूरा करने के लिए उन्होंने कई सारे प्रयास किए और कई सारे कदम उठाए।

सर, देश के 500 से ज्यादा जो कॉलेज हैं, चाहे मेडिकल कॉलेज हों, आयुर्वेद के कॉलेज हों या होम्योपैथी के कॉलेज हों, उनकी मदद से हमारी सरकार यह मापदंड पूरा करने की कोशिश कर रही है, फिर भी हमने पेंडेमिक के समय में डॉक्टरों की कमी देखी है। इस कमी को पूरा करने के लिए देश में WhatsApp call, video call या zoom call के माध्यम से चिकित्सा की गई और आरोग्य की सुविधा दी गई।

मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या अभी-भी, खास करके रूरल एरियाज़ में इस तरह की सुविधा उपलब्ध है? अगर है, तो कितने लोगों को consultancy दी जाती है? इस कार्य को आगे बढ़ाने के लिए आप क्या कदम उठा रहे हैं?

प्रो. एस.पी. सिंह बघेल : सभापति महोदय, मैं माननीय प्रधान मंत्री जी और माननीय स्वास्थ्य मंत्री जी के प्रति देश के गरीब लोगों की तरफ से और खास तौर से गांव के लोगों की तरफ से आभार प्रकट करना चाहूंगा। जिस समय पूरा विश्व और भारत पेंडेमिक के दौर से गुजर रहा था, जब बेटा अपने ही बाप को खाना सरका कर दे रहा था, उस समय ऐसी पोजिशन आ गई थी, जब लोगों को लगा कि अगर हम बाहर जाएंगे, तो कहीं हम भी अफेक्टेड न हो जाएं। इस समस्या से बचने के लिए प्रधान मंत्री जी के नेतृत्व में डा. मनसुख मांडविया जी ने Tele-medicine application को शुरू किया।

सर, मुझे यह बताते हुए हर्ष हो रहा है कि यह विकसित राष्ट्रों को मिला कर, विश्व की सबसे बड़ी स्वास्थ्य सेवा है।...(व्यवधान)...

MR. CHAIRMAN: Thank you, hon. Minister. It is a good response that you have given. Now, Question No.134.

प्रो. एस.पी. सिंह बघेल : सर, अभी तक 14,17,81,384 लोग इस सुविधा से लाभान्वित हो चुके हैं। 5,15,530 का रिकॉर्ड एक ही दिन का है।...(व्यवधान)...

MR. CHAIRMAN: You can share this information with the hon. Member.

प्रो. एस.पी. सिंह बघेल : सर, 2,35,062 हमारे health provider हैं और 1,22,215 Health and Wellness Centres पर यह सुविधा है। हमारे 13,240 hubs हैं और 1,153 केन्द्रों पर online सुविधा

भी है। सर, मैं विशेष तौर से महाराष्ट्र के विषय में बताना चाहूंगा, चूंकि अपने राज्य के लिए माननीय सदस्य की विशेष चिंता होगी। महाराष्ट्र में अभी तक 57,32,954 टेली-परामर्श दिए जा चुके हैं। इसमें एक अच्छी बात और भी है कि 9,54,833 वरिष्ठ नागरिकों ने यह सुविधा ली है और 31,67,798 महिलाओं ने भी इस सुविधा का लाभ उठाया है।...(व्यवधान)...

MR. CHAIRMAN: Thank you, hon. Minister.

प्रो. एस.पी. सिंह बघेल : महाराष्ट्र में 8,764 hub and spokes हैं। Hub के बारे में मैं यह बता दूँ कि जैसे साइकिल का धुरा होता है, तो ये उसकी तीलियां हैं।

MR. CHAIRMAN: Now, Question No.134 . Shri Imran Pratapgarhi; not present. Hon. Minister.

*134. [*The questioner was absent.*]

Fertilizers for farmers

*134. SHRI IMRAN PRATAPGARHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government is providing fertilizers to all the farmers of Maharashtra in adequate quantity at affordable rates; and
- (b) if so, the details thereof, along with the details of the quantum of fertilizers distributed annually in the States, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): (a) and (b) A statement is laid on the table of the house.

Statement

(a) and (b) Yes Sir. Government has been providing fertilizer to all the farmers in the country including Maharashtra in adequate quantity and at affordable prices. The availability of fertilizers has remained comfortable in the country including Maharashtra during the last FY 2022-23 and the ongoing Kharif 2023 season. The availability position of fertilizer in the country and state-wise during FY 2022-23 and ongoing Kharif 2023 season is at **Annexure A and B**. The district wise detail of fertilizer in respect of Maharashtra is at **Annexure-C**.

Annexure-A

ALL INDIA REQUIREMENT, AVAILABILITY, SALES AND CLOSING STOCK DURING KHARIF 2023 (01.04.2023 TO 30.09.2023)						
<FIGURES IN LMT>						
S.NO	PRODUCT GROUP	KHARIF REQUIREMENT (01.04.2023 TO 30.09.2023)	PRO RATA (01.04.2023 TO 27.07.2023)	AVAILABILITY (01.04.2023 TO 27.07.2023)	DBT SALES TILL (01.04.2023 TO 27.07.2023)	CLOSING STOCK (01.04.2023 TO 27.07.2023)
1	UREA	170.67	110.92	164.06	102.80	61.26
2	DAP	55.19	39.14	64.68	33.50	31.18
3	MOP	15.02	9.67	9.26	3.49	5.77
4	NPKS	62.71	40.97	72.06	27.47	44.59

ALL INDIA REQUIREMENT, AVAILABILITY AND SALES DURING FINANCIAL YEAR 2022-23				
<FIGURES IN LMT>				
S.NO	PRODUCT GROUP	REQUIREMENT	AVAILABILITY	DBT SALES
1	UREA	359.19	415.82	357.26
2	DAP	114.20	130.93	105.31
3	MOP	34.17	19.55	16.32
4	NPKS	120.69	138.15	107.31

Annexure-B1

FERTILIZERS GROUP REQUIREMENT, AVAILABILITY AND DBT SALES FOR THE FY 2022-23													
<Figures in LMT>													
YEAR 2022-23		UREA			DAP			MOP			NPKS		
S.NO	State Name	REQUIRE- MENT	AVAILABI- LITY	DBT SALES	REQUIR E-MENT	AVAILA BILITY	DBT SALES	REQUIRE MENT	AVAILA BILITY	DBT SALES	REQUIRE MENT	AVAILABI- LITY	DBT SALES
1	2	3	4	5	6	7	8	9	10	11	12	13	14

1	Andaman and Nicobar Islands	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.01	0.00	0.00
2	Andhra Pradesh	16.65	18.39	15.87	4.20	5.43	4.64	3.09	1.42	1.18	15.97	16.27	13.73
3	Arunachal Pradesh	0.01	0.01	0.01	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00
4	Assam	3.85	4.07	3.56	0.85	0.83	0.63	0.75	0.58	0.47	0.26	0.22	0.19
5	Bihar	22.80	24.68	21.96	6.82	7.15	5.66	2.16	1.55	1.26	3.72	5.35	4.25
6	CHANDIGARH	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	8.74	10.57	8.38	3.70	4.68	3.14	1.01	0.77	0.56	1.45	1.63	1.06
8	Dadra and Nagar Haveli	0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.20	0.32	0.28	0.04	0.06	0.05	0.01	0.00	0.00	0.01	0.00	0.00
11	Goa	0.03	0.02	0.02	0.01	0.00	0.00	0.01	0.00	0.00	0.04	0.03	0.03
12	Gujarat	24.00	27.30	24.73	5.50	7.48	6.10	1.15	0.91	0.81	5.85	7.08	5.23
13	Haryana	21.50	23.68	20.46	5.70	6.48	5.59	0.60	0.43	0.35	0.70	0.30	0.26
14	Himachal Pradesh	0.76	0.85	0.74	0.02	0.02	0.02	0.07	0.07	0.04	0.39	0.41	0.35
15	Jammu and kashmir	1.68	1.93	1.60	0.59	0.60	0.48	0.40	0.23	0.17	0.04	0.00	0.00
16	Jharkhand	2.60	3.04	2.56	1.00	0.89	0.77	0.20	0.05	0.04	0.46	0.52	0.45
17	Karnataka	17.20	22.22	18.21	5.90	8.44	6.21	3.00	1.68	1.41	17.16	21.53	16.67
18	Kerala	1.23	1.32	1.12	0.20	0.22	0.19	1.07	0.86	0.78	1.42	1.32	1.02
19	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	33.00	36.94	32.39	18.50	17.61	13.85	1.57	0.76	0.62	4.85	6.25	4.79
21	Maharashtra	25.29	30.39	24.66	8.20	9.34	7.18	4.30	1.68	1.38	23.50	28.89	20.46
22	Manipur	0.22	0.35	0.31	0.12	0.04	0.04	0.12	0.05	0.04	0.00	0.03	0.03
23	Meghalaya	0.02	0.01	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.00
24	Mizoram	0.09	0.11	0.10	0.06	0.01	0.01	0.04	0.00	0.00	0.00	0.00	0.00
25	Nagaland	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Odisha	5.84	7.08	5.60	2.69	2.55	1.94	1.35	0.84	0.61	3.05	3.26	2.63
27	Puducherry	0.15	0.18	0.17	0.01	0.02	0.02	0.02	0.01	0.01	0.07	0.09	0.06
28	Punjab	29.25	34.90	29.45	7.25	8.46	7.17	0.90	0.49	0.41	1.70	0.71	0.58
29	Rajasthan	21.50	27.91	25.17	7.40	9.70	8.47	0.30	0.18	0.14	0.95	0.85	0.72
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	9.96	11.38	10.05	2.73	3.49	2.76	2.53	1.85	1.65	6.45	9.19	7.38
32	Telangana	18.39	21.63	18.83	3.55	4.70	3.71	2.27	0.86	0.74	15.16	16.24	12.90

26	Odisha	2.38	4.11	1.71	1.24	2.07	0.92	0.47	0.56	0.19	1.52	1.90	0.57
27	Puducherry	0.05	0.05	0.04	0.00	0.01	0.00	0.00	0.00	0.00	0.02	0.04	0.02
28	Punjab	12.11	14.33	11.84	1.75	2.68	1.53	0.31	0.32	0.13	0.26	0.24	0.07
29	Rajasthan	5.86	9.34	7.47	3.36	4.85	3.09	0.06	0.10	0.05	0.18	0.39	0.16
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	2.43	4.01	2.69	0.93	1.54	0.72	0.73	0.81	0.36	1.73	4.23	1.97
32	Telangana	6.95	8.68	3.26	1.85	2.79	1.23	0.76	0.35	0.07	6.38	7.97	2.74
33	Tripura	0.10	0.10	0.02	0.02	0.02	0.01	0.04	0.04	0.01	0.01	0.01	0.00
34	Uttarakhand	0.70	1.13	0.92	0.17	0.25	0.12	0.02	0.05	0.00	0.12	0.07	0.05
35	Uttar Pradesh	21.79	33.90	19.33	5.32	10.71	4.40	0.48	0.46	0.15	1.94	3.74	0.93
36	West Bengal	3.76	6.04	2.57	1.06	1.36	0.38	0.99	0.64	0.18	1.78	3.89	1.16
	Total	110.92	164.06	102.80	39.14	64.68	33.50	9.67	9.26	3.49	40.97	72.06	27.48
Source: dbtfert.nic.in													

Annexure-C

FERTILIZER GROUP (UREA,DAP,MOP,NPKS & SSP) POSITION IN MAHARASHTRA DURING KHARIF 2022 TO KHARIF 2023 (TILL 24.07.2023)										
(Fig in Thousands Metric Tonnes)										
Sr. No.	District	Kharif 2022			Rabi 2022-23			Kharif 2023		
		REQ	AVAILABILITY	SALES	REQ	AVAILABILITY	SALES	REQ	AVAILABILITY	SALES
1	Ahmednagar	225.50	298.30	186.82	248.55	366.13	243.68	155.89	266.77	122.35
2	Akola	86.31	96.34	73.71	46.47	79.70	43.07	61.51	96.76	41.23
3	Amravati	114.94	157.99	114.91	89.69	135.70	86.96	82.30	145.78	63.54
4	Aurangabad	275.48	325.85	242.09	125.78	265.10	115.12	197.01	332.14	170.47
5	Beed	177.63	208.04	153.17	87.24	179.52	89.40	126.29	218.93	87.37
6	Bhandara	75.95	79.90	60.12	37.92	67.33	37.06	57.73	65.38	24.58
7	Buldhana	177.56	211.42	174.13	84.03	171.90	86.69	129.81	207.04	101.85
8	Chandrapur	147.40	153.11	118.98	41.97	103.76	36.42	103.54	153.07	79.37
9	Dhule	100.40	129.72	84.49	69.29	119.42	65.74	67.95	123.54	60.74
10	Gadchiroli	55.18	54.17	44.72	31.56	36.53	22.01	39.36	39.33	18.10
11	Gondia	66.65	82.73	59.04	37.88	68.54	34.32	49.91	73.64	26.56
12	Hingoli	82.58	83.42	63.40	41.69	68.90	36.13	55.84	89.58	44.64
13	Jalgaon	335.01	364.42	258.37	209.91	309.65	172.30	219.70	319.08	151.22
14	Jalna	213.35	262.65	190.39	81.41	202.89	97.52	147.69	261.77	118.68
15	Kolhapur	169.95	166.48	124.01	144.09	197.10	126.37	113.22	171.76	92.76
16	Latur	109.92	129.25	94.39	64.45	124.84	60.04	80.83	149.14	61.08
17	Nagpur	153.82	197.47	138.38	76.22	165.14	83.38	105.21	190.77	82.76
18	Nanded	211.11	269.61	202.83	119.38	229.75	130.54	141.15	279.37	138.83
19	Nandurbar	101.31	107.42	71.94	58.80	97.97	55.96	63.35	97.67	56.87

20	Nashik	232.81	285.91	199.21	234.30	325.58	216.25	160.46	239.38	108.91
21	Osmanabad	75.27	111.39	74.68	51.58	105.81	59.96	55.37	111.34	53.49
22	Palghar	18.93	15.87	13.61	9.66	9.45	6.87	12.36	14.76	10.86
23	Parbhani	126.62	134.26	104.82	58.43	107.49	51.90	86.73	149.36	72.88
24	Pune	215.12	233.25	161.27	185.94	278.79	170.98	145.76	209.75	92.58
25	Raigarh	20.02	18.70	16.28	5.93	7.95	5.75	12.57	11.81	8.31
26	Ratnagiri	14.64	13.19	11.47	2.82	1.85	1.03	9.87	14.69	8.59
27	Sangli	151.53	189.73	128.06	118.78	188.12	115.05	100.52	155.96	82.92
28	Satara	123.01	138.46	91.88	99.13	150.30	93.11	82.87	125.79	61.16
29	Sindhudurg	12.50	12.94	11.27	3.84	4.02	2.43	8.29	13.40	5.64
30	Solapur	233.27	284.12	189.88	190.34	323.80	189.18	156.95	255.54	107.09
31	Thane	11.49	11.91	9.75	6.40	6.13	4.45	7.57	8.51	5.52
32	Wardha	125.82	122.76	88.54	45.81	102.10	48.49	82.12	136.59	67.84
33	Washim	71.25	74.39	58.64	37.63	74.98	36.26	50.44	80.79	42.71
34	Yavatmal	207.67	206.09	154.11	61.68	157.96	80.45	135.53	231.04	116.52
GRAND TOTAL		4520.00	5231.26	3769.35	2808.60	4834.19	2704.90	3105.72	5040.23	2388.02

MR. CHAIRMAN: Now, Question No.135. Shri Harbhajan Singh; not present. Hon. Minister.

*135. *[The questioner was absent.]*

Mega solar power plants

*135. SHRI HARBHAJAN SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has any proposal to establish mega solar power plants in several States and UTs;
- (b) if so, the details thereof especially in Punjab;
- (c) if not, the reasons therefor; and
- (d) the details of plan outlay and implementation procedure for any such proposal in near future?

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI BHAGWANTH KHUBA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (c) Solar projects are developed largely through private investments by the project developers selected through tariff-based competitive bidding, for captive consumption, and third-party sale, etc. A cumulative solar power capacity of 70,096 MW has been installed in the country including Punjab, as on 30.06.2023

with the following break-up:

Ground Mounted Solar	: 57,217 MW
Rooftop Solar	: 10,371 MW
Off-Grid Solar	: 2,508 MW
Total	: 70,096 MW

The State-wise details of solar capacity installed, so far is given at **Annexure**. In addition, 55,902 MW solar projects are under installation across the country.

The Government is also implementing a scheme for [Development of Solar Parks and Ultra Mega Solar Power Projects] in the country. Solar projects of megawatt-scale are set up in these parks. As on date, 50 Solar Parks with aggregate capacity of 37,990 MW have been sanctioned in 12 States across the country. Against this, 11 Solar Parks with aggregate capacity of 8,521 MW have been completed and additional 7 Solar Parks with aggregate capacity of 3,985 MW have been partially completed. In these parks, solar projects of aggregate capacity of 10,237 MW have been developed.

The Government had also approved two Solar Parks, each of capacity 500 MW in Punjab. Those parks were later cancelled due unavailability of land.

(d) As solar projects are set up largely by private developers, Government budgetary support is not required. However, the Government is implementing few schemes to support setting up of solar projects in the country. A budget provision of Rs. 7452 crore has been kept for various solar schemes for the FY 2023-24.

Annexure

STATE-WISE DETAILS OF SOLAR CAPACITY INSTALLED, SO FAR

Sr. No.	State/UT	Cumulative Solar Capacity till 30-06-2023 (MW)
1	Andaman & Nicobar	29.91
2	Andhra Pradesh	4552.12
3	Arunachal Pradesh	11.75

4	Assam	155.70
5	Bihar	203.18
6	Chandigarh	63.59
7	Chhattisgarh	962.51
8	Dadra & Nagar Haveli	5.46
9	Daman & Diu	41.01
10	Delhi	227.73
11	Goa	33.74
12	Gujarat	10133.66
13	Haryana	1106.49
14	Himachal Pradesh	106.55
15	Jammu & Kashmir	53.29
16	Jharkhand	119.34
17	Karnataka	9050.59
18	Kerala	802.16
19	Ladakh	7.80
20	Lakshadweep	3.27
21	Madhya Pradesh	3021.57
22	Maharashtra	4870.64
23	Manipur	12.43
24	Meghalaya	4.15
25	Mizoram	30.43
26	Nagaland	3.04
27	Odisha	458.88

28	Puducherry	43.26
29	Punjab	1190.58
30	Rajasthan	17839.98
31	Sikkim	4.69
32	Tamil Nadu	6892.81
33	Telangana	4695.21
34	Tripura	18.06
35	Uttar Pradesh	2526.61
36	Uttarakhand	575.53
37	West Bengal	194.06
38	Others including NABARD	45.01
Total		70096.78

MR. CHAIRMAN: Hon. Members, Question Hour is the heart of parliamentary democracy. It allows the person asking the question a rare opportunity to generate information and ensure accountability of the Executive. It has been most unfortunate that some of the Members, who asked the question and they were lucky in the Ballot and their Starred Questions were listed, failed to avail the opportunity of asking the questions. They need to reflect and introspect whether such an approach is justice to their duty. Do they regard public welfare the way they should? Having taken oath of the Constitution, if we fail to live up to the aspirations and expectations of the people, we are not in the right frame of performance of our duties.

Shri Dhiraj Prasad Sahu asked an important question, but he was not present. Shri Raghav Chadha was not present. Shri Shaktisinh Gohil was not present. Dr. V. Sivadasan was not present. Shri Imran Pratapgarhi was not present. Shri Harbhajan Singh was not present. That being the situation, it is time for us to think, converge on a point of view and show our commitment with directional approach so that we perform well.

This was a day, I can tell you, hon. Members, the responses of the hon. Ministers were very exhaustive and the supplementaries, which were asked, were very searching, and the Members gave a lot of inputs also to the hon. Ministers in the Government. I would, therefore, appeal to all of you; outside the House, talk to your friends on the other side, generate an eco-system, so that we make the Question Hour really fructifying for the man in the last row, who is thinking that this august House, the Rajya Sabha, the Upper House, the House of Elders, has the capacity to change his life. We must spend every second of the time made available to us at the huge expense of the public exchequer in favour of the common man. I am sure each one of you will work in that direction, speak informally to your friends on the other side and generate this environment so that Question Hour becomes very searching, very incisive and gives insightful details of ground reality to the Government, and the Government gets an opportunity to re-visit their strategy, if called for. The House is adjourned to meet again at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned for lunch at one minute past one of the clock.

*The House re-assembled at two of the clock,
MR. CHAIRMAN in the Chair.*

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, under Proviso to Rule 23 of the Rules of Procedure and Conduct of Business in the Council of States, I have permitted the Multi-State Co-operative Societies (Amendment) Bill, 2023, listed in today's Revised List of Business at serial no. 7(d) after the Mediation Bill, 2021, to be taken up first for consideration and passing. Now, Statutory Resolution; Shri Pankaj Chaudhary to move the Resolution. ...*(Interruptions)*...

STATUTORY RESOLUTION

Increasing Import duty on Liquefied Petroleum Gas (LPG), Propane and Butane

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ:-

"सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 8क(1) के अनुसरण में, यह सभा एतद्वारा अधिसूचना सं. 40/2023-सीमा शुल्क, दिनांक 30 जून, 2023 [सा.का.नि. 496(अ) दिनांक 30 जून, 2023] और अधिसूचना सं. 43/2023-सीमा शुल्क दिनांक 01 जुलाई, 2023 [सा.का.नि. 473(अ) दिनांक 01 जुलाई, 2023] को अनुमोदित करती है, जिसका उद्देश्य द्रवित पेट्रोलियम गैस (एलपीजी), प्रोपेन और ब्यूटेन पर आयात शुल्क में वृद्धि करने के लिए सीमा शुल्क टैरिफ अधिनियम की पहली अनुसूची में संशोधन करना है।"

The question was put and the motion was adopted.

GOVERNMENT BILLS

The Advocates (Amendment) Bill, 2023

MR. CHAIRMAN: Now, Shri Arjun Ram Meghwal to move for leave to introduce the Advocates (Amendment) Bill, 2023.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I move for leave to introduce a Bill further to amend the Advocates Act, 1961.

The question was put and the motion was adopted.

SHRI ARJUN RAM MEGHWAL: Sir, I introduce the Bill.

...(Interruptions)...

MR. CHAIRMAN: Now, Shri Anurag Singh Thakur to move for leave to introduce the Press and Registration of Periodicals Bill, 2023.

The Press and Registration of Periodicals Bill, 2023

THE MINISTER OF INFORMATION AND BROADCASTING; THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I move for leave to introduce a Bill to provide for press, registration of periodicals and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI ANURAG SINGH THAKUR: Sir, I introduce the Bill.

...(Interruptions)...

MR. CHAIRMAN: Now, Shri B.L. Verma to move a motion for consideration of the Multi-State Co-operative Societies (Amendment) Bill, 2023.

The Multi-State Co-operative Societies (Amendment) Bill, 2023 and

Amendment for reference of the Multi-State Co-operative Societies (Amendment) Bill, 2003, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha

उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री; तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : महोदय, मैं प्रस्ताव करता हूँ :-

"कि बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

आदरणीय सभापति महोदय, सहकारिता मंत्रालय के गठन के बाद पहली बार इस बिल को लोकतंत्र के सर्वोच्च मंदिर के समक्ष रखना, मेरे लिए सौभाग्य की बात है। **...(व्यवधान)...** आदरणीय सभापति महोदय, आज जब देश आजादी का अमृत महोत्सव मना रहा है, तो आने वाले 25 साल देश को समृद्ध और आत्मनिर्भर बनाने के हैं। **...(व्यवधान)...** ऐसे में आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने भारत सरकार में मंत्रालय की आवश्यकता को देखते हुए, मंत्रालय बनाने का निर्णय लिया।

...(व्यवधान)... उन्होंने सहकारिता मंत्रालय को ऐसे हाथों में देने का काम किया, जो बड़े और कड़े निर्णय लेने के लिए जाने जाते हैं। ...(व्यवधान)... आदरणीय सहकारिता मंत्री जी के नेतृत्व में माननीय प्रधान मंत्री मोदी जी के सहकार से संबंधित संकल्प को पूरा करने के लिए हमारा मंत्रालय लगातार काम कर रहा है, ...(व्यवधान)... हम सब जानते हैं कि इस देश के सहकार को सहकारिता आंदोलन एकदम अनुकूल करता है और यह हमारे मूलभूत चिंतन, स्वास्थ्य एवं संस्कार के अनुकूल व्यवस्था है। ...(व्यवधान)... यह कोई उधार ली गई विचार-व्यवस्था नहीं है। ...(व्यवधान)... अगर हम अन्य सारी व्यवस्थाएँ लाते हैं तो उनमें एक विदेशी तत्व भी है, जिसमें स्वाभाविक रूप से एक resistance रहता है। ...(व्यवधान)... यहाँ बैठे हमारे बहुत सारे सांसद ग्रामीण क्षेत्र से आते हैं। ...(व्यवधान)... जब हम कृषि का काम करते हैं तो उसमें बुआई का समय आता है, कटाई का समय आता है, उस समय हम श्रम शक्ति को बढ़ाने के लिए आपस में हम मिल-जुलकर काम करते हैं। ...(व्यवधान)...

सम्मानित सभापति महोदय, यह मल्टी-स्टेट को-आपरेटिव सोसाइटीज़ (संशोधन) विधेयक, 2023 की आवश्यकता क्यों पड़ी? ...(व्यवधान)... इसके लिए मैं आपके समक्ष कुछ बातें रखना चाहता हूँ। ...(व्यवधान)... हमने इस विधेयक को लाने के लिए विस्तार से लोगों से परामर्श किया। ...(व्यवधान)... प्रस्ताव में संशोधन के विषय में मंत्रालय में विचार-विमर्श हुए और केन्द्रीय मंत्रालयों तथा राष्ट्रीय सहकारी समितियों के साथ परामर्श किया गया। ...(व्यवधान)... लगभग 28 केन्द्रीय मंत्रालयों, विभागों एवं 13 राष्ट्रीय सहकारी समितियों से सुझाव प्राप्त हुए, जिन्हें विचार करके उपयुक्त तरीके से शामिल करने का काम किया गया है। ...(व्यवधान)... इस बिल को इंट्रोड्यूस करने के बाद हमने ज्वाइंट पार्लियामेंटरी कमिटी को भी भेजा। ...(व्यवधान)... ज्वाइंट पार्लियामेंटरी कमिटी की आठ बैठकें हुईं। ...(व्यवधान)... विधेयक में प्रस्तावित संशोधनों के संदर्भ में मैं कहना चाहूँगा कि सभी लोगों से परामर्श लेने के बाद उनमें कहीं किसी प्रकार का कोई संशोधन नहीं हुआ। ...(व्यवधान)... आज हम इस बिल को यहाँ लेकर आए, यह हमारे लिए हर्ष का विषय है। ...(व्यवधान)... मैं कह सकता हूँ कि इसमें इस प्रकार के प्रावधान रखे गए हैं, जिनसे हमारे सहकारिता के शासन को मजबूती मिलेगी। ...(व्यवधान)... इसको लाने से पारदर्शिता बढ़ेगी, जवाबदेही बढ़ेगी, निर्वाचन प्रक्रिया में सुधार लाने का काम होगा तथा 97वें संविधान संशोधन के प्रावधानों के अनुसार संशोधन करने का काम भी होगा। ...(व्यवधान)...

माननीय सभापति जी, इस बिल के आने के बाद मैं यह कह सकता हूँ कि पहले जो अनियमितताएँ आती थीं, उनको भी हम दूर करने का काम करेंगे। ...(व्यवधान)... ये अनियमितताएँ इस प्रकार की थीं कि इसमें वित्तीय गबन के मामले आते थे, चुनाव कराने में विलम्ब होता था, विवाद के मामले आते थे, आर्बिट्रेटर्स का पक्षपातपूर्ण चयन होता था, वकीलों में पक्षपात होता था, सदस्यों में सक्रिय प्रतिभागिता की कमी होती थी। ...(व्यवधान)... इन्हीं कारणों से आज हमें इस बिल को लाने की आवश्यकता पड़ी। ...(व्यवधान)...

माननीय सभापति महोदय, अंत में मैं यही कहना चाहता हूँ कि ज्वाइंट पार्लियामेंटरी कमिटी ने इस बिल के सभी प्रस्तावित प्रावधानों को बिना किसी अमेंडमेंट के स्वीकार भी किया है। ...(व्यवधान)... इस प्रक्रिया को जारी रखते हुए आज हम इस बिल को यहाँ लेकर आए हैं।

...(व्यवधान)... महोदय, मैं प्रस्ताव करता हूँ कि बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।

MR. CHAIRMAN: There is one Amendment by Dr. John Brittas for reference of the Multi-State Co-operative Societies (Amendment) Bill, 2023, as passed by Lok Sabha, to a select committee of the Rajya Sabha. ...(*Interruptions*)... The hon. Member may move the Amendment at this stage without any speech. ...(*Interruptions*)...

DR. JOHN BRITTAS (Kerala): Sir, I move:

"That the Bill further to amend the Multi-State Co-operative Societies Act, 2002, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas
3. Prof. Manoj Kumar Jha
4. Shri Elamaram Kareem
5. Shri Jose K. Mani
6. Shri A.A. Rahim
7. Shri Tiruchi Siva
8. Dr. V. Sivadasan

with instructions to report by the last day of the first week of the next (261st) Session of the Rajya Sabha".

The questions were proposed.

MR. CHAIRMAN: The Motion for consideration of the Bill and the Amendment moved thereto are now open for discussion. ...(*Interruptions*)... I now call upon the Members whose names have been received for participation in the discussion. ...(*Interruptions*)... Shri Niranjana Bishi. ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: Yes, Shri Derek O'Brien.

SHRI DEREK O'BRIEN: Thank you. ...*(Interruptions)*...

MR. CHAIRMAN: Let everyone be on their seats. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, while I am very keen to invoke former Prime Minister, Shri Atal Bihari Vajpayee,...*(Interruptions)*...

MR. CHAIRMAN: Mr. Derek O'Brien, what is your point of order? ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Rule 260. ...*(Interruptions)*... The former Prime Minister, Shri Vajpayee, said, "I will not speak today till you allow the Leader of the Opposition to speak. He has to be given a chance to speak." ...*(Interruptions)*... He said, "Until the Leader of the Opposition speaks, I will not speak. Let him speak first." ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, it is most unfortunate, unparliamentary, debasing and ignoble that you chose to raise a point of order and then you... ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Mr. Derek O'Brien, if you would see your effective contribution over the years, you will be surprised! ...*(Interruptions)*... You got up, took the floor; in the name of raising a point of order, you deviated yourself and transgressed. ...*(Interruptions)*... I deprecate it. ...*(Interruptions)*... It is unparliamentary. ...*(Interruptions)*... It is unbecoming of a Member. ...*(Interruptions)*... We don't expect the Member to go to that extent. ...*(Interruptions)*... You function outside the House; here, you don't make any substantive contribution. ...*(Interruptions)*... You are required to make contribution here. ...*(Interruptions)*... I don't allow it. ...*(Interruptions)*... Shri Niranjana Bishi. ...*(Interruptions)*...

SHRI NIRANJANA BISHI (Odisha): Hon. Chairman, Sir, I am thankful to you for giving me an opportunity to speak on 'The Multi-State Cooperative Societies (Amendment) Bill, 2023', which was introduced in the Lok Sabha on 7th December, 2022. ...*(Interruptions)*... The Bill proposes to amend Multi-State Cooperative Societies Act,

2002 in the light of 97th Constitutional Amendment Act of 2011 which inserted Part IX-B. ...*(Interruptions)*...

Sir, cooperative banks are financial entities established on a cooperative basis and belong to their members. ...*(Interruptions)*... This means that the customers of a cooperative bank are also its owners. ...*(Interruptions)*... These banks provide a wide range of regular banking and financial services. ...*(Interruptions)*... Cooperatives are organisations, formed at the grassroot level by farmers to armature the power of collective bargaining towards a common goal. ...*(Interruptions)*... The aim of the cooperative movement was to help farmers overcome the burden of debt and help them to sell their products easily to get maximum profit. ...*(Interruptions)*... In banking and finance, cooperative institutions are spread across rural and urban areas. ...*(Interruptions)*... Village-level PACSs formed by farmer associations are the best example of grassroot level credit flow. ...*(Interruptions)*... These societies anticipate the credit demand of a village and make the demand to the DCCBs. ...*(Interruptions)*... PACSs are a collective bargaining of farmers. ...*(Interruptions)*... They have much more bargaining powers than an individual farmer. ...*(Interruptions)*... It established the right to form cooperative societies as a fundamental right. ...*(Interruptions)*... It included a new Directive Principle of State Policy on the Promotion of Cooperative Societies. ...*(Interruptions)*... It added a new Part IX-B to the Constitution titled 'The Cooperative Societies'. ...*(Interruptions)*... It authorizes the Parliament to establish relevant laws in the case of multi-State cooperative societies and State Legislatures in the case of other cooperative societies. ...*(Interruptions)*... The principal Act provides that an application for registration of multi-State cooperative society and its bylaws shall be disposed of by the Central Registrar within a period of four months. ...*(Interruptions)*... But, the Amendment Act proposes to reduce this period to three months. ...*(Interruptions)*... Section 41 of the principal Act stipulates that every multi-State cooperative society shall have a board of directors comprising maximum 21 directors, 2 co-opt directors and functional directors in the national cooperative societies. ...*(Interruptions)*... But the Amendment provides that out of 21 directors, one member shall be Scheduled Caste or Scheduled Tribe and two shall be women. ...*(Interruptions)*... Two co-opt members shall have experience in the field of banking, management, cooperative management and finance or specialization in any other field relating to the objects and activities undertaken by such multi-State cooperative society. ...*(Interruptions)*... They shall not have the right to vote in any election of the office bearers or be eligible to be elected as

office bearers of the board. ...*(Interruptions)*... The Bill also excludes such directors of the multi-State cooperative society from being present in the discussion or voting *qua* any contract in which they may have direct or indirect interest. ...*(Interruptions)*...

The Amendment Bill now seeks to substitute this provision and establish the "Co-operative Election Authority" comprising a Chairman, a Vice-Chairman and maximum of three members appointed by the Central Government, to bring electoral reforms in co-operative sector. ...*(Interruptions)*... Sections 45A to 45L deal with appointment, powers, functions, removal, resignation, vacancy etc., in the Authority. ...*(Interruptions)*... The Amendment Bill seeks to insert a new Section 63A relating to "establishment of the Co-operative Rehabilitation, Reconstruction and Development Fund" for revival of "sick multi-State co-operative societies". ...*(Interruptions)*... It provides that multi-State co-operative societies which are in profit for the preceding three financial years shall annually credit 1 crore rupees or 1 per cent of their net profits, whichever is less, to such fund. The Centre will constitute a committee to administer this fund. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, all of you, please take your seat. ...*(Interruptions)*... Hon. Members, undoubtedly, the Leader of the Opposition has a very significant position. Over the last eight days, it has been a scenario whenever, sensing the mood of the House that the Leader of the Opposition must hold the floor, I allowed him to avail that opportunity. Every time, I have verified from the record, it is the same refrain. ...*(Interruptions)*... Who said it? ...*(Interruptions)*... I don't appreciate it. ...*(Interruptions)*... That is not the approach. ...*(Interruptions)*... The hon. Member should be careful about the words he uses. ...*(Interruptions)*... So, I have discussed....*(Interruptions)*... I have discussed with the hon. LoP, with the floor leaders, with the Leader of the House, extensively. ...*(Interruptions)*... I find this platform, which is required to be utilized for listed Business, is sought to be transgressed. ...*(Interruptions)*... Imagine my plight; a decision which I have taken, every day, the same issue is being reiterated! ...*(Interruptions)*... I had indicated to all the leaders that I will have discussion on Manipur beyond two-and-a-half hours, till midnight. ...*(Interruptions)*... You did not avail the opportunity. ...*(Interruptions)*... If I give the floor, the same thing will happen. ...*(Interruptions)*... In the process, I would not be able to transact the listed Business. ...*(Interruptions)*... Mr. Gupta, you can keep your phone down. ...*(Interruptions)*... No; but don't put it out like this.

...(Interruptions)... The minimum decorum we owe to this House is to handle our phone in a dignified manner. ...(Interruptions)... I am already seized of a matter which is embarrassing to all of us. ...(Interruptions)... So, we never know. ...(Interruptions)... Instruments are instruments at the end of the day. ...(Interruptions)... I have avoided a very serious enquiry that could go outside this House because I am extremely alive and sensitive to our own dignity. We have to deal with it as in House mechanism. ...(Interruptions)... Personally, let me tell you; I have highest regard for LoP. ...(Interruptions)... There are not many people in the country who can match his exposure. ...(Interruptions)... But I have great pain when I say, every time... ...(Interruptions)... And one thing, may I appeal to the hon. Members? ...(Interruptions)... The Leader of the Opposition does not need anyone else to indicate to me that he needs to have time. ...(Interruptions)... He does not. ...(Interruptions)... The hon. Member may resume his address. ...(Interruptions)...

SHRI NIRANJAN BISHI: Thank you, hon. Chairman, Sir. ...(Interruptions)... The Multi-State Co-operative Societies Bill proposes a new Section 70A relating to "concurrent audit" for multi-state co-operative societies having an annual turnover or deposit of more than the amount as determined by the Central Government. ...(Interruptions)... The Amendment also seeks to insert a new Chapter...(Interruptions)...

MR. CHAIRMAN: Hon. Member, you resume later on. ...(Interruptions)... Before you ...(Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I am thankful to you that, at least, you allowed me to speak. ...(Interruptions)...

MR. CHAIRMAN: Before you speak...(Interruptions)... May I plead with you one thing? Every time I have acceded to your request, your input has been the same.

SHRI MALLIKARJUN KHARGE: No, no. I have given nearly nine points as to why this discussion should take place, why the Prime Minister should come here. ...(Interruptions)... I have stated...(Interruptions)...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*... In the process, my considered decision, which I have given to the House, is being ignored. ...*(Interruptions)*... This is nothing but a method to challenge my decision. ...*(Interruptions)*... Sorry! I cannot. ...*(Interruptions)*... Please go ahead, hon. Member. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

SHRI NIRANJAN BISHI: Thank you, Sir. ...*(Interruptions)*... The Amendment also seeks to insert a new Chapter IX A relating to "redressal of complaints". ...*(Interruptions)*... It makes provision for appointment of one or more "Cooperative Ombudsmen" by the Centre, for inquiring into the complaints made by the members. ...*(Interruptions)*... It also proposes to enhance monetary penalties on multi-State cooperative societies for contravention of the provisions of the Act and the rules made thereunder. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record; nothing. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: *

SHRI NIRANJAN BISHI: Articles 243ZH and 243ZI in Part IX-B of the Constitution distinguish between cooperative societies of the State and multi-State cooperative societies which are governed by Union of India. ...*(Interruptions)*... No provision of the Constitution makes way for merging a cooperative society which is incorporated under State law with a multi-State cooperative society. ...*(Interruptions)*...

However, through Clause 6 of the Bill, the Centre is indirectly encroaching into the rights of State cooperative society. ...*(Interruptions)*... Clause 6 creates an ambiguity by allowing any cooperative society to merge into an existing multi-State cooperative society. ...*(Interruptions)*... This is beyond legislative competence of Union as State cooperative societies are within ...*(Interruptions)*...exclusive jurisdiction of States. ...*(Interruptions)*... Clause 13 prohibits redemption of shares of multi-State cooperative societies without Centre's approval. ...*(Interruptions)*... This strikes at heart of principles of autonomous functioning of cooperative societies which the 97th Constitution Amendment sought to introduce. ...*(Interruptions)*... parent Act by appointing Central

* Not recorded.

Election Authority to be appointed by the Central Government. ...*(Interruptions)*... Sir, Clause 24 seeks to create a fund, putting an additional burden on cooperative societies and it affects their autonomous functioning. ...*(Interruptions)*... Clause 45 makes provision for overriding Board of Directors and appointing an Administrator,...*(Interruptions)*...who may not be a member of the society, and thus ...*(Interruptions)*... contravenes 97th Constitutional Amendment Act. ...*(Interruptions)*... Sir, there are certain technical issues in this Bill ...*(Interruptions)*...

(At this stage, some hon. Members left the Chamber.)

MR. CHAIRMAN: Hon. Member, please continue. ...*(Interruptions)*...

SHRI NIRANJAN BISHI: Thank you, Sir. ...*(Interruptions)*... There are certain technical issues in the Bill and it is against the spirit of the definition of Cooperative Societies as enshrined in the Constitution and will strike at the heart of the autonomy of cooperative societies. The Bill seeks to take away the rights of the State Governments and is against the federal structure of the country. The Amendment Bill must address all concerns before it can be passed as a law. With this, I, on behalf of my party, Biju Janata Dal, and my leader, Shri Naveen Patnaik, our popular Chief Minister, support the Bill. Thank you.

MR. CHAIRMAN: Frankly, I appreciate your meditation. I was just making you aware of surroundings all around. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: If you don't listen to our appeals, what do we do? ...*(Interruptions)*... The only falling back is meditation.

MR. CHAIRMAN: The point is that though you had a good solution, none followed you. They could have got into the meditation form; they did not follow you. I thought for the good relationship we have enjoyed all throughout, for decades, let me remind you, the surroundings...

SHRI P. CHIDAMBARAM: Would you listen to our voice? Would you listen to us?

(At this stage, the hon. Member left the Chamber)

MR. CHAIRMAN: Hon. Members, this is such an important Bill, an important Bill that brings to the fore concerns of SCs and STs. It was a historic constitutional amendment, that cooperatives were elevated to constitutional level and a new Ministry had been formed. Cooperatives are game-changer. They help the small workers, artisans, farmers to get together and have rich dividends. On such an important issue, primarily, the focus was about SC and ST concerns also. Such kind of walk-out is not appreciated. Further, I realize the importance of the Leader of the Opposition. But, hon. Members will kindly note and look into the record. Right from 20th of July, till date, every time, I have given an opportunity to the Leader of the Opposition to make his contribution. The contribution has been tangential. The contribution has been, in a sense, challenge to my decision. I have suffered this pain, that a decision, which I have taken consciously, is sought to be challenged by them by having numbers for the same issue. The minimum respect we can show by sense of propriety and decorum is to believe in the decision of the Chair. And, hon. Members, let me indicate to all of you that I have spared no effort to interact with the leaders individually and collectively. I have indicated to them on a number of occasions. Their demand that the hon. Prime Minister be here does not have any constitutional premise. I indicated to the hon. Members, the floor leaders, that a distinguished Member of Parliament, Shri Sitaram Yechury, raised the issue in 2014. He raised the issue in categorical terms, and there was a directive of the Chair, a decision of the Chair and the determination that emanated from the Chair was, 'this cannot be done'. If you examine the constitutional prescriptions, you all have taken along with me the oath to abide by the Constitution. There is principle of collective responsibility. In that premise, to make an endeavour of this nature, at the cost of public interest, just to score brownie point! And, some of the Members, and I, particularly, refer to Mr. Derek O' Brien, availed the opportunity to raise a point of order. And, his point of order was, 'Give the Leader of the Opposition an opportunity to be heard'. In the process, he has insulted two institutions. One, the institution of the Leader of the Opposition. In his wisdom, he thinks, on his own, the Leader of the Opposition is not competent. In his wisdom, he thinks, the Leader of the Opposition does not have that power, authority or personage to attract my attention. And, secondly, in the process, he has done another unwholesome activity. He is trying to broker between me and the Leader of the Opposition that I should give him the floor. I have repeatedly told hon. Members this side, 'please do not come between me and another Member'. Every

Member of this House is important, holds a position in his own right. He has the same vote as anyone else has. I would again appeal to all of you, 'please get in touch with your friends. Try to introspect.'

Like it or not, we have become absolutely irrelevant to the outside world. Are we to be a part of this august House and ensure that it gets into the domain of irrelevance? If we don't debate, if we don't discuss, if we don't deliberate, trust me, things will be debated elsewhere. Manipur is a case in point, and I took no time in acceding to the notice under Rule 176 on Manipur issue. The Leader of the House immediately said, 'We agree for a discussion'. I fixed the date, I fixed the time, I got issued a Supplementary List of Business. I indicated to the leaders in my meeting that two-and-a-half hours is the limitation, which I would relax, and I will not have an upper limit of time, that we will discuss and deliberate Manipur for as much time as the hon. Members want. But, that opportunity was not availed. It defies common sense, logic and rationale. They want to do it under Rule 267. In the process, they want me to revisit my decision, which I have declined on a number of occasions. So, hon. Members, we will continue with the Legislative Business, but, please do use your good offices, reach out to your friends, reach out to anyone who cares for Indian democracy and let us have an ecosystem whereby everyone can contribute. I am pained and surprised every morning when Members who occupy public space make no substantive contribution here. I have pointedly indicated to Mr. Derek O'Brien today: Would he indicate the substantive contribution made in the House? We have legal luminaries, we have stalwarts, we have people with great exposure and experience; they don't avail of it. It was absolutely sickening for me to notice, -- you raise concerns of the people by way of questions; you are lucky to have your question in the ballot as a Starred Question -- you are not present to discharge your minimum duty to the people. You are failing to discharge minimum courtesy to parliamentary democracy to, at least, ask the question. I do hope all of you will take it as a mission, reach out to opinion-makers, influencers, so that we, as a body, act in a manner exemplifying our actions which are worth emulation by others.

The next speaker is Shri S Niranjana Reddy; your time is eight minutes.

(MR. DEPUTY CHAIRMAN *in the Chair*)

SHRI S NIRANJANA REDDY (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir. I rise to support the Bill because this is in continuation of a Constitution Amendment that

was made in the year 2012 by the 97th Amendment. Sir, most of the provisions of this Bill are bringing this multi-State Cooperative Societies Act in tune with the constitutional requirements that require the governance of cooperative societies. Sir, the 97th Amendment of the Constitution makes provisions in respect of cooperative societies. Now, these cooperative societies would have to be governed in terms of the constitutional requirements. Earlier, there was a lacuna in the multi-State cooperative societies because this could not be provided for in the way the Constitution wanted the composition to be. There was a concern expressed by quite a few Members that possibly this multi-State cooperative society encroaches into the area of the State Government. I may want to differ with certain concerns expressed by my preceding speaker, Shri Niranjana, because I was a part of the Joint Parliamentary Committee. Even in the Committee, I had explained that the Constitution makes a clear distinction between cooperative societies that have their objects in one State. Then the State would have the complete authority to deal with such cooperative societies by making a law because it is a State Subject. But the Constitution itself specifies that any corporation, which Supreme Court has now clarified that it will also include a cooperative society, if it has objects in more than one State or has operation in more than one State, then, it is the Central Government alone that needs to make a law. So, while I am someone who is a strong votary of State rights ordinarily, I find, Sir, that this particular Amendment does not breach the constitutional requirement of not encroaching into the State power. But having said that, in fact, this Bill also takes care to say that if there is a cooperative society registered under a State law which is going to be merged with a Multi-State Cooperative Society, then, the merger of the State Cooperative Society would be done in accordance with the State law only. So, I may just want to allay apprehensions of some of the Members that this possibly may encroach into the State's domain.

Sir, the third point, that I wanted to highlight, is the reason for which my party and I rise to support the Bill is because this is encouraging the framework of Multi-State Cooperative Society and it also provides, as hon. Chairman Sir had mentioned, for the composition now to include members of the Scheduled Castes and the Scheduled Tribes because the Constitution, by an amendment, said that you must have a cooperative society which should mandatorily have people from the Scheduled Caste and the Scheduled Tribes. The Amendment now, Sir, brings in that feature, making it mandatory that in any Multi-State Cooperative Society, the composition must be in terms of what the Constitution provides. Sir, the Amendment also provides for better administration of

cooperative societies because it provides for a concurrent audit. Earlier, we have seen cases where Multi-State Cooperative Societies were giving a self-serving audit, which was keeping things in the dark and eventually led to certain collapse of some Multi-State Cooperative Societies, including certain banks, which has resulted in a great magnitude of loss to investors. Sir, now the Societies law specifically provides that there would be a separate concurrent audit that must be mandatorily done. It provides for a cooperative ombudsman who would be able to take care of complaints that are made in respect of every cooperative society. Sir, the last of the features that I wanted to quickly touch upon, as to why we support the Bill, is that it also provides that in terms of the Information Act, a Cooperative Information Officer would be appointed, who would ensure a free flow of information from the cooperative society and with regard to the affairs of the Multi-State Cooperative Society to whoever is seeking information. This will ensure greater transparency. Sir, in all, the Bill provides for greater accountability, provides for greater transparency, makes it sync and align with the constitutional requirements, and I would think that this Bill is actually being made, maybe after eleven years, to bring the Multi-State Cooperative Societies in line with the constitutional requirements. Sir, I therefore, support the Bill and I thank you for giving me the opportunity to speak.

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : उपसभापति महोदय, भारत सरकार आज यहाँ लोक सभा में पारित मल्टी-स्टेट को-ऑपरेटिव सोसायटीज़ (अमेंडमेंट) बिल लाई है, मैं उसके समर्थन में खड़ा हूँ। महोदय, सहकार भारत की आत्मा थी, यानी ग्रामीण इलाकों में तो पानी की व्यवस्था करने के लिए भी सहकार का निर्माण किया जाता था और जो बहुत सारे ग्रामीण किसान थे, वे सहकारिता के माध्यम से खुद के खेत को पानी देते थे या खेती करते थे। 115 साल से इस सहकारिता की जो हिस्ट्री है, उसमें सहकारिता का रजिस्ट्रेशन हुआ है। इस वक्त हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने 'सहकार से समृद्धि' का नारा दिया है और हमारे सहकारिता मंत्री, अमित शाह जी अमृत काल में सहकार से समृद्धि लाने के लिए कार्य कर रहे हैं।

महोदय, यह बिल उस दिशा में उठाया गया एक सक्सेफुल कदम है। 'अमृत काल' में 'सहकार से समृद्धि' उसी वक्त हो सकती है, जब ग्रामीण इलाकों के गरीब, किसान, मज़दूर, पशुपालक, फिशरमेन इत्यादि सब सहकार की व्याप्ति में आ सकें। चाहे आदिवासी समुदाय हो, अनुसूचित जाति का समुदाय हो अथवा महिलाएं हों, ये जो भी काम करते हैं, वह सहकार के कक्ष में आए, यानी सहकार के क्षेत्र में आने वाले लोगों की व्याप्ति बढ़ कर सर्वव्याप्ति बन सके, सर्वस्पर्शी बन सके, उसके लिए सहकार में सुधार करना बहुत जरूरी था।

महोदय, हमारे यहां तो सहकार की बहुत खराब कंडिशन थी, हालांकि हमारे यहां डेढ़ लाख से ज्यादा सहकारी संस्थाएं हैं, जो ग्रामीण इलाकों में हैं, लेकिन केन्द्रीय स्तर पर सहकारिता मंत्रालय नहीं था। मैं प्रधान मंत्री, श्री नरेन्द्र मोदी जी का अभिनन्दन करता हूं कि उन्होंने सहकारिता मंत्रालय बनाया और सहकारिता मंत्रालय के मंत्री के रूप में श्री अमित शाह जी को नेतृत्व दिया, जो गुजरात जैसे सहकार के राज्य से आते हैं और सहकार में पले-बढ़े हैं। उन्होंने सबसे अच्छा काम यह किया कि जो 1,48,000 सहकारी संस्थाएं हैं, उनका डेटा कलेक्ट किया और उसके लिए जितना भी पैसा लगा, वह लगाया। आज की कंडिशन यह है कि 90% सहकारी संस्थाएं उसमें शामिल हैं और उन सभी संस्थाओं का डेटा कलेक्शन हुआ है।

महोदय, हमारे भारत में मल्टी-स्टेट कोऑपरेटिव सोसाइटी एक बड़ी संस्था है और इफको एवं अमूल का उनमें एक महत्वपूर्ण स्थान है। अमूल के माध्यम से महिलाओं को रोजगार मिलता है, किसानों को रोजगार मिलता है। हालांकि एक-आध बार उसके कारण एनवायरन्मेंटल कंडिशन खराब हुई थी, लेकिन तब भी लाभार्थियों के घरों में पैसा जाता रहा था। आज हम देख रहे हैं कि बड़ी-बड़ी कम्पनियां किसानों में अथवा यूरिया के निर्माण में जो रिसर्च नहीं कर सकी थीं, वह रिसर्च इफको ने करके दिखा दी है। आज नैनो यूरिया हो या डीएपी हो, नैनो पार्टिकल्स के द्वारा इनको छिड़कने का काम किसानों के लिए वरदान साबित हो रहा है और यह कार्य इफको के द्वारा किया गया है।

महोदय, मेरा मानना है कि जो मल्टी स्टेट कोऑपरेटिव्स हैं, वे एक निरंतर रेगुलेशन के अंदर आने चाहिए, क्योंकि - 'बिना सहकार, नहीं उद्धार', क्योंकि सहकार से स्वाहाकार भी बहुत बढ़ता है। बहुत बार तो यह देखा गया कि सहकारी संस्था कुछ फैमिलीज तक ही सीमित रह जाती है या कुछ फैमिलीज के लिए सम्पत्ति का स्रोत बन जाती है, इसलिए हमारे प्रधान मंत्री जी चाहते हैं कि इसमें सभी लोगों का इन्क्लूजन हो। यह सहकार का क्षेत्र है। चाहे मल्टी स्टेट कोऑपरेटिव सोसाइटी हो या विलेज के कोऑपरेटिव्स हों, उनका एक रेगुलेशन में आना बहुत जरूरी है।

माननीय उपसभापति महोदय, ऐसी कंडिशन पैदा हो गई थी कि बहुत सारी मल्टी स्टेट कोऑपरेटिव सोसाइटीज में इलेक्शन ही नहीं होते थे, सालों साल से वे उसे बिना इलेक्शन के ही चला रहे थे। उसके अंदर गरीबों, किसानों, महिलाओं अथवा अनुसूचित जातियों का कोई रिप्रेजेंटेशन नहीं था।

महोदय, इस बिल में कोऑपरेटिव सोसाइटीज के लिए पांच मंत्र दिए हैं। पहला, बोर्ड मेम्बर्स का इलेक्शन कैसे हो। दूसरा, कोऑपरेटिव सोसाइटीज का एमलामेशन कैसे हो। तीसरा, अगर कोई सिक कोऑपरेटिव सोसाइटी हो, तो उसकी फंडिंग कैसे की जानी चाहिए, रिवाइवल कैसे किया जाना चाहिए। चौथा, जब उसमें गवर्नमेंट की शेयर होल्डिंग रहती है, तो ऐसे में कुछ मल्टी-स्टेट कोऑपरेटिव सोसाइटीज उनका गलत तरीके से भी युटिलाइजेशन कर सकती हैं, ऐसी सिचुएशन में क्या-क्या रिस्ट्रिक्शंस रहनी चाहिए। पांचवां, अगर कोई भी सदस्य या कोई शेयर होल्डर कम्प्लेंट करे, तो उसका रिड्रेसल कैसे हो या न्याय प्रक्रिया के माध्यम से शेयर होल्डर को न्याय कैसे मिले। इस बिल में ये पांचों चीजें दी गई हैं, जो पहले कभी नहीं थीं, इस कारण यह अमेंडमेंट और भी अधिक महत्वपूर्ण है। इससे पहले बोर्ड मेम्बर्स का इलेक्शन करवाने के लिए कोऑपरेटिव सोसाइटीज अपनी

ही एक इलेक्शन होल्डिंग कमिटी बना देती थीं। अगर अपनी खुद की इलेक्शन होल्डिंग कमिटी रहेगी, तो उसमें ट्रांसपेरेंसी कैसे आ सकती है? इसलिए इस एक्ट में को-ऑपरेटिव इलेक्शन अथॉरिटी के निर्माण करने का प्रावधान किया गया है। यह को-ऑपरेटिव इलेक्शन अथॉरिटी इलेक्शन कंडक्ट करेगी, इलेक्शन सुपरवाइज करेगी, डायरेक्ट करेगी और इलेक्टोरल रोल, यानी कौन मतदाता हैं, जिसमें सबसे ज्यादा गड़बड़ी होती है, उन मतदाताओं की सूची के निर्माण करने का भी काम करेगी। इस तरह से इलेक्शन का पूरा जिम्मा केन्द्र सरकार द्वारा निर्माण किए गए को-ऑपरेटिव इलेक्शन अथॉरिटी के ऊपर होगा। इससे बोर्ड बनाते वक्त भी अच्छी तरह से पारदर्शिता आ सकेगी। इस बोर्ड में महिलाओं के लिए भी दो सीट आरक्षित की गई हैं तथा अनुसूचित जाति और अनुसूचित जनजाति के लिए एक सीट आरक्षित की गई है। बहुत बार ऐसा होता है कि बोर्ड बनने के लिए सदस्य अयोग्य रहता है, कोई दिवालिया कंपनी का निदेशक रहता है, लेकिन वह विभिन्न दबावों के कारण बोर्ड का सदस्य बनने के लिए फॉर्म भरता है। इसलिए रेगुलेशन में कौन अयोग्य है, किसके ऊपर भ्रष्टाचार का आरोप है, यानी ऐसा अयोग्य सदस्य रहा, तो उसे एक साल के लिए नहीं, बल्कि तीन साल के लिए अयोग्य करने का प्रावधान भी इसमें किया गया है। इस बिल में दो लोगों को co-opt करने का भी प्रावधान किया गया है। यह इसलिए किया गया है, क्योंकि को-ऑपरेटिव सोसाइटी को कोई टेक्नीकल नॉलेज देनी हो, अकाउंटिंग की कोई नॉलेज देनी हो, आईटी सेक्टर की कोई नॉलेज देनी हो, एडवर्टाइजिंग सेक्टर की कोई नॉलेज देनी हो या कोई व्यापारिक नॉलेज देनी हो, तो यह सब इसी co-opt मेम्बर्स के माध्यम से दिया जा सकता है।

दूसरी बात यह है कि बहुत-से चेयरमेन ऐसे होते हैं, जो कभी बैठक ही नहीं करते हैं। यह प्रावधान है कि साल में एक जनरल बॉडी मीटिंग होनी चाहिए, लेकिन वे इसको भी मानने को तैयार नहीं होते हैं। अगर 50 परसेंट सदस्यों ने ऐसी माँग की, तो सीईओ द्वारा भी बैठक कराई जा सकती है, इसके लिए इस बिल के माध्यम से एक regulation for the board activity लाया गया है। एक सबसे बड़ी दिक्कत यह होती है कि जब को-ऑपरेटिव सोसाइटी सिक हो जाती है, तो उसको बचाने वाला कोई नहीं रहता है। उसको बचाने के लिए भी इसमें प्रावधान किए गए हैं। वे प्रावधान यह हैं कि non-voting members भी को-ऑपरेटिव सोसाइटी बना सकते हैं। यह एक lending जैसा प्रकार है कि इसके माध्यम से सोसाइटी के ऊपर पैसा देने वाला कैप्चर नहीं कर सकता है, लेकिन सोसाइटी का कैपिटल definitely बढ़ा सकता है।

दूसरी महत्वपूर्ण बात यह है कि जो financially stable societies हैं, उन सोसाइटीज़ के मुनाफे से एक परसेंट या एक करोड़ रुपए, minimum of that, लेकर उससे नेशनल लेवल पर एक फंड बनाने तथा उस फंड से सिक सोसाइटी को हेल्प करने का भी प्रावधान किया गया है। इसका मतलब यह है कि जो भी कमजोर मल्टी-स्टेट को-ऑपरेटिव होगी या सिक को-ऑपरेटिव सोसाइटी होगी, उसको बचाने, रिवाइव करने का प्रावधान पहली बार इस बिल में किया गया है। गवर्नमेंट शेयर होल्डिंग का re-delimitation करना भी एक बड़ा मुद्दा था। जब गवर्नमेंट खुद का शेयर उसमें डालती है, तो गवर्नमेंट का शेयर, जो कैपिटल में है, उसको ट्रांसफर करने, redeem करने आदि के लिए

गवर्नमेंट से इस प्रकार की एक परमिशन लेनी चाहिए कि उसका उपयोग किस प्रकार से किया जाएगा। यह भी इसमें किया गया है।(समय की घंटी)...

अंत में, मैं redressal of complaints के संबंध में बताना चाहता हूँ। इसके जो सदस्य होते हैं, अगर उनके ऊपर अन्याय हुआ, तो अभी तक न्याय के लिए किसी के पास जाने का प्रावधान उसके पास नहीं था। इस बिल में ओम्बड्समैन का निर्माण करके, उसके अंतर्गत पूरी यंत्रणा की व्यवस्था की गई है। जिसके ऊपर अन्याय हो, उसको न्याय दिलाने की यंत्रणा की व्यवस्था इस बिल में की गई है। सहकार के क्षेत्र में सहकार स्वाहाकार न हो, सहकार से उद्धार हो, समृद्धि हो - यह बिल इसके लिए लाया गया है। सभी लोग इसका स्वागत करेंगे। इसका ग्रामीण इलाकों में ज्यादा स्वागत होगा, सभी स्टेट्स में इसका स्वागत होगा, इसलिए मैं इस बिल का समर्थन करता हूँ और अभिनंदन करता हूँ। धन्यवाद।

श्री उपसभापति : धन्यवाद, डा. अनिल सुखदेवराव बोंडे जी। ऑनरेबल डा. मु. तंबी दुरै जी ।

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity. The hon. Minister, under the leadership of Modiji and Amit Shahji, has introduced the Multi-State Co-operative Societies (Amendment) Bill with good intention. Modiji and also Amit Shahji are very much concerned how to streamline and improve the functioning of co-operative societies. That is why the Government has come before the House with the Multi-State Co-operative Societies Bill.

What the hon. Chairman of the Rajya Sabha mentioned is very important as to how our people from rural areas up to towns, Municipal and Corporation areas must mingle together and, in co-operative way, have to run so many programmes. That is the spirit of the Bill, namely, to develop all areas. For example, as the previous speaker said, the Bill is not encroaching upon the purview of the States because States have their own co-operative societies. They are under the control of the State Government. Therefore, this Amendment is not affecting or encroaching upon the States. That is why I am supporting this Bill.

Secondly, Sir, in Tamil Nadu, co-operative societies are running very successfully. Earlier, the AIADMK Government, headed by Edappadi Palaniswami as Chief Minister for four years, conducted elections for co-operative societies in Tamil Nadu. The term was fixed for five years. He conducted elections with good intention and elections were conducted in a democratic way. He did a good thing. But, the present Government, in order to nullify elections conducted for co-operative societies democratically, passed a Bill in the Assembly and reduced the tenure to three years from

five years! Luckily, the hon. Governor of Tamil Nadu did not give his assent. But, the intention of the present Government of Tamil Nadu is not good. It is because when people are elected to co-operative societies, we should not disturb them. Now, the Government of India has brought amendment to the Multi-State Co-operative Societies Act.

MR. DEPUTY CHAIRMAN: Dr. Thambidurai, you are a very senior Member. You kindly speak on the Bill, not on State politics. Please continue.

DR. M. THAMBIDURAI: I am on the Bill, Sir. I am supporting the Bill. I am only mentioning what is happening in Tamil Nadu. Sir, we are a regional party. But, at the same time, we have to say something about our State also. We have a federal structure. We are representing our State here in the Rajya Sabha. It is the Rajya Sabha. So, I have to mention certain things as to what is happening there. Therefore, I am supporting this Bill. I don't want to take much time of the House. I am thankful to you for giving special permission as I have to attend a meeting. But, I appreciate Modiji and Amit Shahji for bringing this Bill. Our AIADMK party is supporting this Bill. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you, Dr. Thambiduraji. I have a small request to make. You have meeting at 3 o'clock all the time! So, kindly ask them to change the time.

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : उपसभापति महोदय, मैं 'बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2023' के पक्ष में बोलने के लिए खड़ा हुआ हूँ। मान्यवर, भारतवर्ष एक कृषि प्रधान देश है। यहाँ पर प्राचीन काल से ही सहकारिता ग्रामीण क्षेत्र में जीवन का अंग बनी रही है। उदाहरण के लिए, आधुनिक मशीनों के आने से पहले कुओं की खुदाई होती थी, छप्पर का उठाना होता था। चाहे रहट चलाना हो, बुआई करनी हो या मड़ाई करनी हो, गाँवों में ये सारे काम आपस में मिलकर करते थे। यह सहकारिता का एक बड़ा उदाहरण था और बाद में सहकारिता अधिनियम बनाकर इसे कानूनी जामा पहनाया गया। 'बहु-राज्य सहकारी समिति (एमएससीएस) अधिनियम, 2002' आया, जो एक से अधिक राज्यों के सदस्यों के हितों की सेवा करने वाली सहकारी समितियों को नियंत्रित करता है। उसमें संशोधन के लिए यह बिल लाया गया है। आज भारतवर्ष में आठ लाख से अधिक सहकारी समितियाँ हैं, जिनकी सदस्यता लगभग 29 करोड़ से भी अधिक है। मान्यवर, ये सबसे अधिक महाराष्ट्र में हैं, जहाँ करीब दो लाख से अधिक समितियाँ हैं और पाँच करोड़ सदस्य हैं।

यह राज्य का विषय होने के बावजूद, कुछ सहकारी समितियाँ ऐसी हैं, जिनका कार्य एक से अधिक राज्यों में चलता है।

महोदय, मैं उत्तर प्रदेश से आता हूँ। वहाँ एक रुद्र-बिलास चीनी मिल है, जो उत्तर प्रदेश के किसानों का गन्ना भी लेती है और उत्तराखंड के किसानों का भी गन्ना लेती है। इसी तरह, कर्णाटक-महाराष्ट्र में भी चीनी मिलें दोनों राज्यों से गन्ना लेने का काम करती हैं। आज भारत में 1,435 बहुराज्य सहकारी समितियाँ कार्यरत हैं। वर्तमान बिल बहुराज्यीय समितियों के बोर्डों की चुनाव प्रक्रिया में सुधार के साथ-साथ इन समितियों की बेहतर निगरानी और कार्यान्वयन की स्थापना में महत्वपूर्ण भूमिका निभाने का काम करेगा।

महोदय, इसके द्वारा विशेष रूप से कृषि के क्षेत्र में किसानों के जीवन में एक बहुत बड़ी रोशनी आने वाली है, क्योंकि किसानों को तीन चीजें चाहिए। उन्हें स्थानीय स्तर पर भंडारण की व्यवस्था चाहिए, प्रोसेसिंग की व्यवस्था चाहिए और मार्केटिंग चाहिए। आज वहाँ भंडारण की व्यवस्था न होने के कारण 20 परसेंट अनाज सड़कर बेकार हो जाता है। किसान उसे शहरों में ले जाकर औने-पौने दामों पर बेचने को मजबूर होते हैं। मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ, जिन्होंने अलग से सहकारिता मंत्रालय बनाया और माननीय अमित शाह जी, जो देश के सहकारिता और गृह मंत्री हैं, यह संशोधन विधेयक लेकर आए। उन्होंने यह एक ऐतिहासिक कदम उठाया है।

मान्यवर, कुछ राज्यों में तो सहकारिता के क्षेत्र में बहुत अच्छा काम हुआ है। उदाहरण के लिए गुजरात और महाराष्ट्र को ले लीजिए, लेकिन हमारा उत्तर प्रदेश एक ऐसा राज्य है, जहाँ सहकारिता को एक पार्टी ने पलीता लगाने का काम किया, उसने उसे अपनी निजी जागीर समझ ली और सहकारिता को समाप्त करने का काम किया। मुझे आश्चर्य है, आज वे यहाँ से चले गए, उनको सुनना चाहिए था। क्या एक ही परिवार सहकारिता की हर चीज में आएगा? यदि संचालक मंडल उनकी इच्छाओं के विरुद्ध बन गया, तो उसे भंग करके अपना प्रबंध संचालक बिठा देंगे और फिर वहाँ वह शोषण करेगा, * इस तरह, पूरी सहकारी समितियाँ defunct कर दी गईं। इस तरह से उत्तर प्रदेश में सहकारी समितियों को बहुत बड़ा नुकसान पहुँचाने का काम एक पार्टी और एक परिवार ने किया था। मुझे इस बात को कहते हुए बहुत अफसोस भी है। आज वहाँ सुधार भी हो रहा है, लेकिन हमने गुजरात और महाराष्ट्र में जिस तरह की सहकारिता को देखा है, वह बहुत ही अच्छा है।

महोदय, जैसा कि मेरे पूर्व वक्ताओं ने कहा, अमूल, इफको एवं कृभको जैसी कई सहकारी समितियाँ हैं। अमूल में 36 लाख महिलाएँ हर रोज दूध लेकर आती हैं और 58 हजार करोड़ का व्यापार करती हैं। माननीय सहकारिता मंत्री जी ने भी बताया कि उस उपक्रम में किसी ने भी 100 रुपये से ज्यादा की पूँजी नहीं लगा रखी है। यह एक उदाहरण है। इससे वहाँ कई लोगों को रोजगार मिल रहा है और किसानों के जीवन में खुशहाली आई है। उनके खेतों में अच्छी पैदावार नहीं होती, लेकिन दूध के द्वारा ही उनमें सम्पन्नता आने का काम हुआ है। इसी तरह, कृभको और इफको जैसे उपक्रम भी हैं। कई राज्यों में सहकारिता को परिवारवाद ने जो नुकसान पहुँचाया, उनमें से एक बिहार

* Expunged as ordered by the Chair.

राज्य भी है। मान्यवर, गत 75 वर्षों में न तो सहकारिता आंदोलन पर ध्यान दिया गया और न ही राज्य या राष्ट्रीय स्तर पर सहकारिता आंदोलन को बदलने पर विचार किया गया। अब माननीय मोदी जी के नेतृत्व में नया सहकारिता मंत्रालय बना है। यह सहकारिता मंत्रालय देश के विकास में अपना योगदान देगा। मैं उनको बहुत-बहुत धन्यवाद और बधाई देना चाहता हूँ।

मान्यवर, मोदी जी के नेतृत्व में माननीय अमित शाह जी ने दो सालों में सहकारिता आंदोलन में आमूल-चूल परिवर्तन करने का काम किया है। उन्होंने सबसे पहले PACS को पुनर्जीवित किया और उसमें पारदर्शिता लाने का काम किया। उन्होंने इसे बहुआयामी बनाने के लिए बहुत सारे प्रयास किए। आज इससे 25 व्यवसाय जुड़ सकते हैं। यह मंत्रालय बनने के बाद पहली बैठक हुई, जिसमें 63,000 पैक्स को 2,500 करोड़ देकर संपूर्ण भारत में कम्प्यूटराइजेशन करने का काम किया गया। कम्प्यूटराइजेशन से जिला सहकारी बैंकों व राज्य सहकारी बैंकों के साथ-साथ नाबार्ड से इसका सीधा जुड़ाव हो जाएगा। फिर, ऑडिट की प्रक्रिया ऑनलाइन होगी और सिस्टम इंटीग्रेटर फाइनल होने पर पैक्स कई प्रकार के व्यवसायों से जुड़ जाएगा। सहकारिता मंत्रालय ने पैक्स के लिए एक मॉडल बाई-लॉज बनाकर सभी राज्यों को एडवाइजरी भेजी। आश्चर्य है कि इसे बंगाल और केरल के अलावा सभी राज्यों ने स्वीकार किया। आज यहाँ से दोनों गायब हैं। बंगाल और केरल के अलावा सब राज्यों ने इसे स्वीकार किया, इसे केवल बंगाल और केरल ने स्वीकार नहीं किया। अब चाहे डेयरी के दूध का काम हो, मछुआरा समिति का काम हो, ऐसे 25 व्यवसायों से पैक्स जुड़ा है और 1,100 पैक्स एफपीओ के नाम से रजिस्टर हो चुके हैं।

मान्यवर, नये बाई-लॉज के हिसाब से पैक्स एलपीजी वितरण का काम, जनऔषधि केन्द्र चलाने का काम करने के साथ-साथ वह रिटेल आउटलेट पर गरीबों को मुफ्त अनाज वितरित करने का भी काम करेगा और पैक्स के सदस्यों को क्रेडिट कार्ड और डेबिट कार्ड दिया जाएगा।

3.00 P.M.

माननीय उपसभापति जी, पैक्स भंडारण का काम करेगा, जैसा मैंने कहा कि ग्रामीण क्षेत्र में भंडारण नहीं है, वहां यदि वेयरहाउस बनेगा, तो FCI उसे किराये पर लेगी और ग्रामीण स्तर पर भंडारण की व्यवस्था होगी। महोदय, एक तरफ शहरों में भंडारण करने के लिए ले जाते हैं, दूसरी तरफ जब वह सस्ते गल्ले की दुकानों पर डिस्ट्रिब्यूशन के लिए आता है, फिर वह गाँवों में वापस भेजा जाता है, इसलिए ग्रामीण स्तर पर भंडारण की व्यवस्था होगी। अर्बन कोऑपरेटिव बैंकों को वन टाइम सेटलमेंट का अधिकार देकर राष्ट्रीयकृत बैंकों की तरह कर दिया है। इसके साथ-साथ नई ब्रांच खोलने के लिए रिजर्व बैंक की भी अनुमति की आवश्यकता नहीं होगी।

माननीय उपसभापति जी, महाराष्ट्र, गुजरात, उत्तर प्रदेश, कर्णाटक के किसान अपने गन्ने कोऑपरेटिव मिलों में बेचते हैं लेकिन इसके लाभ पर 30 प्रतिशत जीएसटी कटता था।

मैं माननीय मोदी जी को धन्यवाद देना चाहूंगा कि किसानों को दिए जाने वाले मुनाफे पर 30 प्रतिशत टैक्स को खत्म करने का काम किया गया है और 10 से 15 हजार करोड़ रुपये किसानों को वापस देने का काम किया गया है।

महोदय, सहकारिता को मजबूत करने के लिए तीन बहुराज्यीय सोसायटीज़ बनायी गयी हैं। पहली - किसान अपना सामान निर्यात कर पायें और diversification को बढ़ावा देने के लिए - किसान सब्जी बो लेगा, वह अपनी परम्परागत खेती से हटकर कुछ करेगा, उसके लिए मार्केटिंग नहीं है, वह कहाँ जाए - यह उसे मार्केट उपलब्ध कराने का काम करेगा, ताकि किसान का सामान एक्सपोर्ट भी किया जा सके। दूसरी सहकारी समिति बीजों के उत्पादन में छोटे किसानों को जोड़ेगी। यह बहुराज्यीय बीज सहकारी समिति एक एकड़ या आधे एकड़ के किसानों को भी बीज उत्पादन में जोड़ेगी और बहुराष्ट्रीय कम्पनियों के साथ यह समिति सारी औपचारिकतायें पूरी करेगी। छोटा किसान सोचता था कि मैं कुछ फसल उगाऊंगा, तो मेरा टमाटर वगैरह सड़ जाएगा, मेरी फसल तो बिकेगी ही नहीं। यह समिति उन किसानों की दिक्कतें समाप्त करेगी।

तीसरी सहकारी समिति देश के ऑर्गेनिक उत्पादों की देश और दुनिया में मार्केटिंग कर किसानों को उचित भाव दिलाने का काम करेगी। किसान तो चाहता है कि ऑर्गेनिक उत्पाद करे, लेकिन वह जब उत्पादन करता है, उसके सर्टिफाइड होने के बाद भी उसको मार्केट नहीं मिलता है। सहकारी समिति उसके लिए मार्केट उपलब्ध कराने का काम करेगी।

सरकार ने चीनी मिलों को NCDC के माध्यम से 10 हजार करोड़ रुपये का लोन देकर इथेनॉल संयंत्र लगाने का फैसला किया है। मान्यवर, मैं जिस क्षेत्र से आता हूँ, वहाँ गन्ना बहुत होता है। माननीय मोदी जी की सरकार आने से पहले गन्ने के क्षेत्र में स्थिति यह थी कि चीनी का भाव 2,200 रुपये प्रति क्विंटल था। मिल मालिकों ने अपनी चाबी फेंक कर कहा कि हम मिल नहीं चला सकते। हमारे प्रधान मंत्री जी ने निर्णय किया कि गन्ने के रस से डायरेक्ट इथेनॉल बने, घरेलू बाजार में चीनी 3,100 रुपये प्रति क्विंटल से नीचे न बिके। एक्सपोर्ट बढ़ाने के लिए 60 लाख मीट्रिक टन चीनी का एक्सपोर्ट किया, साथ ही इंसेंटिव देने का काम किया, अपना बफर स्टॉक बनाने का काम किया। इथेनॉल जो कभी 38 करोड़ लीटर प्रति वर्ष बनता था, आज वह दो हजार करोड़ लीटर प्रति वर्ष पर पहुंच गया है और इस समय 12 परसेंट पेट्रोल में इथेनॉल मिलने लगा है। लक्ष्य यह है कि इसको और बढ़ाया जाए। इससे किसानों की आमदनी भी बढ़ेगी और दूसरा फायदा यह होगा कि सरकार का जो कूड ऑयल में पैसा जाता है, मुद्रा जाती है, वह नहीं जाएगी, बचेगी और पर्यावरण की भी सुरक्षा होगी। इस तरह से किसानों के जीवन में नई रोशनी लाने का काम किया गया है।

माननीय उपसभापति जी, माननीय मोदी जी के नेतृत्व में केंद्र सरकार द्वारा राष्ट्रीय स्तर पर नया सहकारिता परीक्षण का एक विश्वविद्यालय बनाने का निर्णय लिया है।...(व्यवधान)... सर, मैं एक मिनट का समय और लूंगा। एक विश्वविद्यालय बनाने का काम किया गया है, ताकि लोगों को प्रशिक्षण दिया जा सके। महोदय, सहकारी समितियों का डेटाबेस तैयार किया जा रहा है, जैसा मेरे पूर्व वक्ताओं ने कहा है कि 90 परसेंट तैयार कर लिया गया है।

माननीय उपसभापति जी, अटल जी की सरकार में 97वां संशोधन विधेयक पास किया था, उसे किसी सरकार ने लागू नहीं किया, अब इस बिल के द्वारा इसे लागू किया जा रहा है। माननीय उपसभापति जी, अक्सर शिकायत होती है कि सहकारिता के क्षेत्र में राजनीतिक दखल होता है। इसको समाप्त करने के लिए एक निर्वाचन प्राधिकरण की स्थापना की जाएगी। यदि संचालक मंडल या बोर्ड की एक-तिहाई जगह रिक्त होगी तो दोबारा चुनाव कराया जाएगा, यह भी प्रावधान किया गया है।

मान्यवर, इस संशोधन के बाद बोर्ड ने एससी/एसटी और एक महिला का बोर्ड में आरक्षण करने का काम किया है। बोर्ड में पारदर्शिता लाने के लिए कन्करेंट ऑडिट की व्यवस्था की गई है।

श्री उपसभापति : माननीय सदस्य, आपका समय समाप्त हो चुका है।

श्री विजय पाल सिंह तोमर : यदि 500 करोड़ से ज्यादा का टर्नओवर है तो ऐसी समितियों को ऑडिटर रखना पड़ेगा। रिजर्व बैंक ऑफ़ इंडिया का जो पैनल होगा, ऑडिटर उससे आएगा, ताकि उसमें कोई घपलेबाजी न हो। किसी ब्लड रिलेशन या डिस्टेंट रिलेटिव को कर्मचारी भर्ती नहीं किया जा सकेगा, वरना लोग अपने घर परिवार के लोगों को रख लेते थे। महोदय, कहने को तो बहुत है। मैं आपको और मंत्री जी को धन्यवाद देता हूँ और इस बिल का समर्थन करता हूँ।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of my party, YSRCP, and our Chief Minister Jagan Mohan Reddy *garu*, I rise to support the Bill. Sir, there are three points which I would like to bring to your kind notice. The first one is that the Bill proposes to establish the Co-operative Rehabilitation, Reconstruction and Development Fund. How will the money be coming to this Fund? Not by way of budgetary grant or anything else. It is only the profit-making Multi-State Co-operative Societies contributing to the Fund which will be spent for reviving the sick co-operative societies.

Sir, in this regard, I suggest to the hon. Minister to ensure that the money that is spent out of the Co-operative Rehabilitation, Reconstruction and Development Fund should be properly utilized. And for that, there has to be a mechanism. It can be done by constituting a board which will really assess the sick cooperative societies which require the funds. As a Chartered Accountant, I can tell you what is happening in the co-operative societies at present. Most of the co-operative societies are becoming sick only on account of political interventions. When it comes to elected body of the co-operative societies, that is, the Chairman, the President and the Board of Directors, according to this Bill, the maximum number can be 21. Leave aside the State Cooperative Societies. The Chairmen, the Presidents and the Boards of Directors take

kickbacks ranging from 5 per cent to 50 per cent of the loan that is extended to its members. You can definitely visualize a situation where the recipient or the loan-taker gives 50 per cent as the kickback. It is quite obvious that he will not return it. Most of the co-operative societies, which are becoming sick, are becoming sick only on account of rampant corruption that is taking place in the co-operative societies. Same thing should not happen in the case of Multi-State Co-operative Societies. I request the hon. Minister to take care of this issue and identify those sick co-operative societies which really require the funds and which can really be revived, and not all the sick cooperative societies.

Next point is about the Co-operative Election Authority. I, once again, request the hon. Minister to look into this. Many co-operative societies in India at present hold elections like Assembly election and Parliamentary elections and spend crores of rupees. That is the scenario now. Why? The co-operative societies have got significantly large funds. The aspirants spend lakhs of rupees to get themselves elected and resort to corruption eventually to recover the money that they spent in elections. The Co-operative Election Authority should ensure that these unwarranted political elements should not come in to spoil the spirit of cooperative societies.

Sir, the last point is that the Government of India, the Cabinet, has announced that it will set up three new apex National Multi-State Co-operative Societies. These are: National Multi-State Cooperative Seed Society, National Multi-State Cooperative organic society and National Multi-State Cooperative Export society. The proposed National Multi-State Co-operative Societies can take the cooperative movement in the agricultural sector to a logical conclusion and unlock the potential. However, it is unclear from this proposal how they will bring the benefit of efficiencies in the overall functioning of the agricultural co-operative societies. I request the Minister to provide further clarity in this respect. Thank you very much, Sir.

SHRI G.K. VASAN (Tamil Nadu): Sir, I support this Bill. The cooperatives are known as the heart of villages and rural areas. Cooperatives mean self-development which consists of the people who want to develop their areas or their villages or their panchayats. This is a very important Bill which will fulfil the needs of crores of people in our country. I am sure about that. This Bill is a well-drafted Bill. Cooperatives were consulted. I think 28 Ministries were consulted and then the Bill has been finalized. Agriculture is the need of the hour for the country. Agriculturalists have to be

encouraged. Collective bargaining for agricultural farmers is there in this Bill. I am sure that this Bill will give a strict provision for transparency; irregularity has to be checked. I am sure that financial irregularities will be corrected through the guidelines provided in this Bill. One important point which I would like to stress on in respect of this Bill is that elections conducted through cooperatives should have strict guidelines. Clause 45J(6) says, "The expenses for holding elections by the Authority shall be borne by the multi-State co-operative society in such manner as may be prescribed". But unfortunately, as the previous speaker stated, elections are not done in many States by order or by guideline which has to be strictly watched so that ordinary people, who are interested in the formation of a good village or development of a good village come as chairman and members. I am sure that this Bill will, definitely, find a way for that. With these words, Sir, I support this Bill.

श्री उपसभापति : थैंक यू, माननीय जी.के. वासन जी। माननीय कैलाश सोनी जी, आपके पास अपनी बात रखने के लिए पांच मिनट का समय है।

श्री कैलाश सोनी (मध्य प्रदेश) : माननीय उपसभापति जी, आपने मुझे अपनी बात रखने का मौका दिया, इसके लिए आपका धन्यवाद। मैं आज इस बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2023 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। मान्यवर, मैं 30-35 साल से कोऑपरेटिव से जुड़ा हूँ - मध्य प्रदेश राज्य सहकारी बैंक और जिले के सहकारी बैंक से भी। यह बहुत महत्वपूर्ण बिल है, जो हिंदुस्तान की 60 फीसदी आबादी को प्रभावित करता है। इंडियन ग्रामीण इकोनॉमी की रीढ़ यदि कोई चीज़ है, तो यह सहकारिता है - 'एक के लिए सब और सब के लिए एक', 'बिना सहकार नहीं उद्धार' और इसके लिए हम पहले माननीय प्रधान मंत्री जी का आभार व्यक्त करना चाहते हैं कि उन्होंने कोऑपरेटिव और उसकी उपयोगिता को समझकर अलग विभाग खोला। उन्होंने न केवल विभाग खोला, बल्कि हिंदुस्तान के सबसे टेक्निकल आदमी को यह विभाग सौंपा। मैं पूरे हिंदुस्तान में घूमा हूँ, मैंने सारी कोऑपरेटिव सोसायटीज़, प्रांत की सोसायटीज़ को देखा है। गुजरात यथार्थ में आज अव्वल है, आज कोऑपरेटिव सोसायटी के मामले में महाराष्ट्र से ऊपर गुजरात का स्थान श्रेष्ठ है और वहां से आने वाले कोऑपरेटिव के सेक्टर में सबसे भिन्न माननीय अमित भाई शाह को यह विभाग दिया गया। पहले कोऑपरेटिव जैसा इतना महत्वपूर्ण विषय पूरे देश में दम तोड़ रहा था। अटल जी के समय में इसकी चिंता हुई थी। प्रोफेसर वैद्यनाथन की अध्यक्षता में कमीशन बनाया गया और आज हम माननीय अमित शाह जी को साधुवाद देना चाहते हैं कि माननीय वैद्यनाथन आयोग की जो भी सिफारिशें थीं, उन सभी सिफारिशों को इस संशोधन बिल में समाहित किया गया है।

आजादी के बाद कोऑपरेटिव सेक्टर में जितनी भी खाइयाँ थीं, जो कोऑपरेटिव को निगल रही थीं, ऐसे सारे कानूनों को संशोधित करके, नये रूप में और पूरे हिंदुस्तान के स्तर पर - यह

बहुराज्य सहकारी विधेयक है, सम्पूर्ण राष्ट्र की आवश्यकताओं के अनुरूप है। आप सबने अनुभव किया है, पूरे देश ने अनुभव किया है कि यह कोविड के समय में, जब सारा हिंदुस्तान थम गया था, फिर भी हमारे गाँव चलते रहे, ग्रामीण इकोनॉमी चलती रही, उसको सशक्त बनाने से हिंदुस्तान का रास्ता साफ होगा और इसके लिए जो सारे तरह के अवरोध हैं, उनको डेमोक्रेटिक तरीके से समाप्त करके इसे नये स्वरूप में लाये हैं, जो कि कोऑपरेटिव की आत्मा के रूप में काम करेगा, ऐसा संशोधन बिल अभी प्रस्तुत किया है। इसमें सभी तरह के विचार हैं, पारदर्शिता है और उसमें जो टोटल निर्वाचन की प्रक्रिया है, उसकी जो कोरपूति है, उसका जो पंजीकरण है, उसका जो ऑडिट है - उसमें जो समय-समय पर टोटल मेम्बरों को अधिकार दिए हैं - पहले के ज़माने में जिस तरह से हिंदुस्तान भर में कोऑपरेटिव्स की दुर्दशा की गई है और जैसे-तैसे हिंदुस्तान भर में कोऑपरेटिव्स के चुनाव कराये गये हैं - उसमें लोग पुश्तैनी हो गये, जो एक बार बन गया, फिर वह हटता नहीं है, इस सबको देखकर, उसमें संशोधन करके, गणपूर्ति सहित सारे दोषों को दूर करने के लिए यह विधेयक सरकार ने प्रस्तुत किया है। इससे सारे हिंदुस्तान की ग्रामीण इकोनॉमी की तरक्की का रास्ता साफ होगा।

महोदय, बड़े दुर्भाग्य का विषय है कि आज इतने महत्वपूर्ण बिल पर, जिससे सारे हिंदुस्तान का भाग्य जुड़ा है, 60 फीसदी आबादी का भाग्य जुड़ा है, इसको छोड़कर - यह कैसा अपोजिशन है - आज सारा देश इसकी चर्चा करेगा कि इतने महत्वपूर्ण विषय पर - इसने प्रमाणित कर दिया है कि इनका जन-सरोकारों से कुछ लेना-देना नहीं है। इनका केवल अपनी राजनैतिक अभिलाषाएं पूरी करने के अलावा जनता के हितों से कोई संबंध नहीं है और ये भूल गये हैं कि आजादी के 75 साल पूरे हो चुके हैं, जनता नेताओं से, इन नेताओं से बहुत ज्यादा समझती है।

श्री उपसभापति : माननीय सोनी जी, आप विषय पर बहुत अच्छा बोल रहे हैं।

श्री कैलाश सोनी : आज यह इतिहास लिखा जायेगा कि कोऑपरेटिव बिल पर ऐसे लोगों ने सदन का बहिष्कार किया है। आज मैं इस बिल के लिए माननीय सहकारिता मंत्री जी का, माननीय प्रधान मंत्री जी का आभार व्यक्त करता हूँ और हमारे बी.एल. वर्मा जी का भी आभार व्यक्त करता हूँ, कृतज्ञता ज्ञापित करता हूँ और अपना कथन समाप्त करता हूँ।

श्री उपसभापति : धन्यवाद सोनी जी। माननीय धनंजय भीमराव महादिक।

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : धन्यवाद, उपसभापति जी। आपने मुझे बहुत ही महत्वपूर्ण बिल, The Multi-State Co-operative Societies (Amendment) Bill, 2023 पर बोलने का मौका दिया। मैं आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी का, सहकारिता मंत्री श्री अमित भाई शाह जी का अभिनंदन और आभार व्यक्त करता हूँ कि वे इस बिल को लेकर आए हैं। सर, यह छोटे किसानों से जुड़ा हुआ बिल है, छोटे व्यावसायिकों से जुड़ा हुआ बिल है और खासकर कोऑपरेटिव सेक्टर में काम करने वाली जो महिलाएं हैं, उनसे जुड़ा हुआ बिल है।

सर, मैं कोऑपरेटिव सेक्टर से आता हूँ और मेरी तीसरी पीढ़ी भी कोऑपरेटिव सेक्टर में है। मेरे फादर कोऑपरेटिव चलाते थे, मैं कोऑपरेटिव में हूँ और अभी मेरा बेटा कोऑपरेटिव शुगर फैक्टरी का चेयरमैन बन गया है। इस प्रकार से हम कोऑपरेटिव से जुड़े हुए हैं। यह संशोधन सालों बाद आ रहा है, इसीलिए मुझे बहुत खुशी हो रही है। सर, देश में करीब आठ लाख कोऑपरेटिव सोसाइटीज़ हैं। उनमें से 1,600 मल्टी स्टेट हैं और सबसे ज्यादा महाराष्ट्र में 570 मल्टी स्टेट कोऑपरेटिव सोसाइटीज़ हैं। देश में नये सहकारिता मंत्रालय की स्थापना हुई है, जब से अमित भाई शाह जी को मंत्री बनाया गया और उन्होंने इसका चार्ज लिया, तब से उन्होंने बहुत बड़े-बड़े निर्णय लिए हैं। उन्होंने जो सबसे पहला और महत्वपूर्ण निर्णय लिया, वह गन्ना किसानों के हित में है।

करीब तीस-चालीस सालों से शुगर फैक्ट्रियों का एक बहुत बड़ा प्रश्न, जो इनकम टैक्स से रिलेटेड था, प्रलंबित था। एफआरपी के ऊपर जो प्रॉफिट होता है, शुगर फैक्टरी वह प्रॉफिट किसानों को बाँटती थी और उस पर इनकम टैक्स लगाया जाता था। करीबन तीस-चालीस सालों से यह हो रहा था और एक-एक शुगर फैक्टरी पर इनकम टैक्स का तकरीबन 100-100 करोड़ से 200-200 करोड़ रुपये का बकाया चल रहा था। उनके पास नोटिस आ रहे थे, कई सारी फैक्ट्रियों के खाते सील करने के प्रोविज़न का भी काम हुआ था। जब भाई अमित शाह जी ने चार्ज लिया, तब उन्होंने एक बहुत बड़ा और ऐतिहासिक निर्णय लिया। उन्होंने सभी शुगर फैक्ट्रियों पर लगाया हुआ 10 हजार करोड़ रुपये का इनकम टैक्स माफ करने का ऐतिहासिक निर्णय लिया। सर, 12 करोड़ किसानों को, जो गन्ना उत्पादक हैं, उन्हें इससे राहत मिली है। मैं इसके लिए भाई अमित शाह जी को बहुत-बहुत बधाई देता हूँ।

महोदय, उन्होंने पैक्स को समृद्ध करने का एक और ऐतिहासिक निर्णय लिया है। पैक्स मतलब प्राइमरी कोऑपरेटिव सोसायटीज़ - जो गाँव स्तर पर होती हैं। ये सिर्फ लेन-देन का काम करती थीं। अभी उसे करीब 25-26 अलग-अलग एक्टिविटीज़ की परमिशन देने का एक निर्णय लिया गया है। उसे सिर्फ परमिशन ही नहीं, बल्कि फंडिंग करके समृद्ध बनाने का भी काम किया है। मैं इसके लिए भी भाई अमित शाह जी का बहुत-बहुत अभिनंदन करता हूँ।

सर, यह बिल लाने की जरूरत क्यों पड़ी? यह बिल लाने की जरूरत इसलिए पड़ी क्योंकि देश में सहकारिता में वर्षों से व्याप्त भ्रष्टाचार, अनियमितता, असमर्थता, अविश्वास और पारदर्शिता का अभाव था। इन सभी का समाधान करने के लिए यह बिल लाया गया है। सर, मैं दो-चार बिंदुओं पर रोशनी डालना चाहूंगा। सबसे पहले तो मैं यह कहना चाहूंगा कि कोऑपरेटिव सोसायटी में यदि चेयरमैन या डायरेक्टर कोई डिफॉल्ट करता है, कोई घोटाला करता है, तो इस बिल में यह प्रोविज़न है कि वह छह साल तक आगे कोई चुनाव नहीं लड़ सकता है। सर, इसके साथ-साथ अगर वह इंसान कोई घोटाला करता है या डायरेक्टर बॉडी कोई गड़बड़ करती है, तो वे किसी और कोऑपरेटिव सोसायटी में चुनाव नहीं लड़ सकते हैं। यह इस बिल का एक बहुत बड़ा ऐतिहासिक निर्णय है।

सर, इस बिल में एक और प्रोविज़न है। हमने देखा है कि कोऑपरेटिव सोसायटी में जो भ्रष्टाचार या घोटाले होते हैं, उसकी एक और वजह होती है। वह वजह यह है कि जो मेन लोग चेयर पर बैठे हैं, उनके रिलेटिव्स उस कोऑपरेटिव सोसायटी के बोर्ड में आते हैं। वे उसमें एक बड़ी

पोज़िशन पर आते हैं। इसमें एक प्रोविज़न है कि वे लोग अपने नज़दीकी रिलेटिवज़ को जॉब पर नहीं रख सकते हैं। मैं मंत्री जी से यह कहना चाहूंगा कि उसमें थोड़ा-सा संशोधन करके बदलाव करने की जरूरत है। सर, उसमें रिलेटिवज़ लिखा गया है। आप देखते हैं और समझते हैं कि हमारे हिंदू धर्म में, हिंदू समाज में, सोलहवीं सदी से हमारे सारे रिश्तेदार हैं। इससे उसकी व्याप्ति बढ़ जाती है। अगर उसे रिलेटिव कर दिया जाए, तो मैं समझता हूं कि इससे एक बड़ा समाधान हो सकता है।

सर, मैनेजमेंट प्रोफेशनल में भी बहुत बड़ा और अच्छा संशोधन किया गया है। जैसा कि मैंने पहले बताया है कि अपने नज़दीकी लोगों को या रिलेटिवज़ को - वह चाहे एमडी की पोस्ट हो या सीईओ की पोस्ट हो - उनको दी जाती थी। लेकिन अब ऐसे किसी इंसान को, जब तक कि वह बैंक प्रोफेशनल न हो, आईटी प्रोफेशनल न हो या बिजनेस प्रोफेशनल न हो, तब तक उसे यह पोज़िशन नहीं दी जा सकती है - इसका एक प्रोविज़न इसमें किया गया है। सर, इसके साथ ही साथ इसमें एससी/एसटी वर्ग के लिए भी प्रोविज़न किया गया है, जो कि पहले नहीं था। मैं समझता हूं कि यह एक बहुत ही सराहनीय कदम है।

सर, कोऑपरेटिव सोसायटीज़ कई सारी अड़चनों का सामना करती हैं और कई सारी कोऑपरेटिव सोसायटीज़ सिक भी होती हैं। इसमें सिक यूनिट को पुनर्जीवित करने के लिए रीहैब्लिटेशन फंड एलॉटमेंट का एक नया बिंदु लिया गया है। मैं समझता हूं कि यह एक बहुत ही सराहनीय कदम है।

सर, जैसे अभी-अभी एक निर्णय हुआ, हमने देखा है कि सहारा में कई सालों से लाखों लोगों का पैसा अटका हुआ था। वे लोग परेशान थे, लेकिन लोग जेल में जाकर बैठे थे, जिसके कारण उनका पैसा फंसा हुआ था। भाई अमित शाह जी ने उस पर निर्णय लिया और लाखों लोगों का पैसा 45 दिनों में वापस देने का आज जो निर्णय हुआ है, वह एक सराहनीय कदम है और मैं इसकी बहुत सराहना करता हूं।

सर, एक और क्लॉज़ है। क्लॉज़ 19 में यह लिखा गया है कि जो बोर्ड मेम्बर्स होंगे - सर, इसमें 21 मेम्बर्स होते हैं, कोई भी बड़ा डिस्मिशन लेना है, और अगर उसमें 1/3rd मेम्बर्स रहेंगे, तो वे डिस्मिशन ले सकते हैं। मैं समझता हूं कि इसमें थोड़ा-सा संशोधन करने की जरूरत है। At least 50 per cent Board होना आवश्यक है, नहीं तो चेयरमैन, एम.डी. और दो डायरेक्टर्स मिलकर कोई डिस्मिशन ले लेंगे और मुझे लगता है कि वह किसानों या मेम्बर्स के हित में नहीं होगा। यदि इसको 50 per cent किया जाए, तो इसका समाधान हो सकता है।

सर, प्रधान मंत्री जी और भाई अमित शाह जी ने कुल मिलाकर जो नारा दिया था - 'सहकार से समृद्धि की ओर' - इस निर्णय का छोटे किसान, सामान्य लोगों पर बहुत बड़ा और अच्छा असर पड़ने वाला है। वर्ल्ड की इकोनॉमी में भारत की जो भूमिका है - हमारी इकोनॉमी को 5 ट्रिलियन की ओर ले जाने का प्रयास हो रहा है, घोषणाएँ हुई हैं और आज हम दुनिया की अर्थव्यवस्था में पाँचवें स्थान पर हैं। उसमें बढ़ोतरी के लिए इससे मदद होगी। यह बिल देश के विकास में बहुत बड़ा योगदान देने वाला है। मैं इस बिल का पूरी तरह से समर्थन करता हूँ। धन्यवाद।

श्री उपसभापति : धन्यवाद, माननीय धनंजय भीमराव महादिक जी। माननीय हरनाथ सिंह यादव, अनुपस्थित। माननीय नरहरी अमीन जी।

श्री नरहरी अमीन (गुजरात) : माननीय उपसभापति महोदय, मैं आपका बहुत-बहुत आभारी हूँ कि आपने आज मुझे मल्टी-स्टेट को-ऑपरेटिव (अमेंडमेंट) बिल, 2023 पर बोलने का अवसर दिया है। देश के यशस्वी बड़े प्रधान, नरेन्द्र भाई मोदी ने देश की आजादी के 70 सालों के बाद सहकारिता मंत्रालय को एक अलग मंत्रालय बनाने का काम किया और देश के यशस्वी गृह मंत्री, अमित भाई शाह को इस सहकारिता मंत्रालय की जिम्मेदारी सौंपी है। माननीय उपसभापति महोदय, अमित भाई शाह जब भारतीय जनता पार्टी में युवा विभाग में काम करते थे, तब से वे सहकारी संस्थाओं के साथ जुड़े हुए थे। मैंने उनके साथ भी काम किया है और सहकारी क्षेत्र में आमने-सामने भी काम किया है। अमित भाई शाह एशिया के सबसे बड़े बैंक, अहमदाबाद डिस्ट्रिक्ट को-ऑपरेटिव बैंक, जिसकी आज 225 से ज्यादा ब्रांचेज़ हैं, उस बैंक के कई साल तक चेयरमैन रहे। वे गुजरात स्टेट को-ऑपरेटिव बैंक के भी चेयरमैन रहे। रूरल एरिया की कई सहकारी संस्थाओं के साथ जुड़े हुए अमित भाई शाह को नरेन्द्र भाई मोदी ने यह जिम्मेदारी दी है। हम सब आशा व्यक्त करते हैं कि आने वाले समय में सहकारी क्षेत्र में जितनी भी कमियाँ हैं, सहकारिता मंत्रालय अमित भाई के माध्यम से उन कमियों को दूर करने का काम करेगा।

सर, गुजरात और महाराष्ट्र, दो ऐसे राज्य हैं, जहाँ सहकारी समितियों का अध्ययन करने के लिए पूरे देश के कई राज्यों के लोग आते हैं। विश्व के अनेक देशों के लोग गुजरात और महाराष्ट्र की सहकारी समितियों का अध्ययन करने के लिए आते हैं। गुजरात एक ऐसा राज्य है, जहाँ आदिवासी विस्तार है, जंगल विस्तार है, पहाड़ी विस्तार है। यहाँ विधवा-त्यक्ता बहनें, जिनके पास एक एकड़-दो एकड़ जमीन भी नहीं है, ऐसी विधवा बहनें दो गायें-दो भैंसें रख कर डेयरी में दूध बेच कर डेयरी के माध्यम से अपने परिवार का जीवन निर्वाह करने का काम करती हैं। गुजरात में आज छोटे-छोटे गाँवों में अनेक सहकारी संस्थाएँ कार्यरत हैं, जिनके सभासदों को उनके माध्यम से पूरा आर्थिक लाभ मिलता है। देश में आज 2 लाख से अधिक डेयरी की को-ऑपरेटिव सोसायटीज़ हैं, 350 से अधिक शुगर सहकारी मंडलियाँ हैं, एक लाख से अधिक प्राइमरी एग्रिकल्चर और क्रेडिट को-ऑपरेटिव सोसायटीज़ हैं, 400 से अधिक जिला सहकारी बैंक्स हैं, 35 से अधिक राज्य सहकारी बैंक्स हैं और 2,000 से ज्यादा को-ऑपरेटिव बैंक्स हैं, जिनके माध्यम से उनके सभासदों को लाभ देने का काम सहकारी संस्थाओं के माध्यम से होता है।

महोदय, इस सहकारी व्यवस्था को और मजबूत एवं पारदर्शी बनाने की दिशा में सरकार द्वारा यह विधेयक सदन में लाया गया है। इस विधेयक का मुख्य उद्देश्य सहकारी क्षेत्र की जिम्मेदारी तय करना और उसको आगे बढ़ाना है। सहकारी संस्था में समय पर चुनाव होना जरूरी है, इसके लिए भी इस विधेयक में प्रावधान किया गया है। इस विधेयक में उन समितियों के लिए प्रावधान किया गया है, जिनका काम एक से अधिक राज्यों में है। देश में ऐसी 1,500 से अधिक सहकारी समितियाँ हैं, जिनका काम एक से अधिक राज्यों में है। वर्तमान समय में किए जा रहे प्रावधानों से इन सहकारी समितियों

को सीधा लाभ प्राप्त हो सके, ये सभी बातें इस विधेयक में रखी गई हैं। आने वाले समय में सहकारी संस्थाओं को मजबूती मिले और सरकार का दखल भी नहीं हो, ऐसी बात इस विधेयक में रखी गई है।

महोदय, आज हमारी कमनसीबी है कि जहां भाजपा की सरकारें नहीं हैं, वहां पर सहकारी संस्थाओं में एडमिनिस्ट्रेशन के माध्यम से खराब प्रवृत्तियां चल रही हैं और चुनाव भी वहां समय से नहीं हो रहा है। इस विधेयक को लाने में मंत्री जी ने इन बातों का पूरा ध्यान रखा है। आने वाले समय में इस सरकारी बिल के माध्यम से सहकारी संस्थाएं और मजबूत होंगी और पूरे देश की सहकारी संस्थाओं के साथ जुड़े हुए सभासदों को लाभ मिलेगा, धन्यवाद।

श्री मिथलेश कुमार (उत्तर प्रदेश) : माननीय उपसभापति जी, आपने आज मुझे इस बिल के समर्थन में बोलने का समय दिया, इसके लिए मैं आपका बहुत-बहुत आभारी हूं। महोदय, 'बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2023' के बिल को ला कर सहकारिता मंत्री जी ने हमारे देश के किसानों को, खासकर उत्तर प्रदेश के किसानों को बहुत ही आगे बढ़ाने का काम किया है। यह विधेयक दशकों पुराने बहुराज्य सहकारी समिति अधिनियम, 2002 में संशोधन करने जा रहा है, जो कई राज्यों में संचालित सहकारी समितियों की निगरानी करता है। यह कानून उन राष्ट्रीय सहकारी समितियों को सूचीबद्ध करता है, जो इसके दायरे में आएंगी।

महोदय, भारतीय सहकारी आंदोलन पिछले कुछ वर्षों में काफी विकसित हुआ है। अकेले भारत में लगभग 29 करोड़ व्यक्तियों की भागीदारी के साथ 8,54,355 सहकारी समितियां हैं। यह बात ध्यान देने योग्य है कि कुछ राज्यों में लगभग पांच करोड़ सदस्यों द्वारा संचालित 2,30,000 सहकारी समितियां हैं।

मान्यवर, बोर्ड की सदस्यता को बढ़ाने के लिए 2002 के अधिनियम की धारा 41 में संशोधन किया जा रहा है, जबकि Cooperative Election Authority बनाने के लिए धारा 45 में संशोधन किया जा रहा है। अस्थिर बहुराज्य सहकारी समितियों के पुनरुद्धार के लिए Cooperative Rehabilitation, Re-construction and Development Fund के गठन में धारा 63A का समावेश उल्लेखनीय है।

महोदय, इस विधेयक में प्रस्तावित उपाय वास्तव में भारतीय बहुराज्य सहकारी समितियों के समक्ष मौजूद महत्वपूर्ण कार्यात्मक मुद्दों को हल करने का प्रयास करते हैं। प्रस्तावित संशोधनों का उद्देश्य सहकारी समितियों के अंदर वित्तीय चोरी, चुनाव में देरी एवं विवाद, लेखा-परीक्षकों का पक्षपातपूर्ण चयन, भर्ती में पक्षपात और खराब सदस्यों की भागीदारी सहित विभिन्न प्रकार के मुद्दों को संशोधित करना है।

महोदय, इस विधेयक का उद्देश्य व्यापार में आसानी लाना, सुधार करना, शासन में पारदर्शिता को बढ़ाना और भारत में बहु राज्य सहकारी समितियों के भीतर सदस्य-विविधता को प्रोत्साहित करना है। यह न केवल बहु राज्य सहकारी समितियों की संरचना को सरल बनाता है, बल्कि कहीं अधिक प्रभावी नियामक ढांचे की भी अनुमति देता है। उदाहरण के लिए केन्द्रीय रजिस्ट्रार, जो मूल अधिनियम के तहत बहु राज्य सहकारी समितियों को विनियमित करने के लिए जिम्मेदार हैं, को कई प्रशासनिक और भौतिक बाधाओं का सामना करना पड़ता है, जो शिकायतों को

हल करने की उनकी क्षमता को सीमित करता है। बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2023 का उद्देश्य रजिस्ट्रार की कार्यप्रणाली में सुधार करना भी है और इस तरह ई-फाइलिंग और डिजिटल सहायता जैसी डिजिटल प्रौद्योगिकियों का बेहतर उपयोग करके व्यापार को आसान बनाना है।

महोदय, यह विधेयक 115 साल पुराने सहकारी क्षेत्र को आधुनिक बनाने की दिशा में सरकार का एक महत्वपूर्ण कदम है। यह बहु राज्य सहकारी समितियों में आमूल-चूल सांस्कृतिक बदलाव लाएगा, जिसके परिणामस्वरूप क्रांतिकारी प्रगति होगी।

महोदय, माननीय प्रधान मंत्री जी ने सहकारिता विभाग बना कर भारत में नई क्रांति लाने का काम किया है, जिसके लिए मैं माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई देता हूँ। इस सहकारिता विभाग को बना कर उन्होंने किसानों को आगे बढ़ाने और पूरे देश में किसानों की आमदनी बढ़ाने की जिम्मेदारी इस विभाग को दी है। माननीय सहकारिता मंत्री, श्री अमित शाह जी ने किसानों की आय को दोगुना करने का काम करने के लिए इस विधेयक में तमाम संशोधन किए हैं।

महोदय, मैं बताना चाहता हूँ कि उत्तर प्रदेश में 2017 से पहले अन्य दलों की सरकारें रहीं, जब सहकारी विभागों में अपने परिवारों के सदस्यों को नौकरी दी गई, ठेके दिए गए। इस तरीके से इस विभाग में बहुत भ्रष्टाचार किया गया। वहाँ पर सहकारी चीनी मिलों को बंद करके, उनको बेचने तक की व्यवस्था कर दी गई थी। मैं उस समय विधायक था, इसलिए मैंने उन चीनी मिलों को चलाने के लिए झंझट किया। तब मेरे जनपद में ही पवाया चीनी मिल बंद हो गई थी, उसको चालू किया गया। आज उस चीनी मिल में किसानों का शत-प्रतिशत गन्ना खरीदा जाता है और उनका समय से भुगतान होता है।

महोदय, आज मुझे यह कहने में बहुत हर्ष हो रहा है कि इस सहकारिता बिल को पेश करने वाले बी. एल. वर्मा जी हमारे उत्तर प्रदेश से हैं। उनको भी इसके लिए धन्यवाद देता हूँ कि उन्होंने इस बिल को सदन में पेश करने का काम किया है। वर्तमान समय में देश भर में 1,500 से अधिक बहुराज्य सहकारी समितियाँ तथा लगभग 8.5 लाख सहकारी समितियाँ हैं और लगभग 29 करोड़ इसके सदस्य हैं। ये समितियाँ स्वयं सहायता और पारस्परिक सिद्धांतों के आधार पर अपने सदस्यों की आर्थिक और सामाजिक बेहतरी को बढ़ावा देती हैं। ये समितियाँ पूरे देश में फैली हुई हैं और कृषि प्रसंस्करण, डेयरी, मत्स्य पालन, आवासन, बुनाई, ऋण और विपणन समेत विविध कार्यकलापों में सक्रिय हैं।

महोदय, माननीय प्रधान मंत्री मोदी जी के नेतृत्व में यह जो संशोधन विधेयक लाया गया है, उससे सहकारिता के क्षेत्र में सकारात्मक प्रभाव पड़ेगा। महोदय, यह बहुराज्य सहकारी सोसाइटी (संशोधन) विधेयक, 2023 को बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के लिए लाया गया है। इस विधेयक में कई नए प्रावधान जोड़े गए हैं, जो देश में सहकारिता आंदोलन को मजबूत करने में मदद करेंगे। इसके अलावा यह संशोधन व्यवसाय करने में आसानी, अधिक पारदर्शिता और शासन को बढ़ाने का काम करेगा। यह संशोधन चुनावी प्रक्रिया में सुधार लाने, निगरानी तंत्र को मजबूत करने और जवाबदेही तय करने के लिए लाया गया है, जिसमें स्वतंत्र,

निष्पक्ष और समय पर चुनाव सुनिश्चित करने के लिए चुनाव प्राधिकरण का गठन किया जाएगा।
 ...(समय की घंटी)... मान्यवर, महिलाओं, अनुसूचित जातियों और अनुसूचित जनजातियों के लिए सीटें आरक्षित की गई हैं। मैं सहकारिता मंत्री जी को बहुत-बहुत बधाई देता हूँ कि उन्होंने ऐसा महत्वपूर्ण बिल लाया है, जिसमें आरक्षण की व्यवस्था की गई है। बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद, माननीय मिथलेश जी। माननीय मंत्री परशोत्तम रुपाला जी। आप इस विषय पर अंतिम वक्ता हैं।

मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री परशोत्तम रुपाला) : उपसभापति जी, मैं इसके लिए ग्रामीण क्षेत्र की ओर से अमित शाह जी और वर्मा जी को धन्यवाद देता हूँ। मैंने एक बात को आपसे साझा करने के लिए august House का समय लिया है। मैं एक मिनट का समय लूँगा।

सर, हमारे गुजरात के साबरकांठा डिस्ट्रिक्ट में इंदर नाम का एक गाँव है, तालुका प्लेस है। वहाँ पर आठ साल से नीचे की उम्र के बच्चों की एक को-ऑपरेटिव चल रही है, जिसमें आठ साल से नीचे के बच्चे हैं और 18 साल के होते ही उनकी सदस्यता समाप्त हो जाती है। उस को-ऑपरेटिव का नाम 'बाल गोपाल बैंक' है। आप तो इसकी कल्पना कर सकते हैं, लेकिन मैं देखकर आया हूँ। इस एल्डर्स हाउस में बच्चों की इस गर्वपूर्ण बात को इसलिए कहना है, क्योंकि उनके पास आय का कोई स्रोत होता ही नहीं है। ऐसे में यह प्रश्न स्वाभाविक है कि वे पैसे कहाँ से निकालते हैं। इसके लिए वहाँ पर बैंक के कर्मचारी उनके घर में बचत बैंक का गल्ला छोड़ आते हैं। उसके मामा, मौसी, फूफा आदि जो आते हैं, वे इनको जो गिफ्ट देते हैं, वे उसको उस बचत बैंक में डाल देते हैं और हर महीने बैंक के कर्मचारी उनके माँ-बाप की उपस्थिति में उस गल्ले को खोलते हैं और उसमें से जो राशि मिलती है, उसको बैंक में डिपॉजिट करते हैं। यह बात मैं इसलिए कह रहा हूँ, क्योंकि इससे को-ऑपरेटिव के महत्व को समझा जा सकता है।

सर, उनमें से एक बच्चे ने मंच पर आकर कहा कि मैं मेडिकल में जाना चाहता हूँ, मगर जब मैं मेडिकल में जाऊँगा, तो मुझे मेरी फीस के पैसे इस 'बाल गोपाल बैंक' से मिलने वाले हैं। इस प्रकार से मुझे किसी की मदद की जरूरत नहीं है। आज मैं इस सदन में यह बताता हूँ कि आज 'बाल गोपाल बैंक', इंदर के पास 16 करोड़ रुपए की बचत है। माननीय मंत्री वर्मा जी ने यहाँ पर इस विधेयक को लाकर को-ऑपरेटिव के माहौल के बारे में इतनी अच्छी बात कही, इसलिए मैंने सोचा कि मैं भी इस बात को यहाँ पर शेयर करूँ। आपने इसके लिए मुझे अनुमति दी, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद, माननीय रुपाला जी। आपने बहुत महत्वपूर्ण सूचना देश के साथ शेयर की। अब माननीय मंत्री जी जवाब देंगे।

श्री बी. एल. वर्मा : उपसभापति महोदय, आज 'दि मल्टी-स्टेट को-ऑपरेटिव सोसाइटीज़ (अमेंडमेंट) बिल, 2023' पर हमारे जिन माननीय सदस्यों ने सार्थक चर्चा की है, मैं उन्हें धन्यवाद देता हूँ। उन्होंने इस महत्वपूर्ण चर्चा में भाग भी लिया है, अपने महत्वपूर्ण सुझाव भी दिए हैं और इस बिल का समर्थन भी किया है। माननीय सदस्य निरंजन बिशी जी, एस. निरंजन रेड्डी जी, अनिल सुखदेवराव बोंडे जी, मु. तंबी दुरै जी, विजय पाल सिंह तोमर जी, वि. विजयसाई रेड्डी जी, जी. के. वासन जी, सोनी जी, धनंजय महादिक जी, नरहरी अमीन जी, मिथलेश कुमार जी और साथ-ही-साथ माननीय मंत्री, रुपाला जी ने भी बच्चों के संबंध में सहकारिता का बहुत ही सफल दृष्टांत दिया, इसके लिए मैं उनको भी धन्यवाद देता हूँ। इसके साथ ही, मैं इस बिल के संबंध में कहना चाहता हूँ कि हम सब जानते हैं कि हमारे देश में सहकारिता का इतिहास लगभग 115 वर्ष पुराना है और इन 115 वर्षों में सहकारिता ने नए-नए आयाम भी प्रस्तुत किए हैं। हम यह भी जानते हैं कि सहकारिता प्रारंभ से ही भारतीय संस्कृति का प्राण रही है और भारत ने ही सहकारिता का विचार विश्व को दिया है। हम अपने भारत की स्वतंत्रता के 75वें साल में अमृत महोत्सव मना रहे हैं और हाल ही में 101वां अंतर्राष्ट्रीय सहकारिता दिवस भी मनाया गया है।

महोदय, महामारी और आर्थिक मंदी से दुनिया उभर रही है, लेकिन सहकारिता मंत्रालय ने इन दो वर्षों में नए-नए इनिशिएटिव्स लिए हैं और माननीय सहकारिता मंत्री जी के नेतृत्व में जो काम किए गए हैं, वे बहुत ही महत्वपूर्ण हैं। हमारे 140 करोड़ लोगों के देश ने माननीय प्रधान मंत्री, नरेंद्र मोदी जी के नेतृत्व में यह तय किया कि हम सहकारिता की ऊर्जा के माध्यम से नए भारत की रचना करेंगे। हम आज अपने सहकार के महर्षियों का योगदान नहीं भूल सकते हैं। सहकारिता के लिए योगदान देकर जिन्होंने इस इमारत को खड़ा किया है, मैं उन महर्षियों को याद करना चाहता हूँ, जिनमें सरदार वल्लभ भाई पटेल, वैकुण्ठभाई मेहता जी, त्रिभुवनदास पटेल जी, विठ्ठलराव विखे पाटिल जी, यशवंतराव चव्हाण जी, लक्ष्मणराव इनामदार जी, वकील साहब, माधवराव गोडबोले जी, धनंजय गाडगिल जी और वर्गीज़ कुरियन जी हैं। मैं इन जैसे महर्षियों को आज इस सदन में नमन करता हूँ और उनके योगदान को भी नमन करता हूँ।

माननीय उपसभापति महोदय, सहकारिता शब्द सह और कार्य से मिलकर बना है, अर्थात् हम मिल-जुलकर जो काम करते हैं, उसी को सहकारिता कहते हैं और यह सहकारिता शब्द जनता के द्वारा, जन-कल्याण के लिए और जन-भागीदारी से बनाया हुआ है। सहकारिता और जनतंत्र में बहुत समानता है। ये दोनों जनता की नींव पर खड़े हैं और दोनों जन-सहभागिता से ही बने हैं। सहकारिता लोकतांत्रिक मूल्यों से चलती है और यह एक ऐसे मॉडल का ऐसा विकल्प है, जो प्रोडक्शन बाई मासेज़, प्रोडक्शन बाई people की बात करता है। सहकारिता का मॉडल मानव केंद्रित है।

माननीय उपसभापति जी, आज दुनिया में सहकारिता के क्षेत्र में लगभग 30 लाख कोऑपरेटिव सोसाइटीज़ हैं और इनमें ¼ से भी ज्यादा, यानी लगभग 8,55,000 सोसाइटीज़ हमारे देश में हैं, जिसके लगभग 30 करोड़ मेम्बर्स हैं। हम 95 हजार पैक्स के माध्यम से गाँवों में काम करते हैं। इसमें दो लाख प्राथमिक दुग्ध, 25,000 से अधिक प्राथमिक मत्स्य समितियाँ और लगभग 1500 बहु-राज्य समितियाँ भी शामिल हैं। आदरणीय प्रधान मंत्री जी का सहकार से संबंधित जो विज़न है,

हम उनके नेतृत्व में उसे लेकर काम करते हैं। सहकारिता के पंच-हित के मंत्र में पहला 'किसान हिताय' है। किसानों के हित के लिए इसका लगभग 70 से 80 परसेंट हिस्सा किसानों के पास वापस पहुंच जाता है। इसमें दूसरा 'उपभोक्ता हिताय' है। हम निम्न मध्यम वर्ग और मध्यम वर्ग को उत्पादन की प्राप्ति कराने का काम भी करते हैं।

तीसरा आर्थिक हिताय, चौथा पशु हिताय और पाँचवां मानवता हिताय - इन सब कामों को करते-करते हम कह सकते हैं कि 60 से 65 फीसदी जनसंख्या गाँवों में बसती है और गाँवों की अर्थव्यवस्था मुख्यतः कृषि पर आधारित होती है। मोदी जी ने सहकार से समृद्धि के तत्व को अपनाकर ग्रामीण अर्थव्यवस्था को डायवर्सिफाई करने का निर्णय लिया है और पिछले नौ वर्षों में आदरणीय प्रधान मंत्री मोदी जी ने 80 करोड़ से ज्यादा लोगों की रोज़मर्रा की जरूरतों, जैसे राशन, आवास, जल, बिजली और गैस देने का काम भी किया है। एक तरफ हम 60 करोड़ भारतीय अर्थव्यवस्था में अपना योगदान देने के लिए तैयार हैं और दूसरी तरफ विश्व शक्ति से लैस हमारा युवा विश्व की चुनौतियों को स्वीकारने के लिए तैयार है। कोऑपरेशन मंत्रालय का यह प्लेटफॉर्म ग्रामीण अर्थव्यवस्था के डायवर्सिफिकेशन में तथा हमारे ग्रामीण नागरिकों तक सेवाओं को पहुँचाने में पूरी तरह से अपनी भूमिका निभा रहा है।

आदरणीय उपसभापति महोदय, हमारे मंत्रालय ने इन दो वर्षों में लगभग 48 पहलें की हैं। 48 पहलों का मतलब यह है कि लगभग 15 दिनों में एक पहल हुई है। हमने केवल पहलें ही नहीं की हैं, बल्कि हमने उनका इम्प्लिमेंटेशन करने का काम भी किया है। मैं कहना चाहता हूँ कि पैक्स सहकारिता की आत्मा होती है। उस पैक्स के लिए सबसे पहले मैं आदरणीय प्रधान मंत्री जी को बधाई देना चाहता हूँ और उनको धन्यवाद देना चाहता हूँ कि उन्होंने 2,516 करोड़ रुपये की व्यवस्था करके पैक्स का कम्प्यूटराइजेशन करने का काम किया है। कम्प्यूटराइजेशन हो जाने के बाद पैक्स को आज हमने डिस्ट्रिक्ट कोऑपरेटिव बैंकों से जोड़ा है, स्टेट कोऑपरेटिव बैंकों से जोड़ा है और उसे सीधे-सीधे नाबार्ड से जोड़ा है। हम एक कॉमन सॉफ्टवेयर लेकर आए हैं, जिससे हमारी पारदर्शिता भी बढ़ेगी और पैक्स की दक्षता भी बढ़ेगी। साथ ही साथ, हमने पैक्स में model बाई-लॉज भी लागू करने का काम किया है। जैसा कि हमारे एक पूर्व साथी वक्ता ने कहा कि बंगाल और केरल को छोड़कर model बाई-लॉज को सभी राज्यों ने एक्सेप्ट किया है और उस पर हम तेजी से काम कर रहे हैं। हम पैक्स को कैसे जीवंत बनाएँ, कैसे बहुउद्देश्यीय बनाएँ? आज हम पैक्स में 25 प्रकार की सेवाएँ दे सकते हैं। उन 25 प्रकार की सेवाओं से हम पैक्स को बहुउद्देश्यीय बनाकर उसे मजबूत कर सकते हैं।

महोदय, मैं संक्षेप में बताना चाहता हूँ कि हमने पैक्स में सबसे पहले model बाई-लॉज को लागू करने के साथ-साथ कई महत्वपूर्ण कदम उठाए हैं। हमने प्रत्येक गाँव में डेयरी सहकारी समिति और मत्स्य सहकारी समिति को भी पैक्स में लाने का निर्णय लिया है। सबसे बड़ी बात यह है कि आज हम पैक्स में जिस तरह से खाद्य भंडारण योजना को लेकर आए हैं, उससे सीधे-सीधे राशन की दुकानों का लाभ हमारी पैक्स भी ले पाएँगी। साथ ही साथ, एफपीओ का काम अब तक पैक्स नहीं करती थीं, लेकिन हमारे सहकारिता मंत्री की पहल पर अब 1,100 एफपीओ खोलने का निर्णय भी लिया गया है, जिससे हमारी पैक्स और मजबूत होंगी। अब पैक्स एलपीजी का वितरण भी कर सकेंगी

और वे पेट्रोल-डीज़ल के रिटेल पम्प्स भी लगा सकेंगी। हमने उनको प्राइयॉरिटी देने का काम किया है। इतना ही नहीं, अब तक पैक्स में जनसेवा केन्द्रों का काम नहीं होता था, लेकिन हमने इसमें C.S.Cs को भी जोड़ने का काम किया है। अब कॉमन सर्विस सेंटर्स के माध्यम से हम पैक्स को मजबूत करेंगे और वह एक ठिकाना बनेगा। अब 300 से ज्यादा प्रकार की सेवाएँ, जो जनसेवा केन्द्रों के माध्यम से मिलती हैं, उन्हें हम पैक्स के माध्यम से भी देने का काम करेंगे। इतना ही नहीं, आने वाले समय में हम पैक्स में रेल का रिज़र्वेशन भी कर पाएँगे और उसमें हवाई जहाज के टिकट्स भी रिज़र्व करा पाएँगे। हम सब यह जानते हैं कि पूरे देश में लगभग 9,300 से ऊपर जनऔषधि केन्द्र हैं। उन जनऔषधि केन्द्रों के लिए अब तक पैक्स में व्यवस्था नहीं थी, लेकिन अब पैक्स जनऔषधि केन्द्रों को भी खोल पाएँगी, जिससे गाँव का गरीब आदमी, गाँव का शोषित-वंचित किसान भी अब उन सस्ती दवाइयों का लाभ उठा सकता है और पैक्स में जाकर वह उन दवाइयों को ले सकता है।

अभी आदरणीय प्रधान मंत्री मोदी जी ने एक लाख से ऊपर प्रधानमंत्री किसान समृद्धि केन्द्रों का उद्घाटन किया है। अब पैक्स के साथ हम प्रधानमंत्री किसान समृद्धि केन्द्रों को भी जोड़ पाएँगे और इसके लिए भी हमने काम किया है। जिस तरह से 'हर घर नल से जल' योजना के तहत लगभग 13 करोड़ से ऊपर परिवारों को नल से जल पहुंचाने का काम किया गया है, लेकिन अब तक हमारे पैक्स उसमें हिस्सेदारी नहीं लेते थे। जिस तरह से जल वितरण की समितियाँ गाँवों में बनती थीं, अब पैक्स के लिए भी हमने व्यवस्था की है कि पैक्स अब जल वितरण का काम भी कर पाएँगे। साथ ही साथ जैसा कि बताया गया कि देशव्यापी मैपिंग के लिए राष्ट्रीय सहकारी डेटाबेस बनाने का काम किया गया है, हमने लगभग 95 परसेंट काम पूरा भी कर लिया है। उसके डेटाबेस होने से शीघ्र ही हम पूरे देश की मैपिंग करने का काम करेंगे।

जिस तरह से सहकारिता के क्षेत्र में लगातार तेज़ी से काम हो रहे हैं, उसी क्रम में हम शिक्षण एवं प्रशिक्षण की व्यवस्था को मजबूत करने के लिए राष्ट्रीय सहकारी यूनिवर्सिटी भी बनाने जा रहे हैं, उसके लिए भी हम पूरी तरह से तैयारी कर रहे हैं। साथ ही हमने सहकारी समितियों को GeM portal पर on board करने का काम किया है और अब क्रेता के रूप में हमें अनुमति मिली है, जिससे करीब 40 लाख विक्रेताओं को सीधा लाभ मिलेगा। इस प्रकार की बहुत सी चीज़ें हम पैक्स के माध्यम से करने वाले हैं। अभी हमारे एक साथी यहां सहारा के विषय में बता रहे थे। सहारा का विषय बहुत बड़ा था। लगभग 10 करोड़ इन्वेस्टर्स थे, जिनका पैसा सहारा में डूबा हुआ था। यह पैसा यूपीए के समय से डूबा हुआ था। देश के वे इन्वेस्टर्स भूल चुके थे कि अब उन्हें कभी वह पैसा मिलेगा। उन इन्वेस्टर्स में छोटे इन्वेस्टर्स थे, गाँव के गरीब थे, किसान थे, शोषित थे, वंचित थे, एससी/एसटी के लोग थे, उन लोगों के हितों को ध्यान में रखकर हमारे प्रधान मंत्री मोदी जी की पहल पर हमारे सहकारिता मंत्री ने बहुत कठोर कदम उठाए और आज हमने उसमें सफलता पायी है। सफलता ही नहीं पायी है, बल्कि हमने 5 हजार करोड़ रुपये सुप्रीम कोर्ट से रिलीज़ करा दिए हैं और 45 दिनों के अंदर हमने उस पैसे को वापस देने के लिए एक पोर्टल भी लॉन्च किया है। यदि हमारे पास कम्प्यूटर या लैपटॉप वगैरह नहीं है, तो हम जन-सेवा केंद्र में जाकर पोर्टल पर जानकारी भर सकते हैं, उसके बाद 30 दिन तक हम उसका परीक्षण करेंगे। अगर हम पाते हैं कि वह इन्वेस्टर सही है, उसके खाते से आधार लिंक है, तो

निश्चित रूप से आने वाले 15 दिन में हम उसके पास पेमेंट भेजने का काम करेंगे। जब 5 हजार करोड़ रुपये बंट जाएंगे, उसके बाद हम जो शेष पैसा रिलीज कराएंगे, उसको भी आगे बांटने का काम करेंगे।

मैं आदरणीय सहकारिता मंत्री को इस सदन के माध्यम से धन्यवाद देना चाहता हूँ। उन्होंने यदि सबसे पहले किसी का हित देखा तो गरीबों का हित देखा। उन्होंने कहा कि सबसे पहले हम 10 हजार रुपये तक के इन्वेस्टर्स को पैसा देने का काम करेंगे, चाहे कितना ही पैसा क्यों न लगा हो, लेकिन 10 हजार रुपये तक का जो पैसा लगा हुआ है, उसको देने का काम करेंगे। आज उन गरीबों और वंचितों, जिन्होंने पैसे इन्वेस्ट किए थे, उनके चेहरे पर मुस्कान आई है। मैं कह सकता हूँ कि आज 22 लाख से ज्यादा लोग पोर्टल पर आए हैं। उन्होंने अपना रजिस्ट्रेशन कराया है और वे उस दिशा में आगे बढ़े हैं।

माननीय उपसभापति महोदय, सहकारिता के क्षेत्र में आदरणीय प्रधान मंत्री जी ने नया मंत्रालय बनाने के बाद जिस तरह से काम शुरू किया है, वह बहुत सराहनीय है। अगर हम सहकारिता की success story की बात करें, जैसे हम अमूल की बात कर रहे थे, हम IFFCO की बात करते हैं, हम KRIBHCO की बात करते हैं, हम नेफेड की बात करते हैं और एक प्रोडक्ट है, लिज्जत पापड़, हम उसकी बात करते हैं। जहां हम अमूल की बात करते हैं, लगभग 36 लाख महिलाएं अमूल से जुड़ी हुई हैं और वे जो 36 लाख परिवार अमूल से जुड़े हुए हैं, किसी ने भी उसमें 100 रुपये से ज्यादा का इन्वेस्टमेंट नहीं किया है। 100 रुपये का इन्वेस्टमेंट करने के बाद आज अमूल का टर्नओवर लगभग 58 हजार करोड़ रुपये का है। मैं कह सकता हूँ कि जिस तरह से आदरणीय रुपाला जी गुजरात से आते हैं और आदरणीय सहकारिता मंत्री जी, जो सहकारिता के मास्टर भी कहे जाते हैं, उन्होंने सहकारिता के क्षेत्र में बहुत काम किया है। IFFCO ने भी लगभग 41 हजार करोड़ रुपये से ज्यादा का टर्नओवर किया है। छोटा सा IFFCO शुरू हुआ था, लेकिन आज लगभग 35 हजार से ज्यादा IFFCO की सोसायटीज हैं और आज हम IFFCO का केवल खाद ही नहीं बनाते हैं, बल्कि IFFCO के साथ-साथ नैनो यूरिया और नैनो डीएपी भी बनाने का काम किया है।

आज हम नैनो यूरिया और नैनो डीएपी के माध्यम से काम करते हैं। उर्वरकों पर सबसिडी देने से देश पर जो लोड पड़ रहा है, तो मुझे लगता है कि जब नैनो यूरिया और नैनो डीएपी आ जाएंगी, तो हम उस वजन को घटाने का भी काम करेंगे। यूरिया जो काम करती है, उससे ज्यादा इफेक्टिव काम नैनो यूरिया भी करती है। हम जगह-जगह पर जाकर उसके लिए प्रयोग करते हैं, प्रशिक्षण देते हैं और लगातार उस क्षेत्र को आगे बढ़ा रहे हैं। इसी प्रकार, मैं कहना चाहता हूँ कि जहां मैंने सारी बड़ी संस्थाओं की बात की, वहीं मैं 'लिज्जत पापड़' की बात करना चाहता हूँ। एक महिला ने कुछ महिलाओं को जोड़कर एक समिति बनाकर पापड़ बनाने का काम किया और आज वह 'लिज्जत पापड़' के नाम से प्रसिद्ध है। आज 'लिज्जत पापड़' देश का ही नहीं, बल्कि अंतरराष्ट्रीय प्रोडक्ट बन गया है और 'लिज्जत पापड़' का रु. 2000 करोड़ से ज्यादा का टर्नओवर आता है।

उपसभापति महोदय, जिस तरह से हमने लगातार सहकारिता के क्षेत्र में काम किया है और आज हम मल्टी-स्टेट को-ऑपरेटिव सोसाइटीज (संशोधन) विधेयक, 2023 लेकर आए हैं, यह

अच्छा होता कि हमारे विपक्ष के लोग भी इसमें भागीदारी लेते। जिस तरह से सहकारिता आगे बढ़ रही है - अभी पांच ट्रिलियन डॉलर की बात हुई थी। मैं यह कह सकता हूँ कि वर्ष 2025 में पांच ट्रिलियन डॉलर की अर्थव्यवस्था की बात की गई है, लेकिन यह पांच ट्रिलियन डॉलर की अर्थव्यवस्था बिना सहकारिता के पूरी नहीं हो सकती है। हम रोजगार की बात करते हैं, बेरोजगारी की बात करते हैं, हम employment generation की बात करते हैं, तो मैं बताना चाहता हूँ कि employment generation की एक लिमिट होती है, लेकिन सहकारिता के माध्यम से हम करोड़ों लोगों को रोजगार दे सकते हैं। मैं विश्वास के साथ कह सकता हूँ कि जिस तरह से 48 पहलें की गई हैं और वे जब implement होंगी, तब हम कह सकते हैं कि हम उनमें बहुत अच्छा काम करेंगे। दूसरा विषय यह है कि कुछ दिनों पहले आदरणीय प्रधान मंत्री जी ने हमें दो लाख पैक्स खोलने के लिए कहा है। पांच वर्षों में दो लाख पैक्स खोलना और वह कैसे सभी जगहों पर पहुंचे, वह कैसे सर्वस्पर्शी बने, कैसे समावेशी बने, तो हम कह सकते हैं कि सर्वव्यापी बनाने के लिए अब तक लगभग 1,60,000 ऐसी पंचायतें थीं, जहां पर कोई को-आपरेटिव मूवमेंट नहीं है। उस को-आपरेटिव मूवमेंट को बढ़ाने के लिए, पूरा करने के लिए, उसको सर्वस्पर्शी, सर्वव्यापी बनाने के लिए जो दो लाख पैक्स होंगी, वे मत्स्य की होंगी, डेयरी की होंगी, तो उनको पूरा करके इस देश को खबर करना चाहते हैं कि ऐसी कोई ग्राम पंचायत न छूटे, जिसमें को-आपरेटिव मूवमेंट न हो।

उपसभापति महोदय, मैं अन्न भंडारण योजना के बारे में एक बात कहना चाहता हूँ। हमारी अन्न भंडारण योजना विश्व की सबसे बड़ी योजना है। इसको प्रधान मंत्री जी लेकर आए हैं। मैं अन्न भंडारण योजना के बारे में कहना चाहता हूँ कि हमारे देश में पूरी दुनिया की 18 परसेंट पॉपुलेशन है और 18 परसेंट पॉपुलेशन को केवल 11 परसेंट वाला जो एग्रीकल्चर लैंड है, इससे हमारा किसान अपना खून-पसीना बहाकर पूरे देश के नागरिकों का पेट भरता है और दुनिया की जरूरतों को पूरा करता है, लेकिन हमारे पास उसके भंडारण के लिए क्षमता नहीं थी, भंडारण की क्षमता केवल 47 परसेंट थी। उस 47 परसेंट क्षमता से हम भंडारण करते थे, इस कारण से आप देखते होंगे कि जो किसान अन्न पैदा करता है, जब उसके अन्न को भीगता हुआ देखते थे, सड़ता हुआ देखते थे, तो इसके बारे में किसी को पीड़ा नहीं हुई, केवल माननीय प्रधान मंत्री मोदी जी को पीड़ा हुई कि मेरे किसान द्वारा पैदा किया हुआ अन्न किसी तरह से बेकार न हो, सड़े नहीं, गले नहीं। उसका महत्व समझते हुए जिस तरह से 'श्री अन्न योजना' लाई गई, उसके बारे में ज्यादा चर्चा न करते हुए यही कहूंगा कि इसी तरह से उसको बढ़ावा देने का काम किया गया है। मैं कह सकता हूँ कि अन्न भंडारण योजना में हम पैक्स स्तर पर उनको अन्न भंडारण के लिए गोदाम दिलाने का काम करेंगे। यदि वहां पर फल, सब्जी का स्कोप है, तो वहां पर शीत गृह बनाने का काम करेंगे। इसके साथ ही जो आधुनिक कृषि करना चाहते हैं और हमारे प्रधान मंत्री जी भी चाहते हैं कि आधुनिक कृषि हो और किसान की पैदावार बढ़े, किसान मजबूत हो, किसान शक्तिशाली हो, लेकिन आधुनिक कृषि करने के लिए उसके पास आधुनिक कृषि यंत्र नहीं हैं, इसलिए हम उस गोदाम पर कृषि यंत्र खड़े करने का काम करेंगे, जिससे किसान उस गोदाम से यंत्रों को लेकर जाएगा और अपना काम करके वापस कर देगा।

4.00 P.M.

इतना ही नहीं, अब तक जिस तरह से ट्रांसपोर्टेशन में अन्न की गड़बड़ियां होती थीं, हम स्थानीय स्तर पर उसका भंडारण करने का काम करेंगे। जब इनके वितरण की बात आएगी, तो गरीबों के लिए वहीं से निकालकर अन्न बांटने का काम भी करेंगे। इसमें जो ट्रांसपोर्टेशन का खर्च आता है, उसको भी बचाने का काम करेंगे।

आदरणीय उपसभापति जी, अभी तीन मल्टी-स्टेट कोऑपरेटिव सोसायटीज़ बनाने का काम माननीय प्रधान मंत्री जी के नेतृत्व में माननीय सहकारिता मंत्री ने किया है। उनमें हमारी एक ऑर्गेनिक मल्टी-स्टेट कोऑपरेटिव सोसायटी, एक सीड की मल्टी-स्टेट कोऑपरेटिव सोसायटी और एक निर्यात की सोसायटी है। मैं कहना चाहता हूँ कि आज देश ऑर्गेनिक खाना चाहता है। आदरणीय प्रधान मंत्री मोदी जी लगातार प्राकृतिक खेती की बात करते हैं और किसान प्राकृतिक खेती करना भी चाहता है, लेकिन आप सभी जानते हैं कि तीन वर्षों तक उसकी उपज कम होने के कारण और उसकी उपज का सही मूल्य नहीं मिलने के कारण किसान प्राकृतिक खेती करने से बचता है।

आदरणीय उपसभापति महोदय, क्योंकि मैं स्वयं किसान हूँ और मैं केवल नाम के लिए किसान नहीं हूँ, मैंने अपने हाथों से हल चलाने से लेकर, खुरपी चलाने से लेकर, फावड़ा चलाने से लेकर धान की रोपाई करने से लेकर सारा काम किया है, इसलिए मैं जानता हूँ कि किसान को क्या-क्या कठिनाइयां होती हैं। मैं उन कठिनाइयों को समझता हूँ। आदरणीय प्रधान मंत्री मोदी जी ने उसकी इन्कम कैसे बढ़े, इसके लिए ऑर्गेनिक मल्टी स्टेट सोसायटी बनाने का काम किया है और वह मल्टी स्टेट सोसायटी बनाकर ऑर्गेनिक products को बढ़ाना एवं इसमें विश्वसनीयता का संकट-मोचन का प्रयास करेंगे। यह विश्वसनीयता कैसे हो कि यह ऑर्गेनिक है, इसके लिए हमने मल्टी स्टेट सोसायटी बनाने का काम किया है। हम ऑर्गेनिक टैस्ट के लिए लैब बनाने का काम भी करने जा रहे हैं, जिससे हम उसको टैस्ट करके ऑर्गेनिक खिला सकें। हम केवल देश को ही नहीं, बल्कि दुनिया को भी ऑर्गेनिक खिलाना चाहते हैं। दुनिया क्या खाना चाहती है, वह हम किसान से पैदा कराना चाहते हैं और किसान को सही मूल्य दिलाना चाहते हैं। किसान की इन्कम कैसे बढ़े, इसके लिए हमने ऑर्गेनिक मल्टी स्टेट सोसायटी बनाने का काम किया है।

इसी प्रकार से सीड की भी बहुत सारी समस्याएं आती हैं, लेकिन मल्टी स्टेट सोसायटी के माध्यम से हम छोटे-छोटे किसानों से उनकी जमीन में बीज पैदा कराने का काम करेंगे और बीज के माध्यम से कैसे उनकी पैदावार और इन्कम बढ़े, इसकी भी हम चिंता करेंगे। तीसरी हमारी सोसायटी निर्यात से संबंधित है। हमारी चीज़ें निर्यात नहीं होती थीं, हम इसे बनाने का काम कर रहे हैं और एक्सपोर्ट के माध्यम से हम किसान की चीज़ों को दुनिया में एक्सपोर्ट करेंगे। मुझे लगता है कि इससे उसकी इन्कम बढ़ेगी।

मैं अपने विषय पर ज्यादा चर्चा न करते हुए इस बात पर आता हूँ कि अगर मैं सारे काम गिनाऊंगा, तो मुझे लगता है कि शाम हो जाएगी, इतने सारे काम किए गए हैं। अगर मैं 48 पहलें

गिनाऊंगा तो वे बहुत हो जाएंगी। मेरे साथी सदस्यों ने बहुत सारी चर्चा की है, मैं उनको रिपीट न करते हुए, इस बिल के कुछ फायदों के बारे में बताना चाहता हूं। धारा 45 में 45 (ए से एल) तक सहकारी निर्वाचन प्राधिकरण की स्थापना (97वें संविधान संशोधन) का इसमें प्रावधान है। यह संशोधन निर्वाचन सुधार लाएगा, जिससे प्रशासन में प्रभावशालिता व दक्षता आएगी। इसके साथ-साथ इस संशोधन के बाद केवल सक्रिय सदस्य निर्वाचन के लिए योग्य होंगे, समय पर निर्वाचन होगा और प्रक्रियाओं का मानकीकरण होगा।

माननीय उपसभापति जी, इसमें कोऑपरेटिव गवर्नेंस - सहकारी सोसायटी में शासन में पारदर्शिता लाने के लिए बोर्ड की संरचना, बैठकों और सदस्यों में सुधार के लिए धारा 50 का प्रावधान किया गया है। बोर्ड बैठकों के आयोजन में अनुशासन आएगा, जिससे सहकारी समितियों के कार्यकरण में सुधार आएगा और बैठकों की निरंतरता सुनिश्चित होगी। सीईओ की नियुक्ति के लिए मानदंड के प्रावधान 51 के अंतर्गत दिवालिया घोषित व्यक्ति, किसी न्यायालय द्वारा दोष सिद्ध व्यक्ति सीईओ बनने के लिए अयोग्य होगा। बैंकों में सीईओ की नियुक्ति के लिए आरबीआई द्वारा 'फिट एंड प्रॉपर' मानदंड की तर्ज पर सीईओ की नियुक्ति के लिए मानदंड बनाए जाएंगे।

माननीय उपसभापति महोदय, कोऑपरेटिव गवर्नेंस के द्वारा सदस्यों में अनुशासन के संदर्भ में धारा 30 के अंतर्गत कोई निष्कासित सदस्य पुनः प्रवेश हेतु पहले एक वर्ष की तुलना में अब तीन वर्ष तक अयोग्य रहेगा। समता और समावेशिता को बढ़ावा देने के लिए धारा 41 के अंतर्गत बोर्ड में महिलाओं के लिए दो सीटें आरक्षित करने का काम किया है। केवल महिलाओं के लिए ही नहीं, बल्कि हमने अनुसूचित जाति अथवा अनुसूचित जनजाति के लिए भी एक सीट आरक्षित करने का प्रावधान किया है। इसमें धारा 41/97वां संविधान संशोधन करने का प्रावधान है।

महोदय, इसके साथ ही बोर्ड का सदस्य बनने में अयोग्यता - धारा 43 के अंतर्गत, ऐसे सदस्य जिसकी इस अधिनियम तथा अन्य अधिनियमों के तहत वसूली का बकाया हो या किसी मल्टी स्टेट कोऑपरेटिव समिति के अवक्रमण का जिम्मेदार निदेशक हो, अब वह व्यक्ति किसी मल्टी स्टेट कोऑपरेटिव समिति का निदेशक बनने के लिए अयोग्य रहेगा।

इसी तरह कर्मचारियों की भर्ती प्रक्रियाओं में पारदर्शिता के संबंध में धारा 49(2)(ई) का भी प्रावधान किया है। इसमें भर्ती नीति के लिए मानकीकरण निर्धारित होगा, जिससे भर्तियों में भाई-भतीजावाद और पक्षपात को दूर करने में मदद मिलेगी। अभी हमारे एक माननीय सदस्य महोदय ने relationship के संबंध में कहा था। इसके बारे में मैं कहूंगा कि हमने आपकी चिंता पर ध्यान दिया है और बिल के खंड 15 में सब-क्लॉज 6 में नातेदार की परिभाषा दी गई है, इसलिए इसमें कोई संशोधन करने की आवश्यकता नहीं है।

दूसरा, कर्मचारियों की भर्ती की प्रक्रिया में पारदर्शिता के संबंध में धारा 49(2) (ई) का प्रावधान किया है। इससे भाई-भतीजावाद और पक्षपात को दूर करने में हमें मदद मिलेगी। साथ ही साथ कार्यकारी समितियों में बेहतर शासन सुनिश्चित करने के लिए धारा 53 के अनुसार बोर्ड, एक कार्यकारी समिति और ऐसी अन्य समितियों या उपसमितियों का गठन करेगा, जो बहु राज्य सहकारी सोसायटी की उपविधियों में विनिर्दिष्ट होगा। इसमें ऑडिट और ऐथिक्स समिति का गठन भी होगा।

इसके साथ ही साथ फाइनेंशियल इम्पूवमेंट एंड डिसिप्लिन, केंद्रीय पंजीयक द्वारा पैनल से ऑडिटर की नियुक्ति करने के लिए धारा 70 (2) व (3A) के तहत प्रावधान किया गया है, जिसके तहत केंद्रीय पंजीयक द्वारा स्वीकृत पैनल से ऑडिटर की नियुक्ति की जायेगी।

राष्ट्रीय सहकारी समितियों की ऑडिट रिपोर्ट को संसद में रखा जायेगा। संशोधित प्रावधान से ऑडिट और अकाउंटिंग में अनुशासन और पारदर्शिता बढ़ेगी। ऑडिट और अकाउंटिंग के प्रावधान से पारदर्शिता और वित्तीय अनुशासन के लिए धारा 73 में प्रावधान किया गया। जब तक ऐसे मानकों का निर्धारण नहीं हो जाता, तब तक इंस्टीट्यूट ऑफ चार्टर्ड अकाउंटेंट्स ऑफ इंडिया (आईसीएआई) के मानक ही मान्य होंगे। सहकारी बैंकों को आरबीआई के मानकों को अपनाना होगा। इससे एकरूपता सुनिश्चित होगी तथा इससे पारदर्शिता और वित्तीय अनुशासन भी होगा। इस तरह से हमने इसमें सारे प्रावधान किये हैं।

अंत में, दो बातों को कहकर मैं अपनी बात पूरी करूंगा। इसमें हमारे साथी सांसदों ने जो सुझाव दिये हैं, मैं उनका स्वागत करता हूँ। साथ ही साथ इसमें टैक्स से संबंधित बहुत सारी ऐसी चीजें थीं, जो सहकारिता के बढ़ने में अवरोध पैदा करती थीं। हमने ऐसी चीजों को ठीक करने का काम किया है। हमने या तो इसमें टैक्स को खत्म करने का काम किया है या टैक्स को घटाने का काम किया है। अगर मैं एक-एक चीज के बारे में विस्तार से बताऊंगा, तो काफी देर लगेगी। आपने चीनी मिलों का जिस तरह से जिक्र किया है, उसमें हमने 10 हजार करोड़ रुपये की सीधे-सीधे रियायत देने का कार्य किया है। इसी तरह से बैंकिंग के क्षेत्र में निकासी पर जो टैक्स देना पड़ता था, उसको या तो हमने खत्म किया है या हमने उसको कम करने का काम किया है। इसके साथ ही साथ उसकी निकासी की लिमिट को भी बढ़ाने का काम किया है। इसको एक करोड़ से बढ़ाकर तीन करोड़ किया है तथा हमने 20 हजार से बढ़ाकर 2 लाख करने का काम किया है। मैं विस्तार से न कहते हुए आपको बताना चाहता हूँ कि हमने लगातार हर क्षेत्र में काम किया है। अब मैं आप सबसे कहना चाहता हूँ कि इस मल्टी स्टेट कोऑपरेटिव सोसायटी (संशोधन) विधेयक से बहुत से लाभ होने वाले हैं। सहकारिता को जिस तरह से प्रधान मंत्री जी आगे बढ़ाना चाहते हैं, उस दिशा में सहकारिता आगे बढ़ेगी और सहकारिता से समृद्धि का विज्ञान आगे बढ़ेगा तथा सहकारिता आंदोलन जमीनी स्तर पर आगे बढ़ेगा। हमारे माननीय प्रधान मंत्री जी का विचार इसे सर्वस्पर्शी, सर्वव्यापी बनाने का है, उस कार्य को हम पूरा करने का काम करेंगे। अंत में, महोदय, मैं प्रस्ताव करता हूँ कि विधेयक को पारित किया जाये।

श्री उपसभापति : धन्यवाद, माननीय मंत्री जी।

I shall first put the Amendment moved by Dr. John Brittas for reference of the Multi-State Cooperative Societies (Amendment) Bill, 2023, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The question is :

"That the Bill further to amend the Multi-State Cooperative Societies Act, 2002, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas
3. Prof. Manoj Kumar Jha
4. Shri Elamaram Kareem
5. Shri Jose K. Mani
6. Shri A.A. Rahim
7. Shri Tiruchi Siva
8. Dr. V. Sivadasan

with instructions to report by the last day of the first week of the next (261st) Session of the Rajya Sabha".

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Multi-State Co-operative Societies Act, 2002, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are three Amendments; Amendment (No.1) by Shri A.D. Singh and Amendments (Nos. 24 and 25) by Dr. John Brittas. Hon. Members are absent. Amendments not moved.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are two Amendments; Amendment (No. 2) by Shri A.D. Singh and Amendment (No. 26) by Dr. John Brittas. Hon. Members are absent. Amendments not moved.

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are three Amendments; Amendment (No. 16) by Shri Elamaram Kareem, Amendment (No. 22) by Shri A. A. Rahim and Amendment (No. 27) by Dr. John Brittas. Hon. Members are absent. Amendments not moved.

Clause 6 was added to the Bill.

Clause 7 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there is one Amendment (No. 28) by Dr. John Brittas. Hon. Member is absent. Amendment not moved.

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment (No. 29) by Dr. John Brittas. Hon. Member is absent. Amendment not moved.

Clause 9 was added to the Bill.

Clauses 10 and 11 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 12, there is one Amendment (No. 3) by Shri A.D. Singh. Hon. Member is absent. Amendment not moved.

Clause 12 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 13, there are three Amendments; Amendment (No. 4) by Shri A.D. Singh, Amendment (No. 17) by Shri Elamaram Kareem and Amendment (No. 23) by Shri A. A. Rahim. Hon. Members are absent. Amendments not moved.

Clause 13 was added to the Bill.

Clause 14 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there are two Amendments; Amendments (Nos. 18 and 19) by Shri Elamaram Kareem. Hon. Member is absent. Amendments not moved.

Clause 15 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 16, there is one Amendment (No.5) by Shri A.D. Singh. Hon. Member is absent. Amendment not moved.

Clause 16 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 17, there are three Amendments; Amendment (No.6) by Shri A.D. Singh, Amendment (No.20) by Shri Elamaram Kareem and Amendment (No.30) by Dr. John Brittas. Hon. Members are absent. Amendments not moved.

Clause 17 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 18, there is one Amendment (No.7) by Shri A.D. Singh. Hon. Member is absent. Amendment not moved.

Clause 18 was added to the Bill.

Clause 19 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 20, there are three Amendments; Amendment (No.8) by Shri A.D. Singh; Amendment (Nos.31 and 32) by Dr. John Brittas. Hon. Members are absent. Amendments not moved.

Clause 20 was added to the Bill.

Clauses 21 and 22 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 23, there is one Amendment (No.33) by Dr. John Brittas. Hon. Member is absent. Amendment not moved.

Clause 23 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 24, there are two Amendments; Amendment (No.9) by Shri A.D. Singh and Amendment (No.34) by Dr. John Brittas. Hon. Members are absent. Amendments not moved.

Clause 24 was added to the Bill.

Clause 25 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 26, there is one Amendment (No.10) by Shri A.D. Singh. Hon. Member is absent. Amendment not moved.

Clause 26 was added to the Bill.

Clauses 27 to 30 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 31, there are two Amendments; Amendment (No.11) by Shri A.D. Singh and Amendment (No.21) by Shri Elamaram Kareem. Hon. Members are absent. Amendments not moved.

Clause 31 was added to the Bill.

Clauses 32 and 33 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 34, there is one Amendment (No.12) by Shri A.D. Singh. Hon. Member is absent. Amendment not moved.

Clause 34 was added to the Bill.

Clauses 35 to 45 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 46, there is one Amendment (No. 13) by Shri A.D. Singh. The hon. Member is absent. Amendment not moved.

Clause 46 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 47, there is one Amendment (No. 14) by Shri A.D. Singh. The hon. Member is absent. Amendment not moved.

Clause 47 was added to the Bill.

Clause 48 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 49, there is one Amendment (No. 15) by Shri A.D. Singh. The hon. Member is absent. Amendment not moved.

Clause 49 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the hon. Minister, Shri B.L. Verma, to move that the Bill be passed.

श्री बी. एल. वर्मा : महोदय, मैं प्रस्ताव करता हूँ:-

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we will take up the Mediation Bill, 2021. Shri Arjun Ram Meghwal to move the motion for consideration of the Mediation Bill, 2021.

The Mediation Bill, 2021

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I move:

"That the Bill to promote and facilitate mediation, especially institutional mediation, for resolution of disputes, commercial or otherwise, enforce mediated settlement agreements, provide for a body for registration of mediators, to encourage community mediation and to make online mediation as acceptable and cost

effective process and for matters connected therewith or incidental thereto, be taken into consideration."

श्री उपसभापति : मान्यवर, क्या आप कुछ बोलना चाहेंगे?

श्री अर्जुन राम मेघवाल : महोदय, मैं चाहता हूँ कि पहले माननीय सदस्य बोल लें, उनके बाद मैं बोलूंगा।

श्री उपसभापति : धन्यवाद।

The question was proposed.

MR. DEPUTY CHAIRMAN: Motion moved. I now call upon the Members whose names have been received for participation in the discussion. Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Thank you, Mr. Deputy Chairman, Sir. Belonging to the legal fraternity, I would have been very happy had other legal luminaries from the vacant benches been present here to listen to this deliberation. Mediation, as a form of dispute resolution, has always been there. It was a part of the Code of Civil Procedure, 1908; the Arbitration and Conciliation Act, 1996; the Companies Act, 2013; the Commercial Courts Act, 2015; the Consumer Protection Act, 2019; and, the Hindu Marriage Act. So, the concept of mediation was always there, but what is so significant about this Bill, and I feel privileged to be speaking on this, is that there was no stand-alone Mediation Bill in this country and this is the first such Bill after Independence which has been introduced in the House. So, it is my privilege to be speaking on this Bill, particularly belonging to the legal fraternity. The point here is that in 1908, the Code of Civil Procedure was there, but why was this culture of mediation not there in our country? Why was this not happening even if so many Bills were there and why was there a need for a separate Bill?

There are four basic reasons for it. One reason was that the Judges did not always refer the cases for mediation even though they accepted that this culture is very necessary for removing pendency in our courts. For example, at present, approximately five crore cases are pending. So, Mediation, which is an Alternative Dispute Resolution Mechanism, is an effective way. In Delhi High Court, only 2.6 per cent of the total cases

were referred for mediation. The second reason was lack of clarity on enforceability as to whether the mediated settlement would be enforceable in the court of law. The third reason was there were some myths associated with it. One such myth was that the mediation is a lesser form of justice; unless you get a judgement from a court, it will not be considered as a great piece of judgement. The fourth reason was that even the lawyers were not incentivised to get cases referred to mediation to settle the cases. These were some of the factors and I think, the current Bill addresses many of these issues. I think, it will be a standalone significant legislation for this country and it will go a long way in improving the Ease of Doing Business in this country. It will also solve a number of problems arising due to pendency in the lower courts, particularly for people who belong to the disadvantaged section and also people who are poor and cannot afford. Sir, one unique thing, as this Bill suggests, is to promote and facilitate mediation, particularly, to institutionalise the process of mediation. So, institutional mediation, community mediation, online mediation, all these have been enabled in this particular piece of legislation, and, therefore, it is a very significant piece of legislation.

Now, I come to some of the provisions of this Bill. I will give pointed suggestions to the hon. Minister, who is present here, and, in case, we can actually incorporate some of these suggestions in the Bill during the rule-making process, I am sure, we will make the entire legislation more robust. I will start by saying that this legislation came into being because India is a signatory to the Singapore Convention. Sir, it is the most important suggestion that I want to make. Article 1 of the Singapore Convention states that it does not belong to settlement agreements that have been approved by the court or concluded in the course of proceedings before the court. If a matter has already been settled by the courts and enforceable as a judgement in the State of that court, then, it will not be admissible in the Singapore Convention. Unfortunately, in the current legislation, clause 28(2) of the Bill states that mediated settlement agreement shall be enforced in the same manner as if it were a judgement or a decree passed by the court.

[THE VICE-CHAIRMAN (SHRIMATI SULATA DEO) *in the Chair.*]

This basically means that even if you win a case in India against an international litigant, you will not have the advantage of worldwide global enforceability. After doing so much, you might win the case but for enforceability, you will not be able to take advantage of the Singapore Convention. Why should we have this provision

unnecessarily? Let us be in compliance with the Singapore Convention in which case our people will tend to get the benefit. Those who win against an international opponent in the country, they will be able to enforce it globally. They will not be prevented by our own legislation from taking advantage of the Singapore Convention.

Now, I come to the second point relating to the definition itself. The definition of 'mediation' which is there in clause 4 is a very wide expansive definition and I completely support it. There is one word 'conciliation'. People believe that conciliation is a separate process but I think, the Government has done it right by including 'conciliation'. In the Afcons judgement, the Supreme Court has held that both mediation and conciliation can be put on the same footing. So, I think, it is a good piece of definition which is provided in the Bill. Sir, the next point which I want to mention is regarding the confidentiality clause of online mediation. The confidentiality clause has been provided. It is at the heart of the entire mediation process. But for violation of confidentiality, the penalties and offences on either the mediators or anybody else are not prescribed. I think this could be provided in the rules. There is no provision for enforcing certain international mediated settlements. For example, if an Indian citizen is going through a process against an international opponent in a foreign soil, where does he get it? Because you are already precluding the possibility of global enforceability by having that provision in which the Singapore Convention advantage cannot be taken care of.

There is a point that I want to make which is relating to composite reference mediation. Sometimes out of a contract, several sub-agreements happen. Each one of them might get into separate mediation process. If you allow each of them to go through the entire process, then you will be unnecessarily wasting time. So a provision could probably be made in which the concept of composite reference mediation in the Mediation Rules, 2021 could be brought in.

In the Bill, there is a provision which says that the Act will not apply to pending proceedings. When the pendency is already huge and this particular Act brings in the element of enforceability of the mediated settlement, why not apply it to previous cases? Because in such cases there will be seriousness that the Government would be showing.

Another point is relating to community mediation. In community mediation, the option has been left to the SDM to decide. In community mediation, what our *sarpanch* and *panch* used to do in earlier times, I think it should be made mandatory for the SDM to involve the community leaders in which case mediation would be more successful as it would be accepted by both the parties. It would be having more force of law as the

local community people will also be supporting it. So make it 'shall' and make it mandatory for the SDM.

There is a provision which is relating to requiring the approval of the Central Government before issuing regulations. For the Bar Council of India and the National Medical Commission, which was passed recently, there are no such requirements. For professional jobs and services, I think this kind of reference back to the Central Government each time may delay the process. However, I commend the Government for reducing it from 180 days (six months plus another six months) to only six months. (*Time-bell rings.*) I think this is very admirable.

The last point, which I wanted to make, is something on which the Standing Committee has taken a view which is different from the original Bill. The Government has accepted the Standing Committee's view. But I would like to support the Government's previous view which was to make the pre-litigation mediation mandatory in phases. If you look at Justice Ramana's first speech in the Singapore-India Mediation Summit - 2021, he says that mediation should be made mandatory as the first step for dispute resolution and a law should be framed in this regard. The Government in its wisdom brought it. There was, of course, a question as to whether the right to judicial remedy, which is provided as the fundamental right, would be hindered because of this provision. I think a way around could have been found out. But unless that is done, people will not be serious about mediation culture in this country and settlement of disputes may not happen to the desired extent even though the law is very robust.

Lastly, the Government is the main litigant in several cases. I think instead of completely taking every agency of the Central and State Governments out of this entire process, a solution probably could have been found. For some amount of cases, through the mediation process, which has enforceability, it could have been provided in the Act. This was also a recommendation of the Standing Committee. (*Time-bell rings*). I think you would probably like to reconsider it. Once again, I support the Bill. As I said, this is the first standalone Mediation Bill in this country. It is a significant piece of legislation. I completely support the Bill. Thank you so much.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): Now, Shri Bhubaneswar Kalita; your time is ten minutes.

SHRI BHUBANESWAR KALITA (Assam): Thank you, Madam, for giving me the opportunity to speak on this Bill. My heartiest congratulations to you on occupying the Chair! This Bill is actually related to our traditions and our traditional societies where we had the tradition of mediation in this country for centuries. As we all know, it was strengthened by the panchayat system and in the panchayats, the village elders and the society elders sat and mediated over things to keep harmony in the society. Later on, the Britishers brought this mediation system to the judicial system and the court system but because of the Singapore Convention on Mediation where India is a signatory, we had to shift to the mediation system and over the years, the mediation process has been revolutionized. I congratulate the Government led by our hon. Prime Minister, Shri Narendra Modi, and the concerned Minister for bringing forward this revolutionary Bill to revolutionise the judicial system and the judicial process in this country.

Madam, the object of the Bill is to facilitate and promote mediation in India, particularly institutional mediation; for resolution of disputes, encourage community mediation and make online mediation an acceptable and cost effective process. I will not prolong my speech; I will be within the limited time that has been given to me. But I must speak on the key highlights of this Bill. One of the key highlights is domestic and international mediation and its application. The Bill defines domestic mediation as mediation conducted in India involving parties who reside or incorporated or have business in India and where the mediation agreement states for the application of Mediation Act, 2021; it also recognizes international mediation involving commercial disputes with at least one party having foreign connection.

Madam, then there is mandatory pre-litigation mediation and settlement about which the Standing Committee also made a recommendation. This Bill has gone through the Standing Committee and many of the recommendations of the Standing Committee have been incorporated in this Bill. One such recommendation from the Standing Committee was that pre-litigation mediation should be reconsidered, made optional and introduced in a phased manner to avoid case delays. This Bill makes pre-litigation mediation mandatory for disputes in accordance with the provisions of the Bill before filing any suit or proceeding in any court or tribunal. Parties must attend at least two mediation sessions and failure to do so without reasonable cause may incur cost. So, there is enough scope for mediation; there is enough scope to resolve their problems out of the court. So, this pre-litigation mediation is one of the important parts of this Bill. Another important recommendation of the Standing Committee was that the number of

disputes in the First Schedule should be reduced to ensure that more cases go through pre-litigation mediation; mediation should be allowed in cases involving disabled individuals and those affecting the rights. Disputes not fit for mediation include certain disputes like prosecution cases, disputes affecting third party rights and matters related to tax allocation. The Central Government can amend this legislation. Then, there is mediation process and the time limit about which the Standing Committee had said that a provision should be included in the Bill for punishing breaches of confidentiality in mediation proceedings. The timeline for mediation should be reduced to 60 days' extension instead of 180 days. The definition of international mediation should be revised to align with the Singapore Convention for cross border enforcement of settlement. As I said earlier, in the Bill, mediation proceedings are confidential and parties may withdraw after the first two sessions. The Bill seeks time limit of 180 days for mediation extendable by an additional 180 days with the consent of the parties.

Madam, another very important issue here in this Bill is the ground to challenge the mediated settlement agreement. As you know, there are many grounds because the settlement between the parties may not be acceptable. So, there are challenges in the mediated settlement agreement including fraud, corruption, impersonation and disputes not fit for mediation. So, these are the exclusion clauses. The most important point is the recognition of institutional mediation. We have accepted it and the Mediation Council of India would regulate these provisions.

We are going through a global transformation scenario where online mediation has become very important. This Bill recognizes the online mediation allowing parties to engage in pre-litigation mediation using applications and computer networks with written consent.

Madam, for the establishment of the Mediation Council of India, which was also suggested by the Standing Committee, the Bill provides for the Mediation Council of India. The Mediation Council of India should be the sole authority to regulate all mediation service providers and institutes. Further, the Mediation Council should also be constituted in all States that would function under the control of the Mediation Council of India. These have been accepted and this is one of the highlights of the Bill.

With this, I conclude, Madam. Thank you very much.

SHRI S NIRANJAN REDDY (Andhra Pradesh): Madam, my Party supports the Bill. There are many reasons why the Bill needs to be salutary. It has been spoken about.

Given the short time, I would rather focus on a few things that, I think, the Government may have to be aware of.

First, I feel that the mandatory pre-litigation mediation, which has been provided under Section 6, would be very useful in the longer run but I have one concern which I want to bring to the notice of the Government. First is that if this pre-litigation mediation is mandatory, it means that the moment the Bill is passed, no person in India, in any mofussil area, in any district court, would be able to file a civil suit from the next day because the courts would say: "You will have to do a mediation." It is a very good suggestion because it would help in the long run. My suggestion for the Government, therefore, is that first they must ensure that the mediation infrastructure is created. Because there is a Mediation Council of India, they would have to train people, people would have to be registered as mediators. The moment it happens, then this provision can be enforced. Thankfully, the Government has thought through. The Government has provided in Clause 1 that it can bring into force various sections at different times. The Government has been doing that in IBC, in Companies Act. There, different provisions have been brought into force at different times. So, my first concern, therefore, is that if this Bill is passed, if this Clause is notified, immediately, it may create a lot of problems for litigants who are going to the court for the purpose of seeking a relief. The second concern which I have is that there is a provision now made that because there will be a pre-litigation mediation which is mandatory, if any party needs an urgent order, they will have to go to the court for the purpose of seeking an interim relief. That is Clause 8 of the proposed Bill. This is again a very good feature because eventually when pre-litigation mediation becomes mandatory and enforceable, as and when Government notifies it, we would need a provision like this where some person having an urgent necessity of an interim order may have to go to court.

But the problem that I see is that if some person approaches the court and takes an interim order--there is a similar provision under the Arbitration Act which is Section 9--there is no appeal provided against this order and quite a few times, we see that people go to the court. The trial court may make a mistake in giving an order. At least, one appeal needs to be provided. I think, the Government decided not to have an appeal provision because it might delay the process. While I understand the reason why they are not providing for an appeal, I would request the Government to consider if they would want to make one of the first rounds of an order made in an interim; like, under Section 9 of the Arbitration Act, for any interim order, there is an appeal that can be maintained to

the court which regularly hears the appeal. Then, the third concern which I have is that because the Committee recommended that the mediation period needs to be reduced from 180 days, and the Act, now, provides for 180 days plus 180 days. While I understand the reason that they may want to be practical to ensure that the mediation actually has the time-space for ensuring that it is going to work out. Once the pre-litigation mediation is made mandatory, as and when the Government decides to notify it, then, if some person wants to delay the litigation--Madam, in litigation, one party will always be interested in delaying it because they benefit--then, 180 days plus 180 days in pre-litigation mediation would mean that for a period of one year, except for the interim order which is not appealable, a party may not be able to go to court. I would recommend the Government to consider this once.

Then, the last of the suggestions I have is that the mediation service provider can be approached for appointing a mediator where two parties are not able to agree. But, when they approach the mediation service provider, the Act provides that this service provider must appoint a mediator within seven days. There is no default clause because we have seen, under the Arbitration Act, there is Section 11, when a person approaches the court; we have seen that for years together, the arbitrators are not appointed. My recommendation, therefore, would be that if a person is not appointed as a mediator within seven days by the mediation service provider, maybe, the Government needs to think if they would want to enable a party to approach the court!

My last quick suggestion is that any mediation that is procured under the Singapore Convention outside India has not been made enforceable in India. India is doing this Mediation Bill by virtue of being a signatory to the Singapore Convention. My recommendation would be that quite like the Indian mediation settlements would be enforceable outside, outside settlements would become enforceable in India if they were to make a provision for enforcement at the appropriate stage. I thank the Vice-Chairman for granting me the opportunity. I support the Bill.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): Now, Shri Abdul Wahab; not present. Now, Shrimati S. Phangnon Konyak.

SHRIMATI S. PHANGNON KONYAK (Nagaland): Thank you, Madam, Vice-Chairman, for giving me the time to speak. As one of the means of Alternative Dispute Resolutions,

the concept of mediation has been discussed in the country for a very long time. The august House is aware that mediation is a method of resolving conflicts or disputes where two or more parties arrive at a compromise/solution with the help of a neutral party, specifically a mediator. A mediator is not a judge but rather a facilitator. While there are certain laws like the Companies Act, there is no standalone legislation on mediation. The Mediation Bill seeks to meet that particular requirement. If the Bill is passed, it can change the legal and judicial landscape of the country for the better. Mediation is a cheaper and faster means of ensuring dispute settlement. It goes without saying that the judiciary in our country is burdened with a huge backlog of over four crore cases. We are well aware of the fact that it would take decades to clear all the backlogs. The Mediation Bill which seeks to institutionalize mediation for civil and commercial disputes as well as setting up of a Mediation Council of India, is a step in the right direction. The Bill defines mediation as a process whereby party or parties request a third person referred to as mediator or mediation service provider to assist them in their attempt to reach an amicable solution to a dispute.

This Bill would provide a uniform procedure to be followed for mediation in the country. To my understanding, it would usher in a robust mechanism for solving disputes. Besides, mediation is not a new or recent thing in our country. It is something which has been in practice for centuries. In fact, it exists to this day, especially, in rural India. Having a specific law on mediation would provide sanctity to this mediation process. Most importantly, a law on mediation is of the utmost necessity given the fact that India is also a signatory to the Singapore Convention on Mediation. An effective dispute resolution process means reducing the burden on the courts, saving time, resources and litigation costs among many. Not to mention that it would have a significant impact on the economy as well as promote the ease of living for citizens, access to justice and rule of law.

The Mediation Bill would be a game-changer in many ways. The Bill provides for the mediation process to be completed within a period of 180 days. Pre-litigation mediation has also been made voluntary instead of mandatory. Further, to fulfil the objectives of Digital India, the Bill also provides for online mediation. Parties can also withdraw from mediation proceedings or request for change of the mediator. Provision for international mediation has also been provided for in cases where one party is other than that of Indian nationality.

Under Clause 8 of the Bill, a party may, in exceptional circumstances, before the commencement of or during the continuation of mediation proceedings, file appropriate proceedings before a court or tribunal of competent jurisdiction for seeking urgent interim measures. The establishment of a Mediation Council of India will also go a long way in ensuring stability and smooth functioning of the mediation process. An important feature of the Mediation Bill is community mediation where any dispute likely to affect peace, harmony and tranquillity amongst families or residents or any area or locality may be settled through community mediation with prior mutual consent of the parties to the dispute. Clause 28 of the Bill provides that mediated settlement agreement resulting from mediation is final and binding and enforceable in accordance with the provisions of Code of Civil Procedure, 1908, in the same manner as if it were in judgement or decree passed by a court. There are many other provisions which highlight the rationality of this Bill and why it is of utmost necessity to the nation. I have touched upon only a few crucial points which need to be emphasized.

As stated earlier, mediation will be a game-changer. It will change the way justice is delivered in the country. The faith of the common man will be restored. I say this with a sense of conviction having witnessed conflict resolution through mediation. Take the case of my State, Nagaland. Most of the time, disputes are solved amicably and swiftly with the intervention and involvement of a mediator. In most cases, it is the village council. We also have our customary court, where disputes are taken to the Dobashi court and solved there instead of going to the legal judiciary. Nagaland has seen its fair share of conflicts between the security forces and various Naga political groups as well as between the Naga political groups. Even in such cases, civil society organisations have played the role of mediators and have successfully brought an end to conflicts as a result of which there is relative peace in the State. Although citizens of Nagaland can take the legal route and which they do, majority of the Naga populace prefers to settle disputes by way of customary laws. Notwithstanding the fact that customary laws have always been a part of Naga society, most Nagas opt for it because it ensures swift justice, if that is the appropriate term. Even in cases of theft, robbery, boundary disputes, etc., one would find that mediation by a third party is preferred method of settling disputes. The point I am trying to make is that the proposed Mediation Bill will bring concrete and monumental changes. The common man, who usually has to wait for years, even decades, will be able to breathe a huge sigh of relief once this becomes a law. In this country, justice for many is a luxury. We cannot allow it anymore if we are to

move forward as a society. A country burdened with late delivery of justice cannot be a just society. With these words, I wholeheartedly congratulate our hon. Prime Minister, Shri Narendra Modi and the hon. Union Minister, Shri Arjun Ram Meghwal for this momentous Bill, and I support this Bill.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Madam, I on behalf of my Party, YSRCP and my Leader, Shri Y. S. Jagan Mohan Reddy Garu, rise to support this Bill. There are four points which I would like to bring to your notice. The first point is, I draw your attention and the attention of the hon. Law Minister to Clause 6, sub-clause (3). The Clause reads like this: "For the purposes, of sub-sections (1) and (2), unless otherwise agreed upon by the parties, a mediator" -- there are four sub-clauses, that is, -- "(i) registered with the Council; (ii) empanelled by a court annexed mediation centre; (iii) empanelled by an Authority constituted under the Legal Services Authorities Act, 1987; -- 'and' not 'or' -- and (iv) empanelled by a mediation service provider recognised under this Act, shall conduct pre-litigation mediation." Madam, I can say that it is impossible for any person to become a mediator if all the four clauses are to be complied with. In reality, the Government should have made it, at least, 'or', 'or', 'or'. One of the four clauses could have been complied with. Therefore, I request the hon. Law Minister to make suitable amendments to this Bill in this regard.

Madam, the second point is, there are about 1.1 crores civil cases pending in various courts. At present, before this Bill is enacted, there are only 90,000 cases per annum, being disposed of by way of mediation and it is less than one per cent of the pending cases in the civil courts. As of 2022, there are 16,000 mediators working and 570 mediation centres are there. Unless this is increased by hundred times or even more than hundred times, the purpose for which this enactment is being made, will not be fulfilled. Therefore, I request the hon. Minister to increase the number of mediators and also increase the number of mediation centres.

Madam, the next point is regarding the Mediation Council of India. The Mediation Council of India is totally responsible for the mediation. Therefore, the Government of India, the Law Ministry should ensure that trained personnel and also persons with judicious application of mind should be there in the Mediation Council of India so that the purpose of the Bill is achieved. The next point is regarding community mediation. This is

very, very important. I request the hon. Law Minister to make note of it. There are certain delicate political issues which cannot be solved otherwise; they can be solved through community mediation. For example, widening of the roads and the religious matters, etc., those cannot be settled. Otherwise, they can be settled through community mediation.

The next point is that the Bill provides mediation to be completed within 180 days. Of course, it is good that the mediation should be completed in 180 days. But, however, there are no timelines fixed on the courts to refer the matter to pre-litigation mediation. There is no time limit that has been fixed. There is no time limit that has been fixed to appoint the mediator, upon the request of the parties. There is no time limit for confirmation by the court of the mediated settlement agreement. Therefore, there has to be a time limit to be fixed even for all these three issues which I have referred to. And, the last point, Madam, is about promoting mediation, given the size of the country. Our country is very large in size and there is a need to decentralise the mediation process and by establishing the mediation councils in the States also. Therefore, when there are 29 States or 30 States, 30 State Councils are also to be established like Medical Councils and Bar Councils. With this, we support the Bill.

5.00 P.M.

श्री राकेश सिन्हा (नामनिर्देशित): महोदया, सबसे पहले तो मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी और माननीय मंत्री श्री अर्जुन राम मेघवाल जी को बधाई देना चाहता हूँ कि आज जिस बिल पर चर्चा हो रही है, वह एक कारण से बहुत ही महत्वपूर्ण बिल है। जो काम आज़ादी के बाद तुरंत हो जाना चाहिए था, हमने उसके लिए दशकों बरबाद किए। भारत एक ऐसा देश है, जो multi-lingual, multi-cultural है। जिस देश में 6, 64,369 गाँव हों, 4,535 कम्युनिटीज़ हों और 645 ट्राइबल कम्युनिटीज़ हों, उस राज्य में जो न्याय का सिद्धांत है - मैं केंद्रीय न्याय मंत्री से कहूंगा कि जो न्याय का सिद्धांत है, यदि वह सिर्फ कानून पर आधारित होगा, तो वह देश उलझता रहेगा और इसी उलझन के कारण यूरोप का हमारे ऊपर जो प्रभाव था, जिस प्रभाव के कारण stratification of society यानी समाज का राज्यकरण कर दिया गया था - यह जो कानून है, यह राज्य का समाजीकरण कर रहा है - यानी समाज के आधार पर राज्य के सामने की समस्याओं का समाधान करना। जिस राज्य में बहुसंस्कृतिवाद हो, जिस राज्य में बहुत से समुदाय हों - अभी हम नागालैंड राज्य से एक साथी को सुन रहे थे, मैं नॉर्थ-ईस्ट से उसका एक उदाहरण दूंगा। वहाँ एक खासी समुदाय है। खासी समुदाय में दरबार नाम की एक संस्था है, जिसकी legal entity नहीं है, उसकी social entity है। दरबार में एक सरदार होता है। वे उसको चुनते हैं और दरबार का जो फैसला होता है, वह कम्युनिटी पर लागू होता है, समुदाय पर लागू होता है - यानी पंचायती व्यवस्था से लेकर दरबार तक। जिस पंचायत व्यवस्था

को हमने भारत में सदियों से अपनाया, इसी कारण से Sir Charles Metcalfe ने ब्रिटिश राज में भारत को, भारत के गाँव को little republic कहा था, एक छोटा गणतंत्र कहा था। भारत गणतंत्रिक गाँवों का एक समूह है - उसने बताया था। मैं बताना चाहता हूँ कि East India Company के affairs पर जो सेलेक्ट कमेटी बनी थी, वह Fifth Select Committee बनी थी। उसने 1912 में जो report दी थी, उसमें बहुत ही महत्वपूर्ण बात कही थी। उसने भारत की न्याय व्यवस्था को गाँव आधारित, समुदाय आधारित बनाने की बात तब की थी - 1912 में, जो कि आज़ादी के बाद के नेहरू युग के शासकों को तब तक समझ में नहीं आई - जिसमें उसने कहा था कि भारत के गाँव एक छोटे संप्रभु राज्य की तरह हैं। भारत का गाँव, जिसमें एक सांस्कृतिक, सामाजिक और राजनीतिक स्वायत्तता और सम्प्रभुता है, उस little whole को उसने कहा था कि जो एक little sovereign whole है, उस गाँव को, उस समुदाय को, उस ट्राइबल कम्युनिटी को न्याय के सिद्धांत से जोड़ना चाहिए। महोदया, मैं बताना चाहता हूँ कि मलेशिया एक ऐसा देश है, जिसकी एक संस्था है - रकुल टेटंगा जिसका मतलब है peaceful neighbour क्रीएट करना। इज़रायल में सुलहा सिस्टम है, जिसमें cultural tools के आधार पर disputes को सुलझाना होता है। मैं इस विधेयक का जो सबसे महत्वपूर्ण आयाम मानता हूँ, वह community-based dispute resolution है। जो alternative dispute resolution की बात कही गई थी, उसमें समुदाय को एक आधार बनाया गया है। इस समुदाय को आधार नहीं बनाने के कारण आज हम देखते हैं कि न्यायालयों में एक बड़ी संख्या में ऐसे cases हैं, जिनका निपटारा करने में न्यायालय जटिलता का अनुभव करता है। इसमें तीन महत्वपूर्ण बातें कहकर मैं अपनी बात समाप्त करूंगा। पहली बात तो यह है कि जब हम न्याय के सिद्धांत पर जाते हैं, तो भारत के हर समुदाय की अपनी परंपरा है, अपनी आस्था है, अपने तौर-तरीके हैं। मैं न्याय मंत्री जी से कहना चाहूंगा कि भारत में जो dispute resolution के mechanism समुदाय स्तर पर रहे हैं, उनमें बहुत ही विविधता रही है। tribal community का dispute resolution, जो खासी में है, Munda tribal community का जो dispute resolution है, mainland में जो dispute resolution है, उन सभी dispute resolutions पर, एक समाधान पर, एक अच्छा शोध करके हम इस dispute resolution के लिए एक training centre की स्थापना करें। यूरोप के कई देशों में community dispute resolution के लिए training centre की स्थापना हुई है, इसलिए एक training centre की स्थापना की जानी चाहिए, जिसमें विविधता और बहुलता का स्थान होना चाहिए। सर, दूसरी महत्वपूर्ण बात, जो alternative dispute resolution में आती है कि justice without law - साधारणतया जस्टिस का सिद्धांत कानून पर आधारित है। लेकिन जब हमने सोसायटिफिकेशन ऑफ स्टेट किया, जब हम राज्य का समाजीकरण करने लगे, तो साफ तौर पर जाहिर होता है **...(समय की घंटी)...** कि हम कानून के बाहर जाकर डिस्प्यूट का रिज़ॉल्यूशन करें। राम जन्मभूमि के आंदोलन में एक बहुत बड़े कम्युनिटी डिस्प्यूट के समाधान का एक प्रयास हुआ था, जिसमें बहुत हद तक भारतीय राज्य को सफलता मिली।

अंततः मैं कहना चाहता हूँ कि भारत के प्रधान मंत्री, नरेन्द्र मोदी जी ने जो डिकोलोनाइजेशन ऑफ इंडियन माइंड की बात की है और इस डिकोलोनाइजेशन के प्रोसेस को वे जिस प्रकार से आगे बढ़ा रहे हैं, भारत के संविधान के तहत, भारतीय परंपरा, भारतीय व्यवस्था, जो हमने कौटिल्य के

अर्थशास्त्र में देखा, जो हमने महाभारत की दंड नीति में देखा, उन सबके आधार पर भारत में जो एक अच्छी विरासत और परंपरा है, उस विरासत और परंपरा के आधार पर जो कानून बनाने की कोशिश हो रही है, यह कानून निश्चित रूप से भारतीय राज्य के लिए, भारतीय समाज के लिए बहुत ही उपयोगी साबित होगा। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): Shri Kanakamedala Ravindra Kumar.
Not present. Dr. Sudhanshu Trivedi.

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदया, आज यहाँ मोदी जी की सरकार के द्वारा एक ऐतिहासिक बिल लाया गया है। चूँकि लोकतंत्र की संपूर्ण व्यवस्था न्याय की निष्पक्षता और न्याय की सुगमता पर टिकी रहती है, आज जब किसी भी व्यक्ति को अंततः कोई परिणाम चाहिए, तो जैसा कहा जाता है, यह एक बड़ा फेमस सेंटेंस है कि 'I will see you in court.' But the fact of the matter is that nobody wants to go to court. फिर बीच का रास्ता क्या है? If you don't want to go into litigation, the answer is mediation. आज अगर किसी को इसकी सबसे ज्यादा जरूरत होती है, तो उस गरीब व्यक्ति को होती है, जिसके लिए समस्या यह होती है कि गाँवों में कहा जाता है कि कई बार मुकदमा लड़ते-लड़ते जमीन-जायदाद भी बिक जाती है। न्यायिक व्यवस्था के द्वारा निर्णय आते हैं, निश्चित रूप से न्यायिक व्यवस्था के द्वारा दूध का दूध और पानी का पानी हो जाता है, परंतु इसमें एक समस्या यह होती है कि किसी के हिस्से में दूध आता है, तो किसी के हिस्से में पानी आता है। फिर उसके मन का पानी जोर मारता है और वह बड़े कोर्ट में जाता है, इसके बाद वह और बड़े कोर्ट में जाता है। इस तरह से समस्याएँ टेक्निकल भी चलती रहती हैं और समाधान भी बहुत मुश्किल से मिलता है और इसकी सबसे ज्यादा समस्या गरीब व्यक्ति को झेलनी पड़ती है। इसलिए मैं यह कह सकता हूँ कि मोदी जी की सरकार ने जैसे हर गरीब के हाथ तक विकास की रोशनी पहुँचाई है, हर गरीब के हाथ तक शिक्षा की रोशनी पहुँचाई है, वैसे ही यह बिल एक ऐसी भूमिका बना रहा है, जहाँ न्याय व्यवस्था की सुगमता भी हर गरीब को सहजता के साथ उपलब्ध हो सके। जैसे हम कभी कहते थे कि

*"उगा सूर्य कैसा कहो मुक्ति का यह
उजाला करोड़ों घरों तक न पहुँचा।"*

पर आज करोड़ों लोगों तक यह समाधान पहुँचेगा।

अगर हम इसकी दूसरी व्यवस्था एक बड़े स्तर पर देखें, तो आज भारत एक वैश्विक अर्थव्यवस्था बन गया है। जब बड़े-बड़े फाइनेंशियल डिस्प्यूट्स होते हैं, अगर वे डिस्प्यूट्स कोर्ट में ही जाएँगे, तो उनके समाधान में कई बार बहुत ज्यादा टाइम और प्रोसीजर लग जाता है।

(श्री उपसभापति पीठासीन हुए)

इसलिए इस बिल में जो प्री-लिटिगेशन, मीडिएशन की व्यवस्था की गई है, मुझे लगता है कि यह कंपनियों को एक मौका देती है, ताकि वे अपना कॉस्ट-बेनिफिट एनालिसिस भी कर सकें कि अगर वे लंबे लिटिगेशन में जाएंगी, तो उनके ऊपर क्या प्रभाव पड़ेगा। इसका एक प्रमाण यह है कि 2015 का जो कॉमर्शियल कोर्ट एक्ट था, जिसमें 2018 में मीडिएशन को एक प्रकार से इनिशिएट किया गया या काफी हद तक आवश्यक किया गया, उसके बाद ईज ऑफ डूइंग बिजनेस में भारत ने लंबी छलांग मारी है। इसलिए मैं यह कह सकता हूँ कि इसके द्वारा जो बिजनेस डिस्प्यूट्स हैं, उनको संभालने में भी हमें बहुत सहायता मिलेगी।

इसके अतिरिक्त, एक और विषय, जिसका डा. अमर पटनायक जी ने भी उल्लेख किया था, वह यह है कि आज ग्लोबलाइजेशन का दौर है। कई ऐसी कंपनियाँ हो सकती हैं, जिनका किसी दूसरे देश के कानून के साथ भी संबंध हो। उसमें जब आप लिटिगेशन में जाते हैं या कानूनी प्रक्रिया में जाते हैं और अगर उसमें दूसरे देश के कानूनों का थोड़ा भी प्रभाव आ गया, तो वह व्यवस्था बहुत पेचीदा हो सकती है। इसलिए मुझे लगता है कि इस ढंग की व्यवस्थाओं के लिए तो यह मीडिएशन का लॉ एक वरदान की तरह आएगा कि ऐसी स्थिति में जो दोनों ही प्रतिस्पर्धी या प्रतिद्वंद्वी गुप्स हैं, वे अपने लाभ-हानि को देख कर यह तय कर सकते हैं कि इसमें बीच में से समाधान कैसे निकलेगा... जिसके लिए इस बिल में व्यवस्था है कि Mediation Council के लोग उसको तय करेंगे। अगर फॉरेन की कम्पनी के साथ किसी प्रकार का mediation होगा और उसके साथ-साथ यह भी तय होगा कि उस mediation की प्रक्रिया के लिए professional mediators भी आगे आएंगे, तो आगे जाते-जाते धीरे-धीरे ऐसी स्थिति भी आएगी कि आने वाले समय में हमारे पास एक सुविचारित, सुव्यवस्थित mechanism बन जाएगा, जिसमें हर प्रकार के disputes को solve करने के लिए mediators होंगे। इसके लिए मैं कह सकता हूँ कि सरकार ने इस process का simplification भी किया है, standardisation भी किया है और modernisation भी किया है। हम online process को मान्यता दे रहे हैं और कोविड के बाद के दौर में आपने देखा ही है कि online work किस तेजी से आगे बढ़ा है।

इसमें एक और भी अच्छाई है कि आज की डेट में सारा digital record available रहता है, तो बहुत सहजता के साथ आप online mediation में भी एक महत्वपूर्ण भूमिका निभा सकते हैं। इसलिए मेरा यह विचार है कि इसमें एक तीसरा और चौथा पक्ष भी आता है - community and family. Community के संदर्भ में तो मैं साफ कह सकता हूँ कि यदि कोई भी न्यायिक निर्णय आता है, तो किसी एक के लिए वह स्वागत योग्य होता है, यानी वह निर्णय एक को हर्ष और दूसरे को विषाद देता है, इसलिए उसके द्वारा समुदायों में सामंजस्य नहीं आ सकता है। मुझे लगता है कि यह मध्यस्थता का भाव दोनों समुदायों के मध्य कटुता को समाप्त करके, मधुरता भी ला सकता है। यदि mediation के द्वारा किन्हीं दो समुदायों के बीच में कटुता समाप्त होती है, चूंकि आजकल बहुत सारे सामुदायिक विषय भी आने लगे हैं, इसलिए लोग उसके लिए भी कोर्ट में जाने लगे हैं, तो मुझे लगता है कि इससे समाधान ज्यादा बेहतर ढंग से निकलेगा।

तीसरा, family courts के संदर्भ में मैं एक और बात भी कहना चाहता हूँ कि आज भारत की अदालतों में लगभग 4.5 करोड़ केस लम्बित हैं। इसके संदर्भ में आंध्र प्रदेश के उच्च न्यायालय के एक जज साहब ने टिप्पणी की थी कि यदि सारे matters का solution वर्तमान स्थिति से किया जाए, तो इन सारे matters को resolve होने में 300 साल लग जाएंगे। अगर हमें उस चक्र से बाहर निकलना है, तो उसका रास्ता mediation ही है। जब family की बात आती है, तो मुझे लगता है कि family के संदर्भ में mediation की व्यवस्था अच्छे ढंग से लागू हो सकती है। आज लगभग 12 लाख मामले family courts में लम्बित हैं।

महोदय, मैं एक बात कहना चाहूंगा, हो सकता है कि हमारे कई सदस्यों को यह otherwise भी लगे, हम लोग कई बार ultra-nationalism वर्ड यूज करते हैं, मगर आज की डेट में एक और चीज़ भी आने लगी है, वह है - ultra-individualism. व्यक्ति की स्वतंत्रता और स्वाभिमान अपनी जगह पर है, परन्तु आजकल ऐसी परिस्थिति बनने लगी है कि families में भाई-भाई, माता-पिता, पति-पत्नी के बीच में इतने प्रकार के विवाद होने लगे हैं कि अगर वे आगे बढ़ें, तो देश पर उसका क्या प्रभाव पड़ेगा, उसका एक डेटा मैं आपके सामने रखना चाहता हूँ। अमरीका में 50 साल पहले per person per family ratio 3.2 था, लेकिन आज की तारीख में per person per family ratio 2.5 है। यह ratio 0.7 कम होने पर उनको 41 लाख नये मकान बनाने पड़े, जिसका उनकी economy पर eight trillion dollars का impact पड़ा है। भारत में 50 साल पहले यह ratio 5.3 था, जो आज 4.9 है। हालांकि इसमें कोई बहुत ज्यादा बदलाव नहीं आया है, परन्तु यदि यह 1.0 point कम हो जाए, यानी 4.9 से 3.9 आ जाए, तो हमें 6 करोड़ नये मकान चाहिए होंगे। अगर हम भी अमरीका के लेवल पर चले जाएं, यानी 2.5 के ratio पर चले जाएं, तो हमें 16 करोड़ नये मकान चाहिए होंगे। You can imagine the impact on environment, forget about the impact on economy. उसके अलावा psychology और society पर इसका क्या असर होगा, वह तो एक अलग विषय है। इसलिए इस प्रकार के जो process हैं, वे भविष्य में हमें बहुत सी चुनौतियों से बचाने का काम करेंगे। हमारे यहां महाभारत में एक प्रसिद्ध श्लोक कहा गया है,

*"त्यजेदेकं कुलस्यार्थं ग्रामस्यार्थं कुलं त्यजेत्
राष्ट्रार्थं ग्रामं त्यजेत् आत्मार्थं पृथिविं त्यजेत्॥"*

इसका अर्थ यह है कि यदि अपने परिवार का विषय आए, तो कम से कम अपने अहम् भाव को पीछे रखें, तो ज्यादा बेहतर होगा।

अधिक समय न लेते हुए मैं यह कहना चाहूंगा कि हमारे प्रतिपक्षी आज यहां पर नहीं हैं, परन्तु मुझे विश्वास है कि वे mediation के साथ होंगे, क्योंकि जो अभी तक एक-दूसरे के खिलाफ confrontation करके लड़े पड़े थे, अब एक-दूसरे से मीडिएशन करने के लिए गिरे पड़े हैं, इसलिए मुझे लगता है कि वे जरूर इस मीडिएशन के साथ होंगे। सर, इस मीडिएशन बिल का समर्थन करते हुए, एक मामले में मैं मीडिएशन का विरोध भी करता हूँ। वह विरोध यह है कि जब कोई विदेश की

धरती पर जा कर यह कहता है कि भारत के लोकतंत्र में मीडिएशन होना चाहिए और उसके लिए वहां से मध्यस्थता होनी चाहिए, तो हम उस मध्यस्थता के पूरे तरीके से विरुद्ध हैं। अंत में, मैंने जो पहली पंक्ति कही थी, उसी की दूसरी पंक्ति इस पुरानी कविता की कह कर अपनी बात समाप्त करता हूँ,

"उगा सूर्य कैसा कहो मुक्ति का ये
उजाला करोड़ों घरों में न पहुँचा।
खुला पिंजरा है मगर रक्त अब भी
थके पंछियों के परों में न पहुँचा॥
प्रजातंत्र की धार उतरी गगन से
मगर नीर जन-सागरों में न पहुँचा॥"

मैं कह सकता हूँ कि आज जन-जन के सागर तक वह प्रजातंत्र का नीर पहुंचाने का काम, न्यायिक व्यवस्था में इस बिल के द्वारा हो रहा है, धन्यवाद।

SHRI G. K. VASAN (Tamil Nadu): Sir, we are a country of 140 crore population. Naturally, disputes, strikes and frauds take place. We are a democracy which is praised by the whole world. So, mediation seems to be a must for us. We are also a signatory to Singapore Convention. Today, we have around 4.5 crores pending cases. This Bill is well consulted and incorporated. This Bill gives confidence and ease of doing business for all classes. This Bill provides for institutional mediation, community mediation and online mediation. Guidelines have been given for all the three, especially, for up-to-date technology for the online mediation. I would like to say that approval from the Central Government should be for making things easier, and not for making things to delay. Mediation Committee should have reputed and learned persons so that they are able to settle urgent matters within stipulated time. Likewise, Sir, the time frame of 180 days should be considered in a very appropriate way, not for delay. Sir, to cut short and complete my speech, I appreciate this Bill. It is the first standalone Bill and I would also like to say that there are violation of guidelines and this Bill will really help crores of people who are waiting in the list of pending cases. With this, I support this Bill. Thank you, Sir.

श्री उपसभापति : अब माननीय मंत्री जी जवाब देंगे।

श्री रामजी : सर, मेरा नाम भी है।

MR. DEPUTY CHAIRMAN: Your name is not here.

श्री रामजी : सर, मैंने नाम दिया था।

श्री उपसभापति : क्या आपका नाम यहाँ आया था?

श्री रामजी : सर, मैंने नाम दिया था।

श्री उपसभापति : सूची में तो आपका नाम नहीं है and you know the rules. आप दो मिनट्स में संक्षेप में अपनी बात रखें।

श्री रामजी (उत्तर प्रदेश) : उपसभापति महोदय, आपने मुझे मीडिएशन बिल पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। इसके साथ ही अपनी पार्टी की मुखिया आदरणीया बहन कुमारी मायावती जी का आभार व्यक्त करता हूँ। मान्यवर, मैं इस बिल का स्वागत भी करता हूँ, क्योंकि माननीय मंत्री जी ने कॉरपोरेट हाउसेज के लिए एक मीडिएशन की व्यवस्था की है। मैं माननीय मंत्री जी का ध्यान कुछ अन्य बातों की तरफ भी दिलाना चाहता हूँ, जो कि अभी-अभी घटित हुई हैं।

माननीय उपसभापति महोदय, 7 जुलाई को मद्रास कोर्ट ने एक आदेश पारित किया है कि बाबा साहेब की कोई फोटो या स्टैच्यू तमिलनाडु के अंदर किसी भी कोर्ट में नहीं लगाई जाएगी। यह एक नई परंपरा शुरू की गई है, जबकि वहाँ पर ऑलरेडी फोटो लगी हुई थी। साउथ के अंदर बाबा साहेब के मानने वाले बहुत लोग हैं, पूरे देश के अंदर बाबा साहेब को मानने वाले लोग हैं। बाबा साहेब सिर्फ एक political personality नहीं थे, बल्कि वे इस देश के संविधान के निर्माता भी हैं। मैं माननीय मंत्री जी से अनुरोध करूँगा कि वे इसका भी संज्ञान लें और इसमें भी कुछ-न-कुछ मीडिएशन की बात करें।

माननीय उपसभापति महोदय, पूरे देश के अंदर एससी-एसटी एक्ट का violation होता है। एससी-एसटी एक्ट, 2018 का सेक्शन 14 यह कहता है कि देश के हर जिले में special court, exclusive court बनाया जाएगा। एससी-एसटी के जो केसेज होते हैं, उनको दो महीने के अंदर डिस्पोज करना होगा। मान्यवर, इस पर भी अभी तक कोई खास काम नहीं हो पाया है। इसके कारण अपराधियों के हौसले बुलंद हैं। पूरे देश के अंदर एससी-एसटी लोगों के साथ अत्याचार होते हैं, बलात्कार होते हैं। यह बात पूरा देश जानता है और सदन भी जानता है।

माननीय उपसभापति महोदय, इसके साथ ही मैं बिहार की दो घटनाओं का भी जिक्र करना चाहता हूँ कि किस तरह से कानून की धज्जियाँ उड़ाई जाती हैं।

श्री उपसभापति : कृपया आप विषय पर बोलिए।

श्री रामजी : मान्यवर, यह गरीबों का विषय है, इसलिए इसको भी सुनना चाहिए। माननीय कानून मंत्री जी बैठे हैं, इसलिए कानून की बात बता रहा हूँ।

श्री उपसभापति : कृपया आप विषय पर बोलिए। आपने नाम नहीं दिया था, फिर भी आपको बोलने की इजाजत दी गई है।

श्री रामजी : सर, मैंने नाम दिया था।

श्री उपसभापति : कृपया आप विषय पर बोलिए।

श्री रामजी : मान्यवर, मैं विषय पर ही बोल रहा हूँ। ...**(व्यवधान)**... मैं लास्ट में एक बात और कहना चाहता हूँ। * ...**(समय की घंटी)**... मान्यवर, बात तो सुननी चाहिए कि किस तरह से कानूनों का उल्लंघन होता है।

श्री उपसभापति : यह चर्चा मीडिएशन बिल पर हो रही है। आप जानते हैं कि रूल 110 के तहत अगर आप दूसरे विषय पर बोलेंगे, तो वह बात चर्चा में नहीं जाएगी।

श्री रामजी : इस पर भी सरकार को मीडिएशन निकालना चाहिए। ...**(व्यवधान)**... मान्यवर, अगर हम किसी की बातों को नहीं रखेंगे... ...**(व्यवधान)**... देश के माननीय कानून मंत्री जी बैठे हैं। मीडिएशन पर मैंने बोला है कि यह तो स्वागतयोग्य है। जब आप बड़े-बड़े घरानों के लिए काम कर सकते हैं, तो इनके लिए भी काम करने की जरूरत है। मान्यवर, ऐसा है या नहीं?

श्री उपसभापति : धन्यवाद।

श्री रामजी : मैं एक लास्ट प्वाइंट यह कहना चाहता हूँ कि इस पर भी मीडिएशन की जरूरत है। अभी सभी अलग-अलग माननीय सदस्यों ने भी ट्राइबल्स को लेकर बात की है और यह भी इस विषय में नहीं आता है। सर, मैं इसी विषय को लेकर बात करना चाहता हूँ। ...**(समय की घंटी)**... 2 अप्रैल, 2018 को जो एसटी-एसटी एक्ट खत्म किया गया... मान्यवर, मेरा लास्ट प्वाइंट है, सिर्फ 30 सेकंड्स दे दीजिए।

श्री उपसभापति : कृपया कन्क्लूड करिए।

श्री रामजी : मान्यवर, 2 अप्रैल को एससी-एसटी एक्ट को लेकर जो आंदोलन हुआ, उसके बाद हजारों बच्चों के ऊपर तमाम सरकारों ने मुकदमे लगा दिए। उसमें कई बच्चे शहीद भी हो गए। ...**(समय की घंटी)**...

श्री उपसभापति : आपके तीन मिनट हो गए हैं। श्री रामजी, धन्यवाद।

श्री रामजी: मान्यवर, उस समय जो मुकदमे लगाए गए, उन मुकदमों को आज तक खत्म नहीं किया गया है। मेरा आपसे कहना है कि माननीय मंत्री जी इसमें कोई-न-कोई मीडिएशन करें और सरकारों को आदेश जारी करें, जिससे उनकी भी लाइफ बचाई जा सके, धन्यवाद।

श्री उपसभापति : धन्यवाद। माननीय मंत्री जी।

श्री अर्जुन राम मेघवाल: डिप्टी चेयरमैन सर, जिन नौ माननीय सदस्यों ने इस चर्चा में भाग लिया, मैं आपके माध्यम से उनका धन्यवाद ज्ञापित करता हूँ। अधिकतर माननीय सदस्यों ने कहा कि भारतीय परंपरा में जो ग्राम पंचायतें थीं, वे मध्यस्थता का रोल अदा करती थीं। इस बात में सच्चाई भी है। ग्राम पंचायतों में मध्यस्थता का जो भाव था, वह भारत में लंबे समय तक रहा, लेकिन जैसे ही ब्रिटिश रूल आया, वह भाव कम होता गया और हम कोर्ट-कचहरी के चक्कर में ज्यादा पड़ते गए। कुछ माननीय सदस्यों ने यह भाव भी प्रकट किए कि जब मुकदमे होते हैं, तब पैसा भी लगता है, समय भी लगता है और दुश्मनी भी दोगुनी हो जाती है। इन सब बातों को ध्यान में रखते हुए कि भारत को विकसित भारत बनाना है, प्रधान मंत्री जी ने पिछले साल 15 अगस्त को 'पंच प्राण' का जिक्र किया था। उसमें भी एक प्राण है या प्रण है - भारत को मानव केंद्रित विकसित भारत बनाना है, तो मानव की संवेदनाएं कैसे बढ़ें, वह क्यों झगड़ता है, इसमें कैसे कमी करें, इसमें यह भाव छिपा हुआ है। गुलामी की मानसिकता के अंशों का अंत करना, यह भी एक भाव है। अभी माननीय सदस्य ने कहा कि विरासत पर गर्व करना चाहिए, तो यह भी एक भाव है। एकता, एकजुटता और कर्तव्य-भाव को बढ़ाना, ये पंच प्रण हैं। इनके माध्यम से मैं कह सकता हूँ कि ब्रिटिश काल में मुकदमेबाजी का दौर ज्यादा शुरू हुआ था, उसके बाद जब देश आजाद हुआ, तब समय-समय पर यह विषय आया कि मीडिएशन कहाँ गायब हो गया है। सर, सुप्रीम कोर्ट के दो फैसले हैं, जिनका जिक्र मैं आपके माध्यम से करना चाहता हूँ। माननीय सर्वोच्च न्यायालय ने एम. आर. कृष्ण मूर्ति बनाम न्यू इंडिया एश्योरेंस कंपनी लिमिटेड वाद में कहा - मध्यस्थता के माध्यम से विवाद को सुलझाने के लिए मध्यस्थता अधिनियम बनाने की सख्त जरूरत है। There is a need for an Act on mediation. यह सुप्रीम कोर्ट ने एम. आर. कृष्ण मूर्ति बनाम न्यू इंडिया एश्योरेंस कंपनी लिमिटेड के केस में कहा। इसके बाद एक और महत्वपूर्ण केस हुआ। यह केस श्रीनिवास राव बनाम डी.ए. दीपा था। इसमें भी माननीय सुप्रीम कोर्ट ने कहा कि जो मेट्रिमोनियल विवाद हैं, उनमें 10-15 फीसदी का निपटारा मध्यस्थता केंद्रों के माध्यम से होता है। कोर्ट ने कहा कि

प्री-लिटिगेशन मीडिएशन का विचार जोर पकड़ रहा है। दिल्ली उच्च न्यायालय मध्यस्थता केंद्र में कई वैवाहिक विवादों का निपटारा किया जाता है। मुकदमे पूर्व मध्यस्थता में इन केंद्रों की सफलता दर अच्छी है, यह सुप्रीम कोर्ट ने एक ऑब्जर्वेशन दिया और सुझाव दिया कि यदि सभी मध्यस्थता केंद्र प्री-लिटिगेशन, डेस्क क्लीनिक स्थापित करें और पर्याप्त प्रचार-प्रसार करके वैवाहिक विवादों का निपटारा किया जाए, तो मुकदमे पूर्व निपटारों से कई परिवार कठिनाइयों से बच सकते हैं, जिसका जिक्र सुधांशु त्रिवेदी जी भी कर रहे थे कि हमारी फैमिलीज में भी विवाद हो रहे हैं। इसका जिक्र भी माननीय सुप्रीम कोर्ट ने श्रीनिवास राव बनाम डी.ए. दीपा केस में किया है।

महोदय, सुप्रीम कोर्ट में एक कमिटी थी, जिसका नाम Mediation and Conciliation Project Committee था, जिसको हम MCPC कहते हैं। इसने भी अगस्त, 2020 में भारत सरकार को एक पत्र लिखा कि मीडिएशन के क्षेत्र में काम होना चाहिए। मैं इसकी हिस्ट्री इसलिए बता रहा हूँ, ताकि यह पता चल सके कि यह काम बहुत पहले से भी चल रहा था, लेकिन इस दिशा में तेजी तब पकड़ी, जब नरेन्द्र मोदी जी की सरकार आई और उन्होंने इस पर गंभीरता से सोचा। नरेन्द्र मोदी जी के नेतृत्व में हमारी जो सरकार चल रही है, वह टुकड़ों में नहीं सोचती है, बल्कि समग्र विषय को एक साथ लेकर एक whole of Government approach होती है। मैं मानता हूँ कि इस ऐक्ट को लाने का जो प्रयास किया गया, वह एक सराहनीय प्रयास है। फिर, अगस्त 2021 में यह बिल इसी उच्च सदन में इंट्रोड्यूस हुआ। जब यह बिल राज्य सभा में इंट्रोड्यूस हुआ तो बहुत सारे सदस्यों ने यह डिमांड की कि इसको कमिटी में भेजा जाना चाहिए। एक Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice है, जिसको यह बिल भेजा गया। इस कमिटी के अध्यक्ष सुशील कुमार मोदी जी हैं। माननीय भूपेन्द्र जी भी इस कमिटी के अध्यक्ष रह चुके हैं। इस कमिटी ने बहुत अच्छे सुझाव दिए। इस कमिटी ने करीब 52 सजेसंस दिए। हमने इनमें से करीब 25 सुझावों को माना है। जो बाकी के 27 सुझाव हैं, यह हो सकता है कि बाद में रूल्स बनाते समय हम उन पर विचार करें, लेकिन कमिटी के अधिकांश अच्छे सुझावों को हमने बिल में माना है।

महोदय, मैं आपसे एक और निवेदन करना चाहता हूँ। ऐसा नहीं है कि हम पहले मीडिएशन नहीं कर रहे थे। सीपीसी का जो सेक्शन 89 है, उसके तहत यह काम होता था, मीडिएशन सेंटर्स कोर्ट्स में बने हुए थे, लेकिन इसमें तेजी नहीं थी और एक लीगल फ्रेमवर्क न होने से इसका कोई लीगल आधार नहीं था, इसलिए लोग कहते थे कि अगर हम मीडिएशन करें तो उससे क्या फायदा होगा, कोई उसे मानेगा या नहीं मानेगा? इसीलिए, इस मीडिएशन ऐक्ट की जरूरत थी, जो मैं आज आपके मध्य लेकर आया हूँ।

अभी राकेश सिन्हा जी जिक्र कर रहे थे कि हमने मीडिएशन के माध्यम से बहुत सारे विवाद सुलझाए हैं, जैसे असम-नागालैंड सीमा विवाद है। उन्होंने अयोध्या-बाबरी मस्जिद विवाद का भी जिक्र किया और उसमें भी मीडिएशन का अपना एक रोल रहा है। मैं 'राष्ट्रीय कानूनी सेवा प्राधिकरण' की वेबसाइट पर उपलब्ध आँकड़ों के अनुसार यह कह सकता हूँ कि अप्रैल, 2021 से मार्च, 2022 तक की अवधि के दौरान भारत में मध्यस्थता के माध्यम से कुल 52,968 मामले निपटाए गए। भारत जैसे

बड़े देश को देखते हुए यह संख्या कम है, इसलिए हम इसमें तेजी लाना चाहते हैं। इसलिए, यह एक मेकैनिज्म भी है, जिससे हम लम्बित मामलों को कम कर सकते हैं।

महोदय, यह विषय कई सदस्यों ने रखा कि भारत में डिस्ट्रिक्ट सबॉर्डिनेट कोर्ट्स में करीब 4 करोड़, 43 लाख मामले पेंडिंग हैं। हाई कोर्ट्स में 7 लाख, 63 हजार मामले पेंडिंग हैं और सुप्रीम कोर्ट में भी 69,766, यानी करीब 70,000 मामले पेंडिंग हैं। यह संख्या 5 करोड़ से ऊपर हो जाती है, जो कि एक अच्छी स्थिति नहीं है। इन पेंडिंग मामलों को हम कैसे कम करें? इसके लिए हमने जो कई प्रयोग किए, उनमें से एक Alternative Dispute Resolution (ADR) Mechanism भी एक प्रयोग है। इसी में यह मीडिएशन भी आता है। अदरवाइज, आपने राष्ट्रीय लोक अदालतें भी देखी हैं, हम उनमें भी मामले निपटाते हैं, हमने ई-कोर्ट्स के माध्यम से भी मामले जल्दी निपटाने शुरू किए हैं। अभी ट्रैफिक के मामले भी वर्चुअल कोर्ट्स के माध्यम से निपटाये जा रहे हैं, नहीं तो पहले पुलिस केस दर्ज करती थी, फिर वह मामला कोर्ट में जाता था, जिसके कारण उसमें समय लगता था। अब हम उन्हें सेम डे निपटा रहे हैं। हम इसमें तेजी तो ला रहे हैं, लेकिन फिर भी मुझे लगता है कि मीडिएशन के माध्यम से इसमें बहुत सुधार आएगा।

हम जो मीडिएशन का बिल लेकर आए हैं, इसमें जो खास-खास बातें हैं, उनका मैं थोड़ा जिक्र करना चाहता हूँ। यह एक लचीली और अनौपचारिक प्रक्रिया है। It is flexible. इसमें हमने voluntary भी रखा है। हमारे पहले वक्ता, डा. अमर पटनायक जी बोल रहे थे कि हम पहले जो बिल लेकर आए थे, उसमें हमने इसे mandatory किया था। कमिटी भी कई बार बहुत अच्छे सुझाव देती है। ऐसा नहीं है कि जो स्टेकहोल्डर्स हैं, कमिटी ने केवल उन्हीं से पूछा, बल्कि उसने विजिट भी किया और जो अलग-अलग स्टेकहोल्डर्स हैं, वह उनके गुप्स से मिली। कमिटी ने यह सुझाव दिया कि यह mandatory नहीं होना चाहिए, बल्कि यह voluntary होना चाहिए, इसलिए हम इसमें voluntary लेकर आ रहे हैं।

कानूनी पूर्वाग्रह के बिना मध्यस्थता हटने की स्वतंत्रता - यह भी हम इस एक्ट में लेकर आ रहे हैं। बातचीत से सीधा जुड़ाव - यह भी एक प्रक्रिया है। मध्यस्थ एक तटस्थ पक्ष है, एक न्यूट्रल थर्ड पार्टी है, इसमें हम Mediation Council of India भी बना रहे हैं, इसमें ट्रेनिंग का भाव ला रहे हैं, इसका infrastructure भी डेवलप कर रहे हैं। यह एक न्यूट्रल थर्ड पार्टी है। यह कम लागत वाला एक माध्यम है। यह विधेयक इसको एक समयबद्ध प्रक्रिया बनाता है, जिससे पार्टियों के लिए समय और धन की बचत होगी। जैसा मैंने पहले कहा कि जब मुकदमा होता है, तो पैसा भी लगता है, समय भी लगता है और दुश्मनी भी दोगुनी हो जाती है। इन सब चीजों को ठीक करने के लिए हम यह बिल लेकर आए हैं। विवाद, समाधान, कार्यवाही के दौरान और उसके बाद पार्टियों द्वारा अपने रिश्ते को जारी रखने की संभावना भी बढ़ जाती है। यह भी इसका एक भाव है। अगर हम गोपनीयता की बात करें तो यह बनाए रखी जाती है और हम इसमें गोपनीयता भी बनाए रखेंगे। बहुत से सदस्यों ने ऑनलाइन मध्यस्थता वाले विषय की बात भी कही, जिसको यह बिल विवाद समाधान के लिए स्वीकार्य तरीके से सही रूप में मान्यता देता है, जिससे पार्टियों की दूरी की बाधा भी दूर हो जाएगी।

महोदय, मैं आपके माध्यम से यह कहना चाहता हूँ कि भारत ने 7 अगस्त, 2019 को संयुक्त राष्ट्र कन्वेंशन पर हस्ताक्षर किए, जिसे सिंगापुर कन्वेंशन कहते हैं। बहुत से सदस्यों ने सिंगापुर कन्वेंशन की बात की है। मैं बताना चाहता हूँ कि दुनिया में अभी केवल 11 देशों ने ही सिंगापुर कन्वेंशन को रेटिफाई किया है। सिंगापुर कन्वेंशन को सभी सिग्नेटरी कंट्रीज़ द्वारा आत्मसात् नहीं किया गया है। हमने लीड ली है। जिन्होंने आत्मसात् किया है, वे छोटी इकोनॉमी वाले देश हैं। भारत में प्रधान मंत्री नरेन्द्र मोदी जी की सरकार ने इसमें लीड ली है, यह मैं आपको बताना चाहता हूँ।

यहां पुरातन ज्ञान की परम्परा का जिक्र भी कई बार हुआ। मैं सदन में चर्चा सुन रहा था। पीछे से एक माननीय सदस्य चर्चा कर रहे थे कि भगवान कृष्ण पहले mediator थे। ...**(व्यवधान)**... घनश्याम तिवाड़ी जी कह रहे हैं कि पहला mediator अंगद था। इसका मतलब यह है कि mediator की परम्परा हमारे यहाँ रही है, कोई माने या न माने, वह अलग बात है, लेकिन mediator तो रहा है। अब हम इसको कानूनी पक्ष से मजबूत कर रहे हैं, इन्फ्रास्ट्रक्चर खड़ा कर रहे हैं, ट्रेनिंग कर रहे हैं, Mediation Council of India बना रहे हैं, रेगुलेशन दे रहे हैं। इसलिए दोनों पक्ष मिलकर जब इस मध्यस्थता के भाव से एक समझौते पर आएंगे तो मुझे लगता है कि लम्बित मामलों में भी कमी आएगी, ईज़ ऑफ़ ड्रूईंग बिजनेस भी होगा। इसलिए मैं कहता हूँ कि प्रधान मंत्री जी ने सही कहा, 'यही समय है और सही समय है, भारत का अनमोल समय है, आज़ादी का अमृत महोत्सव है।' अमृत काल में जो बिल पास होगा, वह भारत के लिए भी अमृत सिद्ध होगा और भारत विकसित राष्ट्र बनेगा। आपने मुझे बोलने का अवसर दिया, आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद माननीय मंत्री जी।

Now the question is:

"That the Bill to promote and facilitate mediation, especially institutional mediation, for resolution of disputes, commercial or otherwise, enforce mediated settlement agreements, provide for a body for registration of mediators, to encourage community mediation and to make online mediation as acceptable and cost effective process and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are four Amendments; Amendment (No. 97) by Dr. John Brittas; Dr. Brittas is absent. Amendment not moved. Then, Amendments (Nos. 3 to 5) by Shri Arjun Ram Meghwal.

CLAUSE 2 - APPLICATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.3) That at page 2, line 5, the words, figure and brackets, "(1) Subject to sub-section (2)," be ***deleted***.
- (No.4) That at page 2, line 11, ***after*** the word, "mediation", the word, "; or" be ***inserted***.
- (No.5) That at page 2, ***for*** lines 12 to 19, the following be ***substituted***, namely:-
 "(iv) wherein one of the parties to the dispute is the Central Government or a State Government or agencies, public bodies, corporations and local bodies, including entities controlled or owned by such Government and where the matter pertains to a commercial dispute; or
 (v) to any other kind of dispute if deemed appropriate and notified by the Central Government or a State Government from time to time, for resolution through mediation under this Act, wherein such Governments, or agencies, public bodies, corporations and local bodies including entities controlled or owned by them, is a party."

The question was put and the motion was adopted.

Clause 2, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are seven Amendments; Amendments (Nos. 6 to 12) by Shri Arjun Ram Meghwal.

CLAUSE 3 - DEFINITIONS

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.6) That at page 2, ***after*** line 22, the following be ***inserted***, namely:-
 "(aa) "community mediator" means a mediator for the purposes of conduct of community mediation under Chapter X;"

- (No.7) That at page 2, ***for*** lines 25 to 32, the following be ***substituted***, namely:-
 "(c) "court" means the competent court in India having pecuniary and territorial jurisdiction and having jurisdiction to decide the disputes forming the subject matter of mediation, if the same had been the subject matter of a suit or proceeding;" .
- (No.8) That at page 3, ***for*** line 2, the following be ***substituted***, namely:-
 "(g) "mediation" includes a process, whether referred to by the expression mediation, pre-litigation mediation, online mediation, community mediation, conciliation or an expression of similar import, whereby parties attempt to reach an amicable settlement of their dispute with the assistance of a third person referred to as mediator, who does not have the authority to impose a settlement upon the parties to the dispute;" .
- (No.9) That at page 3, line 3, ***after*** the words, "a mediator", the words, "by the parties or by a mediation service provider," be ***inserted***.
- (No.10) That at page 3, ***for*** lines 19 to 27, the following be ***substituted***, namely:-
 "(l) "mediation service provider" means a mediation service provider referred to in sub-section (1) of section 41;" .
- (No.11) That at page 3, ***after*** line 29, the following be ***inserted***, namely:-
 "(ma) "Member" means a Full-Time or Part-Time Member of the Council and includes the Chairperson;" .
- (No.12) That at page 3, ***after*** line 39, the following be ***inserted***, namely:-
 "(qa) "place of business" includes -
 (i) a place from where the business is ordinarily carried on, and includes a warehouse, a godown or any other place where a party stores its goods, supplies or receives goods or services or both; or
 (ii) a place where a party maintains its books of account; or
 (iii) a place where a party is engaged in business through an agent, by whatever name called;" .

The question was put and the motion was adopted.

Clause 3, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No. 13) by Shri Arjun Ram Meghwal.

CLAUSE 4 - MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No. 13) That at page 4, Clause 4 be *deleted.*"

The question was put and the motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are seven Amendments; Amendments (Nos. 14 to 20) by Shri Arjun Ram Meghwal.

CLAUSE 6 - PRE-LITIGATION MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No. 14) That at page 4, line 33, *for* the words "any party", the words "the parties" be *substituted.*

(No. 15) That at page 4, line 34, *for* the word "shall", the words "may voluntarily and with mutual consent" be *substituted.*

(No. 16) That at page 4, line 43, *after* the word "Council", the word "or" be *inserted.*

(No. 17) That at page 4, line 44, *after* the word "centre", the word "or" be *inserted.*

(No. 18) That at page 4, line 46, *for* the word "and", the word "or" be *substituted.*

(No. 19) That at page 5, line 7, *for* the word "courts", the words "court-annexed mediation centre" be *substituted.*

- (No. 20) That at page 5, line 16, *for* the word "failure", the word "non-settlement" be *substituted*."

The question was put and the motion was adopted.

Clause 6, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there is one Amendment (No. 21) by Shri Arjun Ram Meghwal.

CLAUSE 7 - DISPUTES OR MATTERS NOT FIT FOR MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No. 21) That at page 5, lines 22 and 23, *for* the words "to mediation relating to compoundable offences or matrimonial offences connected with or arising out of civil proceedings between the parties", the words "relating to compoundable offences including the matrimonial offences which are compoundable and pending between the parties, to mediation" be *substituted*.

The question was put and the motion was adopted.

Clause 7, as amended was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there is one Amendment (No. 22) by Shri Arjun Ram Meghwal.

CLAUSE 8 - INTERIM RELIEF BY COURT OR TRIBUNAL

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No. 22) That at page 5, Clause 8 be *deleted*.

The question was put and the motion was adopted.

Clause 8, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there are two Amendments; Amendments (Nos. 23 and 24) by Shri Arjun Ram Meghwal.

CLAUSE 9 - POWER OF COURT OR TRIBUNAL TO REFER PARTIES TO MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move

(No. 23) That at page 5, line 36, *for* the words, “failure to reach any settlement”, the words “non-settlement of dispute” be *substituted*.

(No. 24) That at page 5, line 38, the words, “if a request to this effect is made by them” be *deleted*.

The question was put and the motion was adopted.

Clause 9, as amended, was added to the Bill.

Clauses 10 to 12 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 13, there is one Amendment (No. 25) by Shri Arjun Ram Meghwal.

CLAUSE 13 - TERMINATION OF MANDATE OF MEDIATOR

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No. 25) That at page 6, line 46, *for* the words, “they desire”, the words “either party desires” be *substituted*.

The question was put and the motion was adopted.

Clause 13, as amended, was added to the Bill.

Clauses 14 and 15 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 16, there are five Amendments; Amendments (Nos. 26 to 30) by Shri Arjun Ram Meghwal.

CLAUSE 16 - COMMENCEMENT OF MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No. 26) That at page 7, lines 22 and 23, *for* the words “the day on which a party issues notice to the other party or parties for mediation and settlement of their disputes”, the words “the date on which a party or parties receives notice from the party initiating the mediation, to refer such dispute to mediation” be *substituted*.
- (No. 27) That at page 7, line 25, *for* the words “on the day”, the word “where” be *substituted*.
- (No. 28) That at page 7, line 26, *after* the words “disputes between them”, the words “on the date the mediator provides his consent to appointment” be *inserted*.
- (No. 29) That at page 7, line 27, *for* the words “on the day when”, the word “where” be *substituted*.
- (No. 30) That at page 7, line 28, *for* the word “by”, the words “, the date of” be *substituted*.

The question was put and the motion was adopted.

Clause 16, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 17, there is one Amendment (No.31) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 17 - CONDUCT OF MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.31) That at page 7, *for* lines 30 and 31, the following be *substituted*, namely:-
 “17. (1) The mediation process shall be conducted in the manner as may be specified.

(1A) The mediator shall assist the parties in an independent, neutral and impartial manner in their attempt to reach an amicable settlement of their dispute.”.

The question was put and the motion was adopted.

Clause 17, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 18, there are three Amendments; Amendments (Nos.32 to 34) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 18 - ROLE OF MEDIATOR

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.32) That at page 7, line 46, *for* the words “reducing misunderstandings”, the words “advancing better understanding” be *substituted*.
- (No.33) That at page 8, line 1, *for* the word “compromise”, the word “settlement” be *substituted*.
- (No.34) That at page 8, line 5, *for* the word “may”, the word “shall” be *substituted*.

The question was put and the motion was adopted.

Clause 18, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 19, there are three Amendments; Amendments (Nos.35 to 37) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 19 - ROLE OF MEDIATOR IN OTHER PROCEEDINGS

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.35) That at page 8, line 7, *for* the words “Unless otherwise agreed by the parties,”, the words “The mediator shall not,” be *substituted*.
- (No.36) That at page 8, line 8, “the mediator shall not” be *deleted*.
- (No.37) That at page 8, line 11, “the mediator shall not” be *deleted*.

The question was put and the motion was adopted.

Clause 19, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 20, there is one Amendment (No.38) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 20 - WITHDRAWAL BY PARTIES FROM MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.38) That at page 8, Clause 20 be **deleted**.

The question was put and the motion was adopted.

Clause 20, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 21, there are two Amendments; Amendments (Nos.39 to 40) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 21 - TIME-LIMIT FOR COMPLETION OF MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.39) That at page 8, line 20, **for** the words “one hundred and eighty”, the words “one hundred and twenty” be **substituted**.

(No.40) That at page 8, line 23, **for** the words “one hundred and eighty”, the word “sixty” be **substituted**.

The question was put and the motion was adopted.

Clause 21, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 22, there are two Amendments; Amendments (Nos.41 and 42) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 22 - MEDIATED SETTLEMENT AGREEMENT

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.41) That at page 8, *for* lines 24 to 47, the following shall be *substituted*, namely:-

“22. (1) A mediated settlement agreement includes an agreement in writing between some or all of the parties resulting from mediation, settling some or all of the disputes between such parties, and authenticated by the mediator:

Provided that the terms of the mediated settlement agreement may extend beyond the disputes referred to mediation.

Explanation.— A mediated settlement agreement which is void under the Indian Contract Act, 1872, shall not be deemed to be lawful settlement agreement within the meaning of mediated settlement agreement.

(2) Where a mediated settlement agreement is reached between the parties with regard to all or some of the disputes, the same shall be reduced in to writing and signed by the parties.

(3) Subject to the provisions of section 27, the mediated settlement agreement signed,—

(i) in case of institutional mediation, shall be submitted to the mediator, who shall, after authenticating the same, forward it with a covering letter signed by him, to the mediation service provider and also provide a copy to the parties;

(ii) in all other cases, shall be submitted to the mediator who shall, after authenticating the mediated settlement agreement, provide a copy to all the parties.

(4) The parties, may, at any time during the mediation process, make an agreement with respect to any of the disputes which is the subject matter of mediation.

(5) Any mediated settlement agreement under this section includes a settlement agreement resulting from online mediation.”.

(No.42) That at page 9, lines 1 to 34, be *deleted*.

The question was put and the motion was adopted.

Clause 22, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Insertion of New Clauses 22A and 22B. There is one Amendment (No.43) for insertion of new Clauses 22A and 22B by the hon. Minister, Shri Arjun Ram Meghwal.

INSERTION OF NEW CLAUSES 22A AND 22B

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SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.43) That at page 9, *after* line 34, the following new clauses be *inserted*, namely:—

Registration of mediated settlement
of mediated settlement
tribunal referred mediation or award of Lok Adalat or final award of the agreement.

“22A. (1) For the purposes of record, mediated settlement agreement arrived at between the parties, other than those arrived in a court or Permanent Lok Adalat under section 21 or section 22E of the Legal Services Authorities Act, 1987, may, at the option of parties, be registered with an Authority constituted under the said Act, or any other body as may be notified by the Central Government, in such manner as may be specified and such Authority or body shall issue a unique registration number to such settlement agreements:

Provided that the mediated settlement agreement under this section may be registered with such Authority or the body situated within the territorial jurisdiction of the court or tribunal of competent jurisdiction to decide the subject matter of dispute.

Explanation.—For the removal of doubts, it is clarified that nothing contained in this sub-section shall affect the rights of parties to enforce the mediated settlement agreement under section 28 or challenge the same under section 29.

(2) The registration referred to in sub-section (1) may be made by the parties or mediation service provider within a period of one hundred and

eighty days from the date of receipt of authenticated copy of mediated settlement agreement:

Provided that mediated settlement agreement may be 39 of 1987. allowed to be registered after the expiry of period of one hundred and eighty days on payment of such fee as may be specified in consultation with the Authority or any other body referred to in sub-section (1).

Non-settlement report.

22B. Subject to the provisions of section 27, where no agreement is arrived at between the parties, within the time period as provided under section 21, or where, the mediator is of the view that no settlement is possible, he shall,—

(i) in the case of institutional mediation, submit a non-settlement report to the mediation service provider in writing;

(ii) in all other cases, prepare a non-settlement report and provide a signed copy to all the parties:

Provided that the report referred to in this section shall not disclose the cause of non settlement, or any other matter or thing referring to their conduct, during mediation.”.

The question was put and the motion was adopted.

New Clauses 22A and 22B were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 23, there are three Amendments; Amendments (Nos.44 to 46) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 23 - CONFIDENTIALITY

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.44) That at page 9, line 36, ***after*** the word “confidential”, the word “all” be ***inserted***.

(No.45) That at page 9, ***after*** line 43, the following be ***inserted*** namely:—
“(iv) any other mediation communication.”.

(No.46) That at page 10, line 13, the word “implementation” be ***deleted***.

The question was put and the motion was adopted.

Clause 23, as amended, was added to the Bill.

Clause 24 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 25, there are two Amendments; Amendments (Nos.47 to 48) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 25 - TERMINATION OF MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.47) That at page 10, lines 38 to 41, be **deleted.**

(No.48) That at page 10, lines 45 and 46, be **deleted.**

The question was put and the motion was adopted.

Clause 25, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 26, there is one Amendment (No. 49) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 26 - COURT ANNEXED MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.49) That at page 11, **for** lines 1 to 19, the following be **substituted,** namely:-

“26. (1) The cost of mediation, other than community mediation shall be such, as may be specified.

(2) Unless otherwise agreed by the parties, all costs of mediation, including the fees of the mediator and the charges of the mediation service provider shall be borne equally by the parties.”.

The question was put and the motion was adopted.

Clause 26, as amended, was added to the Bill.

Clauses 27 to 28 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 29, there are two Amendments; Amendment (No.98) by Dr. John Brittas and Amendment (No.50) by the hon. Minister, Shri Arjun Ram Meghwal. Dr. John Brittas is absent. So, Amendment (No.98) not moved. The hon. Minister to move Amendment (No.50).

CLAUSE 29 - CHALLENGE TO MEDIATED SETTLEMENT AGREEMENT

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.50) That at page 11, lines 34 to 36, the words “other than in court referred mediation or by Lok Adalat or Permanent Lok Adalat under the Legal Services Authorities Act, 1987,” be ***deleted***..

The question was put and the motion was adopted.

Clause 29, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 30, there is one Amendment (No. 51) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 30 - COSTS

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.51) That at page 12, Clause 30 be ***deleted***.

The question was put and the motion was adopted.

Clause 30, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 31, there are three Amendments; Amendments (Nos. 52 to 54) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 31 - LIMITATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.52) That at page 12, line 7, after the word, “proceedings”, the words, “relating to disputes” be *inserted*.
- (No.53) That at page 12, line 11, the word, “; or’ be *deleted*.
- (No.54) That at page 12, lines 12 to 15 be *deleted*

The question was put and the motion was adopted.

Clause 31, as amended, was added to the Bill.

Clauses 32 to 33 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 34, there are 13 Amendments; Amendments (Nos.99-101) by Dr. John Brittas, Amendments (Nos.105-106) by Dr. V. Sivadasan and Amendments (Nos.55 to 59 and 102 to 104) by the hon. Minister, Shri Arjun Ram Meghwal. Dr. John Brittas and Dr. V. Sivadasan are absent. So, their Amendments not moved. Shri Arjun Ram Meghwal to move his Amendments.

CLAUSE 34 - COMPOSITION OF COUNCIL

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.55) That at page 12, line 45, *after* the words, “alternate dispute resolution”, the words, “preferably mediation,” be *inserted*.
- (No.56) That at page 13, line 3, the words “ Full-Time” be *deleted*.
- (No.57) That at page 13, line 6, the words “ Full-Time” be *deleted*.
- (No.58) That at page 13, line 16, *for* the words “Chairperson, Full-Time Member and Part-Time Member”, the word “Members” be *substituted*.
- (No.59) That at page 13, *for* lines 19 to 24, the following be *substituted*, namely:—

“Provided that no Member other than *ex officio* Member shall hold office after he has attained the age of seventy years, in the case of Chairperson, and sixty-seven years, in the case of other Members:

Provided further that if the Chairperson is appointed on Part-time basis, then, at least one of the Members appointed under clauses (b) or (c) shall be a Full-Time Member.

(3) The salaries, allowances and other terms and conditions of Members other than *ex officio* Members shall be such as may be prescribed.”.

(No.102) That at page 12, line 45, *for* the word, alternate", the word, "alternative" be ***substituted***.

(No.103) That at page 13, line 2, *for* the word, alternate", the word, "alternative" be ***substituted***.

(No.104) That at page 13, line 5, *for* the word, alternate", the word, "alternative" be ***substituted***.

The question was put and the motion was adopted.

Clause 34, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 35, there is one Amendment (No. 60) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 35 - VACANCIES, ETC., NOT TO INVALIDATE PROCEEDINGS OF COUNCIL

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.60) That at page 13, *for* lines 29 and 30, the following be ***substituted***, namely:—
“(b) any defect in the appointment of a person as a Member of the Council; or”.

The question was put and the motion was adopted.

Clause 35, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 36, there are two Amendments; Amendments (Nos. 61 and 62) by the hon. Minister, Shri Arjun Ram Meghwal.

CLAUSE 36 - RESIGNATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.61) That at page 13, line 32, the words “Chairperson or the Full-Time Member or Part-Time” be ***deleted.***

(No.62) That at page 13, line 34, the words “Chairperson or the Full-Time Member or Part-Time” be ***deleted.***

The question was put and the motion was adopted.

Clause 36, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 37, there are four Amendments; Amendments (Nos. 63 to 66) by Shri Arjun Ram Meghwal.

CLAUSE 37 - REMOVAL

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No. 63) That at page 13, lines 39 and 40, ***for*** the words, brackets and figure “(1) The Central Government may, remove the Chairperson or Full-Time Member or Part-Time Member from his office, if he-” the words “The Central Government may, remove any Member from his office, if he-” be ***substituted.***

(No. 64) That at page 13, line 47, the words “Chairperson or such” be ***deleted.***

(No. 65) That at page 14, lines 3 and 4, the words “Chairperson or Full-Time Member or Part-Time” be ***deleted.***

(No. 66) That at page 14, line 5, the words “Chairperson or Full-Time Member or Part-Time” be ***deleted.***

The question was put and the motion was adopted.

Clause 37, as amended, was added to the Bill.

Clauses 38 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 39, there is one Amendment (No. 67) by Shri Arjun Ram Meghwal.

CLAUSE 39 - SECRETARIAT AND CHIEF EXECUTIVE OFFICER OF COUNCIL

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No. 67) That at page 14, lines 15 and 16 be ***deleted***.

The question was put and the motion was adopted.

Clause 39, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 40, there is one Amendment (No. 68) by Shri Arjun Ram Meghwal.

CLAUSE 40 - DUTIES AND FUNCTIONS OF THE COUNCIL

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.68) That at page 14, ***after*** line 29, the following be ***inserted***, namely:-
"(ca) provide for the manner of conduct of mediation proceedings, under sub-section (1) of section 17;"

The question was put and the motion was adopted.

Clause 40, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Insertion of New Clause 40A. There is one Amendment (No. 69) by Shri Arjun Ram Meghwal for Insertion of New Clause 40A.

INSERTION OF NEW CLAUSE 40A - MONITORING AND REPORTING

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.69) That at page 14, after line 8, the following new clause be inserted, namely:-

"40A. (1) The Council shall, as soon as practicable after the end of each year or at such other intervals as directed by the Central Government, prepare a report on the implementation of the provisions of this Act during the year or such interval and forward a copy thereof to the Central Government.

(2) The Central Government may take such additional measures as it deems necessary to supplement the functioning of the Council and for the effective implementation of the provisions of the Act."

The question was put and the motion was adopted.

New Clause 40A was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 41, there is one Amendment (No.70) by Shri Arjun Ram Meghwal.

CLAUSE 41 - MEDIATION SERVICE PROVIDERS

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.70) That at page 15, for lines 11 and 12, the following be substituted, namely:—

"41. (1) The "mediation service provider" includes-

- (a) a body or an organisation that provides for the conduct of mediation under this Act and the rules and regulations made thereunder and is recognised by the Council; or
- (b) an Authority constituted under the Legal Services Authorities Act, 1987; or
- (c) a court-annexed mediation centre; or
- (d) any other body as may be notified by the Central Government:

Provided that the bodies referred to in clauses (b), (c) and (d) shall be deemed to be mediation service providers recognised by the Council.

(2) The mediation service provider shall be recognised by the Council in the manner as may be specified.”.

The question was put and the motion was adopted.

Clause 41, as amended, was added to the Bill.

Clauses 42 and 43 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 44, there are six Amendments; Amendment (No.107) by Dr. V. Sivadasan, and Amendments (Nos. 71 to 75) by Shri Arjun Ram Meghwal. Dr. V. Sivadasan, not present. Amendment not moved. Now, hon. Minister, Shri Arjun Ram Meghwal, to move the Amendments.

CLAUSE 44 - COMMUNITY MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (71) That at page 15, line 36, after the word “three”, the word “community” be inserted.
- (72) That at page 15, line 38, after the words “panel of”, the word “community” be inserted.
- (73) That at page 15, line 42, for the word “persons”, the word “person” be substituted.
- (74) That at page 15, line 44, the word “and” be deleted.
- (75) That at page 15, after line 44, the following be inserted, namely:-

“(ca) person having experience in the field of mediation; and”.

The question was put and the motion was adopted.

Clause 44, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 45, there are seven Amendments. Amendments (Nos. 76 to 82) by Shri Arjun Ram Meghwal.

CLAUSE 45 - PROCEDURE FOR COMMUNITY MEDIATION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (76) That at page 16, line 4, after the words “panel of three”, the word “community” be inserted.
- (77) That at page 16, line 7, for the word “mediators”, the words “community mediators” be substituted.
- (78) That at page 16, line 9, for the word “mediation”, the words “community mediation” be substituted.
- (79) That at page 16, line 11, for the word “mediator”, the words “community mediators” be substituted.
- (80) That at page 16, line 11, for the word “he”, the word “be” be substituted.
- (81) That at page 16, line 12, for the words “failure report may be submitted by the mediator”, the words “non-settlement report may be submitted by the community mediators” be substituted.
- (82) That at page 16, line 17, the words “sub-sections (7) and (8) of” be deleted.

The question was put and the motion was adopted.

Clause 45, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 46, there is one Amendment (No.83) by Shri Arjun Ram Meghwal.

CLAUSE 46 - MEDIATION FUND

SHRI ARJUN RAM MEGHWAL: Sir, I move:

- (No.83) That at page 16, line 37, the words “Chairperson, Full-Time Member, Part-Time” be deleted.

The question was put and the motion was adopted.

Clause 46, as amended, was added to the Bill.

Clauses 47 and 48 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 49, there is one Amendment (No.84) by Shri Arjun Ram Meghwal.

CLAUSE 49 - POWER OF GOVERNMENTS TO FRAME SCHEMES OR GUIDELINES

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.84) That at page 17, *for* lines 19 to 24, the following be *substituted*, namely:—

“49. Subject to the provisions of this Act, the Central Government or the State Government or any of its entity or agency, as the case may be, may frame any schemes or guidelines, for resolution of any dispute through mediation or conciliation in cases where the Central Government or the State Government or any of its entity or agency is one of the parties and in such cases mediation or conciliation may be conducted in accordance with such schemes or guidelines.”.

The question was put and the motion was adopted.

Clause 49, as amended, was added to the Bill.

Clause 50 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 51, there is one Amendment (No.85) by Shri Arjun Ram Meghwal.

CLAUSE 51 - PROTECTION OF ACTION TAKEN IN GOOD FAITH

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.85) That at page 17, lines 32 and 33, the words “Chairperson, Full-Time Member or Part-Time” be *deleted*.

The question was put and the motion was adopted.

Clause 51, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 52, there is one Amendment (No.86) by Shri Arjun Ram Meghwal.

CLAUSE 52 - POWER TO MAKE RULES

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.86) That at page 17, lines 40 and 41, the words “Chairperson and Full-Time” be *deleted*.

The question was put and the motion was adopted.

Clause 52, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 53, there are five Amendments; Amendments (Nos.87 to 91) by Shri Arjun Ram Meghwal.

CLAUSE 53 - POWER TO MAKE REGULATIONS

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.87) That at page 18, line 6 be *deleted*.

(No.88) That at page 18, *after* line 8, the following be *inserted*, namely:—
“(ba) manner of conducting mediation proceeding under sub-section (1) of section 17;”.

(No.89) That at page 18, *after* line 14, the following be *inserted*, namely:—
“(ea) cost of mediation under sub-section (1) of section 26;”.

(No.90) That at page 18, lines 21 and 22 be *deleted*.

(No.91) That at page 18, *for* line 33, the following be *substituted*,
namely:—

“(o) manner for recognition of mediation service provider
under sub-section (2) of section 41;”.

The question was put and the motion was adopted.

Clause 53, as amended, was added to the Bill.

Clause 54 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 55, there is one Amendment (No.92) by Shri Arjun Ram Meghwal.

CLAUSE 55 - POWER TO REMOVE DIFFICULTIES

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.92) That at page 19, line 11, *for* the word “three”, the word “five” be *substituted*.

The question was put and the motion was adopted.

Clause 55, as amended, was added to the Bill.

Clauses 56 and 57 were added to the Bill.

MR. DEPUTY CHAIRMAN: Insertion of New Clause 57A. There is one Amendment for insertion of a new Clause 57A (No.93) by Shri Arjun Ram Meghwal.

INSERTION OF NEW CLAUSE 57A - TRANSITORY PROVISION

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.93) That at page 19, *after* line 22, the following new clause be *inserted*, namely:—

“57A. The rules in force governing the conduct of court-annexed mediation shall continue to apply until regulations are made under sub-section (1) of section 17:

Provided that the rules shall continue to apply in all court-annexed mediation pending as on the date of coming into force of the regulations.”.

The question was put and the motion was adopted.

New Clause 57 A was added to the Bill.

Clauses 58 to 65 were added to the Bill.

6.00 P.M.

श्री उपसभापति : माननीय सदस्यगण, 6.00 बज चुके हैं और अभी दो बिज़नेस बाकी हैं। यह बिल पास होने जा रहा है। पूरा बिज़नेस खत्म होने तक सदन बैठ रहा है, यह आम सहमति है, यह मान कर मैं चल रहा हूँ।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Mr. Deputy Chairman, Sir, we are in the final stages of passing this Bill. I would like to propose that we can conclude this and after that, we will take up one more Bill.

MR. DEPUTY CHAIRMAN: Okay. In the First Schedule, there is one Amendment (No.94) by Shri Arjun Ram Meghwal.

THE FIRST SCHEDULE

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.94) That at page 20, *for* “THE FIRST SCHEDULE”, the following be *substituted*, namely:—

“THE FIRST SCHEDULE
(*See section 7*)

DISPUTES OR MATTERS NOT FIT FOR MEDIATION

1. Disputes which by virtue of any law for the time being in force may not be submitted for mediation.
2. Disputes relating to claims against minors, deities; persons with intellectual disabilities under paragraph 2 of the Schedule and person with

disability having high support needs as defined in clause (t) of section 2 of the Rights of Persons with Disabilities Act, 2016 (49 of 2016); persons with mental illness as defined in clause (s) of sub-section (1) of section 2 of the Mental Healthcare Act, 2017 (10 of 2017); persons of unsound mind, in relation to whom proceedings are to be conducted under Order XXXII of the Code of Civil Procedure, 1908 (5 of 1908); and suits for declaration of title against Government; declaration having effect of right in rem.

3. Disputes involving prosecution for criminal offences.

4. Complaints or proceedings, initiated before any statutory authority or body in relation to registration, discipline, misconduct of any practitioner, or other registered professional, such as legal practitioner, medical practitioner, dentist, architect, chartered accountant, or in relation to any other profession of whatever description, which is regulated under any law for the time being in force.

5. Disputes which have the effect on rights of a third party who are not a party to the mediation proceedings except only in matrimonial disputes where the interest of a child is involved.

6. Any proceeding in relation to any subject matter, falling within any enactment, over which the Tribunal constituted under the National Green Tribunal Act, 2010 (19 of 2010), has jurisdiction.

7. Any dispute relating to levy, collection, penalties or offences, in relation to any direct or indirect tax or refunds, enacted by any State Legislature or the Parliament.

8. Any investigation, inquiry or proceeding, under the Competition Act, 2002 (12 of 2003), including proceedings before the Director General, under the Act; proceedings before the Telecom Regulatory Authority of India, under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) or the Telecom Disputes Settlement and Appellate Tribunal established under section 14 of that Act.

9. Proceedings before appropriate Commissions, and the Appellate Tribunal for Electricity, under the Electricity Act, 2003 (36 of 2003).

10. Proceedings before the Petroleum and Natural Gas Regulatory Board, and appeals therefrom before the Appellate Tribunal under the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006).

11. Proceedings before the Securities and Exchange Board of India, and the Securities Appellate Tribunal, under the Securities and Exchange Board of India Act, 1992 (15 of 1992).
12. Land acquisition and determination of compensation under land acquisition laws, or any provision of law providing for land acquisition.
13. Any other subject matter of dispute which may be notified by the Central Government.”.

The question was put and the motion was adopted.

The First Schedule, as amended, was added to the Bill.

The Second Schedule and the Third Schedule were added to the Bill.

MR. DEPUTY CHAIRMAN: In the Fourth Schedule, there is one Amendment (No.95) by Shri Arjun Ram Meghwal.

THE FOURTH SCHEDULE

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.95) That at page 23, *for* clause (b) of section 89 of the Code of Civil Procedure, 1908, the following be *substituted*, namely:—

“(b) refer the parties to mediation, to the court-annexed mediation centre or any other mediation service provider or any mediator, as per the option of the parties, and thereafter the provisions of the Mediation Act, 2023 shall apply as if the proceedings for mediation were referred for settlement under the provisions of that Act; or”.

The question was put and the motion was adopted.

The Fourth Schedule, as amended, was added to the Bill.

The Fifth Schedule, the Sixth Schedule, the Seventh Schedule and the Eighth Schedule were added to the Bill.

MR. DEPUTY CHAIRMAN: In the Ninth Schedule, there is one Amendment (No.96) by Shri Arjun Ram Meghwal.

THE NINTH SCHEDULE

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.96) That at page 28, *for* sub-section (3) of section 12A of the Commercial Courts Act, 2015, the following be *substituted*, namely:—

“(3) Notwithstanding anything contained in the Legal Services Authorities Act, 1987 (39 of 1987), the Authority or mediation service provider authorised by the Central Government under subsection (2) shall complete the process of mediation within a period of one hundred and twenty days from the date of application made by the plaintiff under sub-section (1):

Provided that the period of mediation may be extended for a further period of sixty days with the consent of the parties:

Provided further that, the period during which the parties spent for pre-litigation mediation shall not be computed for the purposes of limitation under the Limitation Act, 1963 (36 of 1963).”.

The question was put and the motion was adopted.

The Ninth Schedule, as amended, was added to the Bill.

The Tenth Schedule was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 1, there is one Amendment (No.2) by Shri Arjun Ram Meghwal.

CLAUSE 1--SHORT TITLE, EXTENT AND COMMENCEMENT

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.2) That at page 1, line 5, *for* the figure “2021”, the figure “2023”, be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In the Enacting Formula, there is one Amendment (No.1) by Shri Arjun Ram Meghwal.

ENACTING FORMULA

SHRI ARJUN RAM MEGHWAL: Sir, I move:

(No.1) That at page 1, line 1, *for* the word “Seventy-second”, the word “Seventy-fourth”, be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

MR. DEPUTY CHAIRMAN: Shri Arjun Ram Meghwal to move that the Bill, as amended, be passed.

SHRI ARJUN RAM MEGHWAL: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Members, the next Bill is the Biological Diversity (Amendment) Bill, 2023. Shri Bhupender Yadav to move a motion for the consideration of the Biological Diversity (Amendment) Bill, 2023.

The Biological Diversity (Amendment) Bill, 2023

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I move:

"That the Bill further to amend the Biological Diversity Act, 2002, as passed by Lok Sabha, be taken into consideration."

The question was proposed.

श्री उपसभापति : माननीय मंत्री जी, क्या आप कुछ बोलना चाहेंगे?

श्री भूपेन्द्र यादव : सर, मैं लास्ट में बोलूंगा।

श्रीमती सुलता देव (ओडिशा) : उपसभापति महोदय, आपने मुझे जैव विविधता (संशोधन) विधेयक, 2023 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूँ।

सर, मैं ओडिशा से belong करती हूँ। जब जैव विविधता की बात आती है, तब मैं पहले ओडिशा के बारे में बोलूंगी। भारत माँ और पृथ्वी माँ ने हमारे ओडिशा में इतना flora और fauna दिया है, जो शायद ही किसी और स्टेट में देखने को मिलेगा। हमारे ओडिशा में 37 परसेंट फॉरेस्ट है। राज्य की जो भौगोलिक सीमा है, उसमें से 37 परसेंट पर फॉरेस्ट है। ओडिशा second largest non-timber producing State है। वहाँ पर 37 परसेंट population non-timber products के ऊपर निर्भर करती है, जैसे leaf, seeds, fruits, mushrooms, medicinal plants आदि। रूरल एरियाज़ में देखा जाए तो यह पता चलता है कि वहाँ पर 40 परसेंट लोग फॉरेस्ट से निकलने वाले non-timber products से अपनी जीविका चलाते हैं, घर-बार चलाते हैं। ओडिशा में biological diversity को सुरक्षा देने के लिए सरकार द्वारा nine wildlife sanctuaries, एक नेशनल पार्क, एक biosphere park reserve, two tiger reserves और तीन elephant reserves बनाए गए हैं। प्राकृतिक सुरक्षा कवच के हिसाब से हमारे पास mangrove forests, seaweeds, sea grasses और cashew plantations हैं, जो हमें natural calamity से बचाते हैं। अगर देखा जाए तो हमारे पास rare प्रजाति का horseshoe crab है, जो ओडिशा कोस्ट में दिखाई देता है, Irrawaddy dolphin है, जो Chilika में दिखाई देता है, salt water crocodile है, जो Bhitarkanika में दिखाई देता है और मगर तथा घड़ियाल, ये दोनों Tikarpada में दिखाई देते हैं। Chilika Lagoon, जो एशिया का सबसे बड़ा brackish lake है - यह ओडिशा में है। Ramsar site, जो migratory birds के लिए famous है - यह भी ओडिशा में ही है। ओडिशा को अगर agricultural diversity के हिसाब से देखा जाए, तो वहाँ कंधमाल में हल्दी की बहुत सारी प्रजातियाँ हैं, जिनको GI tag की मान्यता दी गई है। इसी तरह, वहाँ कोरापुट में मिलेट्स उत्पादित होते हैं। गजपति जिले में मक्का का उत्पादन किया जाता है, जिसका स्वतंत्र परिचय national and international market में है। ओडिशा में traditional rice की 15 हज़ार प्रजातियाँ हैं। पूरे भारतवर्ष में traditional rice की 50 हज़ार प्रजातियाँ हैं, जिनमें से 15 हज़ार प्रजातियाँ ओडिशा में पाई जाती हैं। इन प्रजातियों को संरक्षित करने के लिए कमला जी को 'पद्मश्री' की उपाधि मिली है। वे paddy के सबसे अच्छे seeds को संभालकर रखती हैं।

सर, यह जो बिल आया है, इसको Nagoya Protocol के हिसाब से भी देखा जा रहा है। यह बिल 2002 में बना था और 2022 में इसमें संशोधन के लिए इसको लाया गया, जिसके लिए मैं सरकार को शुक्रिया अदा करती हूँ। पहले जो बिल आया था, उसमें बहुत lacuna थे, जिनकी वजह से किसी-किसी स्टेट में भी दिक्कत होती थी, stakeholders को भी दिक्कत होती थी और रिसर्चर्स को भी दिक्कत होती थी। इस बिल में इन सबके लिए संशोधन होने जा रहा है, जिससे यह बिल सभी लोगों के लिए सहज हो जाएगा, सरल हो जाएगा।

जो लोग जंगलों पर डिपेंड करते हैं, रिसर्च करते हैं, जैसे भारत में बहुत सारे आयुर्वेदिक मेडिसिनल प्लांट्स हैं, उन्हें लेकर हम जो रिसर्च करते हैं, उसमें पहले प्रॉब्लम होती थी, लेकिन अगर इस बिल के हिसाब से देखा जाए, तो इसमें प्रॉब्लम नहीं होगी। आयुर्वेद में जो मेडिसिनल वैल्यू होती है, उस पर किस तरह से रिसर्च की जाएगी, इसमें इसके ऊपर बहुत गुरुत्व दिया गया है। मैं मेरे माननीय मुख्य मंत्री, नवीन पटनायक जी की शुक्रगुजार हूँ। हमारे पास जितने भी पेड़-पौधे हैं, वे 5,000 से भी ज्यादा हैं, इस हिसाब से हमारे पास 500 मेडिसिनल प्लांट्स हैं, जिनके लिए माननीय मुख्य मंत्री, नवीन पटनायक जी ने ऐसे आठ कंज़र्वेशन एरियाज़ बनाए हैं, जिनमें मेडिसिनल प्लांट्स को कंज़र्व करके रखा जा सकता है। शायद ही ऐसा कंज़र्वेशन एरिया कहीं और होगा। यह जो बिल आ रहा है, हम जरूर चाहेंगे कि उसमें सभी चीज़ें नागोया प्रोटोकॉल के हिसाब से होनी चाहिए। इसके साथ ही, जिन जनजातियों में ये सब चीज़ें होती हैं, उन जनजातियों को भी इसका फायदा मिलना चाहिए। मैं एक छोटी सी बात कहकर अपनी बात समाप्त करूँगी। सर, हम बायोडायवर्सिटी की बात करते हैं, इसे हमें अपनी आने वाली पीढ़ियों के लिए संभालकर रखना पड़ेगा। बायोडायवर्सिटी को पॉलीथिन, प्लास्टिक वगैरह से बहुत खतरा होता है। यहाँ पर मंत्री महोदय भी हैं, मैं उनसे गुजारिश करूँगी कि जो दि बायोलॉजिकल डायवर्सिटी (अमेंडमेंट) बिल आया है, उसके द्वारा जो प्लास्टिक की जड़ है, उसे बंद किया जाना चाहिए। हमारे ओड़िया में एक कहावत है। * "समस्या को शुरू में ही खत्म कर देना चाहिए।"

अगर हम लोग जड़ तक पहुँच जाएं, तो यह खत्म हो जाएगा और हमारा यह बायोलॉजिकल डायवर्सिटी का प्लैनेट बच जाएगा। मेरा आप सभी को नमस्कार, जय जगन्नाथ!

SHRI BHUBANESWAR KALITA (Assam): Thank you, Mr. Deputy Chairman, Sir, for giving me the opportunity. I will be brief.

MR. DEPUTY CHAIRMAN: You have to be brief. I will request all the speakers to be brief.

* Hindi translation of the Odia portion.

SHRI BHUBANESWAR KALITA: Sir, this Bill is India's commitment to the Convention on Biological Diversity of 1992. On the basis of this, the CBD recognizes countries to have the right to control their biological resources. Keeping that in view, this national Biological Diversity (Amendment) Bill has been brought forward. The objective of the Bill is to establish a three-tier structure, that is, National Biodiversity Authority, State Biodiversity Boards and Biodiversity Management Committees. This Act of 1992 provides for sharing of benefits with conservers of biodiversity and holders and creators of associated knowledge.

The benefits may be shared in various forms such as monetary compensation, sharing of intellectual property rights and technology transfer. The present Bill, that is, the Biological Diversity (Amendment) Bill, 2021, has the objective to encourage the Indian system of medicine and cultivation of wild medicinal plants. We are known for our Indian system of medicines. Before the allopathy or any other form of medicines, this was the only answer for treatment of people in general and it was accepted on a large scale. The second thing is to decriminalize offences and the third is to encourage foreign investment in this sector and to facilitate fast-tracking of processes for research, patent application, and transfer of research results.

The key highlight that I want to place before you and the House is access to biological resources and associated knowledge. This Act requires prior approval or intimation to the regulatory authorities, that is, National Biodiversity Authority and State Biodiversity Authority based on the origin of the entity for obtaining biological resources occurring in India or associated knowledge. Number two, exemption to Ayush practitioners. It seeks to exempt the Ayush practitioners and people accessing codified traditional knowledge among others from giving prior intimation to State Biodiversity Boards for accessing biological resources. There are many other important issues in this Bill which, I think, some other speakers will also mention about. But I have some concerns in this Bill. So I will only deal with my concerns in this Bill. Number one is lack of clear legislative guidance for determining the penalty. The Bill has spoken about legislative guidance for the penalty. An adjudicating officer of the Joint Secretary rank of the Central Government or Secretary rank of the State Government will determine the penalty; that is where I have some of my concerns, which the hon. Minister, while replying, will touch upon. I will only highlight that the range of penalties is extensive ranging from Rs.1 lakh to Rs. 1 crore with no specific instructions for the adjudicating officer on how to decide within this range. The Bill does not differentiate penalties based

on the type of offence. I appreciate the Bill and support the Bill, but I would request the hon. Minister to throw some more light on this. The second point that I want to highlight here, and which is my concern, is that this Bill replaces a Judge as the adjudicating authority with a Government official. A Government official will replace the Judge and the penalty decisions will be based on an inquiry rather than a judgement after open court arguments. The concern is whether giving such discretion to a Government official is appropriate and that is my concern. I understand and support this Bill and I hope that the Minister will throw some more light on this issue. Thank you very much.

MR. DEPUTY CHAIRMAN: Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I thank you for giving me this opportunity to speak on the Biological Diversity (Amendment) Bill, 2021. The objective of this Bill is to amend the Biological Diversity Act, 2002, in order to fulfil Indian obligations under the Convention on Biological Diversity and Nagoya Protocol. The key features of this Bill are; it reduces the pressure on wild medicinal plants by encouraging the cultivation of medicinal plants; it exempts Ayush practitioners from intimating Biodiversity Boards for accessing biological resources; it facilitates fast-tracking of research; it aims to bring more foreign investments; it seeks to regulate as to who can access biological resources. The Bill has also clarified and strengthened the role of State Biodiversity Boards. They have changed certain criminal offences related to the violations and access to biological resources and benefit sharing with the community. So, these all are very good features and some of the positives also of this Act. The earlier Act imposed a heavy compliance burden and made it hard to conduct, collaborate or research and investment.

This Bill addresses these problems. The Amendments in the Bill provide for access and benefit sharing of traditional knowledge to AYUSH practitioners. This would help in promoting further research in this sector. The Bill also amends the Act to include references to the Nagoya Protocol regarding the access and benefit sharing. Thus, I congratulate the Government on taking us further in our commitment to the growth of biodiversity through this Bill. Sir, there are a few problems which need to be looked into. One of the issues that the Bill amends the previous Act, to take the approvals for benefit sharing, which should be in accordance with mutually agreed terms between the applicant and the concerned Biodiversity Management Committee represented by the

NBA. Ideally, this process should include the applicant, concerned local bodies and benefit claimers. So, I want the hon. Minister to take note of this and look into it. Also, on the penalties, the Bill decriminalizes offences as per the initial Act and replaces them with penalties. It raises the question as to whether such power should be given to the Government officials instead of judiciary. That is another issue. Then, the negative impact on Indian industry also needs to be looked into because it has to control the exploitation of Indian bio-resources by foreigners. There are concerns regarding proposed exemptions. The modifications made under the Bill exempt AYUSH manufacturing companies from getting the approvals from the NBA. So, a joint parliamentary committee be constituted to analyze the issues raised in the matter of the proposed exemptions opening the law for abuse. So, it was unclear if companies had even paid communities despite commitments. Thus, the role of NBA should be clearly stated to prevent such incidents. With climate change escalations endangering our biodiversity, I would like to emphasise that we need a cohesive and coordinated approach between our international obligations as part of CBD and all related Union Ministries to effectively protect and promote our biodiversity and its benefits. In this regard, I urge the Centre to address these problems and with these suggestions, I support the Bill.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri G. K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Sir, on behalf of my party, I rise to support this Bill. The new Bill is expected to shift its focus from conservation and sustainable use of biodiversity to improving the use, access and sharing of bio-resources. The significance of this Bill, I would say, is that it is expected to minimize the pressure on wild medicinal plants by promoting medicinal plants cultivation and conservation of medicinal plants. I would like to thank the hon. Minister for exempting local people and communities of the area, vaidas, hakims and registered AYUSH practitioners from obtaining approval for accessing biological resources and their associated knowledge. This enables individuals who practice traditional Indian medicines to continue their operation without having to seek permission from the National Biodiversity Authority. Further, this will be expanding the scope and research of the AYUSH which is Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy Centres.

Sir, the new Bill expanded the administrative purview of NBA by adding ex-officio members from various Central Government Ministries. This is a remarkable development since this collaboration integrates biodiversity into national policy making. To conclude, Sir, I want to express my concern to the hon. Minister. The main issue with the Amendment Bill is that corporate or international interest might exploit traditional medicine permits to utilize it for commercial reasons without sharing gains with biodiversity conservationists. I request the hon. Minister to take care of the interest of our biodiversity conservationists. With this, I support the Bill. Thank you, Sir.

श्री रामजी (उत्तर प्रदेश) : उपसभापति महोदय, मैं आपका धन्यवाद करता हूँ कि आपने मुझे इस बिल पर बोलने के लिए अवसर दिया। इसके साथ ही मैं अपनी पार्टी की मुखिया बहन जी को भी अपना आभार व्यक्त करता हूँ।

मान्यवर, मैं बिल के बारे में यह कहना चाहता हूँ कि जब दुनिया के तमाम देश अपने-अपने रिसोर्सेज को बचाने के लिए आगे आए, तो हमने Rio Summit में CBD (The Convention of Biological Diversity) 1992 पर साइन किया। उसके बाद स्वर्गीय अटल बिहारी वाजपेयी जी की सरकार में, 2002 में biological resources को बचाने के लिए यह बिल आया। उसमें तमाम तरह के प्रावधान किए गए कि किस तरह से biological resources का sustainable use किया जाए। इनका पूरी तरह से दोहन नहीं होना चाहिए। In future, हमारे पास ऐसी कोई बात न बचे कि हमारे सारे रिसोर्सेज ही खत्म हो जाएं, इसलिए यह बिल लेकर आए और उसमें तमाम तरह के प्रावधान भी तय किए गए कि इन पर research की जाएगी और इनका limited स्तर तक commercial use भी किया जाएगा, जिससे हमारे biological resources destroy नहीं होने पाएं। उसको लेकर एक National Biodiversity Authority भी बनाई गई, जो हर चीज को regulate करने के लिए बनाई गई। उन सब बातों को ध्यान में रखकर 2002 का बिल आया। अब माननीय मंत्री जी उन्हीं कुछ बातों में amendment करने के लिए The Biological Diversity (Amendment) Bill, 2023 लेकर आए हैं, जिसमें कुछ बातें doubts लाती हैं कि पिछले वाले बिल में क्या कमियां थीं और इस बिल से क्या फायदा होने वाला है। मैं यह कहना चाहता हूँ कि अगर हम Indian Forest Policy, 1988 को देखें, तो वह पॉलिसी यह कहती है कि हमारे पास 33 per cent geographical area में forest होना चाहिए। आज की डेट में जब हम biological resources की बात कर रहे हैं, तो यह इस बात पर depend करता है कि हमारे पास कितना forest है। आज की सिचुएशन यह है कि हमारे पास 21 per cent geographical area में forest है। अगर सारी चीजों को मिला लें, तो यह 24 per cent है। इसका मतलब यह है कि हमारे पास बहुत बड़ी मात्रा में biological resources नहीं हैं। अगर हम इसमें कई सारी चीजों में, जो पहले provision था, उनमें ढील देंगे, तो इसका मतलब यह है कि उनका commercial use बहुत तेजी से होगा। उसमें बड़ी-बड़ी कंपनियां investment करेंगी। उनको इस बात से कोई मतलब नहीं होगा कि हमारे biological resources में क्या फर्क पड़ने वाला है या in

future हमारे ecosystem में क्या फर्क पड़ने वाला है। यह हो सकता है कि वे लोग बहुत तेजी से उनका दोहन करें और हमारे biological resources को खत्म कर दें। उस बिल में criminal word का भी प्रावधान किया गया था कि यदि कोई limit के आगे जाकर हमारे biological resources का बहुत ज्यादा दोहन करेगा, तो Criminal Act के तहत उस पर कार्रवाई की जाएगी। शायद अभी इसमें criminal word हटा दिया गया है, उसकी जगह penalty word कर दिया गया है। इस तरह से पढ़ने को मिला। इसके साथ ही, उस वाले बिल में यह भी था कि जो local communities थीं, जो इस biological resources को प्रोटेक्ट कर रही थीं, उनको भी reward मिलेगा। मान लीजिए, इसमें तमाम तरह के हमारे tribal भाई हैं, वे लोग जंगलों में रहते हैं, उसकी रक्षा करते हैं, उनको भी रिसोर्सेज का फायदा मिलेगा। इसको लेकर भी यहां पर एक संशय बना हुआ है कि अभी जो commercialisation हो जाएगा, बड़ी-बड़ी कंपनियां investment करेंगी, foreign investment करेंगे, तब क्या वहां उनको लाभ मिलने वाला है या नहीं मिलने वाला है। इस चीज को लेकर भी एक डाउट मन में पैदा होता है। मेरा माननीय मंत्री जी से यह कहना है कि इन प्रोविजनों पर भी ध्यान दें। इनका बहुत ज्यादा स्तर पर दोहन न होने पाए, ताकि कल को हमारे पास कुछ बचे ही नहीं और केवल biological resources के नाम पर सिर्फ बिल रह जाए और biological resources खत्म हो जाएं। इन सब पर ध्यान देने की जरूरत है। आपका बहुत-बहुत धन्यवाद।

श्री बृजलाल (उत्तर प्रदेश): उपसभापति महोदय, मेरे पूर्व वक्ताओं ने काफी डिटेल में बताया है। मैं यह कहना चाहता हूं कि हमारा देश तीन किस्म के climates में डिवाइडेड है। पहला, 5000-7000 feet that is called temperate zone और उसके बाद sub-tropical और tropical zones आते हैं। सर, sub-tropical और tropical zones में 70 per cent medicinal plants होते हैं और 30 per cent temperate zone में होते हैं, जिसमें हमारा पूरा Himalayan region आता है। यहां पर वनस्पतियों का बहुत दोहन हुआ है, unrestricted हुआ है, तो यह जो बिल आया है, इससे काफी मदद मिलेगी। इसमें सबसे बड़ी चीज़ यह है कि हम cultivate करेंगे, wild वनस्पतियां उस पर depend नहीं करेंगी। मैं माननीय मंत्री जी से कहना चाहता हूं कि हमारी एक संस्था है, जो CSIR के अंडर में काम करती है, जिसका नाम CIMAP है।

सर, CIMAP का हेडक्वार्टर लखनऊ में है और उसकी ब्रांच बेंगलुरु, हैदराबाद और उत्तराखंड में है। उसमें मुझे बहुत इंटरेस्ट है और मैं अकसर लखनऊ जाता हूं। ये काफी जड़ी-बूटियां पैदा करते हैं, रिसर्च करते हैं, किसानों को बुलाकर ट्रेनिंग देते हैं और किसान वहां जाकर इन जड़ी-बूटियों को पैदा करते हैं। इस तरह यह बहुत अच्छा प्रयास है। मंत्री जी, मैं समझता हूं कि CIMAP को और प्रोत्साहन दिया जाए, जिससे हमारे किसान जड़ी-बूटियां पैदा करें।

महोदय, मैं हिमालय की जड़ी-बूटी के बारे में कहना चाहता हूं। एक जड़ी-बूटी जो गोल्ड से भी महंगी है, that is called *keeda jadi*. यह आधा कीड़ा होता है और आधा फंगस होता है। यह बहुत ऊंचाई पर मिलती है। ह्यूमन कीड़ा जड़ी का प्रोडक्शन पतंजलि ने शुरू किया। हमारे प्रदेश में झांसी जैसी गर्म जगह पर हमारे एक रिश्तेदार हैं, उन्होंने एयर-कंडिशन द्वारा वह क्लाइमेट क्रिएट

करके वहां कीड़ा जड़ी पैदा की और वह सक्सेसफुल रहा। हमें किसानों को बढ़ावा देना चाहिए। हम तमाम जड़ी-बूटियों के लिए वाइल्ड पर डिपेंड करते हैं, जिससे हम उनको पैदा कर सकें। ये जो हमारी जड़ी-बूटियां होंगी, हमारी जो ट्रेडिशनल मेडिसिन्स हैं - आयुर्वेदिक, सिद्ध, नैचुरोपैथी, यूनानी - हमारी इन तमाम पद्धतियों को बढ़ावा मिलेगा और इन मेडिसिन्स से इलाज भी सस्ता होगा। यह प्रैक्टिस तो हमारे बुजुर्ग लोग, जो पढ़े-लिखे नहीं थे, वे भी करते रहे हैं।

मैं माननीय मंत्री जी को बहुत-बहुत बधाई देता हूं। इस बिल में ये तमाम प्रोविज़न्स हैं। मैं यह कहना चाहूंगा कि इसमें जो आदिवासी हैं, ट्राइबल्स हैं, वे जंगलों में रहते हैं, उनको बहुत जानकारी है। ये जो जड़ी-बूटियां पैदा होंगी, इसमें उनकी मार्केटिंग की भी व्यवस्था है। हमारी सरकार यह पक्की व्यवस्था करेगी, क्योंकि हम तो पंडित दीनदयाल उपाध्याय के सिद्धांत पर चलते हैं कि जो अंतिम सीढ़ी पर है, जो आदिवासी है, उसको फायदा मिले। जो जड़ी-बूटियां किसान पैदा करेंगे, हमारी सरकार यह जरूर व्यवस्था करेगी कि उनको मैक्सिमम बेनिफिट हो, उनमें उत्साह आए और जड़ी-बूटियां पैदा करके वे देश को स्वस्थ रखने में अपना योगदान दें। सर, मैं इस बिल का समर्थन करता हूं, धन्यवाद।

श्री उपसभापति: बहुत-बहुत धन्यवाद, माननीय बृजलाल जी। माननीय विजयसाई रेड्डी जी।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Deputy Chairman, Sir. Before they say, *dhanyavad*, I will conclude it in two minutes. Sir, I, on behalf of my party ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: You are always brief and to the point.

SHRI V. VIJAYASAI REDDY: Sir, I rise to support the Bill. One of the objectives of this Bill is to simplify the patent application procedure. But it has been flagged repeatedly that there is a lack of coordination between the Patent Office and the National Biodiversity Authority. Mr. Minister, I would like to bring it to your notice that NBA is an autonomous body that works under the Ministry of Environment and Forest, headed by Bhupender Yadavji, while the Patent Office operates under the control of the Ministry of Commerce and Industry. The two agencies function independently of each other, -- I don't say that there is no coordination-- but there is no linkage between the two. As a result, the applicants who file the application, they keep going back and then forth between the two forums and, then, getting the things delayed. Additionally, there is no data available as to how many biodiversity patents have been approved by the NBA and granted by the Patent Office.

Sir, the next point and the last point is that India accounts for seven to eight per cent of the world's recorded species and home to ninety-six thousand species of animals and forty seven thousand species of plants and nearly half of world's aquatic plants. I am a plant lover and also an animal lover, for the information of our Minister. I have my own animal husbandry thing. India has four of thirty-four global biodiversity hotspots and now we have completely lost them. I request the hon. Minister to restore them immediately. In my State, Andhra Pradesh, we have centuries old systems of indigenous plants to heal the diseases particularly in West Godavari District, Lankamalleswara Wildlife Sanctuary, Simhachalam Hills and then several others, that is, Tirumala Hill, and several other regions are home for these plants. Despite the vast biodiversity of the entire country, a meagre Rs.7 crore is spent annually towards this biodiversity conservation. I request the hon. Minister to increase the budgetary grant and spend more on this to preserve our valuable biodiversity for our future generations. Thank you very much.

SHRI BHUPENDER YADAV: Mr. Deputy Chairman, Sir, thank you for providing me an opportunity to speak on the subject. First of all, I thank all the Members who are patiently sitting for a long time to discuss this subject. I would like to thank Shrimati Sulata Deo, Shri Bhubaneswar Kalita, Shri Ayodhya Rami Reddy, Shri G.K. Vasan, Shri Ramji, Shri Brijlal and Shri Vijayasai Reddy for their contribution in this debate.

Mr. Deputy Chairman, Sir, we know that India is a party to the Convention of Biological Diversity, adopted in 1992. After that, we took part in the Earth Summit and enacted the Biological Diversity Act in 2002. It was implemented by the Government to achieve mainly three objectives. The first is to conserve the biological diversity; the second is sustainable use of its components; and, the third is the fair and equitable sharing of benefits arising out of utilisation of biological resources. We continue working on those. Then the question is: Why is this Amendment and what is the purpose of the Amendment in the present Act? As we know, we are having a three-tier system in protecting the biological diversity. At the national-level, we have Biological Diversity Authority; at the State-level, we have State Biodiversity Authority; at the local-level, we are having Biodiversity Management Committee. The present Act provides a mechanism to assess biological and genetic resources and sharing of benefits in a fair and equitable manner with the Biodiversity Management Committee and benefit claimers.

With this present Amendment, I think, we are providing more mechanisms especially aimed at helping our tribal people and the local people; they have a vast knowledge of this tradition. Especially, we want to promote AYUSH and Ayurveda. For that purpose, we amend this Biological Diversity Act to achieve this objective. That is the reason for this present Amendment. Through this, we are simplifying and streamlining the mechanism and reducing the compliance burden and encouraging a conducive environment for a collaborative research and investment. That is the first objective. The second is to simplify the patent application process. The patent is sought not only for the biodiversity area, but for other areas also. Tomorrow, the engineering people will say, 'You may create our patent office'; then scientists and chemists may say, 'You may create our patent office'. So, the patent authority is one. Those in this field also can apply in the patent office. But we aim to simplify the system. That is the objective. It is a Government Department and they coordinate in that manner so that more and more patent applications are allowed in this field.

The third thing is to widen the scope of levying, accessing and benefit-sharing with the local community. That is the main objective. Further, it is aimed at further conservation of biological resources. That is the reason. After talking to the stakeholders and all the concerned persons, the present Amendment aims to reduce the pressure on wild medicinal plants by encouraging cultivation of medicinal plants and removing the ABS compliance burden on the Indian industry. That is the first thing. Secondly, we aim at exemption of codified traditional knowledge from the purview of the Act for Indian companies. So, we want to promote more and more Indian companies and we want to protect the traditional knowledge also. Thirdly, prior to this Amendment, there was difficulty for Indian companies to collaborate with the international organisations, with the academicians and researchers.

With this amendment we are aligning the provision with the Companies Act, 2013, with regard to the definition of Indian and foreign company for attaching more foreign investment in research and commercialization. It is also an object of this amendment to facilitate fast tracking of patent application process of Indian companies without compromising national interest or any international agreement which India is a party to. Also, the object of this amendment is to decriminalize offences by opting for a civil wrong in place of criminal offence in order to reduce the fear among the stakeholders for effective compliance. With this Amendment, the State Governments will be enabled to develop strategies and plans for conservation and sustainable use of biological diversity, enhance the flow of funds to the conservation of biodiversity and simplify the

administrative matter of the Biodiversity Management Committee operating at the grassroot level.

माननीय उपसभापति महोदय, अभी यहाँ पर दो विषय उठाये गये। पहला विषय है कि हमने ज्वाइंट सेक्रेटरी और उसके इक्विलेंट अधिकारी को जो पावर दी है, वह एडमिनिस्ट्रेटिव पावर कहीं भी ज्यूडिशियल रिव्यू से अलग नहीं है। अगर आप अमेंडमेंट एक्ट देखेंगे, तो सेक्शन 55 (3) में है कि अगर adjudicating authority ने किसी पावर का गलत तरीके से उपयोग किया है, तो वह National Green Tribunal में जाएगा। सेम पावर इन्कम टैक्स में और बाकी जगह के अधिकारियों के पास भी रहती है। अगर उसमें किसी प्रकार का कोई administrative error है, तो उसका एक judicial process है और हमने उसमें भी, National Green Tribunal में भी एक Appellate Authority का प्रोविज़न किया है, ताकि किसी भी व्यक्ति के साथ अन्याय न हो। चूंकि यह एक कमर्शियल विषय है और कमर्शियल विषय से decriminalization करने का उद्देश्य यह है कि देश में ease of doing business का माहौल बने। हमारा जो सबसे बड़ा उद्देश्य है - अभी हमारे ओडिशा राज्य से श्रीमती सुलता देव बता रही थीं कि ओडिशा में हमारे पास सिमलीपाल, सतकोशिया बायोस्फियर रिज़र्व का एक बहुत सुंदर क्षेत्र है। आंध्र प्रदेश के तिरुपति में वेंकटेश्वर जी का पूरा बायोडायवर्सिटी एरिया है, अगर हम केरल में भी जाएंगे तो हमारा silent valley का एक पूरा बड़ा बायोडायवर्सिटी एरिया है, अरुणाचल प्रदेश में जाएंगे तो पाक्के का हमारा एक बड़ा बायोडायवर्सिटी एरिया है, अंडमान-निकोबार में बायोडायवर्सिटी का एरिया है, मध्य प्रदेश में जाएंगे, तो हमारे सतपुड़ा की जो रेंज है, वह भी हमारा बायोडायवर्सिटी का बड़ा एरिया है, उत्तराखंड में जाएंगे, तो हमारी जो फूलों वाली घाटी है, वह भी हमारा बायोडायवर्सिटी का एक बड़ा एरिया है। हमने ऐसे एरियाज़ की पहचान भी की है, लेकिन बायोडायवर्सिटी एरिया में यह होने के साथ-साथ भी हमारे देश में medicinal plant को घर में लगाने की, कल्टिवेशन करने की एक परंपरा रही है। हमारे यहाँ आयुर्वेद एक जीवन पद्धति है और पूरी codified है। अभी वर्मा जी जो कह रहे थे, वह ठीक नहीं है, हमारे पास पूरा codification है। हमारे पास सब वनस्पतियों का codification है। हमें इस देश पर गर्व है कि हमारे पास animals और species की जो taxonomy है, उसको लेकर ZSI जैसा institute है। रेड्डी जी, आप तो 96 हजार बता रहे थे, ZSI के पास, अभी उनकी taxonomy में, 1,06,000 की species का टैक्स्ट अवेलेबल है, जितना हमारे साइंटिस्ट्स ने taxonomy में रिसर्च किया है। इसके साथ ही प्लांट्स के लिए भी हमारे पास Botanical Survey of India है। माननीय प्रधान मंत्री जी ने इस बजट में एक बड़ा कार्यक्रम शुरू किया, जिसको हम MISHTI - Mangrove Initiative for Shoreline Habitats and Tangible Incomes कहते हैं। दुनिया भर में इसको सराहा गया। अभी मैंने सिर्फ BSI का देखा था, उनके पास mangroves की 500 किस्मों की taxonomy का रिकॉर्ड है। इसी के साथ इस बजट में माननीय प्रधान मंत्री जी ने 'अमृत धरोहर कार्यक्रम' शुरू किया है। हम 75 रामसर साइट्स को लेकर आए, क्योंकि यह भी बायोडायवर्सिटी कंज़र्वेशन के लिए एक बड़ा काम करती है। इस समय 5 जून को 'अंतरराष्ट्रीय पर्यावरण दिवस' मनाया गया। पिछले 'अंतरराष्ट्रीय पर्यावरण दिवस' पर प्रधान मंत्री जी ने पूरी दुनिया से environment friendly lifestyle की बात कही थी। जो NBA है, यानी National Biodiversity Authority, उसको हमने टारगेट दिया कि यह जो local management committee बननी है, आप

इसको Meri LiFE app पर चलाओ। महोदय, लगभग एक महीने में 10 हजार से ज्यादा गाँवों में हमने इसे app पर किया है। अभी हमारे मंत्रालय ने, हमारी जो native species हैं, मतलब नीम, जामुन से लेकर फल और हमारे पेड़-पौधे, सभी की अपनी-अपनी मेडिसिनल वैल्यूज हैं।

हमने इसके लिए एक पूरा लिटरेचर प्रकाशित किया है और हर गाँव तक यह जो बायोडायवर्सिटी अथॉरिटी है, उसको बनाने का काम किया है। जब हम इतने बड़े स्तर पर अपने बायोलॉजिकल रिसोर्सेज की सुरक्षा की बात करते हैं, तो उसके साथ-साथ उनका संवर्धन, अपनी ट्रेडिशनल नॉलेज का संवर्धन, उसके द्वारा रोजगार को खड़ा करना और रोजगार के द्वारा भारत के ट्रेडिशनल ज्ञान के साथ दुनिया को जोड़ना - इसके लिए जो सामयिक आवश्यकताएँ थीं, उनके लिए हम बायोलॉजिकल डायवर्सिटी एक्ट में संशोधन लेकर आए हैं।

माननीय उपसभापति जी, मैं आपको बताना चाहूँगा कि इससे पहले हमने इसको ज्वाइंट पार्लियामेंटरी कमिटी में भेजा। ज्वाइंट पार्लियामेंटरी कमिटी ने सभी स्टेकहोल्डर्स से, राज्य सरकारों से, मंत्रालयों से व्यापक विमर्श किया। हमने जनजातीय मंत्रालय से पूरे तरीके से व्यापक विमर्श किया कि कैसे हमारे ट्राइबल्स को इस ट्रेडिशनल नॉलेज का फायदा पहुँचे। इसके अंतर्गत हम इन प्रावधानों को लेकर आए हैं। इन सब प्रावधानों को लाने के बाद लोक सभा ने भी इसको स्वीकृत किया है। हमारा यह मानना है कि कमिटी ने जिस विस्तार के साथ अपने सुझाव दिए हैं, उनको भी सरकार ने पूरे तरीके से स्वीकार किया है। अपने संशोधित स्वरूप में भारत की बायोलॉजिकल डायवर्सिटी को बचाने के लिए, हमारे ट्राइबल लोगों की एक्सेस एंड बेनिफिट शेयरिंग के लिए, इन्वेस्टमेंट के लिए, एक प्रोसीजर बनाने के लिए, डिफ्रिजेशन करने के लिए, ईज ऑफ लिविंग करने के लिए और सबसे बड़ी बात, जिसे पूरी दुनिया मानती है, सस्टेनेबल यूज के लिए प्रधान मंत्री जी का जो मिशन है - एनवायरनमेंट फ्रेंडली लाइफस्टाइल, मिशन लाइफ, उसको मजबूत करने के लिए, 'अमृत काल' के भारत के लिए हम संशोधन के साथ यह बायोडायवर्सिटी का कानून लाए हैं। भारत न केवल नागोया ट्रीटी का भागीदार है, बल्कि उसके साथ ही साथ पिछली बार जब मॉन्ट्रियल में कॉप-15 हुआ, उस कॉप-15 में जो एडची डिक्लेरेशन था, उस एडची डिक्लेरेशन के बाद जो मॉन्ट्रियल कॉप हुआ, उसमें भारत ने दुनिया के बायोडायवर्सिटी के लक्ष्य को तय करने के लिए अपना पूरा योगदान दिया। हम मल्टी-लेवल लेवल पर दुनिया के उस योगदान में कदम से कदम मिला कर चलने को तैयार हैं, लेकिन हमारा यह मानना है कि इन लक्ष्यों को पूरा करने के लिए भारत, दुनिया का जो Common But Differentiated Responsibility (CBDR) प्रिंसिपल है, उसको मानते हुए अपनी पर्यावरणीय सुरक्षा करते हुए, अपने लोगों के हितों को ध्यान में रखते हुए आगे बढ़ेगा। उन्हीं उद्देश्यों को पूरा करने के लिए हम यह संशोधन लाए हैं।

महोदय, मैं सदन से आग्रह करूँगा कि यह संशोधन, जो हम देश के गरीबों के लिए, ट्राइबल्स के लिए, हमारे आयुष के लिए, आयुर्वेद के लिए, इन्वेस्टमेंट के लिए, रोजगार के लिए लेकर आए हैं; यह संशोधन, जो हम प्रधान मंत्री जी के 'मिशन लाइफ' के विषयों को पूरा करने के लिए लाए हैं; यह संशोधन, जो हम 'अमृत काल' में भारत की ट्रेडिशनल नॉलेज को दुनिया के सामने स्थापित करने में सक्षम करने के लिए लाए हैं, उसको पूर्ण सहमति के साथ पारित करें। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Biological Diversity Act, 2002, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 43 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minister to move that the Bill be passed.

श्री भूपेन्द्र यादव : माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूँ :

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MESSAGES FROM LOK SABHA - *Contd.*

MR. DEPUTY CHAIRMAN: Now, Messages from the Lok Sabha.

- (i) **The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023.**
- (ii) **The Registration of Births and Deaths (Amendment) Bill, 2023.**
- (iii) **The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023.**

SECRETARY-GENERAL: Sir, I have to report to the House the following Messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(i)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution

(Scheduled Castes) Order Amendment Bill, 2023, as passed by Lok Sabha at its sitting held on the 1st August, 2023.”

(ii)

“In accordance with the provisions of rule 96 of the Rules of Procedure and conduct of Business in Lok Sabha, I am directed to enclose the Registration of Births and Deaths (Amendment) Bill, 2023, as passed by Lok Sabha at its sitting held on the 1st August, 2023.”

(iii)

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023, as passed by Lok Sabha at its sitting held on the 1st August, 2023.”

Sir, I lay a copy each of the Bills on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Wednesday, the 2nd August, 2023.

The House then adjourned at fifty minutes past six of the clock till eleven of the clock on Wednesday, the 2nd August, 2023.

